Third Series, Vol. LXII No. 24

Monday, December 5, 1966
Agrahayana 14, 1888 (Saka)

LOK SABHA DEBATES

Sixteenth Session

सत्यमेव जयते

LOK SABHA SECRETARIAT
New Delhi

CONTENTS

No. 24.—Monday, December 5, 1966/Agrahayana 14, 1888 (Saka).

	COLUMNS
Re. Failure of Electricity in Kerala	7367
Papers laid on the Table	7367—70
Messages from Rajya Sabha	7370—71
President's Assent to Bill	7371
Insecticides Bill—	
(i) Report of Joint Committee	7371
(ii) Evidence	7372
Statement *Re.* Programme for General Elections, 1967—	
Shri G.S. Pathak	7372—7400
Statement *Re.* Food Aid from Canada—	
Shri C. Subramaniam	7400
Questions on Statement *Re.* Raw Cotton supply situation	7400—11
Re. Calling Attention Notice (*Query*)	7412
Re. Enquiry into Allegations against Ministers	7412—31
Post Graduate Institute of Medical Education and Research, Chandigarh Bill	7431
Motion to consider, as passed by Rajya Sabha :	7431
Shri Balmiki	7432—36
Dr. Sushila Nayar	7436—42
Clauses 2 to 32 and 1	7442—45
Motion to Pass	7442—46
Shri A.S. Saigal	7446—47
Dr. Sushila Nayar	7447—48
Seeds Bill :	7448—7568
Motion to consider, as passed by the Rajya Sabha and as reported by Select Committee	7448—7568
Shri Shyam Dhar Misra	7449—54, 7506—16
Shri Ranga	7454—62
Shri Bibhuti Misra	7462—68
Shrimati Vimala Deshmukh	7468—71
Shri Sarjoo Pandey	7471—74
Shri Muthiah	7474—76
Shri Mohan Swarup	7477—79
Shri Vishwa Nath Pandey	7479—83
Shri Hukam Chand Kachhavaiya	7483—85
Shri Gajraj Singh Rao	7485—88
Shri Shree Narayan Das	7488—92
Shri H.C. Linga Reddy	7493—95
Shri P.G. Sen	7495—97

COLUMNS

Shri Balmiki . . . . . . 7497—7501
Shri D.C. Sharma . . . . . 7501—03
Shrimati Johraben Chavda . . . 7504—06
Clauses 2 to 25 and 1 . . . . . 7519—67
Motion to pass, as amended 7568
Shri Bibhuti Mishra 7567
Shri Shyam Dhar Misra . . . 7567

Statement *Re*: Government Approach to Student Problems and Detained Political Workers : . . . . 7568—70
Shri Y.B. Chavan . . . . 7568—69

Patents Bill—*Debate adjourned* : 7571

Motion to consider, as reported by Joint Committee : 7571
Shri Bibudhendra Misra 7571

Motion to adjourn debate on Bill : 7571
Dr. L.M. Singhvi 7571

Motions *Re*: Incidents in Delhi on 7th November and Banning of Cow Slaughter : . . . . 7572—85, 7604—54

Dr. L.M. Singhvi . . . . . 7573—80
Dr. Govind Das . . . . 7580—84
Shri Krishnapal Singh . . . 7605—07
Shri N.C. Chatterjee . . . . 7607—11
Shri Harish Chandra Mathur . . . 7611—15
Shri Y.B. Chavan . . . . . . 7616—25
Shri Barupal . . . . 7625—27
Shri Nambiar . . . . 7627—29
Shri Baker Ali Mirza . . . . 7629—31
Shri Joachim Alva . . . . . 7631—35
Shri Vasudevan Nair . . . . 7635—39
Shrimati Sahodra Bai Rai . . . 7639—42
Shri Bagri . . . . . 7642—44
Shri Tyagi . . . . . 7945—47
Shri A.P. Sharma . . . . 7647—48
Shri Kashi Ram Gupta . . . 7648—49
Shri Raghunath Singh . . . 7649—52

Calling Attention to Matter of Urgent Public Importance—
Proposed strike of executive Employees of Kerala State Electricity Board . . . . 7585—90

Half-an-Hour Discussion *Re*: Primary Education in Calcutta : 7591—04
Shri Madhu Limaye . . . . 7593—99
Shri Bhakt Darshan . . . . 7601—04

LOK SABHA

Monday, December 5, 1966/Agrahayana 14, 1888 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

RE: FAILURE OF ELECTRICITY IN KERALA

Shri Nambiar (Tiruchirapalli) *rose*—

Mr. Speaker: Regarding failure of electricity in Kerala, I have admitted it. The Minister wanted some time. We will take it up at 6 P.M.

Shri Sheo Narain (Bansi): There may be no quorum.

Shri Nambiar: Quorum will be there.

Mr. Speaker: Papers to be laid on the Table. Shri Alagesan.

Shri S. M. Banerjee (Kanpur) *rose*—

Mr. Speaker: After the Papers are laid, I will listen to him.

11.01 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND OTHER PAPERS REGARDING HINDUSTAN INSECTICIDES BILL

The Minister of Petroleum and Chemicals (Shri Alagesan): I beg to lay on the Table:

(1) A copy of the Annual Report of the Hindustan Insecticides Limited, New Delhi for the year 1965-66 along with the Audited Accounts, under sub-section (1) of section 619A of the Companies Act, 1956.

(2) Review by the Government on the working of the above Company. [*Placed in Library. See* No LT-7515/66].

ORDERS UNDER DELIMITATION COMMISSION ACT

The Minister of Law (Shri G. S. Pathak): On behalf of Shri C. R Pattabhi Raman, I beg to lay on the Table a copy each of the following Orders under sub-section (3) of section 10 of the Delimitation Commission Act, 1962 as applied by sub-section (4) of section 25 of the Punjab Reorganisation Act, 1966:

(1) Order No. 19 of the Delimitation Commission in respect of delimitation of Parliamentary and Assembly constituencies in the Union Territory of Himachal Pradesh published in Notification No. S.O. 3524 in Gazette of India dated the 21st November, 1966.

(2) Order No. 13 of the Delimitation Commission in respect of delimitation of Parliamentary and Assembly constituencies in the State of Punjab published in Notification No. S.O. 3599 in Gazette of India dated the 25th November, 1966.

(3) Order of the Delimitation Commission in respect of the delimitation of the Parliamentary and Assembly constituencies in the State of Haryana published in Notification No. S.O. 3600 in

[Shri G. S. Pathak]

Gazette of India dated the 25th November, 1966. [*Placed in Library. See* No. LT-7516/66].

INTERNATIONAL COPYRIGHT (SIXTH AMENDMENT) ORDER

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): I beg to lay on the Table a copy of the International Copyright (Sixth Amendment) Order, 1966, published in Notification No. S.O. 3604 in Gazette of India dated the 26th November, 1966, under section 43 of the Copyright Act, 1957. [*Placed in Library. See* No. LT-7517/66].

STATEMENT CORRECTING ANSWER TO UNSTARRED QUESTION

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): I beg to lay on the Table a statement correcting the answer given on the 11th August, 1966 to Unstarred Question No. 2057 by Shri Era Sezhiyan regarding Life Insurance Corporation. [*Placed in Library. See* No. LT-7518|66).

REPORT ON STUDY OF ORGANISATION OF RESEARCH IN MEDICAL PLANTS UNDER THE INDO-U.S.S.R. CULTURAL EXCHANGE PROGRAMME

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): On behalf of Shri B. S. Murthy, I beg to lay on the Table in pursuance of an undertaking given by him on the 1st December, 1966 in reply to Unstarred Question No. 2983, a copy of the Report on the study of the Organisation of Research in Medicinal Plants at the All-Union Research Institute of Medical and Aromatic Plants, Vilar (Moscow) and their cultivation and utilisation for therepeutic purposes in Soviet Union, carried out by Dr. C. Dwarakanath, Adviser in Indigenous System of Medicine, Ministry of Health and Family Planning (Department of Health), Government of India, New Delhi from 14th to 29th September, 1966 under the Indo-U.S.S.R. Cultural Exchange Programme for 1966. [*Placed in Library. See* No. LT-7519/66].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

Shri Shinde: I beg to lay on the Table a copy of Notification No. G.S.R. 1807 published in Gazette of India dated the 22nd November, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[*Placed in Library. See* No. LT-7520/66].

11.03 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha.

(i) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 24th November, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(ii) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 24th November, 1966, and transmitted to the Rajya

Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Saturday, the 3rd December, 1966, adopted the following motion:—

"MOTION

That this House concurs in the Resolution adopted by the Lok Sabha at its sitting held on the 24th November, 1966, and agrees that the following modification be made in the draft Notification proposed to be issued under sub-section (1) of section 324 of the Companies Act, 1956, namely:—

for 'the 1st January, 1967' *substitute* 'the 2nd April, 1967'."'

11.04 hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Police-Forces (Restriction of Rights) Bill, 1966 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 2nd November, 1966.

11.04½ hrs.

INSECTICIDES BILL

(i) REPORT OF JOINT COMMITTEE

Shri Narendra Singh Mahida (Anand): I beg to lay on the table a copy of the Report of the Joint Committee of the Houses on the Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals, and for matters connected therewith.

(ii) EVIDENCE

Shri Narendra Singh Mahida: I beg to lay on the Table a copy of the Evidence given before the Joint Committee of the Houses on the Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human being or vertebrate animals, and for matters connected therewith.

11.05 hrs.

STATEMENT *RE.* PROGRAMME FOR THE GENERAL ELECTIONS, 1967.

The Minister of Law (Shri G. S. Pathak): Mr. Speaker, Sir, I should like to make a statement about the programme of the next general elections.

As honourable members are aware, this House was summoned to meet for the first time on April 18, 1962, and accordingly its tenure of five years will expire on April, 17, 1967. The term of the existing legislative assemblies of all the States, except those of Nagaland and Jammu & Kashmir, is due to expire on different dates in the month of March, 1967. While an election has to be held in Nagaland to fill the seat allotted to it in the Lok Sabha, a general election to the Legislative Assembly of this State is not due till March, 1969. In Jammu & Kashmir, the Legislative Assembly will be finishing its term on the 5th April, 1967.

The Election Commission has, after consulting the Government of India and the State Governments, come to the conclusion that the most convenient time for taking the poll in the country-wide simultaneous general elections next year would be the third week of February. Accordingly, it proposes to recommend to the President and to the Governors of the States January 13, 1967 as the date for the issue of notifications calling

[Shri G. S. Pathak]

the general elections. The programme it proposes to adopt is as follows:

Last date for nominations	January 20
Scrutiny of nominations	January 21
Last date for withdrawal of candidatures	January 23
Poll	February 15 to 21

Counting of votes and declaration of results will take place between February 21 and 24. On this programme, the Commission expects that, with a few exceptions and barring unforeseen contingencies which might require adjournment of poll, the results of practically all the elections will be declared by February 24.

In the State of Jammu & Kashmir, it will be for the first time that simultaneous elections will be hold to the House of the People and to the State Legislative Assembly. Until now, the members of the Lok Sabha from this State have been nominated by the President on the recommendation of the State Legislature. The Election Commission proposes to hold the poll in Jammu Province at the same time as the elections in the rest of India and to hold the poll in Kashmir Province on March 19. This would be similar to the arrangements made for the general election to the Legislative Assembly of the State held in 1962.

In Himachal Pradesh, the Commission considers it would be possible to take the poll completely in four parliamentary constituencies, *viz.* Simla, Hamirpur, Kangra and Mandi, and partially also in the two other constituencies of Mahasu and Chamba, during the period between February 15 and 21. In about 7 or 8 assembly constituencies falling within Mahasu and Chamba parliamentary constituencies, the poll will have to be postponed to the last week of April, because of their being snow-bound in the month of February. The Commission, is, however, making special arrangements to complete the poll and declare the results in these constituencies also by the end of April, 1967, so that the elected members from these constituencies will be able to take part in the Presidential and Vice-Presidential elections.

On this programme, the Election Commission proposes to fix February 24 as the date for the completion of elections to the State Legislative Assemblies. It would then be possible for the Commission to issue on February 25, 1967 the notifications under section 73 of the Representation of the People Act, 1951, giving the names of the members elected upto that date, thereby duly constituting the new Legislative Assemblies of the States.

So far as the general election to the Lok Sabha is concerned, although the results are likely to be declared in most of the constituencies by February 25, it does not seem practicable to dispense with a short session of Parliament in the latter half of March. It is proposed that as in 1957 and in 1962, the present Lok Sabha should be dissolved only on March 31, 1967, so that it could be summoned to meet in the latter half of March for transacting the minimum financial business, such as, the presentation of the Railway and General budgets and the obtaining of the necessary votes on account. The date for completion of the general election to the Lok Sabha will accordingly be notified as March 31, 1967, and the due constitution notification under section 73 of the Act will be issued on the 3rd April 1967.

The term of office of the President and Vice-President will expire on May 12, 1967. As the Constitution requires that the elections of the new President and Vice-President should be completed before that date, the Commission proposes to hold the two elections on practically the same programme as in 1962. The notifications calling these two elections will be issued on or about April 6, 1967, the poll, if necessary, will be taken on or about May 7 and the results will be declared by May 10, 1967.

Kindly permit me to make a statement about the proposed rules. I had said in the House that as soon as the Representation of the People Bill received the assent of the President, I shall lay the rules under the Act on the Table. I have not been able to do so. I could not do so because that Bill has not yet been passed by the other House. I propose, however, to circulate the rules very soon after the Bill receives the assent of the President, among the Members of this House.

Shri M. R. Masani (Rajkot): Mr. Speaker, there is one point in this important announcement on which I would like a little light and also perhaps reconsideration. That is in regard to the two constituencies in Himachal Pradesh, Chamba and Mahasu, where the hon. Minister said that part of the elections in these areas would be carried out in February and in the remaining Assembly constituencies in April. This appears to be out of line with the earlier statement that the counting of votes in the general elections will be held over until all the elections are over. In other words, counting will be from the 24th or so; after polling is completed throughout the country. This is a very sound principle that partial election results should not influence the results in others. Consider what would happen in Chamba and Mahasu where three or four of the Assembly constituencies might have polled while three or four may not have polled till April. This would mean that only half of the parliamentary election will be over and they are suspended in mid-air for the balance of the constituencies. I think this is entirely unsound in a parliamentary constituency, as it shall be considered as one unit. I would urge the Minister to think again on the analogy of the general elections. I suggest the whole of Chamba and Mahasu can poll in April when they can go to the polls together. Nothing will be lost, while a sound principle will have been asserted.

Shri Ranga (Chittoor): Sir, I have a general point to be raised in regard to the Lameduck session. I do not see the reason why the Government should not be able to convene the new Parliament as soon as the election results are announced. Only in this country this very wrong practice has been developed on earlier occasions also. Election results will be announced on February 25 or 26. By the end of February almost all the results would be announced except for the few seats in Jammu and Kashmir; the country would be in a position to know what sort of Government we are to have and what sort of opposition would take shape. In these circumstances, I do not see why the lameduck session would become necessary at all and why there should be the appropriation and vote on account and afterwards, once again, the same debate, repetition on a larger scale in the regular session. Therefore, I would like the Government to consider that matter since there would be plenty of time for them to do this work.

Secondly, we made some suggestions about the rules about the district election officers, that they need not be mere administrative officers but that they should be judicial people and that the people belonging or holding office in the same district should not be appointed to the areas over which they exercise jurisdiction but to other places. No reply was given. I repeated that suggestion to the hon. Law Minister. I want to know whether they have given any consideration at all to these and other points on which he could not reply immediately. There was the other point on which the Home Minister was to reply discipline to be maintained among the police. If in any place during the election the police misbehave, to whom are we to make our appeals and complaints? Who is to look into it and take the necessary disciplinary action? Is it the district election officer, the State election officer and the returning officer or is it the existing Government guided by the ruling party? If

[Shri Ranga]

it is only the existing Government, we cannot say we can expect impartial behaviour on the part of the police.

Shri Nambiar (Tiruchirapa'li): In view of the fact that free and fair elections are made possible and the details of the programme of the election have been made known to the country, may I know whether the Law Minister will prevail upon the Home Minister to see that all the political prisioners arrested and detained under the P.C. Act and DIR, which is still applicable in the borde areas, will be released? A number of MLAs in Tripura are behind the bars now.

Mr. Speaker: This is not the opportunity to raise this matter.

Shri Nambiar: I am making a request because from the psychological point of view it will be a good thing. I request the Minister to consider this.

Shri Hem Barua (Gauhati): The decision to hold elections for the Lok Sabha seats so far as Jammu and Kashmir is concerned is a very welcome thing. In that connection may I know whether the seats of the Pakistan-occupied Kashmir are kept vacant? Secondly, the elections for Lok Sabha and State Assemblies are going to be held simultaneously. The illeterate voters generally find it difficult to distinguish between the ballot paper for the Lok Sabha candidat and for the State Assembly candidate. In this connection, may I know whether the Minister is going to request the Election Commission to issue orders to the officers presiding over the polling booths to educate the voters in this regard?

Shri Ranga: They can use ballot papers of different colours.

Shri Indrajit Gupta (Calcutta South West): I would like strongly to support Mr. Masani's remarks about the time-table of the election and polling in Himachal Pradesh area. I wish to repeat that it is necessary that the polling and the declaration of results should be properly timed, so that one does not precede the other. On page 2 of the statement, the minister has referred to "unforeseen contingencies" which might require an adjournment of the poll. May I ask him if by unforeseen contingencies he has only got possibly acts of God in mind and nothing more than that? Would it not be proper to revoke the emergency during the period of the elections?

श्री बड़े (खारगोन) : अध्यक्ष महोदय, मेरा इतना ही कहना है कि श्री मसानी साहब ने और इन्द्रजीत गुप्ता जी ने जो कहा हिमाचल प्रदेश के बारे में, तो मैं यह पूछना चाहता हूं ला मिनिस्टर साहब से कि हमेशा यह होता है कि एक कांस्टीट्यूएंसी में अगर कांग्रेस जीत जाती है तो उस का असर दूसरी कांस्टीट्यूएंसी पर पड़ता है और इस प्रकार से वह प्रेजुडिस हो जाता है, इस वास्ते यह हिमाचल प्रदेश का एलेक्शन भी एक साथ करने में सरकार को क्या दिक्त है और दूसरा यह है कि अभी हमने पेपर में पढ़ा था कि हर एक पालियामेंट्री कांस्टीट्यूएंसी में एलेक्शन एक ही रोज में होगा । अगर सरकार ने यह निर्णय लिया है कि पालियामेंट्री कांस्टीट्यूएंसी में एलेक्शन एक ही रोज में पूरा होगा तो मैं यह कहना चाहता हूं कि हमारे यहां मध्य प्रदेश में जहां से जैसे मैं आता हूं वहां इतना वास्ट एरिया है कि एक दिन में एलेक्शन करना मुश्किल होगा । तो क्या इस का खुलासा भी मंत्री महोदय करेंगे कि एक दिन में एलेक्शन करेंगे या दो या तीन दिन में करेंगे ?

Dr. L. M. Singhvi (Jodhpur): I only want to emphasise that during the election, all efforts have to be made to preserve the basic democratic rights of association and of expression of opinion, because an impression has

gone round in the country that they may not be obtained during the election period. Then, I want to emphasise the fact that on the last occasion, the Government had given an assurance five years ago that the question of having a lame-duck session would be reconsidered, and as far as possible this contingency would be avoided. During the last five years, nothing was done to consult legal opinion or opinion in Parliament to avoid that contingency of having to hold a lame-duck session. I would like to know whether anything was done or is proposed to be done to avoid that contigency.

Shri Tyagi (Dehra Dun): I only want to request the hon. Minister one thing; with regard to the rules he has just said that after the Bill is passed, it is only then that he could circulate the rules. He said that those rules cannot be circulated without passing the Bill. Cannot the hon. Minister circulate the proposed rules to us in advance and invite our suggestions, and by that time he can give the final shape to them after having invited the suggestions of the hon. Members, particularly those in the Opposition, so that he might have the benefit of just knowing about their reactions to the proposed rules and after just thinking about them and considering those proposals, he might finalise and circulate them finally?

Shri Bhagwat Jha Azad (Bhagalpur): I would like to re-emphasise and re-assert my suggestions which I have given on the floor of the House on the previous occasions, that there is no necessity for a lame-duck session; when the full duck with new wings might be ready, flapping, to take new strides, why should a lame-duck session be called at all? Therefore, it is important that the elections should be over by the 24th February, that the results are declared by that time, and the new Parliament may be called in the latter part of March. I think it is possible to call the new Parliament by the latter part of March. It is not good to ask the lame-duck to come and pass the vote on account, when already there is the new one ready to come.

Secondly, I would like to emphasise this. There are friends who have suggested on the floor of the House that this time provision for celeborate arrangements should be made for the voters to come and exercise their vote; I do not say, but my friends on the right have on many occasions said this; possibly they apprehend trouble from this side. I might say that I have seen in my own constituency frustrated elements in the country who want to create disturbances in the elections. I therefore once again request the Government to consult the Election Commission as to how far this time, they propose to have safety and safeguard for the conduct of the election and to see that a better atmosphere is created and the elections are held in a nice way.

डा० राम मनोहर लोहिया (फ़र्रुखाबाद): अध्यक्ष महोदय, मंत्री महोदय के ध्यान में अनपेक्षित हालतों, अनफ़ोरसीन कान्टिंजैंसीज, का जिक्र है। क्या उनका संबंध अकाल की मौतों से है? क्योंकि यद्यपि सरकार समझती है कि अकाल की मौतें अप्रैल–मई में होंगी, लेकिन हमारा अन्दाज है कि शायद वे मौतें जनवरी–फ़रवरी में हो जायें। इसलिए मैं ज्यादा जोर से पूछता हूं कि अगर अकाल की मौतें जनवरी-फ़रवरी में होने लगती है, तो क्या यह सम्भव है कि उस की वजह से चुनाव टल जाये। सरकार ने अभी भी सभी जगह धारा 144 लगाई हुई है और वह सभायें वगैरह नहीं होने देती है। जो लोग सभायें करते हैं, वह उन को गिरफ़तार करती है, जैसे उत्तर प्रदेश में मेरे दल के सभापति, श्री सालिगराम जैसवाल, को गिरफ़तार किया गया है। इसी तरह उत्तर प्रदेश और बिहार में अनगिनत लोग गिरफ़तार हो रहे हैं। मैं प्रिवैंटिव डिटेंशन वगैरह की चर्चा नहीं कर रहा हूं। साधारण तौर से जो गिरफ़तारियां हो रही हैं, क्या सरकार का इरादा है कि अब

[डा० राम मनोहर लोहिया]

को बार एक मौन चुनाव किया जाये, जिस में सभायें न हों, चर्चा न हो, किसी सिद्धांत ग्रोर कार्यक्रम पर विचार न हो ? इस लिए मंत्री महोदय के बयान में जो शब्द ग्राया है, वह उसका खुलासा करें ग्रौर साथ साथ यह बतायें कि कब देश में सभा करने को इजाजत दी जायेगी।

श्री हुकम चन्द कछवाय (देवास): ग्रध्यक्ष महोदय, जम्मू-काश्मीर में लगभग पंद्रह बीस हजार ऐसे व्यक्ति है, जिनको लोक सभा में मत देने का ग्रधिकार है, लेकिन विधान सभा में मत देने का ग्रधिकार नहीं है। वह संख्या हिन्दुग्रों की है। क्या ग्राने वाले ग्राम चुनाव में उन को इस बात की छूट दी जायेगी कि उन को विधान सभा में मत देने का ग्रधिकार हो ? यह शिकायत का जाती है कि चुनाव के दिनों में किसी की शिकायत पर चुनाव-केन्द्र के सौ गज के ग्रन्दर प्रचार करने के ग्रारोप में उम्मीदवार को गिरफ़्तार कर लिया जाता है। क्या सरकार ग्राने वाले चुनाव के दौरान में इस प्रकार की शिकायत की पूरी छान-बीन करने के बाद ही कोई कार्यवाही करेगी ग्रौर केवल शिकायत के ग्राधार पर ही किसी उम्मीदवार को गिरफ़्तार नहीं किया जायेगा।

ग्रध्यक्ष महोदय : इस वक्त हम इन डीटेल्ज में केसे जा सकते हैं ?

श्री हुकम चन्द कछवाय : यह बड़ महत्व का विषय है।

Shri Dinen Bhattacharya (Serampore): Sir, I fully support what Shri Indrajit Gupta said about emergency. Apart from that, for the use of microphone, a very simple media of publicity, in our place in West Bengal, in the municipal towns, we have to seek permission from the authorities concerned, and it is found that the Opposition parties are not given permission to use microphone specially during the elections. I do not know why this restriction is still there. Why should not the Government ask the West Bengal Government to remove all these impediments?

Further, I have a very simple suggestion to make. The hon. Minister said that he will frame the rules and after it is passed by the Rajya Sabha it will be circulated among the Members. It is not only a question of the Members sitting here. I know the situation prevailing in the matter of publications. There are other persons who are contesting the elections. I want to know when these people will be able to get these rules from the book shops in the towns. May I know whether arrangements will also be made to make them available to everybody within a reasonable period of time?

Shri D. C. Sharma (Gurdaspur): Sir, I think the statement is in line with the statement that have already been made during the last three elections. It does not envisage any kind of departure from them. Therefore, I do not think there is much to be said on the statement. But there are one or two points that I should like to make.

Firstly, it has been suggested that the elections in Mahasu and Chamba should take place simultaneously. As none of these persons know much about Mahasu and Chamba and I feel that the decision about Mahasu and Chamba has been taken after consulting the State Government, I think the Election Commission has done nothing radical in making that statement.

Secondly, our term of office comes to an end on April 17, 1967. There is already a curtailment of privileges of the present Members of Lok Sabha—that is to say, instead of our term coming to an end on April, 17, it will come to an end earlier than that. On top of that, I hear some of my hon. friends saying that there should be no

'lame duck' session. I do not know who gave this name to that session. I strongly object to that name because most of the 'ducks' that will be here at that time will not be lame but they will be full-fledged 'ducks' with wings fully developed, with a voice as hoarse as that of ducks and other things equal to that of any living, growing and developing duck. That session has been there all these years. If there are some persons who have consulted some astrologers about their return to Lok Sabha I have nothing to say against them, but I would say that the 'lame duck' session serves a very good purpose.

Mr. Speaker: He need not go into the reasons now.

Shri D. C. Sharma: It is not only that it serves the purpose of giving the vote on account but also a kind of social purpose, a kind of get together. Therefore, I think the 'lame duck' session should not be abolished.

श्री अ० प्र० शर्मा (बक्सर) : अध्यक्ष महोदय, गत चुनाव में कहीं कहीं पर इस तरह की बातें हुई कि बड़े बड़े राजा-महाराजाओं जमीदार लोगों या पैसे वाले लोगों ने गरीब लोगों पर, जो कि गावों में रहने वाले हैं, कुछ डायरेक्ट या इनडायरेक्ट दबाव डालने की कोशिश की और कहीं कहीं यह भी कहा कि अगर तुम कांग्रेस को वोट दोगे तो गांव से बाहर निकाल देंगे..... (**व्यवधान**)

अध्यक्ष महोदय: आर्डर, आर्डर। इस वक्त यह मामला उठाने का मौका नहीं है। इस तरह से एलीगेशन्ज और फिर काउन्टर-एलीगेशन्स शुरू हो जाती है।

श्री अ० प्र० शर्मा: अध्यक्ष महोदय, मैं सिर्फ यह जानना चाहता था कि अगर आगामी चुनाव में इस तरह की दिक्कतें पैदा हों और जो कम्पलेंट हम करें, उसकी देखरेख जल्दी होनी चाहिये ।

श्री शिव नारायण (बांसी) : अध्यक्ष महोदय, मैं बहुत ही गम्भीर बात गवर्नमेंट से पूछना चाहता हूं । वोटर लिस्ट की कापी खरीद कर के हम को प्रत्येक वोटर को बाटनी पड़ती है । मैं यह चाहता हूं कि सरकार हर वोटर को उसका वोटर लिस्ट का नम्बर स्वयं बांटे, ताकि कांग्रेस, जनसंघ या दूसरी पार्टियों को इस किस्म की दिक्कत न उठानी पड़े ।

दूसरी बात, मैं यह जानना चाहता हूं कि अगर लेम-डक सेशन होगा और आप यहां हाजिर होंगे, तो जो मेम्बर उस वक्त तक इलैक्ट हो जायेगा, उसको शपथ लेने का अधिकार होगा ... (**व्यवधान**)

कुछ माननीय सदस्य : नहीं, नहीं ।

श्री शिव नारायण : जो मेम्बर अन-अपोज्ड चुना जायगा, उसकी तीन महीने की तनख्वाह कौन देगा । जब वह इलैक्ट हो जाता है तो तनख्वाह के लिये एनटाइटल्ड हो जाता है, उसके लिये यह गवर्नमेंट जिम्मेदार है । हुजूर, हमारी असेम्बली में यह नियम है, लेकिन आपके यहां यह नियम नहीं है.... (**व्यवधान**)

अध्यक्ष महोदय : अब आप बैठ जाइये ।

श्री शिव नारायण : श्रीमान, मैं आपकी इजाजत से बोल रहा हूं ; जो लोग बोलने नहीं दे रहे हैं, उन को आप निकालते नहीं हैं ।

मैं सिर्फ यही सुझाव दे रहा था– एक– वोटर्स को उनके नम्बर सरकार की तरफ़ से पहुंचाये जायें, दूसरे वोटर्स के आने जाने में कोई रुकावट न हो, इस के लिये सरकार प्रबन्ध करे, तीसरे– अगर कोई अन-अपोज्ड चुना जाये, तो वह लेम-डक सेशन का मेम्बर समझा जायेगा या नहीं ?

अध्यक्ष महोदय : यह कानून की बात है, इसके बारे में इस वक्त कुछ नहीं कहा जा सकता ।

श्री यशपाल सिंह (कैराना) : मैं विधि मंत्री जी से जानना चाहता हूं कि क्या उन्होंने इस बात पर गौर किया है कि एम० एल०एस० और एम०पी० का दायरा अलग-अलग होता है, उनकी ड्यूटीज अलग-अलग हैं, उनकी आबलीगेशन्ज अलग-अलग हैं, इसलिए यदि इन दोनों का चुनाव एक ही तारीख को होगा, तो वह फेयर-इलैक्शन नहीं होगा, दोनों के लिए अलग-अलग तारीखें होनी चाहियें ।

Shri S. M. Banerjee (Kanpur): In the first place, I would like the hon. Minister to throw some light on the sentence:

> "On this programme, the Commission expects that, with a few exceptions and barring unforeseen contingencies which might require adjournment of pol!...."

Secondly, it is our experience that unless the election takes place on a Sunday in any big industrial city like Kanpur, Ahmedabad or Bombay, it is impossible for the working class, who cannot get any wages unless they report for work, to participate in the elections. In the 1957 elections 50 per cent of the voters could not vote because Government did not agree to have the election day as holiday with pay. Therefore, I would request the hon. Minister to ensure that elections, at least in industrial towns where there are many factories and mercantile firms, are held on a Sunday, or it should be made a holiday with pay under NI Act.

My third point is this. I fully endorse the view of Dr. Lohia and Shri Nambiar about civil liberties and the release of all those people. Unfortunately, in my constituency, Kanpur, independence and section 144 came together. I want that there should be no section 144 and we should be allowed to campaign freely.

Shri Sivamurthi Swamy (Koppal): Though we have given adult franchise to all the perons, it is our experience in the three elections that not more than 50 per cent votes have been polled. What steps have Government taken or is thinking of taking to see that more votes are polled so that our democracy may be firm at the roots?

श्री जगदेव सिंह सिद्धान्ती (झज्झर) : मैं दो बातें निवेदन करना चाहता हूं, एक तो यह कि जो मिलिटरी के अन्दर मतदाता हैं, उनकी सूची बहुत जल्दी उम्मीदवार को मिल जानी चाहिए, जिससे कि वह उनको ध्यान में रखे, दूसरे, क्या यह प्रबन्ध ठीक होगा कि जिस उम्मीदवार के नाम के साथ उर्फ़ का व्यवहार होता है, वह अपना फार्म भरते समय उर्फ़ का भी प्रयोग कर सकता है या नहीं, यानी असली नाम के साथ उर्फ़ नाम को भी लिखा जा सकता है या नहीं ?

Shrimati Savitri Nigam (Banda): In view of the fact that peaceful and smooth elections depend on the co-operation of all the political parties, it was pointed out to the hon. Minister in the House during the Question Hour about a couple of days ago that he should call a meeting of all the political parties and with their recommendations a common code of conduct for elections should be adopted. I would like to know what is giong to be done in that regard.

Then, I would like to support the suggestion of our learned professor, Shri Diwan Chand Sharma, that the lame duck session has got its own importance and should be held.

Shri Nambiar: Those who do not get tickets want it.

Shrimati Savitri Nigam: The third suggestion that I would like to make is that in view of the backwardness prevailing in the country some special arrangements should be made for women voters.... (*Interruption*).

श्री प्रिय गुप्त (कटिहार): मैं विधि के मंत्री के पास आपके जरिए चार निवेदन करना चाहता हूं। हमारे यहां कुछ मुस्लिम महिला वोटर्स हैं जो कि बुर्का पहनती हैं। गांव के रास्ते में पोलिंग स्टेशन तक पहुंचने के लिए 10-12 बुर्के का अरेंजमेंट सरकार की तरफ से किया जाये।

2. पोलिंग स्टेशन्ज ऐसी जगहों पर रखे जाते हैं, जहां पहुंचना मुश्किल होता है। हम ऐसी अभागी कौंस्टीचुएन्सी से आते हैं, जहां रास्ते का कोई नामो-निशान नहीं है, वोटर्स सुबह रवाना होंगे तो शाम तक वापस पहुंचेंगे, रास्ते में नदी-नाले पड़ते हैं, इसलिए पोलिंग स्टेशन्ज को सुविधाजनक स्थान पर रखा जाना चहिए।

3. बिहार भर में 9 वी० एम० पी० अवैध ढंग से लागू है, जिसकी वजह से मीटिंग, जल्से, जलूस सब बन्द हैं। मैं चाहता हूं कि विधि मंत्री उस टाइम के लिए इस में देख रेख करें और इस नियम को उस समय हटवायें।

4. जितने वोटर्स वोट देने आते हैं, व कुल संख्या का 20-30 या 50 फीसद आते हैं। सरकार की तरफ से उनके सामने कोई एजूकेटिव प्रोग्राम रखा जाना चाहिए। तथा इन लोगों के लिए वहां पहुंचने की व्यवस्था होनी चाहिए।

अध्यक्ष महोदय: बोलिए मिश्र जी। आप जितना बोलना चाहें बोल लीजिए मुझे क्या एतराज है?

श्री विभूति मिश्र (मोतिहारी): हल्ला होता है, शोर होता है, कुछ सुनाई नहीं नहीं पड़ता है। अध्यक्ष महोदय, मुझे दो बातें कहनी हैं। जो सरकारी नौकर चुनाव के समय चुनाव के काम में लगे रहते हैं तो जहां उनका वोटर्स लिस्ट में नाम रहता है उनको वोटर्स लिस्ट् सप्लाई करने की जिम्मेदारी उम्मीदवारों पर होती है और उम्मीदवारों को पता नहीं रहता है कि किस सरकारी नौकर को सरकार ने कहां ड्यूटी पर लगाया है? इसलिए मैं चाहता हूं कि जन सरकारी नौकरों को चुनाव के वक्त में सरकार द्वारा ड्यूटी पर लगाया जाता है उन को सम्बन्धित वोटर्स लिस्ट सरकार को देनी चाहिए उनको लिस्ट और नम्बर दे देना चाहिए साथ ही उनको उनके वोट डालने की तारीख भी दे देनी चाहिए कि उस तारीख को अपना बैलेट बना कर उस चुनाव अधिकारी के पास भेज दें ताकि समय पर पहुंच जाये और उनके वोट की गिनती समय से हो जाय ऐसी व्यवस्था सरकार के लिए करनी बहुत जरूरी है।

दूसरी बात यह है कि जो फौज में रहते हैं उन फौज वालों को भी बड़ी कठिनाई होती है क्योंकि कोई नागा लैंड में रहता है तो कोई कश्मीर में रहता है या और कहीं पर रहता है अब यह सरकारी की जवाबदेही होनी चाहिए कि जो जिस गांव का रहने वाला हो या उसे सम्बन्धित वोटर्स लिस्ट फौरन दी जाय ताकि समय पर पहुंच जाय।

इसके अलावा तीसरी बात मुझे यह कहनी है कि अभी मंत्री जी ने कहा कि पीपुल्स रिप्रेजेंटेशन बिल पर प्रेसीडेंट का एसेंट हो जाएगा और वह ऐक्ट बन जाएगा तो दो हफ्ते के अन्दर सब मेम्बरों के पास वह ऐक्ट और रूल भी पहुंचा देवें।

इसके अलावा हिन्दी में और जरूरत पड़े तो उन उन रीजनल भाषाओं में भी यह पीपुल्स रिप्रेजेंटेशन ऐक्ट और रूल्स को अनुवादित करके संबंधित राज्य सरकारों को भिजवा दें ताकि तमाम देश की जनता को चुनाव के संबंध में किसी किस्म की कठिनाई व असुविधा न हो। इस देश की केवल 10 प्रतिशत जनता ही अंग्रेजी जानती है और अधिकांश जनता हिन्दी जानती है। इसके अलावा बहुत से राज्य ऐसे भी हैं जहां की जनता न अंग्रेजी जानती है और न हिन्दी

[श्री विभूति मिश्र]

जानती है, इसलिये इस संबंध में सरकार को श्राम चुनाव के संबंध में जनता को पूरी सहूलियत देनी चाहिये श्रौर उसे किसी किस्म की श्रसुविधा न होने पाये। बस यह दो, एक बातें मुझे इस समय निवेदन करनी थीं।

Shri Narendra Singh Mahida (Anand): Some suggestions have been made that there should be no lame-duck session. May I draw your attention to article 83 of the Constitution? Sub-section (2) of article 83 says:

> "The House of the People, unless sooner dissolved, shall continue for five years from the date appointed for its first meeting..."

I want to point out that five years perilod will be complete only in April, 1967. So, that argument does not hold good. There should be a lame-duck session.

Shrimati Vimla Deshmukh (Amrawati): I endorse what Shri Bibhuti Mishra has just said. I would request the Law Minister to circulate the copies of the statement that has been made in the House to the Members.

श्री मौर्य (श्रलीगढ़) : श्रध्यक्ष महोदय, मैं केवल कहने के लिये नहीं कह रहा हूं बल्कि यह विशष दो, तीन सुझाव मैं दे रहा हूं श्रौर कानून मंत्री जी से श्राप के द्वारा चाहता हूं कि वे इस श्रोर ध्यान दें।

पहली बात जो मुझे निवेदन करनी है वह यह कि इस देश में करोड़ों खेतिहर मजदूरों देहातों में रहते हैं। उनका वोट श्राजाद नहीं है धमकी से उनका वोट डलवाया जाता है। वे लोग स्वयं श्रपने विचार के आधार पर श्रपने मनचाहे उम्मीदवार को वोट दे सकें इसकी व्यवस्था सरकार को करनी चाहिये। इसकी व्यवस्था श्रभी सरकार ने नहीं की है। क्योंकि खेतिहर मजदूर जोकि गांव में रहते हैं उनका वोट श्राजाद नहीं है श्रौर वह श्रपनी इच्छानुसार डाल नहीं पाते हैं। उनके ऊपर दबाव है।

दूसरे यह कि उम्मीदवार जो चुनाव लड़ते हैं उनमें ज्यादातर विरोधी दल के उम्मीदवार गरीब होते हैं श्रौर उनके पास साधन नहीं होता है। इसलिये मैं चाहता हूं कि पर्ची में यह लिखा हुश्रा वोटर के पास पहुंच जाना चाहिये कि तुम्हारे वोट का नम्बर यह है श्रौर तुम्हारा पोलिंग स्टेशन श्रमुक है। श्रमुक दिन वोट पड़ेगा श्रौर ये उम्मीदवार खड़े हैं श्रौर ये उनके चुनाव चिन्ह हैं। यह सब श्रावश्यक इत्तिला सरकार की श्रोर से समय पर प वा दी जानी चाहिये। जो काम उम्मीदवार लोग श्रपनी श्रोर से करते हैं यह काम सरकार की श्रोर से होना चाहिय। यह पर्चियां हर एक घर को चुनाव के दो दिन पहले पहुंचा देनी चाहियें क्योंकि हम विरोधी दल वालों के पास न कोई मशीनरी है श्रौर न हम इतने साधन जुटा सकते हैं। यह काम बहुत जरूरी है जो मैं चाहता हूं कि सरकार करे।

तीसरी बात यह है कि वोटर्स श्राजादी के साथ श्रपना मत दे सकें इसकी व्यवस्था सरकार को करनी चाहिये। श्राज हालत यह है कि दबाव की बात चलती है श्रौर यह दबाव यहां से लेकर देहात तक चलता है। मैं चाहूंगा कि यह सरकार दबाव करना छोड़ दे श्रौर श्राजादी से चुनाव करवाये श्रौर देखे कि वहां देहातों में चुनाव श्राजा ी से हो। लेकिन श्रीमान्, सरकार विरोधी दलों को दबा रही है दफा 144 लगा देती है, मीटिंग नहीं होने देती है श्रौर हमारे जलूस श्रादि नहीं निकलने देती है। इसलिये पहली बात तो यह हो कि चुनाव के वक्त यह दफा 144 न लगाये श्रौर श्रगर लगाना श्रावश्यक ही हो जाये सरकार के लिये तो सरकारी मशीनरी के जो कर्मचारी हैं उनकी देखरेख में

शांतिपूर्वक जलूस आदि निकलने दे और मीटिंग्स आदि होने दे ।

इसके अलावा विरोधी दलों के जो चुनाव में उम्मीदवार हैं और जिन्हें सरकार ने जेल में डाल रक्खा है, विशेष कर श्री रामेश्वरानन्द और भी अन्य ऐसे उम्मीदवार हो सकते हैं, उन सभी उम्मीदवारों को छोड़ा जाये ताकि वह आसानी से और आजादी से चुनाव लड़ सकें । मैं यह नहीं कहता कि अगर उनमें से किन्हीं लोगों ने कोई विशेष कानून तोड़े हों तो उनको भी आप अवश्य रिहा कर दें, आप उसके लिये उन पर मुकद्दमा चलाइये लेकिन उनकी जमानत होने दीजिये । उन्हें खुल कर अपना चुनाव कार्य और अपने प्रतिद्वंदी उम्मीदवार का विरोध करने दीजिये । यह उनका अधिकार है । उनको जमानत पर छोड़ा जाये ताकि वह खुल कर चुनाव लड़ सकें । सरकार की ओर से जो दबाव पड़ रहा ? वह बन्द होना चाहिये । बस यह दो, तीन मेरे मोटे मोटे सुझाव हैं ।

Shri Basappa (Tiptur): There is a very great apprehension in the minds of the people of Goa that the Opinion Poll and the General Elections might take place simultaneously. If this is done, as I said before, the issues will be confused. Therefore, I request the hon. Minister to consider holding the elections separately—the Opinion Poll and the General Elections.

My second point is this. I support Shrimati Savitri Nigam in what she has said: there are anti-social elements and they want to do much damage to the General Elections; at that time, the ladies will be very apprehensive to come, stand in the queue and vote. Therefore, under these circumstances, special arrangements must be made to see that ladies, who form 50 per cent of the voters in this country, are enabled to come and vote safely, and greater precautions should be taken in this respect.

श्रीमती सहोद्राबाई राये (दमोह) : अध्यक्ष महोदय, मैं प्रार्थना करना चाहती हूं कि मध्य प्रदेश में जैसे मुरैना, भिंड, ग्वालियर, छत्तरपुर, पन्ना आदि इलाकों के गांवों में डाके वगैरह ज्यादा पड़ते हैं और असुरक्षा का वातावरण रहने से महिलायें वोटर्स वहां चुनाव केन्द्रों पर आने से डरती हैं कि कहीं रास्ते में डाकू उन्हें उठा कर न ले जायें इसलिये सरकार की तरफ से पोलिंग स्टेशनों पर और रास्ते में पुलिस की सुरक्षा व्यवस्था होनी चाहिए ताकि महिला वोटर्स आजादी के साथ मतदान केन्द्रों पर आ सकें और अपने वोट डाल सकें । इसी तरह से एम० पीज० और एम० एल० एज० को भी डाकुओं से डर बना रहता है कि कहीं उन्हें उड़ा न ले जायें और फिर रिहा करने के लिए हजारों रुपया मांगते हैं । इसलिए वहां पर सरकार को सुरक्षा का पूरा बन्दोबस्त करना चाहिए ।

मौर्य साहब ने जो कहा कि दबाव डालती है सरकार चुनाव क्षेत्र में तो मैं कहना चाहती हूं कि हमारी तरफ से और गवर्नमेंट की तरफ से कोई दबाव नहीं डाला जाता है जितना दबाव डाला जाता है विरोधी दल वाले ही डालते हैं और परेशान करते हैं । हमारी तरफ से कोई दबाव नहीं डाला जाता है । (**व्यवधान**) ।

श्री मौर्य : अध्यक्ष जी, .

अध्यक्ष महोदय : अब आप बैठ जाइये ।

श्री मौर्य : मैंने यह नहीं कहा (**व्यवधान**) जमींदार लोग देहात में अपने गुर्गों और लाठी के बल पर खेतिहर मजदूरों पर चाहे वह कांग्रेस के हों या विरोधी दल के, जमींदार लोग लाठी के बल पर उन गरीब खेतिहर मजदूरों के वोट पड़वा रहे हैं । (**व्यवधान**) मैंने केवल यह शब्द कहे हैं . . .

अध्यक्ष महोदय : मौर्य साहब अब आप बैठ जायें ।

श्रीमती सहोद्राबाई राय : मैं अपने मध्य प्रदेश के बारे में कह सकती हूं कि दस साल हो गये मुझे वहां से चुनाव लड़ते हुए हमारे मध्य प्रदेश में गवर्नमेंट की तरफ से और कांग्रेस की तरफ से कोई दबाव नहीं डाला जाता है । हमारा निर्विरोध चुनाव होता है । कहीं कहीं जनसंघ वाले या अन्य विरोधी पार्टियों वाले उधम करते हैं और भड़काते आदि हैं । जैसा मैंने पहले निवेदन किया मैं चाहती हूं कि हमारे वहां चुनाव के दौरान सुरक्षा का पूरा पूरा बन्दोबस्त होना चाहिये (व्यवधान)

श्री बड़े : अध्यक्ष महोदय, माननीय सदस्या ने....

अध्यक्ष महोदय : आप बोल चुके हैं अब छोड़िये भी । महिलाओं को क्या कहियेगा ?

श्री बड़े : माननीय सदस्या ने अभी उधम के बारे में जनसंघ का नाम लिया है तो मैं चाहूंगा कि इसका वह एक भी उदाहरण बतलायें जहां जनसंघ ने ऐसा अनुचित दबाव डाला हो या उधम किया हो ।

श्री त्यागी : शर्म नहीं आती एक औरत के मुकाबले में आकर खड़े हो गये ।

अध्यक्ष महोदय : श्री गुलशन ।

श्री गुलशन (भटिंडा) : अभी पंजाब का पुनर्गठन हुआ है और उसकी नई-नई सरकारें बनी हैं । इस पुनर्गठन के कारण कुछ गांव इस तरफ चले गये और कुछ उस तरफ को चले गये हैं । ऐसे ही सरकारी कर्मचारी थे जिनका कि नाम पंजाबी एरिया की मत-सूची में था वह हिमाचल प्रदेश में चले गये या उधर हरियाणा में चले गये और वैसे ही जिन सरकारी कर्मचारियों का नाम हरियाणा की तरफ की वोटर्स लिस्ट में था वह पंजाबी एरिया में या हिमाचल प्रदेश में चले गये । इसलिये मैं चाहूंगा कि पंजाब की नई वोटर्स लिस्ट्स बनाई जायें और जो इधर के हमारे मुलाजिम उस तरफ हरियाणा या हिमाचल प्रदेश में चले गये हैं या हिमाचल प्रदेश और हरियाणा की तरफ के इधर पंजाबी एरिया में चले आये हैं उनका प्रबन्ध किया जाना चाहिए ताकि उनका नाम वोटर्स लिस्ट में आ जाये और उनको अपना मत देने की स्वतन्त्रता प्राप्त हो । इस हेतु सरकार को आवश्यक प्रबन्ध करना चाहिये । वहां की वोटर लिस्ट्स नए सिरे से बनाई जायें।

दूसरी बात यह है कि जो सिटिंग मैम्बर्स हैं पार्लियामेंट के या असैम्बलीज़ के उन में से कुछ ऐसे हैं जिन का पहले वाला जो चुनाव क्षेत्र था वह दूसरा तरफ रह गया है और अब ऐसा हो सकता है कि वे अपना मत देने से वंचित रह जायें । उनको अधिकार होना चाहिये कि वे अपने मत का अपने लिए इस्तेमाल कर सकते हैं ।

कुछ लोग ऐसे हैं जोकि विदेशों में गए हुए हैं, समुद्र पार गए हुए हैं और उनका वोट यहां हिन्दुस्तान में बना हुआ है। मैं चाहता हूं कि ऐसा प्रबन्ध हम करें कि वे भी अपना मत दे सकें।

श्री बागड़ी (हिसार) : भारत में जो जनतांत्रिक प्रणाली है वह अभी तक बहुत मजबूत नहीं हो सकी है। इसका एक कारण यह है कि आज़ाद उम्मीदवारों को चुनाव में खड़े होने की खुली छूट है । जो राजनीतिक दल हैं उनके चुनाव घोषणापत्र प्रकाशित हो चुके हैं और वे जनता के सामने आ चुके हैं। मैं चाहता हूं कि ऐसा प्रबन्ध किया जाना चाहिये कि ये जो आज़ाद उम्मीदवार हैं इनकी इकाई की हैसियत से कोई हैसियत न रहे सके। कम से कम लोक सभा के लिए तो चुनाव के लिए आपको ऐसी व्यवस्था कर देनी चाहिये।

पंजाब और हरियाणा में आप अच्छी तरह से जानते हैं कि चुनाव के सिलसिले में लाउड स्पीकर का इस्तेमाल करना होता है तो उस के लिए पांच रुपये देने पड़ते हैं। एक मीटिंग के लिए लिए पांच रुपये देने पड़ते हैं और उसके इस्तेमाल के लिए इजाज़त लेनी पड़ती है। इस इजाज़त को लेने के लिए दो तीन दिन लग जाते हैं। मैं निवेदन करना चाहता हूं कि या तो एक दम इजाज़त मिल जानी चाहिये अथवा इजाज़त लेने की कोई ज़रूरत नहीं होनी चाहिये। दूसरी बात यह है कि यह जो पांच रुपये लिये जाते हैं ये नहीं लिये जाने चाहियें। इससे जो चुनाव खर्चा है वह बढ़ता है।

मैं यह भी चाहता हूं कि स्वामी रामेश्वरानन्द को रिहा किया जाना चाहिये।

Shri D. N. Tiwary (Gopalganj): Under the Representation of the People Act, a certain limit has been fixed for expenditure by every candidates for the Lok Sabha as well as the State Assemblies. Now, a new situation has arisen because big money-bags are coming in the field, and they would spend more than a lakh of rupees, sometimes Rs 2 lakhs, sometimes Rs 3 lakhs and sometimes the amount may go up to even Rs 10 lakhs, and the poor candidate will be under a disadvantage because of that.

So, I would submit that the limit should be strictly enforced and the hon. Minister should direct the Election Commission that if at any place information is received by them that a big amount of money is being spent disproportionate to the limit set, then the Election Commission should put some curb on that expenditure immediately.

श्रीमती कमला चौधरी (हापुड़) : दलों के चुनाव चिन्ह निश्चित हैं। उसके अतिरिक्त

जो निर्दलीय उम्मीदवार खड़े होते हैं कोई पार्लिमेंट के लिये और कोई विधान सभा के लिये, उन दोनों को एक ही चुनाव चिन्ह नहीं मिलना चाहिये। मेरा अनुभव यह है कि इससे वोटचर्ज को गलतफहमी होती है। अगर पार्लिमेंट में वोटर किसी उम्मीदवार को भेजना चाहता है तो उसका जो मत है वह विधान सभा में वही पड़ जाता है। इसलिये एक ही चुनाव चिन्ह नहीं होना चाहिये।

Mr. Speaker: Now, Shri Tulsidas Jadhav also may have his say. . . .

Shri G. S. Pathak: All right. I have not raised any question that they should not put questions or make suggestions.

Mr. Speaker: The debate might be sent to the Election Comission and they may have to look into all this. Government cannot do it just now; I quite understand that.

I have allowed all this discussion so that the attention of the Election Commission may be drawn to the views expressed by hon. Members here.

Shri G. S. Pathak: I quite appreciate that.

Shri Ranga: It is for the hon Minister to take the necessary steps.

श्री तुलशीदास जाधव (नांदेड) : इलैक्शन जब होते हैं तो यह देखा गया है कि इलैक्शन बूथ पर सुबह बड़ी भीड़ होती है और औरतों को बच्चों को गोद में लेकर काफी देर तक खड़ा रहना पड़ता है। मेरा सुझाव यह है कि समय मुकर्रर हो जाना चाहिए कि इस वार्ड का समय यह है और इस वार्ड का यह है।

श्रीमती सहोदराबाई राय : यह गलत है, यह नहीं होना चाहिए।

श्री विश्राम प्रसाद (लालगंज) : पार्लिमेंटरी कांस्टिट्यूएंसी में कहीं कहीं पांच एम० एल० ए० होते हैं, कहीं-कहीं आठ होते हैं, कोई पांच एम० एल० ए० कांस्टिट्यूएंसी होती है कोई आठ। ऐसा भी होता है कि एक साथ वोट पड़ते हैं। चार दिन तक वोटिंग होगा। जो ये कंस्टिट्यूएंसीज हैं इनको अगर आप चार दिन में बांट दें और कह दें कि एक दिन दो दो में वोट पड़ेंगे तो ज्यादा अच्छा होगा।

श्री मधु लिमये (मुंगेर) : मैं केवल एक ही जानकारी चाहता हूं। जिस तरह से गोआ में निष्पक्ष राय शुमारी के लिए बंदोदकर मंत्रीमंडल ने इस्तीफा दिया है क्या उसी तरह निष्पक्ष आम चुनाव कराने के लिए समूचे देश में कांग्रेस सरकारें इस्तीफे देंगी ?

Shri Nambiar: We want to hear the legal opion of Shri Dixit. He is absent today.

Mr. Speaker: The hon. member can meet him privately.

Shri G. S. Pathak: Most of the questions relate to the conduct of elections and not to the programme of elections, the subject on which I made this statement today.

Shri Priya Gupta: Then do not reply.

Mr. Speaker: Because it concerns the election of Members and we are in the last day of this session, therefore I have allowed these questions, spending nearly an hour, so that these suggestions might go to the Election Commission.

Shri G. S. Pathak: I appreciate that, and I shall send a copy of the proceedings to the Election Commissioner so that he may consider the suggestions made by the House.

श्री मधु लिमये : इस्तीफा तो आपने देना है। इसका जवाब तो आपको देना है।

Shri G. S. Pathak: A number of matters were mentioned which had already been discussed at the time when the amendments to the Representation of the People Act were discussed in the House. Therefore, I need not deal with any of them.

I mention one or two matters. One is about the lame-duck session. Conflicting views have been expressed. There are practical difficulties in not holding a lame-duck session. After all the previous elections, a lame-duck session was held.

श्री प्रिय गुप्त : हिन्दी लेम डक को क्या होता है ?

अध्यक्ष महोदय : यह सब जानते हैं।

श्री प्रिय गुप्त : मैं नहीं जानता हूं। हिन्दी में कह दें।

I do not understand it.

Mr. Speaker: He might sit down if he does not understand.

Shri G. S. Pathak: About Himachal Pradesh, I have already said that there are some snow-bound areas at the relevant time. Therefore, in those areas the poll date has to be postponed. All these matters, local conditions, had been considered by the Election Commission, and it is after due consideration given to all the relevant factors that the Election Commission has fixed this programme.

श्री हुकम चन्द कछवाय : काश्मीर।

श्री मधु लिमये : इस्तीफे का क्या हुआ ?

Shri G. S. Pathak: So far as Jammu and Kashmir State is concerned, a question was asked whether some seats would be reserved for the Pakistan-occupied areas. This question has been raised here repeatedly and I have pointed out that under our Constitution under which parliamentary elections will take place, such a thing is not possible (*Interruptions*).

12.00 hrs.

श्री मधु लिमये : क्या सरकार इस्तीफा देगी या नहीं ?

श्री गुलशन : पंजाब के बारे में कुछ नहीं बताया गया है ।

Mr. Speaker: Order, order. There have been other suggestions also which might be considered by the Government in all their details.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, जम्मू-काश्मीर के कई हजार लोगों को मत देने का अधिकार नहीं है । मंत्री महोदय ने उस के बारे में नहीं बताया है ।

श्री बागड़ी : अध्यक्ष महोदय, दफा 144 का जहां तक ताल्लुक है,......

Mr. Speaker: Mr. Bagri would kindly resume his seat.

श्री बागड़ी : अध्यक्ष महोदय, दफा 144 के बारे में इलैक्शन कमीशन क्या करेगा ?

अध्यक्ष महोदय : मिनिस्टर साहब ने कहा है कि गवर्नमेंट उस को कन्सिडर करेगी ।

श्री रामसेवक यादव (बाराबंकी) मंत्री महोदय ने "अनफोरसीन कान्टिजेंसीज" के बारे में कोई जानकारी नहीं दी है । वह बहुत जरूरी है । इस के पीछे क्या रहस्य है ।

श्री मधु लिमये : इसके पीछे रहस्य है ।

Shri G. S. Pathak: I shall mention it. Unforeseen circumstances are those which are mentioned in, for example, section 57 of the Representation of the People Act, ballot box may be removed or something destroyed and so on. They are already mentioned in the Act itself. There are no unforeseen circumstances which are outside that.

12.02 hrs.

STATEMENT *RE*. FOOD AID FROM CANADA

The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam): I am happy to inform the House that the Government of Canada have announced their intention to offer food aid to the Government of India of $21 million during the current Canadian fiscal year ending 31st March, 1967 and further aid of $50 million during the next fiscal year beginning 1st April, 1967. The provision of these funds would enable the supply of about 900,000 tonnes of Canadian wheat and would be of very great help to us in meeting the difficult food situation during the coming months. I would like to convey on behalf of the Government of India our gratitude to the Canadian Government for this generous and timely assistance to tide over this difficult period.

12.03 hrs.

QUESTIONS ON STATEMENT *RE*: RAW COTTON SUPPLY POSITION

Mr. Speaker: Mr. Madhu Limaye.

Shri S. M. Banerjee (Kanpur): Our names are there.

Mr. Speaker: I will call them if their names are there.

श्री मधु लिमये : (मुंगेर) अध्यक्ष महोदय, मंत्री महोदय ने अपने बयान में कहा है कि ट्रह दिन के लिए जो मिलें बन्द होने जा रही थीं, उस को उन्होंने रोका है और अब मिलों को सप्ताह में एक दफा बन्द किया जायेगा। मंत्री महोदय ने यह नहीं बताया है कि वह कितने सप्ताहों के अन्दर रूई के बारे में स्थिति को सुधारने की उम्मीद रखते हैं, नहीं तो ऐसे 53 दिन बन जायेंगे। इस लिए मैं इसका खुलासा चाहता हूं।

उन्होंने पृष्ठ तीन पर कहा है कि मिल वालों ने कहा था कि नियंत्रित कपड़े के दाम बढ़ाये जायें और उन्होंने कहा कि यह नहीं हो सकता है --

"There will thus be no increase in the price of controlled categories of cloth of mass consumption."

लेकिन इसके साथ साथ क्या मंत्री महोदय इस पर भी रोशनी डालेंगे कि जो अनियन्त्रित कपड़ा है, जिसके दामों की वृद्धि के बारे में मैंने कई दफा पूछा है, उस में कितनी वृद्धि होने जा रही है ?

The Minister of Commerce (Shri Manubhai Shah): Regarding the first part of the question, it is not possible to precisely forcast how long the extra lay-off day will be necessary but as I have said in the concluding portion of my statement, it is our hope that as soon as the arrivals of the cotton crop improve in the coming few weeks, we shall again review the situation. The firm intention of the Government is to have as few closed days as possible.

Regarding the second part of the question regarding non-controlled cloth, we have no machinery, barring keeping a broad vigilance, to control the price of that factor of the economy which is not under statutory control. Therefore, I can assure the House that as regards controlled cloth of mass consumption, there shall be no price increase.

Shri Indrajit Gupta (Calcutta South West): The statement has emphasised the fact that the ceiling price of cotton is going to be raised by 5 per cent. May I know whether the beneficiaries of this increase will be the growers? If that is so, it is understandable. But if this 5 per cent increase is also to be given to those big cotton traders who hold huge stocks of cotton which they had previously acquired what is the purpose except to allow them to make profits?

Shri Manubhai Shah: Generally, the benefit will go to the grower; the new crop has still not passed into the hands of the trader as the hon. Member has apprehended; the crop is still coming from the ground to the towns and then will pass on to the traders. That is why there is the present crisis. If cotton has actually been coming out, things would not have been as difficult as they are today. The present price benefit will pass on mostly to the growers.

Mr. Speaker: Hon. Member has also asked about those who had already got stocks and are withholding them.

Shri Manubhai Shah: Very little stock is there. If there were such stocks, we would have requisitioned them.

श्री बड़े (खारगोन) : कल और परसों के समाचारपत्रों में श्री कुम्भकर्णी का यह स्टेटमेंट छपा है :

"The scarcity of cotton is like the wolf cry when there is not even a lamb."

मैं यह जानना चाहता हूं कि सरकार ने कपास के भावों की जो सीलिंग प्राइस

निश्चित की है, क्या उस का इरादा उस को हटाने का है । कपास मार्केट में आना बन्द हो गया है । काटन मिल वालों की तरफ से कपास की प्राइस को लोअर, कम करने की कोशिश हो रही है ।

Shri Manubhai Shah: The first part of the statement is totally incorrect that niether the wolf nor the lamb is there. The situation is difficult. As for the second part, the derived price of kapas is already known to the growing and other regions and even today the derived price of kapas is higher than the normal ceiling price.

Shri Narendra Singh Mahida (Anand): In a government publication on the requirements of raw cotton for the textile industry, it is stated that the yield per acre in India is one of the lowest in the world; between 1960-61 and 1963-64 the yield per acre in India has gone up by only ten lbs. whereas the increase in the same period in Pakistan, UAR and the United States as has been 46 lbs., 34, lbs. and 71 lbs. respectively. What are the reasons for the low yield and what steps are proposed to be taken to increase the yield?

Shri Manubhai Shah: My colleague the Minister of Food and Agriculture is attending to that suggestion and we hope that the lasting solution to India's cotton problem is in the direction which the hon. Member has indicated.

Shri Nambiar (Tiruchurapalli): May I konw whether the Government are aware that the workmen are to lose a part of their wages due to the lay-off every day in a week and whether the Government would exert pressure to see that the workmen who lose their wages would be compensated by subsidy from the management or from other sources?

Shri Manubhai Shah: There is no possibility of any subsidy and the sacrifice has to evenly spread. Instead of too many closures in each region and for long periods or reducing the spindles and looms which will cause unemployment to lakhs of workers, this is the minimum hardship which should be borne.

श्री दे० शि० पाटिल (यवतमाल) : अध्यक्ष महोदय, इस विभाग में विचार की गंगा उल्टी बहती है । सूती कपड़े की समस्या को हल करने के लिए यह कदम उठाया गया है, किसानों को अपने उत्पादन की उचित कीमत देने के लिए नहीं । कपास की कीमत तीन चार महीनों से सीलिंग प्राइस से बारह, पंद्रह प्रतिशत ज्यादा है । इसका फायदा व्यापारियों ने उठाया है । आज किसान का कपास मार्किट में आ रहा है और मिल मालिक और व्यापारी अधिकतम मूल्य पर यानी 15 प्रतिशत ज्यादा पर, माल लेने के लिए तैयार है । सिर्फ़ किसान ही है, जिन के माल की सीलिंग प्राइस फ़िक्स की जाती है । जवार की बात हो, कपास की बात हो...

अध्यक्ष महोदय अब आप सवाल करिए ।

श्री दे० शि० पाटिल : उसकी सीलिंग प्राइस कब फ़िक्स की गई थी और प्रति एकड़ उत्पादन बढ़ाने के लिए क्या मंत्री महोदय बुनाई के पहले, यानी मौसम से पहले यह सीलिंग प्राइस बढ़ाने का विचार कर रहे हैं क्योंकि इम्पोर्टेज काटन आजकल जो है उसकी प्राइस बहुत ज्यादा है ।

Shri Manubhai Shah: May I say this? We have revised the ceiling price of cotton upward three times in a very substantial manner in the last five years. Today, the price of cotton at the appropriate ceiling is practically touching the roof of the world; it is higher than the cost of production or the price of cotton in any country anywhere in the world. Even in spite of that, our sympathy for the growers was always there. Therefore, we announced the ceiling price at the beginning of the season. This is an extraordinary step which

[Shri Manubhai Shah]

we have taken for the first time in the last 20 years, when, in the middle of the season, in order to sea that there is parity between what is available in the market and what the growers should get, the Government have agreed to raise the ceiling by five per cent.

श्री हुकम चन्द कछवाय : (देवास) : मैं यह जानना चाहता हूं कि क्या मंत्री महोदय के ध्यान में यह बात आई है कि जब काश्तकारों से कपास लिया जाता है तो जो घटिया किस्म का है वह कम दामों में लिया जाता है और उसी कपास को लाखों की तादाद में अच्छे कपास के भाव पर मिल मालिकों को दिया जाता है तो क्या सरकार ऐसा इंतजाम करेगी कि किसान को कम पैसा दिया जाय ।

श्री मनुभाई शाह : ऐसा अनुमान तो नहीं होता है लेकिन उन एरियाज में जहां ग्रोअर्स कोआपरेटिव में गठन नहीं कर सके हैं, या जहां ग्रोअर्स को उतनी तादाद में आगे नहीं बढ़ा सके हैं, वहां पर कहीं कहीं ऐसा होता होगा लेकिन सवाल सारा यह है और मैं माननीय सदस्यों का उस में ताव्वन चाहूंगा कि वहां पर ग्रोअर्स को अच्छी तरह से आर्गनाइज करें ।

श्री तुलसीदास जाधव : (नांदेड़) : यह काटन की कीमत कम करने से आज बाजार में कोई काटन की खरीद नहीं रह गई है जिससे ग्रोअर्स को बड़ा नुकसान रहता है एक बात और दूसरे मेरा कहना यह है कि काटन की कीमत आप बढ़ा दें । आज कच्चा माल नहीं मिलता है, बाहर से लाना पड़ता है । अगर काटन की कीमत बढ़ा दें तो ग्रोअर ज्यादा पैदा करेगा । तो यह बात क्यों नहीं करती सरकार कि इस की कीमत बढ़ाकर और उधर फाइन और सुपर फाइन क्लाथ जो है उसकी कीमत चाहे तो बढ़ा दे जो कि बड़े बड़े पूंजीपति लोग पहनते हैं, तो ऐसा क्यों नहीं सरकार करती जिससे देश में कपास ज्यादा पैदा हो और सुपर फाइन और फाइन क्लाथ की कीमत बढ़ा दे ?

श्री मनुभाई शाह : बढ़ाते बढ़ाते तो यहां तक आ चुके कि अब आम आदमी को हिन्दुस्तान का कपड़ा इतना मंहगा पड़ता है । अब इसकी हद होनी चाहिये और खाली प्राइस बढ़ाने से भी उत्पादन नहीं बढ़ता । टेकनिकल चेंजिज या और इन्टेसिफाइड प्रोडक्शन वगैरहा करना चाहिए, अलग अलग किस्म इस्तेमाल करना चाहिए । खाली पैसे की बात करने से कोई प्रोडक्शन नहीं बढ़ता जहां तक सुपर फाइन और फाइन का ताल्लुक है वह चार पांच परसेंट सारे हिन्दुस्तान का है, बाकी के कपड़े की ज्यादा फ़िक्र करनी है ।

डा० राम मनोहर लोहिया (फरुखाबाद) मन्त्री महोदय ने अपने पहले बयान में बड़ी ताकत से कहा था कि मिल मालिकों की इस कार्यवाही को वह रोकेंगे मिलों को बन्द करने की और वह सिर्फ पन्द्रह दिन बन्द करना चाहते थे । लेकिन आज के बयान से मालूम होता है कि 15 दिन क्या और ज्यादा शायद वह बन्द कर लेंगे या हफ्ते में एक दिन । तो पहले वाला बयान कहां जाता है ? तो मैं सब से पहले मंत्री महोदय से कहना चाहता हूं कि इस तरह ताकत से दिए हुए बयान को इस तरह से नरमी के साथ या झुकावट के साथ चार दिन के अन्दर तब्दील करना न हमारे लिए शोभा की चीज है और न मंत्री के लिए शोभा की चीज है । और यह क्यों होता है? इसके कारण क्या हैं ? उस दिन जब मंत्री जी ने जवाब दिए उसके लिए मैं इनकी तारीफ करता हूं, इन्होंने आंकड़े बताए थे कि 4 सौ करोड़ रुपया अगर खर्च किया जाय तो हिन्दुस्तान के कपड़े की मिलें और दूसरी मिलें आधुनिक बन सकती हैं । चार सौ करोड़ की रकम कोई ज्यादा नहीं है, चार सौ करोड़ पांच सौ करोड़, छः सौ करोड़, आखिर को आज 6 हजार करोड़

रुपया सालाना खर्च कर रहे हैं, तो ऐसा करके रुई और कपड़ा वगैरहा का ऐसा इन्तजाम करें और जरूरत हो तो मिल मालिकों को खत्म किया जाय और हां, उसके साथ साथ मुझे अफसोस यह भी होता है कि मन्त्री भी खत्म करने पड़ेंगे......

अध्यक्ष महोदय : डाक्टर साहब, सवाल आप क्लैरिफिकेशन के लिए कर सकते हैं........

डा० राम मनोहर लोहिया : तो सवाल यह है कि क्या आखीर तक कहीं कोई चीज पहुंचा करके हमारे देश की अन्दरूनी खपत साधारण आदमियों के कपड़े को और बाहर विदेशी निर्यात को अच्छा बनायेंगे ।

Shri Manubhai Shah: Regarding the first question of the hon. Member, the original purpose was a complete block closure of all the mills through out the country for 15 days and a continuous out of six per cent to 15 per cent throughout the year; he has not recognised the latter part of the question and therefore he thinks that one day in a week for as short a period as possible is somthing more than the original proposal. It is much less because a 10 per cent cut throughout the year plus 15 days would have been a terrible thing for this country. 7 million people would have been on the streets for 15 days 7/10 million people would have been on the streets for the whole year. We could not entertain that proposal at all

Secondly, it is in the direction that the hon. member pointed out, *i.e.* gradual modernisation of these mills, that all our efforts are made. But there is a physical limitation; an under-developed country cannot launch on all projects all at once. There is a phased programme of modernisation which has been under-taken.

Shri Sham Lal Saraf (Jammu and Kashmir): May I know whether any steps have been taken to ensure constant and regular supply of cotton to the mills for the twin purpose, *viz.*, (1) the tempo of exports remains intact and should also increase and (2) common varieties of cloth are made available to the poorer sections of the people and the prices do not increase?

Shri Manubhai Shah: That is the precise reason for the partial control on cloth of mass consumption like dhotis, saries, shirting, poplins, drills, etc., which are controlled in order to make them available at a reasonable price to the common people of the country. So far as tempo of export is concerned, it is not related to this; it is a different matter which we are tackling.

Shri S. M. Banerjee: He has said:

> "Normal lay-off compensation would be paid to all workers so laid off on this closed day in accordance with the provisions of Section 25C of the I.D. Act."

May I know whether a suggestion was mooted by one of the central trade union organisations that since we do not know for how many days these mills will be closed on account of shortage of cotton, the employers will be asked to pay full wages and not lay-of allowance? Then he has said "No sudden closure of individual units." I fully appreciate the sentiments he has expressed, but is he aware that in Kanpur no decision has still been taken about the Laxmi Rattan Cotton Mills and the New Victoria Mills? They are going to be closed down. May I know whether any definite action has been taken about them?

Shri Manubhai Shah: The hon. member is enlarging the scope. About the first part, I had the hon. member's full cooperation in arriving at the solutions written in the statement. It will not be possible to pay the full day's wages and it is possible to pay only the permissible lay-off

[Shri Manubhai Shah]

compensation under the I.D. Act. There were opinions expressed like that, but we considered them and decided that it would not be possible to put all that burden on the different sections of the society.

About the Laxmi Rattan Mills, an investigation committee has been already appointed and we are expecting their report soon. As soon as it is received, we shall consider it. About New Victoria Mills, all our efforts are to see that the existing management or any other new management is enabled to start the mill as early as possible.

Shri D. C. Sharma (Gurdaspur): He has said that some mills have surplus stocks. May I know what has been done to mop up these surplus stocks and distribute them among those mills which are lacking in sufficient stocks?

Shri Manubhai Shah: All the surplus stocks have been requisitioned and speeded up to the needy mills.

श्री सरजू पांडेय (रसड़ा) : अभी अभी उत्तर प्रदेश के कई सेक्टर्स से यह सूचना मिली है कि मिल वालों ने सूत का दाम बहुत बढ़ा दिया । मैं यह जानना चाहता हूं कि मंत्री महोदय सूत का दाम घटाने के बारे में क्या कार्यवाही कर रहे हैं ?

श्री मनुभाई शाह: एक तरफ तो हम को कहा जाता है कि कंट्रोल मत करो । दूसरी तरफ कहा जाता है कि कंट्रोल करो । दो साल पहले इस सवाल पर माननीय सदन में चर्चा हुई थी और यह कहा गया था कि यार्न को डीकंट्रोल किया जाय, अब कहते हैं कि दाम कन्ट्रोल करें ।

डा० राम मनोहर लोहिया : यहां चाहे जो कुछ कहा जाय, लेकिन आपका अपना दिमाग भी है या नहीं ।

Shri Maheswar Naik (Mayurbhanj): Sir, it is a happy thing to note that through the good offices of the hon. Minister the Cotton Mills Federation have agreed to stop the closure of mills. Now, instead of 15 days they will close 52 days in a year which comes to twice a week. I would like to know how this closure will help to increase the stock for mills. Secondly, the price payable to cotton growers has been raised by 5 percent. At the same time it has been decided that there will be requisitioning from the growers in case their output does not come to the market. How will it help the growers?

Mr. Speaker: The first part has already been answered.

Shri Manubhai Shah: The calculations are obvious. 16 per cent saving in cotton is equal to 11 lakh bales if it is spread throughout the year. But, as I assured the House earlier, that is not the intention. The intention is, as soon as demand and supply position equalises and comes into equilibrium, we will withdraw the closure.

Shri Dinen Bhattacharya (Serampore): Is it not a fact that every time the employers, either the cotton traders or the cotton millowners or the jute traders or the jute millowners I am talking of the big traders and millowners-create a fake crisis so as to put pressure on both the consumers as well as the workers. when consultation was done with the representatives of the different trade unions, the representatives of the All India Trade Union Congress strongly protested against this measure and demanded full compensation if at all there is any necessity for closure of the mills?

Shri Manubhai Shah: In the first instance, as I have repeatedly assured the House, the difficulties were not of a fake character but of a realistic nature because of the failure of crop due to delayed of monsoon in the month of September. Therefore, I

would like the co-operation of the House. Rather than condemning any particular section for a proposal they put forward, solutions have been found in close co-operation with all interests concerned and it will be for us to implement them so that the crisis is cut to the minimum.

The AITUC did represent that for a whole day's closure they should have whole day's wages. Other labour representatives also made similar proposals. After weighing the different proposals, after discussing matters with them, ultimately it was agreed that this is the best solution to give half-a-day's wage for a whole day's closure.

Shri H. C. Linga Reddy (Chikballapur): Sir, I am glad the Central Government are going to the rescue of a number of cotton mills which are being mismanaged and which are about to be closed. In Bangalore City, Mysore State, two mills, the Minerva Mills and also Mysore Mills, have been closed for the last six months and about 7000 labourers have been put to a lot of loss. They have not been paid for the lay-off period. I want to know whether the Central Government is taking over the management of these two mills because the management are not anxious to re-start the mills even though the State Government has given a guarantee of Rs. 60 lakhs.

Shri Manubhai Shah: I am glad to inform the House that this question of these two mills in Mysore has been satisfactorily resolved. The State Government has guaranteed Rs. 55 lakhs in one case and Rs. 67 lakhs in the other. Both these are going through the State Bank of India and other banks in Mysore and the mills will start functioning soon.

12.25 hrs

RE: CALLING ATTENTION NOTICE (*Query*)

Mr. Speaker: We will now take up the legislative business.

Shri S. M. Banerjee (Kanpur): Sir, you promised to give me a chance.

Mr. Speaker: What does he want?

Shri S. M. Banerjee: Today is the last day of this session. I have tabled a calling attention notice on a very important matter which concerns the Central Government, rather the Ministry of Defence. Sir, as you are aware, there was a strike lasting 45 days in Hindustan Aeronautics, Kanpur. As a result of our good offices and the good offices of the Defence Ministry, we were able to persuade the workers to withdraw the strike. At that time Shri Swaran Singh was not the Defence Minister. Then a clear assurance was given by us to the workers that there will be no victimisation. Yet, 30 employees have been dismissed and about 100 employees have been discharged from service. I would only request you to avoid a similar strike in the future in Kanpur, where the situation now is very explosive. I would request the hon. Minister to make a statement that he will apply his mind and reconsider the whole matter, instead of leaving it to HAL. I have full faith in him.

Mr. Speaker: I will find out the position.

12.27 hrs.

RE: ENQUIRY INTO ALLEGATIONS AGAINST MINISTERS

श्री मधु लिमये (मुंगेर) अध्यक्ष महोदय, चूंकि आज आखिरी दिवस है.

अध्यक्ष महोदय : मैंने पहले ही इस को डेढ़ घन्टा चलाया है ।

श्री मधु लिमये : बहुत धन्यवाद। लेकिन हमारा दो मिनट निवेदन सुन लीजिए।

अध्यक्ष महोदय, इस लोक सभा में तीन-चार मामले कुछ ऐसे उठे हैं, जैसे राजस्थान का सोने का मामला, मनुभाई शाह के सम्बन्ध में किये गये कुछ आरोप जिस पर उन्होंने भाषण दिया, फिर सचिन् चौधरी के बारे में हुआ और सब से अन्त में श्री पाटिल और स्वर्ण सिंह का मामला ए० पी० जे० शिपिंग कम्पनी को लेकर चला, चावल की चोरी के बारे में फिर उसका उन्होंने खण्डन किया तथा कह दिया कि हम इन आरोपों से इन्कार करते हैं। परन्तु इस तरह साधारण खण्डन कर देने से मामले खत्म नहीं हो जाते हैं। तीसरी लोक सभा खत्म होने जा रही है, इस में जो चार-पांच अधूरे मामले रह गये हैं, इन के बारे में कोई अन्तिम फैसला होना चाहिए – या तो हमारे द्वारा जो आरोप लगाये गये हैं, वे सही हैं या गलत है, कौन बात सही है यह साबित होने चाहियें। यहां मंत्रियों द्वारा खण्डन किया गया है क्या उन का खण्डन सही है ? इसकी सत्यता भी साबित होनी चाहिये। इस के लिये आपने यह व्यवस्था भी दी थी कि आप इन सारे कागजों को देख कर एक कमेटी कायम करेंगे, जिस कमेटी के सामने हम लोग जायें और मन्त्री लोग जायें, ताकि समूचे देश को पता चले कि हमारे आरोपों में तथ्य है या नहीं है बस, इतनी ही मेरी प्रार्थना है।

श्री त्यागी (देहरादून) : मैं एक बात कहना चाहता था। आपको यह कह दिया गया था कि जो आरोप आप यहां पर लगा रहे हैं, वे बाहर लगा दिये जायें। आप उन आरोपों को बाहर लगा दीजिए, अपने आप फैसला हो जायेगा।

श्री मधु लिमये : : त्यागी जी, इस तरह से न कीजिए। उन की चुनौती को डाक्टर साहब ने स्वीकारा है।

अध्यक्ष महोदय : अब आप बैठ जायं।

श्री मधु लिमये : मैंने जो प्रश्न उठाये हैं, उन को वे कन्फ्यूज़ कर रहे हैं, धुमिले बना रहे हैं।

Shri Hem Barua (Gauhati): Sir, I have sent you a letter written by Shri Madhu Limaye. In that letter very serious allegations have been made against certain Ministers. I remember that when Shri Lal Bhadur Shastri was our Prime Minister he said that whenever allegations are made against Ministers, the Prime Minister of India will enquire into those allegations. I have gone through the letter very minutely and I can say that there are allegations. So, I hope you would request the present Prime Minister of India to go into those allegations; in the interest of the Ministers themselves, in the interests of the Members of Parliament and in the interest of the hon. Speaker also, there should be some sort of clarification. If the Prime Minister does not do it, Sir, it is up to you to appoint a Committee of this House to go into those allegations.

डा० राम मनोहर लोहिया (फर्रुखाबाद) अध्यक्ष महोदय, मैं नियम 360 के अनुसार लोक सभा की कार्यवाही की रपट में कुछ शुद्धियां करवाना चाहता हूं। एक का तो जिक्र नहीं करता हूं, क्योंकि आपने मुझे कहलाया है कि माननीय सुब्रह्मण्यम का मामला अभी आपके विचाराधीन है, लेकिन बाकी दो सुधार आप कीजिए—एक उस बहस से सम्बन्ध रखता है जो शुक्रवार को हुई थी और एक माननीय मंत्री ने मुझको झूठा कहा था, तब मैंने जो शब्द कहे थे, वे आपको बताये देता हूं, जिनको निकाल दिया गया है......

अध्यक्ष महोदय : इस तरह से नहीं। अगर वे शब्द निकाल दिये गये हैं, और आप

उन को इस तरह से फिर यहां कहें और इस तरह से इसमें जाय, आप ही खुद समझें कि इस तरह से निकालने का क्या मतलब हुआ।

डा० राम मनोहर लोहिया : आप मेरी पूरी बात सुनिये। कल आपने कहा था कि आप लोक सभा के सामने इस बात को लायेंगे कि यहां से कौन-कौन से शब्द निकाल रहे हैं।

अध्यक्ष महोदय : अगर मैं एक शब्द भी निकालता तो मैं जरूर लोक सभा के सामने ले आता। मैंने चूंकि एक शब्द भी नहीं निकाला इस लिए लोक सभा के सामने नहीं लाया।

डा० राम मनोहर लोहिया : आपने कुछ शब्द निकाले हैं। मैं उन शब्दों को नहीं दोहराता हूं। खाली इतना कहना चाहता हूं कि अंग्रेजों की लोक सभा का हम बहुत अनुकरण करते हैं, वहां हेपनी टेपनी मिनिस्टर को असंसदीय अथवा अशोभनीय नहीं कहा जाता है। अब हेपनी टेपनी मिनिस्टर और दो कौड़ी का मिनिस्टर, इन दोनों में क्या फर्क है? कोई फर्क नहीं है। अगर आप कोई नियम लगाकर या किसी और तरह से आने नहीं देंगे तो इसका नतीजा क्या होगा? इसका नतीजा यह होगा कि जो चीज मैं कहता हूं वह साफ नहीं हो पायेगी।

अभी हमारे त्यागी जी ने कहा था कि आरोप बाहर लगाओ। मैं उन को बतलाना चाहता हूं कि पचास बार ये आरोप लगाये जा चुके हैं। जन नाम की मासिक पत्रिका में भी यह बात छप चुकी है। मैं जानना चाहता हूं कि क्यों मुकदमा नहीं चलाया है?

अध्यक्ष महोदय : क्यों नहीं चलाया इसके बारे में मैं कुछ नहीं कर सकता हूं।

डा० राम मनोहर लोहिया : सदन में सारी बात हुई है। चूंकि अभी त्यागी जी ने इसके बारे में कहा था, इसलिये मैंने इसका जिक्र कर दिया है।

दूसरी बात यह है कि शनिवार को विशेषाधिकार की बहस हो रही थी। तब कुछ माननीय सदस्य मेरे ऊपर, शर्म, शर्म करके चिल्लाये। उस वक्त मैंने कहा था कि कैसे बेशर्म हैं ये लोग। अब ये जो शब्द हैं कैसे बेशर्म हैं ये लोग, इन को हटा दिया गया है। इनको हरगिज नहीं हटाया जाना चाहिए था। आखिर जिस तरह से कुछ लोगों को अधिकार है कि वे मुझको, एक खास व्यक्ति को शर्म, शर्म कहें, तो मुझे भी इसका पूरा अधिकार है कि एक समूह को मैं कहूं, किसी एक व्यक्ति का नाम लेकर नहीं, कि ये बेशर्म लोग हैं, जो शर्म शर्म, ऐसी बातें बक दिया करते हैं।

मैं निवेदन करता हूं कि इन दोनों चीजों का आप अपनी रपट में समावेश करवाये।

अध्यक्ष महोदय : इनका समावेश कराने की कोई जरुरत नहीं है। डाक्टर साहब जो शब्द चाहें उसका इस्तेमाल करते हैं। अगर किसी वक्त एतराज किया जाता है तो वह कहते हैं कि हम समझे नहीं हैं, हमारी समझ में नहीं आया है। हो सकता है कि कुछ शब्दों को मैं समझ न सका होऊं। अब किसी मेम्बर के लिये दूसरे के द्वारा यों कहे चले जाना क्या शोभा देता है? किसी मिनिस्टर के के लिए या किसी दूसरे मेम्बर के लिए हेपनी टेपनी इत्यादि शब्दों का इस्तेमाल या इस तरह के किसी दूसरे शब्द का इस्तेमाल क्या शोभा की बात है? इस तरह से शब्द इस तरफ से या उस तरफ से इस्तेमाल करना कोई शोभा नहीं देता है। मैम्बरों को चाहिए कि कम से कम एक दूसरे को सम्मान दें, इज्जत दें और आदर से एक दूसरे को बुलाय। इससे उनकी भी शोभा बढ़ती है औरहाउस की भी बढ़ती है।

[अध्यक्ष महोदय]

उन्होंने एक आरोप लगाया था । अभी श्री मधु लिमये ने भी उस सवाल को उठाया है । मैंने उस दिन कहा था कि यह जो शिपिंग कम्पनी है, जिसका नाम भूल

श्री रामसेवक यादव (बाराबंकी) : एपीजे, बहुत मशहूर हैं । अमीचन्द प्यारे लाल . . . .

श्री मधु लिमये : कुप्रसिद्ध है ।

अध्यक्ष महोदय : यह जो एपीजे कम्पनी है, शिपिंग कम्पनी है, इसके बारे में मैंने डाक्टर साहब से कहा था कि उनके पास और भी कोई सबूत हों, और एडीशनल कुछ पेपर्ज हों तो वह उन को भेज दें । उन्होंने वादा किया हुआ है भेजने का ।

श्री मधु लिमये सब सबूत आपके पास हैं ।

अध्यक्ष महोदय : जो डाक्टर साहब ने भेजे हैं कागजात उन सब को मैंने पढ़ लिया है, अच्छी तरह से पढ़ लिया है । उनको देखने पर मुझे कोई वजह मालूम नहीं देती है कि मैं कोई कमेटी किसी मिनिस्टर के खिलाफ मुकर्रर करूं ।

मैंने उन कागजात को अच्छी तरह से पढ़ लिया है । बाकी जो चीज है . . .

श्री मौर्य (अलीगढ़) : अच्छी तरह से पढ़ लिया है तो आप को नाम भी मालूम नहीं है ?

श्री चन्द्रमणि लाल चौधरी (महुआ) : इस तरह से उन्हें आपका नहीं कहना चाहिए . . . .

अध्यक्ष महोदय : उनका मुकाबला आप करेंगे ?

श्री मौर्य : पी० ए० सी० में हमारे सामने गवाहियां आई हैं, आपके सामने नहीं आई हैं . . . (इंटरप्शन्ज)

Shri Ranga (Chittoor): Mr. Speaker, Sir, I wish to add my word of support and appreciation to what you have just now said that Members of this House should respect each other and should honour and accept each others' *bona fides*. That should be so. At the same time, everyone knows that the position of ministers is special and it has been recognised in our Rules also. That is why they are given the opportunity of making a statement, whenever they deem fit, with your permission.

There was the Santhanam Committee Report. So many other things had happened in order that the Santhanam Committee had to come into existence. Then, they made certain recommendations Pandit Nehru, the then Prime Minister, had said that whenever any such complaints come up, he would try to go into those complaints and a practice had come into existence thereafter and Shri Lal Bahadur Shastri had made further advance over it and, therefore, when some complaints were made, he insisted upon sending them for the opinion of the Supreme Court Chief Justice or someone in that position. Certain consequences also had followed. One Minister, Shri T. T. Krishnamachari, was obliged to go away because he could not face that kind of an inquiry even informally.

Shri Tyagi: No. We went away because he felt that if an inquiry was going on, his sticking to the job of Ministership was not fair and, therefore, he resigned.

Shri Ranga: It is not that. He wanted the Prime Minister to express confidence in him and he thought that if the Prime Minister had complete confidence in him, there would be no need for the Prime Minister to send that charge-sheet for any opinion from the Supreme Court Chief Justice or someone in that position. So, he stood for one principle and that is the Prime Minister was enjoying the confidence of this House and the Minister should enjoy the confidence of the

Prime Minister and there should end the whole matter and, therefore, it would be wrong for the Prime Minister to have insisted upon obtaining an opinion.

Shri Tyagi: There is some misunderstanding. Factually, the Santhanam Committee Report was considered and the Cabinet had taken a decision that whenever there is any complaint against any Minister the Prime Minister will himself make enquiries and if he is not satisfied, then the Minister will go. What Shri T. T. Krishnamachari insisted upon was that if the Prime Minister had lost confidence in him, then he should go. Otherwise, it was for him to enquire into the conduct of the Ministers.

Shri Ranga: My hon. friend has facilitated my assessment. If the Prime Minister had complete confidence, there would be no need of an inquiry. But the Prime Minister said, "I cannot very well take up that responsibility and I must have the opinion from the highest legal authority in this country before I can say that there is nothing at all wrong and that there is no substance in the complaints made. If there is nothing in that, I will continue to have the company and the cooperation of my Minister." It was over that they differed. Anyhow, Shri T. T. Krishnamachari went away.

Now, what has happened is this. Some paper has been circulated by Shri Madhu Limaye. I need not go into that because it is addressed to you. He is only raising certain points for an inquiry. We need not go into that. But certain charges were made by some of our Members here. We must consider them to have a sense of responsibility. Whenever they make any such charges without their sense of responsibility, and when the question of privilege arises, we send them, and we have sent them, to the Privileges Committee and the Privileges Committee has expressed the opinion. It has expressed its opinion in unambiguous terms that the Members should first send such letters as were received from that man, Shri Sahi, to the Speaker first and that they should not be brought to the notice of the House. It is open to the House to go on record either for or against the propriety of any kind of complaint, not the substance, of raising it in the House by any Member. Subject to that, when some Members have already raised certain charges against some of the Ministers here, as you know, and their names have already been mentioned, it is only proper for the Prime Minister to follow the procedure that was yielded to by Shri Jawaharlal Nehru and that was developed by Shri Lal Bahadur Shastri. It has not been done.

The unfortunate thing is that we are on the eve of elections. This is the last day of the session. These charges are already there in the records of the House. What would be the position when we go to the people? Would it be in the interest of these Ministers themselves that these charges that had been levelled against them by our Members here on the floor of the House should not be investigated into and an opinion sought from the highest legal authority in this country and then made public? Would it not be in their own interest to get the charges investigated?

Now why do I say this? Would it not be in our interest as the Opposition to let the situation remain as it is today in a nebulous condition, so that we would be able to continue to tear these people into pieces on the basis of these charges? But I am looking at it from the point of view of future interest of democracy also. It would not be in the interest of democracy that Ministers should be charged in this manner and should be arraigned before the public in any way—that would apply to either this side or that side—and in that manner the prestige of the Ministry, the prestige of the Ministership should be brought down to that half-penny and two-penny status. That would denigrade democracy; that would pave the way for dictatorship; and that would

[Shri Ranga]

destroy the faith of the people in the Ministers that we should have. Today these gentlemen happen to be the Ministers. Tomorrow or the day after, some of us hope to occupy those chairs and from the Government and put them in the Opposition. Then what would be the position of those Ministers? You may say—and these gentlemen also may say—this, "why do you worry about the future? Why not we think of today? We are going to the polls. Let us face each other and the people are going to decide". Ordinarily, people are not expected to decide these very intricate legal matters, where moral standards cannot be so easily discerned. I would appeal to the Prime Minister in the interest of Indian democracy to send these charges to one of the judges of the Supreme Court or one of the retired Chief Justices, if they like, as was done in the case of Pratap Singh Kairon—it was sent to Chief Justice Das—and Mr. Malaviya also. In that way, they would be co-operating not only with us but also with our Constitution and our practice of democracy; otherwise, things will go from bad to worse.

Two hundred years ago, in England, there was a man called Edmund Burke. He wrote a book called "Present Discontent". There, he described the same kind of conditions as are prevailing in India today in regard to corruption, prevailing in the highest possible circles of Government. Unfortunately we are now where England was 200 years ago. England has progressed. Our friends have been saying that they are trying to achieve in ten years what other countries had achieved in hundred years. Instead of going back where England was 200 years ago, let us try to keep pace with England, if not in material progress, at least in moral progress. We thought that we were going to be far in advance of the Western world because we were the followers of Mahatma Gandhi. He held before us such high standards of public morality and trained quite a large number of us through the organisation known at that time as the Congress. Unfortunately these people have become fair to the name of that Congress, but they have bidden good-bye to the traditions, principles and standards of the Congress and now we have gone back to where England was 200 year ago. I would like them to co-operate with us in trying to help the country to harken back to Gandian standards of public morality.

Shri S. M. Banerjee *rose*—

Mr. Speaker: Mr. Yadav.

Mr. Banerjee has already spoken. This is not a new point that should be debated.

Shri S. M. Banerjee (Kanpur): Today is the last day, Sir....:

Mr. Speaker: He has already spoken.

Shri S. M. Banerjee: I only want to say that the Prime Minister should be called. After all, she is responsible to this House. But she has not been coming here for the last few days.

Mr. Speaker: Mr. Yadav.

श्री रामसेवक यादव : अध्यक्ष महोदय किसी मंत्री के खिलाफ सदन में अगर गम्भीर आरोप लगें और उन का निराकरण न हो, तो वह उचित नहीं होगा। वह निराकरण केवल यहां पर हो जाये, लेकिन बाहर जनता में उस के बारे में भ्रम हो, तो वह भी उचित नहीं है। इस सदन की यह जिम्मेदारी है कि बाहर की जनता को इन आरोपों के बारें में बिलकुल सही सूचना मिले कि वे सही हैं या नहीं।

जब माननीय श्री पाटिल के बारे में कहा गया, तो आप ने कहा कि आप के पास जो दस्तावेज हैं, उन से कोई जुर्म साबित

नहीं होता है। मैंने भी उन दस्तावेजों को पढ़ा है।

अध्यक्ष महोदय : इस वक्त उस पर बहस नहीं हो सकती है।

श्री रामसेवक यादव : मैं बहस नहीं कर रहा हूं। मैं इत्तिला दे रहा हूं।

उन दस्तावेजों में एक तथ्य तो साफ है कि चावल की छीज हुई, उस का घाटा हुआ। इस बात को सरकार ने स्वयं माना हैं, लेकिन वह घाटा कैसे हुआ, किस ने किया और उस के लिये कौन जिम्मेदार है, इस के बारे में मंत्री महोदय ने कोई उत्तर नहीं दिया है। केवल यह कह देना पर्याप्त नहीं है कि यह आरोप सही नहीं है।

व्यापार मंत्री, श्री मनुभाई शाह, के खिलाफ भी आरोप लगें है। उन्होने उस बारे में उतर दिया। फिर माननीय श्री मधु लिमये ने इस बारे में सफाई चाहीं, लेकिन उन को मौका नहीं मिला उन आरोपों के बारे में उन्होने आठ दस्तावेज सुबूत के तौर पर भेजे हैं।

जब यह स्थिनि हो, तो एक ही रास्ता बचता है कि इस सदन की एक समिति कागठन हो, उस समिति के सामने ये सारे अरोप जाये और उन अरोपों के बारे में खुल कर जांच हो। हमारे जनतंत्र के लिए, खुद मंत्री महोदय के लिए और जिन लोगों ने अरोप लगाए हैं, उन के लिए—सब के लिए यह अच्छा हैं कि आप ऐसी समिति का निर्माण करें। आप ने संकेत भी दिया था। आप ने यह जरूर कहा था कि आप ने वचन नहीं दिया था, लेकिन यह संकेत जरूर दिया था कि आप समिति का गठन कर सकते हैं। मेरा निवेदन है कि आप इस समिति का निर्माण करें, जिस के सामने ये सब बातें आयें।

अभी माननीय सदस्य, श्री रंगा, ने बहुत अच्छे पायंट्स रखे। उन्होने प्रधान मंत्री और चीफ जस्टिस या जज का जिक्र किया। जहां तक प्रधान मंत्री का सम्बन्ध है, आज श्री पाटिल उन पर पूरी तरह से हावी हैं और प्रधान मंत्री उन के बारे में कुछ नहीं कर सकते।

श्री हुकम चन्द कछवाय (देवास) : मैं निवेदन करना चाहता हूं कि आज हमारा आखिरी दिन है। इस के बाद हम अपने अपने क्षेत्रों में जा कर अपने कार्य में लग जायेंगे। आज हमारे देश में बड़े-बड़े मठा-धीशों ने गो-वध के प्रश्न पर आमरण अनशन कर रखा है। मैं ने कल आप को याद दिलाया था कि ....

अध्यक्ष महोदय : उस बारे में बहस चल रहीं हैं, जो कि आज ही आयेगी।

श्री हुकम चन्द कछवाय : मुनि सुशील कुमार का प्रधान मंत्री से जो पत्र-व्यवहार हुआ है, मैं ने उस के बारे में वक्तव्य देने के लिए कहा था। वह वक्तव्य दिलाया जाये, क्योंकि यह आग दिन-प्रति दिन भड़-कती जा रही है।

अध्यक्ष महोदय, मेरा प्रस्ताव कब तक आने वाला है ?

अध्यक्ष महोदय : अगर माननीय सदस्य कार्यवाही को आगें चलने दें, तो हम प्रस्ताव तक पहुंच सकेंगें।

श्री बागड़ी (हिसार) अध्यक्ष महोदय, ...

अध्यक्ष महोदय : इस बारे में काफी कहा जा चुका है। अब और बहस की जरूरत नहीं है। आप की तरफ से बहुत कह दिया गया है। अब आप उसी पर किनाअत करें।

श्री बागड़ी : अध्यक्ष महोदय, "मइयाँ श्रानियां जानियां ने, गल्ला रह जानियां ने । इन मंत्रियों पर श्रारोप लगाए गए हैं, श्राप उन की जांच बिठाइये, क्योंकि श्राप दोबारा नहीं श्रायेगें ।

Shri J. B. Kripalani (Amroha): May I say just one sentence in this connection? I think that it would be in the interests of the Ministers themselves that some inquiry is made. The elections are coming and the people must know the correct position.

Shri Harish Chandra Mathur: (Jalore): Would you kindly permit me to say a word about it? More than the Opposition I think that it would certainly be in the interests of the ruling party or the Congress people themselves to see that there is no suspicion attaching to the conduct of any Minister. The Ministers must be above suspicion. This is the basic thing. If democracy is to function properly then it is absolutely essential that the Ministers should be above suspicion.

My hon. friend Shri Ranga said so many things with which I am in perfect agreement. I am in full agreement with him, and we have been voicing this all the time. All the time we have been saying that there should be an independent authority which will go into all such allegations as are made against Ministers. For, today, as one Member has said, there is something in the nature of character-assassination. There can be nothing worse than this. Until and unless all the allegations are cleared, the position would become extremely difficult.

I do not, however, agree with Shri Ranga when he says that we are two hundred years behind U.K. in this matter. I would submit that we are not at all far beind but we are neck to neck with U.K.

On this particular issue, it was only in October, 1966, that the U.K. Government gave special thought to this matter and they have passed an enactment for the appointment of a Commissioner for Parliamentary Investigation or Ombudsman.

As a matter of fact, the Government is extremely anxious about it. The Government appointed the Administrative Reforms Commission. The Commission has made recommendations on this particular issue covering this basic thing. The Commission devoted its first attention to it. An Interim Report was submitted, particularly because it reflects the anxiety not only of the members on this side, but also on the other side, as the Administrative Reforms Commission is not a party affair—we have got a Member of the Opposition on it. That reflects the general anxiety, and the recommendation which we have made goes little ahead of what has been done by the U.K. Parliament only in the month of October; it goes two steps ahead.

Therefore, it is wrong to say that the Government is not anxious about it. Let us be very clear on that point.

Some hon. Members *rose*—

अध्यक्ष महोदय : मेरा ख्याल है और वक्त श्राप न खर्च करें । एक बनर्जी साहब ने कहा, सरदार स्वर्ण सिंह से कोई स्टेटमेंट चाहते हैं, कानपुर के बारे में, वह देना चाहें तो दे दें ।

Shri D. C. Sharma (Gurdaspur): I want to make one observation.

Mr. Speaker: No. I have asked others also to do that. He should fall in line. The Minister.

Shri D. C. Sharma: After my observation, he can make it.

Mr. Speaker: He will kindly resume his seat.

The Minister of Defence (Shri Swaran Singh): I have just received

a chit from Shri Banerjee in which he says that some employees of the Kanpur HAL factory have been retrenched, and some others are facing some difficulty. All that he says is that I should look into it. This matter is being dealt with by my colleague, the Minister of Defence Production. Certainly I myself will also see that no injustice is done to anybody.

Shri S. M. Banerjee: 30 workers have been dismissed.

Mr. Speaker: He will look into it. That is what he wants.

As regards what Shri Ranga said, I need not go into it. It has been answered by Shri Mathur.

Shri S. M. Banerjee: We want the Prime Minister to be here.

Shri Ranga: It has been supported by Shri Mathur, not answered by him.

Mr. Speaker: In the last portion of his observations, he said that the Administrative Reforms Commission had dealt with the matter and the procedure that is to be followed in the case of Ministers when complaints are brought forward. I was referring only to that.

It has been said by Prof. Ranga, that when these complaints arise, because it is the joint responsibility, the Prime Minister has to look into them; he has quoted what the first Prime Minister, Pandit Jawaharlal Nehru, had done in his time.

Shri Nath Pai (Rajapur): They are inconsistent, they are not coherent; there is no uniform policy followed.

Mr. Speaker: It is for the Prime Minister, now that these allegations have been made, whether she wants to say anything.

श्री मधु लिमये : आप क्या करेंगे ? कमेटी बनायेंगे या नहीं

Mr. Speaker: That is for the Prime Minister.

The second thing is that these charges have been levelled on the floor of the House. It was urged that I should appoint a Committee to go into them. I had said that these proofs, if there are any further—of course, some have been laid on the Table—and any evidence that was intended to be brought, they might be sent to me so that I may look into them and then find out and give my opinion as to whether really it requires the constitution of a committee.

Shri S. M. Banerjee: In the evident case of Shri Patil, you want further proof?

श्री मधु लिमये : अध्यक्ष महोदय, मैं ने पचासों डाकूमेंन्ट आपके पास भेजे हैं ।

अध्यक्ष महोदय : जो आप ने भेजे हैं उन से मैं सेटीसफाइड नहीं हूं कि कोई केस किसी के खिलाफ आता है । और जिस को मैं कमेटी के सामने सुपुर्द करूं । (**व्यवधान**) दूसरी चीज अगर कोई हो सकती है बाहर तो वह तो बाहर का सवाल है । . . (**व्यवधान**)

Shri J. B. Kripalani: Some time-limit should be put to your investigation.

Mr. Speaker: Investigation?

Shri Nath Pai: Now, you have brought us to this point. You just now said that some documents have reached you, documents which were made use of or referred to in the House. If I followed your reply to Shri Limaye's interruption, you said that with regard to those documents that you are not satisfied, and would like to have further evidence.

Mr. Speaker: I had asked for any further evidence.

श्री मधु लिमये : टैलेक्स मेसेज जो मैंने आपके पास भेजा है सल्फर के बारे में, वह टैलेक्स मेसेज आपने पढ़ा है ?

अध्यक्ष महोदय : मैंने सब पढ़ा है। जिस तरह आप कान्क्लूजन निकलते हैं उस में ऐग्री नहीं करता ।

Shri Nath Pai: When you said that you are not satisfied, I do not know whether you were referring to all the documents or to some of them. I am not saying that the documents should be accepted. Once we make a plea to you, we must abide by your decision. That is implicit.

But let me conclude on this. We are all dispersing. We do not know what will be happening. But we go with this gnawing anxiety that on this major malady which is eroding the very foundations of our public life, we are not doing the proper thing by ourselves, by Parliament and by the country. I do not want to hold you to my views. But this is what we feel.

Shri Mathur had said that the Interim Report of the Administrative Reforms Commission had dealt with this matter. I had the privilege to be a Member of a Committee which has made a Final Report in this regard. That was the Santhanam Committee. Now, what did Government do in regard to that? The previous Home Minister said that he would accept 90 per cent of the recommendations of that Committee. May I say that he could have rejected 99 per cent of our recommendations but ought to have accepted this single recommendation. It is just like what is being done in regard to our import policy—you know I do not take the time of the House unnecessaily; you know how careful I am about that matter, and that I do not intervene unless absolutely necessary, but I have to make this point because there is a small worry which hurts me and causes distress to me. We say that we are independent in the production of a particular commodity because we produce 98 per cent of the components and import only 2 per cent. But that 2 per cent may hold up all the production. It is the same thing with regard to these recommendations, with regard to the recommendation of the Santhanam Committee concerning the conduct of Ministers. The civil servants are not our major concern. It is what we as leaders do that is all important because we should behave as models.

In this respect, the procedure that the Government of India has laid down with regard to action on allegations has changed from Minister to Minister. It is said—you as a brilliant student of law know—that in England equity used to change according to the length of the shoe of the Lord Chancellor. Something like that happens here: one procedure with regard to the Mundhra case, another concerning Shri Malaviya and a third in the case of Shri T. T. Krishnamachari. What we are anxious to know is whether when charges are made against me or against a Minister, a uniform policy will be laid down and followed and will be guaranteed. To this there should be a reply forthcoming. I very much like the objectivity, candour and honesty of my hon. friend, Shri Mathur, but as you know, Shri Mathur is little better than us in his authority. He remains a back-bencher of the House.

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): No, no; front bencher.

Shri Nath Pai: All right.

Let this be the greatest achievement of this Parliament that we did something concrete, uniform and positive in this respect. I know you cannot compel them to do anything. It is not witchhunting that we are after. I do not believe in character assassination. But what has been suggested, that you may be pleased to appoint a

committee which will look into these things, is an eminently reasonable proposal which should find your acceptance.

Mr. Speaker: I had said the other day that if some proof in any individual case is brought before me, I could look into it. I asked any Members who were in the possession of proof, apart from those that have already been produced and were on the file, to place them before me. This was what I said.

As regards the other point that the Government is not behaving in the manner it ought to. The only remedy Members have got is to censure a particular Minister or remove the Government itself. There is nothing that I can do.

Shri Tyagi: Along with that, it might also go into the record that the Ministers have contradicted the charges and repudiated them.

Shri S. M. Banerjee: I only want to say this. As far as we are concerned, your decision is final. But I only say this that if the Prime Minister does not make a statement, men like Shri Patil will go and make sweeping remarks outside.

---

13 hrs.

POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH, BILL—Contd.

श्री बाल्मीकी (खुर्जा) : महोदय, मैं . . . .

Shri Vasudevan Nair (Ambalapuzha): We are only sitting up to 6 p.m. Naturally, the Patents Bill will not be reached. This is what the Government wanted, and it will happen.

Mr. Speaker: What can I do now?

Shri Vasudevan Nair: They have played their game quite well.

श्री बाल्मीकी : मैं "चिकित्सा शिक्षा और अनुसन्धान स्नातकोत्तर संस्थान चण्डीगढ़" विधेयक का समर्थन करता हूं । इस अवसर पर मुझे पंजाब के स्वर्गीय मुख्य मंत्री, सरदार प्रताप सिंह कैरों की याद आती है, कि जिनके मस्तिष्क की यह संस्थान उपज है । उन्होंने अत्यन्त रुचि लेकर अपने विशेष प्रभाव से इस संस्थान को जन्म दिया और इसके लिये प्रयास किया । मैं उन चिकित्सा शास्त्रियों को भी धन्यवाद देता हूं कि जिन्होंने प्रयत्न करके, हार्दिक प्रयास करके और अपने चिकित्सा सम्बन्धी बुद्धिमत्ता से इस संस्था को चार चांद लगाये हैं । यह संस्था भारत सरकार की देख रेख में चण्डीगढ़ में उन्नति करने जा रही है और इस संस्था को राष्ट्रीय महत्व की संस्था घोषित करना उचित ही है । इस प्रकार की संस्थायें सारे देश के अन्दर खोलने का प्रयत्न किया जा रहा है, कुछ खुली हैं और अनेकों खोली जा रही हैं । मेरे मस्तिष्क में कोई शक नहीं है कि जो संस्थायें या इस प्रकार के संस्थान जो भारत सरकार की देख रेख में खुलते हैं, जैसे चण्डीगढ़ में, जो आज भारत सरकार के उत्तरदायित्व में संघीय राज्य है, यह संस्था खुलती है, तो पैसे या दूसरी दृष्टि से इनका कोई काम नहीं रुकेगा तथा मैं समझता हूं कि इनकी विशेष उन्नति और विकास भी हो सकेगा ।

जिस स्थान पर यह संस्था खोली जा रही है, या जिस प्रदेश के अन्दर खोली जा रही है, कल तक वह समूचे पंजाब का अंग था, परन्तु आज हरियाणा प्रदेश अलग है, हिमाचल प्रदेश अलग है, पंजाब प्रदेश अलग है और चण्डीगढ़ एक अलग अपना स्थान रखता है । यदि इस स्थान को देखते हुए, मैं कुछ और तरह से कहूं, तो अध्यक्ष महोदय, आप भी इस उच्च स्थान पर बैठे हैं तथा आपका प्रभाव भी मेरे मस्तिष्क पर है और वह इस दृष्टि से है कि इस प्रकार की चिकित्सा संस्था या संस्थान उन स्थानों

[श्री बाल्मीकी]

पर भी खोले जायें जहां रोग वृद्धि है जहां रोगस्थ स्थिति है, जहां रोग का ठिकाना नहीं है, जहां दरिद्रता है, जहां गरीबी है, इस देश में ऐसे प्रदेश भी हैं, ऐसे पिछड़े क्षेत्र भी हैं और ऐसे स्थान भी हैं जो औद्योगिक क्षेत्र हैं, जहां रोग का ठिकाना नहीं है । यदि उन स्थानों का भी ध्यान रखा जाय, तो मैं समझता हूं कि माननीय मंत्राणी जी स्वयं सारे देश में रोग और रोगियों के कष्ट निराकरण में रुचि प्रदर्शित कर रही हैं, उस आवश्यकता को महसूस करेंगी ।

यह स्थान वह है, जहां का स्वास्थ्य, जहां का सौन्दर्य, जहां का शरीर सम्बन्धी प्रभाव सारे देश में अनोखा है और अलग दृष्टि का है । उस स्थान पर इस संस्थान को खोल कर मैं नहीं समझता कि वह क्या चाहते हैं ? इसमें कहा गया है कि विभिन्न प्रकार के रोगों पर खोज की जायेगी, खोज के लिये तो अनेकों प्रकार के रोगी चाहियें, विभिन्न प्रकार के रोगग्रस्त मनुष्य चाहियें, तो क्या बाहर से उनको लाने का प्रयत्न किया जायगा ? क्योंकि स्थानीय क्षेत्र में तथा उसके आस पास उस प्रकार के रोगी, एक प्रकार से मानसिक दृष्टि से हो सकते हैं, लेकिन शारीरिक दृष्टि से रोगियों, बाह्य तथा आन्तरिक दृष्टि से रोगियों का वहां पर अभाव है । मैं मंत्राणी जी का ध्यान आकर्षित करना चाहता हूं कि उनके मस्तिष्क के अन्दर यह बात रहनी चाहिये कि देश के अनेकों क्षेत्र गरीबी और रोगों से ग्रस्त हैं, देश के अनेकों भाग, जैसे पूर्वी उत्तर प्रदेश, कानपुर आदि के औद्योगिक क्षेत्र, बिहार, बुन्देलखण्ड, जहां से कि वे स्वयं चुन कर आई हैं, एसे भाग हैं, जिनकी ओर भी उनकी दृष्टि जानी चाहिये । यदि इस संस्था को यहां पर पनपने दिया जाय, तो उससे मुझे कोई शिकायत नहीं है, लेकिन उन स्थानों पर भी आपका ध्यान जाना चाहिये ।

मैंने जैसा अभी अर्ज किया कि चिकित्सा में अनुसन्धान की आवश्यकता है और चिकित्सा में अनुसन्धान के लिये मनः स्थिति होनी चाहये, मनुष्य को आशावान होना चाहये तथा जिन विशेषज्ञों को या जिन चिकित्सा शास्त्रियों को या चिकित्सकों को आप लाते हैं, उनके मन के अन्दर किसी भी प्रकार का असन्तोष और विडम्बना नहीं होनी चाहिये ये शब्द इस लिये कहता हूं कि जो हम खोज करते हैं, उस में मस्तिष्क की शुद्धता, विचार की परिपक्वता, सूक्ष्मता की आवश्यकता होती है और यह उस रोगस्थ स्थिति से दूर होन चाहिये । मैं सद्गुरु वाल्मीकि के एक श्लोक की एक लाइन आपके सामने कहता हूं—उससे आपको बल और प्रोत्साहन भी मिलेगा—

अनिर्विदो हि सततं सर्वार्थेषु प्रवर्तक: ।

आशा ही हमें खोज के विभिन्न मार्गों में प्रोत्साहित करती है, वह आशा हम में होनी चाहिये ।

मैंने कल भी सुना, मेरे कुछ साथियों ने कहा और मैंने भी स्वयं उस संस्था को देखा है और मुझे पूर्ण सन्तुष्टि है कि वहां जिस प्रकार के विशेषज्ञ, शरीर विज्ञान की दृष्टि से, स्वास्थ्य की दृष्टि से खोज करने वाले मनीषी हैं, उनकी देख रेख में चिकित्सा विशेषज्ञ व अध्यापक तैयार किये जायेंगे । यह बहुत ही उचित बात है, क्योंकि योजना के प्रारूप में मैंने देखा है, उसमें भी यह प्रदर्शित किया गया है कि देश के टेक्नीकल परसोनल के आधार पर भी सोचें तो चिकित्सा के क्षेत्र में विशेषज्ञों व डाक्टरों की बहुत कमी है, यहां तक कि नर्सों की भी बहुत कमी है । इस कमी को दृष्टि में रखते हुए जिस मन्थर गति से यह काम देश में चल रहा है, मैं उसको उचित नहीं मानता । भारत सरकार के स्वास्थ्य मंत्रालय ने और योजना आयोग ने

इस दृष्टि से बहुत कम काम किया है, पिछली तीन पंचवर्षीय योजनाओं में भी यह काम नहीं किया गया है। आज सारे देश के अन्दर ग्रामीण क्षेत्रों में डाक्टरों की बहुत कमी है। आज भी हजारों अस्पताल इस प्रकार के हैं जिला स्तर पर, जहां डाक्टर जाता ही नहीं है। इस प्रकार के सुन्दर स्थानों पर, सुन्दर बिल्डिंग बना कर, सुन्दर विचार से, सुन्दर वातावरण में जो डाक्टर आप तैयार करते हैं, वह कभी भी देहाती क्षेत्र के अन्दर नहीं जाते हैं। मुझे पण्डित नेहरू के वे शब्द याद हैं, मैं उस सभा में मौजूद था, जब कि रायपुर में जिला स्तर पर एक अस्पताल खोला जा रहा था। उन्होंने उस समय कहा था कि डाक्टरों को कोई वजह नहीं है कि वे चाहे विशेषज्ञ हों या नए डाक्टर हों देहातों में जाकर लगातार तीन वर्ष तक काम न करें। लेकिन देहातों में बहुत मामूली डाक्टर भेजे जाते हैं और मंत्राणी महोदया स्वयं डाक्टर हैं, वे जानती हैं कि देश में जो नीम हकीम खतरे जान हैं, जो अधूरा डाक्टर होता है, नया डाक्टर होता है, वह जान ले लेता है। इस अवस्था की ओर मैं आपका ध्यान आकर्षित करना चाहता हूं कि इस ओर भी ध्यान दिया जाये।

आज वेतन क्रमों को लेकर के भी डाक्टरों के अन्दर बड़ा असन्तोष है। मंत्री महोदया जानती हैं कि मेडिकल प्रतिष्ठानों में जो वेतन क्रम हैं, उनमें और डाक्टर्स के वेतन क्रमों में, भले ही वह विशेषज्ञ हों, बड़ी विभिन्नता है, बड़ा डिस्पैरिटी है। मैं जानना चाहता हूं कि उस डिस्पैरिटी को दूर करने के लिये मंत्री महोदया क्या प्रयत्न कर रही हैं। मैं चाहता हूं कि इस प्रकार की विभिन्नता को दूर किया जाये और डाक्टरों के मस्तिष्क के अन्दर जो असन्तोष है, वहां भी और सारे देश के अन्दर, उसे दूर किया जाये।

प्रवेश के सम्बन्ध में मैं विशेष रूप से कहना चाहता हूं कि जिस समय उनका प्रश्न आता है तो बड़ी दिक्कत होती है। इस संस्था के अन्दर जो हिन्दुस्तान के नये प्रदेश हैं, चण्डीगढ़ को लेकर हरियाणा, हिमाचल प्रदेश और पंजाब, उनका भी ध्यान रखा जाये, लेकिन मैं यह जरूर चाहता हूं कि विशेष कर जो देश के पिछड़े भाग हैं, जो पिछड़े क्षेत्र हैं, उनका ध्यान रखा जाये तथा पिछड़े वर्गों का भी ध्यान रखा जाये। आज जिसको आप योग्यता कहते हैं वह योग्यता केवल नेपोटिज्म और फेवरिटिज्म के आधार पर मिलती है, इस लिये इसके ऊपर ध्यान दिया जाये। विशेषकर जो कमजोर वर्ग के व्यक्ति हैं, पिछड़े वर्ग के व्यक्ति हैं उनको प्रवेश के सम्बन्ध में रिलेक्सेशन दिया जाये। तभी उनका प्रवेश संभव हो सकेगा।

इन शब्दों के साथ मैं मंत्री जी का ध्यान आकर्षित करता हूं कि इस संस्था के ऊपर विशेष ध्यान दिया जाये तथा इस प्रकार की और भी संस्था में खोली जायें। मैं यह जरूर चाहता हूं कि यह संस्थायें विश्वविद्यालय स्तर की होनी चाहियें ताकि वहां पर अच्छे ढंग से काम हो सकें और हम नये ढंग के डाक्टर पैदा कर सकें तथा नये विचार पैदा कर सकें।

स्वास्थ्य तथा परिवार नियोजन मंत्री (डा० सुशीला नायर) : अध्यक्ष महोदय, मुझे बड़ी खुशी है कि संसद में सामान्यतया इस विधेयक का स्वागत हुआ है। कुछ बातें माननीय सदस्यों ने कही हैं, मैं उनका संक्षिप्त जवाब देना चाहती हूं।

पहली बात तो यह है कि जो इन्स्टीट्यूट है वह पहले से शुरू हुआ हुआ था। हमने कोई नए सिरे से इसे शुरू नहीं किया है। पंजाब के विभाजन के कारण यह भारत सरकार के नीचे आया। उसका नियमन इस प्रकार से हो जैसे कि आल इंडिया इन्स्टीट्यूट है इस दृष्टि से हम इस विधेयक यहां लाये हैं। हम एक बड़ा विधेयक लाना चाहते थे जिसमें आल इंडिया इन्स्टिटयूट ....

श्री हुकुम चन्द्र कछवाय (देवास) मंत्री जी का स्वास्थ्य ठीक नहीं है, इसलिये वे बैठ कर बोलें तो ज्यादा अच्छा है ।

अध्यक्ष महोदय : अगर मंत्री जी की तबियत ठीक नहीं है, तो वह बैठ कर बोलें ।

Shri D. C. Sharma Gurdaspur): **Yes,** Sir, she may sit and speak.

Dr. Sushila Nayar: It is all right.

यह जो संस्था है इसको पंजाब के भूतपूर्व मुख्य मंत्री श्री प्रताप सिंह कैरों ने स्थापित की थी । मैं मानती हूं कि यह संस्था उनकी बुद्धिमत्ता और विशाल दृष्टि का प्रतीक है । वह वहां पर देश भर से अच्छे से अच्छे डाक्टर लाये और अच्छे से अच्छे विद्यार्थियों को भी दाखिल किया । सब के लिये वहां के दरवाजे खुले हैं और विद्यार्थी अपनी योग्यता के आधार पर आ सकते हैं । जहां तक पिछड़े वर्ग के लोगों का प्रश्न है, उन के लिये तो हमारे कांस्टिट्यूशन ने ही बतला दिया है कि उनकी ओर विशेष ध्यान देने की आवश्यकता है । लेकिन वहां भी एक कम से कम स्तर तो होना ही चाहिये । यह मान कर उनकी सीटस का दूसरों के साथ मुकाबला नहीं होता है आपस में ही होता है । अगर वह मिनिमम रिक्वायरमेंट पूरा करते हैं तो उनको दाखिला मिल सकता है । दूसरों को सारे देश के विद्यार्थियों से मुकाबला कर के नतीजे के आधार पर यह स्थान प्राप्त करना पड़ता है । हमने सोचा था कि आल इंडिया इन्स्टिटयूट को मध्य में रख कर बाकी उसके इर्द-गिर्द रीजनल इन्स्टिट्यूट अलग अलग जगहों पर कायम करें, और उन सब का एक ही तरीका परीक्षा वगैरह का हो । लेकिन पंजाब के विभाजन के कारण बड़ी तेजी से चंडीगढ़ इन्स्टिटयूट का मामला हमारे सामने आया । वह बड़ा विधेयक तो पूरा विचार कर के ही हम ला सकते थे । इस लिये जो विधेयक दोनों सदनों ने पहले आल इंडिया इन्स्टिट्यूट के मुताल्लिक सोच विचार करके पास किया था, उसी को हम इस समय सदन के सामने ले आये । उस में हमने बहुत थोड़ा सा परिवर्तन किया इस दृष्टि में कि आल इंडिया इन्स्टि-ट्यूट में पांच नियुक्तियां होती हैं । एक साइन्स कांग्रेस की और चार और । यहां पर हमने सात रखी हैं । इरादा यह था कि जो नये राज्य हरियाना और पंजाब के बने हैं उन के लोगों का भी रिप्रेजेन्टेशन वगैरह के लिहाज से कुछ ध्यान रखा जाये । इसलिये हमने दो नियुक्तियां ज्यादा रखीं ।

रिसर्च वगैरह के बारे में श्री वाल्मीकी ने कहा कि रिसर्च बीमारों के बीच में नहीं होनी चाहिये, अलग शान्त वातावरण में होनी चाहिये । यह बात सही है, लेकिन चूंकि मेडिकल रिसर्च तो बीमारियों के ऊपर ही होनी है, इसलिये अस्पताल वगैरह का होना जरूरी है । इसलिये वहीं पर ज्यादातर रिसर्च होती है । कुछ फंडामेंटल रिसर्च लेबोरेटरीज में भी होती है और कुछ फील्ड रिसर्च भी होती है, लेकिन क्लीनिकल रिसर्च अस्पतालों द्वारा ही हो सकती है । इसलिये वहां अस्पताल रखा जाता है ।

फिर यह कहा गया कि जो इतनी खूब-सूरत जगहों से आयेंगे वे डाक्टर देहातों में कहां जायेंगे । बात बहुत ठीक है । खूबसूरत जगहों पर हम इस आशा से ट्रेनिंग दे रहे हैं कि वह दूसरे कालेज में जा कर के या डिस्ट्रिक्ट हास्पिटल्स में जा कर के, जहां पर स्पेशिलिस्ट्स की आवश्यकता है, लोगों की सेवा करें । और मैं भरोसे से कह सकती हूं कि जो लोग तैयार हुए हैं उनका आज इसी प्रकार से अच्छा उपयोग हो रहा है ।

मैंने देखा कि डा० सी० बी० सिंह ने शंका प्रकट की कि खर्च बहुत होता है और टीचर्स वगैरह की कमी हम पूरी नहीं करते हैं । मैं उन से विनयपूर्वक कहना चाहता हूं आल इंडिया इन्स्टिट्यूट में खर्च ज्यादा होता है और सभी मेडिकल कालेजेज में होता है, लेकिन अगर इस बात का ध्यान रखा

जाये कि वहां पर अस्पताल चलते हैं जहां पर लोगों को बेहतरीन प्रकार की सेवा मिल सकती है ।

Shri D. C. Sharma: The All India Institute is doing splendid work in Delhi.

Dr. Sushila Nayar: I am glad to hear that.

जहां पुराने जमाने में लोग दूर देशों में जाया करते थे, वहां अब वे आल इंडिया इन्स्टिट्यूट में आ जाते हैं, चंडीगढ़ में आ जाते हैं, पांडेचेरी इन्स्टिट्यूट में आ जाते हैं । हमें उस की बड़ी खुशी होती है कि हमारी जनता सात समुद्र पार तो नहीं जा सकती है, लेकिन अपने देश में बेहतरीन सेवा सुविधा जो हम पहुंचा सकते हैं वह पहुंचाने की कोशिश कर रहे हैं । इस लिये जो खर्च अस्पताल चलाने में होता है, अगर आप उस का अलग कर दें, वह खर्च जो हाई ग्रेड रिसर्च करने में होता है, उस को अलग कर दें, तो इन जगहों में ज्यादा खर्च होता है ऐसी बात देखने में नहीं आयेगी । माननीय डा० सी० बी० सिंह स्वयम् गवर्निंग बाडी के सम्माननीय सदस्य हैं । यदि उन को कोई सुझाव देना है खर्च कम करने के लिये अन्य कार्यों को सुधारने के लिये, तो वह हमेशा दे ही सकते हैं । और हमें जो अच्छे सुझाव दिये जाते हैं हम उन का स्वागत करते हैं ।

माननीय श्री दी० चं० शर्मा की खास निगाह रहती है स्वास्थ्य मंत्रालय पर तथा मंत्री पर, और वह कुछ न कुछ टीका टिप्पणी करने का मौका कभी नहीं छोड़ते ।

श्री दी० च० शर्मा : मैं तो आप का बड़ा भक्त हूँ ।

डा० सुशीला नायर । मैं अदब से उन से कह रही हूं कि जो पैटर्न बना है आल इंडिया इन्स्टिट्यूट का, वह बहुत वर्ष पहले बनाया गया था और वही पैटर्न मैं ने आज इस सदन के सामने रक्खा है । अन्य प्रकार का पैटर्न नहीं लाई हूँ ।

श्री दी० च० शर्मा : पैटर्न बहुत गलत मालूम देता है ।

डा० सुशीला नायर : वह गलत है आपके यह कहने से ही तो काम नहीं चलता । क्योंकि जितने विशेषज्ञ हैं वे उसे अच्छा मानते हैं । आल इंडिया इंस्टीटयूट के सम्बन्ध में हम ने बाहर से एक रिव्यू कमेटी पिछले साल से पिछले साल पंडित जो से सलाह कर के बुलाई थी उन के कुछ शब्दों को आप के सामने पढ़ने की कोशिश करूंगी । उन्होंने बड़ी स्तुति की है कि जिस आशय से यह संस्था चलाई गई है वह आशय पूरा हुआ है और बहुत अच्छी तरह से यहां पर हाई ग्रेड काम हो रहा है । इस कमेटी ने मुक्त कंठ से इस प्रकार स्तुति की है ।

यह वह कहते हैं :

> "The Reviewing Committee are most impressed by the present state and activities of the institute. The institute was first opened for pre-clinical training, etc., etc.— to have reached the present standard of integrated undergraduate and post-graduate teaching and research in so short a time and under such difficult circumstances is remarkable, and reflects greatest credit on all members of the staff.

आगे कहा है :

> The Committee are satisfied that the institute in general has achieved the major objectives laid down in the original Act of Parliament. In so short a time available, by their visits to the institute, the Committee have been impressed by the research activity, by the attempts to experiment on and to integrate the under-graduate curriculum, by the results achieved in post-graduate training. The Committee wish to congratulate

[Dr. Sushila Nayar]

all concerned on the achievements of the institute."

यहां यह सवाल भी उठाया गया है कि कितने लोगों को इन्होंने ट्रेन किया है। मेरे पास जो आंकड़े हैं उन से मालूम पड़ता है कि 285 पिछले साल, यानी 1965 के अन्त तक तैयार हो गए थे। उसके बाद चालीस और हो गए। साठ अभी दिसम्बर में परीक्षा दे रहे हैं। इस प्रकार से चार सौ के करीब विशेषज्ञ तैयार हुए हैं। इनफार्मल इनक्वायरीज से हमें यह भी पता चला है कि वे जिस चीज के लिए तैयार किये गये हैं, उसी काम में लगे हुए हैं **टीचिंग में लगे हुए** हैं या स्पेशलिस्टों के तौर पर लगे हुए हैं। वे सारे देश में फैले हुए हैं। हम कोशिश कर रहे हैं कि यह जो संख्या है इसको और बढ़ाया जाए। अगले साल से मेरा ख्याल है कि यह संख्या और बढ़ भी जाएगी।

इस तरह से हमारी कोशिश यह है कि जैसे कहा गया है, अलग अलग रिजंज में ऐसी ऐसी इंस्टीट्यूशंज खड़ी हो जायें। यह सवाल भी उठाया गया है कि इस को हम नैशनल इम्पार्टेंस की इंस्टीट्यूशंज क्यों कहते हैं। आई० आई० टी० की मिसाल देश भर में है। सभी नैशनल इम्पार्टेंस की इंस्टीट्यूशंज हैं। आई० आई० टी० की दृष्टि से देखते हुए भी कोई ऐसी बात नहीं है कि इसको हम इंस्टीट्यूशंज आफ नैशनल इम्पार्टेंस न कहें। जैसे मैंने कहा है जब वह एक्ट आ जाता है सब को साथ बांधने के लिए, तब कोई और परिवर्तन करने की आवश्यकता होगी तो हम उसको कर लेंगे। स्वास्थ्य मंत्रालय और गृह मंत्रालय को भी यह लगा है कि इस इंस्टीट्यूट को इस समय नैशनल इम्पार्टेंस की इंस्टीट्यूट करार दिया जाए और इस हेतु बिल यहां रखा जाए और उसको पास करवाया जाए। यही ज्यादा बुद्धिमानी का काम होगा, बजाय इसके कि इस में बहुत ज्यादा कुछ परिवर्तन किये जायें।

Mr. Speaker: The question is:

"That the Bill to declare the institution known as the Post-Graduate Institute of Medical Education and Research, Chandigarh, to be an institution of national importance and to provide for its incorporation, and matters connected therewith, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

Mr. Speaker: We will now take it up clause by clause.

Clause 2 —(*Declaration of Post-Graduate Institute of Medical Education and Research, Chandigarh, as an institution of national importance.*

Dr. Chandrabhan Singh (Bilaspur): I beg to move:

> Page 2, line 4. (i) for "one of national importance" *substitute* "an Institute of Post-Graduate Medical Education".
>
> (ii) Line 6 and 7, for "institution of national importance" *substitute* "Institute of Post-Graduate Medical Education." (2)

Sir, I just now, the Health Minister has dealt with extensively on the importance of what is known as an institution of national importance. If this institute remains as an importtant Institute just as the All India Institite of Medical Sciences, I have no dispute; it is a very important institute and it is coming up very well. I do not have to say anything against that. But the very idea that one is multiplying the institutions of national importance all over the country, to have 10 or 12 of such institutions all over the country, is not good. It is a point where I am not prepared to agree, because, the moment you put them up as "institutions of national importance', you give them some spe-

cial consideration. The I.I.T. is there and the Institute of Medical Sciences is there. The All-India Institute of Medical Sciences is there for the past 12 years or so. I have no dispute about it. But the moment it comes to multiply such institutions of national importance, when you multiply them, it is there that I feel that you dilute that importance which an "institution of national importance" should really have. I have no objection to this institute being declared not as an institution of national importance but as an institute of Post-Graduate Medical Education, and being given all help. But the moment you declare it to be an institution of national importance, I feel probably you are denigrating the importance of a national institute, that is, an institution of national importance.

Dr. Sushila Nayar: I have explained at the beginning that it is conceived that all these institutions, although they will be located in different regions, will be catering to the needs of the country as a whole. It is for this reason that we considered them institutions of national importance. I have given the analogy of the IITs which are in a similar situation. As such I request Dr. Chandrabhan Singh not to press his amendment, and if he does press it, I hope the House will not accept it.

Dr. Chandrabhan Singh: In view of the reply by the hon. Minister, I beg leave to withdraw my amendment.

Amendment No. 2 was, by leave withdrawn.

Mr. Speaker: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clauses 3 and 4 were added to the Bill.

Clause 5—(*Composition of Institute*)

Dr. Chandrabhan Singh: I beg to move:

(i) Page 3, line 3, *for* "seven" *substitute* "four". (3).

(ii) Page 3, *after* line 12, *insert*

"(h) two members of the Medical Council of India elected by the Council of whom one shall be the President of the Council and other a member of the Post-Graduate Committee of the Council." (4).

These amendments are very important. The constitution of the Institute is entirely on a nominated basis. Out of the 21 members, except three or four, the rest are all nominated. That is the present provision. That is the practice in the All-India Institute of Medical Sciences. I do not dispute it. But I do not think that this method of nomination of most of the members by the Central Government, by the Union Ministry of Health, should be agreed to. I have suggested that instead of seven, there should be four persons. I have given my reasons for it. I feel that on this institute, besides the members who may be coming from Himachal Pradesh, Haryana and Punjab, there must be a representative of the Medical Council of India. I have mentioned two members of the Medical Council of India elected by the Council of which one shall be the President of the Council and the other, a member of the Post-Graduate Committee of the Council. I feel that a representative of the Medical Council of India will help this institute and I hope that the Minister of Health will agree to this. I just want two members from the Medical Council of India. That is my request.

Dr. Sushila Nayar: I would like to assure Dr. Chandrabhan Singh that we have in mind to take some of the members who are members of the Medical Council of India. He himself knows; in the All-India Institute of Medical Sciences, there are five people who are members of the Medical

Council of gndia and who are members of the institute. As such I request him not to press his amendment. The whole idea has been that we do not want any kind of political pressure or election to come into the scientific and technical line and that is why we have kept it like this. But may I say that we consult everybody and it is in consultation with the top-knotch people like Dr. Chandrabhan Singh and others that these nominations are made. Members of Parliament, of course, will be there in any case. University representatives will also be there. As I said earlier, so far as the seven nominations are concerned, we increased the number from five to seven because we wanted to take care of Haryana and Punjab also. I request that he may not press his amendments.

Dr. Chandrabhan Singh: In view of the explanation given, I beg leave to withdraw the amendments.

Amendments Nos. 3 and 4 were, by leave, withdrawn.

Mr. Speaker: The question is:

"That clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clauses 6 to 14 were added to the Bill.

Clause 15– (*Payment to institute*).

Dr. Chandrabhan Singh: I beg to move:

Page 7, line 20, *for* "The Central Government" *substitute*—

"The expenses to be incurred on the Institute shall be borne by the Government of Punjab, Haryana and Himachal Pradesh proportionately and the Central Government." (5).

I have just mentioned that the institute's expenses be borne by the governments of Punjab, Haryana and Himachal Pradesh proportionately and the Central Government.

Dr. Sushila Nayar: We have taken care of that in the general scheme of things. I wish there is no amendment because if we have an amendment we shall have to go back to the Rajya Sabha and the Bill will not be passed. I would request him not to press his amendments.

Dr. Chandrabhan Singh: In view of the assurance given by the Minister, I withdraw my amendment.

Mr. Speaker: So also his next amendment?

Dr. Chandrabhan Singh: Yes, Sir.

Amendment No. 5 was, by leave, withdrawn.

Mr. Speaker: The question is:

"That clauses 15 to 32 stand part of the Bill."

The motion was adopted.

Clauses 15 to 32 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Dr. Sushila Nayar: I beg to move:

"That the Bill be passed."

Mr. Speaker: Motion moved:

"That the Bill be passed."

श्री प्र० सि० सहगल (जंजीगीर) : अध्यक्ष महोदय, मैं निवेदन करना चाहता हूं कि चिकित्सा के विशेषज्ञ हमारे देश में शिक्षा प्राप्त कर लेते हैं, उनकी शिक्षा पर काफ़ी खर्च भी किया जाता है, लेकिन उसके बाद चूंकि उनको पर्याप्त वेतन और एमालुमेंटस नहीं मिलते हैं और उनको उचित सुविधायें उपलब्ध नहीं की जाती हैं, इसलिए वे लोग ज्यादा दिन तक इस देश में नहीं रहते हैं। क्या मंत्राणी महोदया इस आशय की एक पूरी लिस्ट सदन के सामने रख सकेंगी कि पिछले पांच वर्षों में ऐसे कितने व्यक्ति हैं, जिन्होंने

शिक्षा तो यहां प्राप्त की, लेकिन जो ग्रब विदेशों में जाकर जांच कर रहे हैं ? मेरा निवेदन है कि गवर्नमेंट को इस बात पर गम्भीरता से विचार करना चाहिये कि वे लोग क्यों अपने देश को छोड़कर विदेशों में जाकर कार्य करने लग जाते हैं। उसको ऐसी व्यवस्था करनी चाहिए कि ये लोग उच्च शिक्षा प्राप्त करके यहां से दूसरे देशों को न जाने पायें।

श्री बाल्मीकी (खुर्जा): अध्यक्ष महोदय,....

अध्यक्ष महोदय : माननीय सदस्य इस बारे में काफ़ी कह चुके हैं। डा० नायर।

डा० सुशीला नायर : श्रीमन, मुझे खुशी है कि माननीय सदस्य ने इस बात की ओर तवज्जह दी है कि विशेषज्ञों और डाक्टरों की तन्ख्वाहें और अधिक होनी चाहिए। हमारी इस दिशा में हमेशा कोशिश रहती है, लेकिन आप जानते हैं कि अपने देश की एक मर्यादा है– जितनी हमारी ताकत है, उतनी तो हम उनकी तन्ख्वाह वगैरह बढ़ाने की कोशिश कर रहे हैं। अभी हाल ही में जो सुधार हुए हैं, वे काफ़ी अच्छे सुधार माने जाते हैं। हम और कोशिश करते रहेंगे।

मैं यह भी निवेदन करना चाहता हूं कि स्पेशलाइज करके हिन्दुस्तान से लड़के उतने बाहर नहीं जाते हैं, जितने कि ग्रैजुएशन के बाद स्पेशलाइज करने के लिए बाहर चले जाते हैं और फिर वहीं रह जाते हैं। इसलिए हमारी कोशिश यह होती है कि लड़के बाहर न जायें, लेकिन हम उनको रोक कैसे सकते हैं ? हम यह कोशिश ही कर सकते हैं और वह हम करते रहते हैं। लेकिन फिर भी लोग बाहर चले जाते हैं। मैं इतना ही कह सकती हूं कि उन लोगों को भी अब यह बात समझ में आ रही है, क्योंकि पुराने जमाने में जब वे लोग एफ० आर० सी० एस० या एम० आर० सी० पी० करके आते थे, तो उनको बहुत बड़े स्पेशलिस्ट माना जाता था। अब वह स्थिति नहीं है। इस समय जब वे आते हैं तो उनको रजिस्ट्रार लगाते हैं, जैसे कि हमारे एम० डी० को लगाते हैं और धीरे धीरे ज्यों ज्यों वे तजुर्बा हासिल करते हैं, त्यों त्यों वे आगे बढ़ पाते हैं। बाहर जाकर एफ० आर० सी० एस० और एम० आर० सी० पी० करने का मोह थोड़ा उतर पाया है, लेकिन अभी इसकी तरफ़ लोगों का काफ़ी खिंचाव है।

इसका एक कारण यह है कि देश में पोस्ट-ग्रैजुएट शिक्षा की पूरी सुविधा सबको नहीं मिल पाती है। जिनको वह सुविधा मिलती है, वे यहां ही रहते हैं और जिनको नहीं मिलती है, वे बाहर चले जाते हैं। इस दृष्टि से ये सुविधायें बढ़ाने के लिए हमने चौथी पंच-वर्षीय योजना में रिजनल इंस्टीट्यूट्स की योजना बनाई है और हमारी आशा है कि इससे काफ़ी सुधार होगा, राहत मिलेगी।

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

13.35 hrs.

SEEDS BILL

Mr. Speaker: We shall now take up the Seeds Bill.

श्री हुकम चन्द कछवाय (देवास) : अध्यक्ष महोदय, मेरा प्रस्ताव कब लिया जायेगा ? सीड्ज बिल और पेटेन्टस बिल पर काफ़ी समय लगेगा।

अध्यक्ष महोदय : मैं इनको छोड़ तो नहीं सकता हूं। जो कुछ एजैंडे पर है, उसको लेना है।

13.35 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri

Shyam Dhar Misra): Sir, on behalf of Shri C. Subramaniam I beg to move:

> "That the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith, as passed by the Rajya Sabha and as reported by the Select Committee, be taken into consideration."

Sir, as the Honourable Members are aware this Bill is now rather long overdue. The Bill had been passed by the Rajya Sabha on the 18th November 1964 and had come up for consideration in the Lok Sabha on the 11th May, 1965—the concluding day of the Budget Session—when discussion on the Bill was inconclusive. It was again taken up by the Lok Sabha during the Monsoon Session on 18th August, 1965, when the House adjourned the debate on this Bill. The debate was resumed on 15th February, 1966, when it was decided that the Bill should be referred to a Select Committee on the House. The Select Committee presented its report to the House on the 4th November, 1966.

Sir, the House is fully seized of the importance of supplying good quality seeds to the farmers in order to increase the output. Use of improved seeds is one of the most important methods adopted for increasing agricultural production. In order to produce, multiply and distribute improved seeds, a "seed saturation programme" had been initiated during the Second Plan by establishing one seed farm for every Development Block. So far, over 4,000 such farms have been set up in the country, covering a total area of nearly one lakh acres. These farms have mostly been concentrating multiplication of seeds of food crops, though, in some cases, seed multiplication of cash crops has also been done. Seeds produced by these farms are passed on to the block agencies for further multiplication on the fields of selected farmers. Rogueing and inspection of seed plots is undertaken, but not to the desired standards in all cases. But the seeds thus produced and multiplied are not rigidly tested for genetic purity, germination and other quality factors. Surveys carried out from time to time have shown that germination, purity, freedom from weed seeds, etc., is variable from sample to sample. The overall picture, however, is that seeds of high quality are not produced and distributed in large quantities. The result is the impact of seed multiplication and distribution programme has not been felt to the desired extent, and the small-sized farms have not been particularly effective. This is partly due to the fact that technical services necessary for ensuring production of good quality seeds, cannot easily be provided on such a small scale. There is now general agreement that large-sized State seeds farms of about 500 acres would enable production of better seeds under proper technical control. There is also the concept of seed villages, which has been tried with success in some areas in the country. In this scheme, a whole village is set apart for production of seeds. Proper technical help and inputs are made available to this village and the State purchases the seed at an adequate price. The advantage of this can be obtained olny if the villagers have a clear incentive in shifting to production of seeds instead of normal grain. Experience shows that the cultivator is prepared to pay a good price for quality seeds. In this field there is also sufficient scope for encouraging other institutional agencies.

Sir, as the Honourable Members are aware, a high-yielding varieties programme has been launched from the beginning of 1966-67 the first year of the 4th Five Year Plan. The objective was to achieve a rapid "breakthrough" in agricultural productivity. The new strategy is based on the experience of the Intensive Agricultural Programmes and seeks to maximise

agricultural production by using the newly identified and evolved high-yielding strains of paddy, wheat, jowar, bajra and maize, which are responsive to high doses of fertilizers. The production and distribution of seeds in respect of these varieties has its own problems. In the case of hybrid varieties of millets, new seeds have to be used every year and the cultivators cannot use their own produce from their fields for subsequent sowings. All these varieties require large inputs which, means large investment on the part of cultivators. Therefore, it is of the utmost importance that the quality and purity of the seeds supplied to the farmers is assured. The foundation and the certified seed has to be produced under strict supervision of fully technically qualified staff. The seed has to be processed, chemically treated and bagged before it could be issued to the farmers. The importance of the quality seed of these new varieties to the farmers cannot be over-emphasised, as the success of the high-yielding varieties programme depends on building up the confidence of the farmers in the new varieties.

Sir, as the hon. Members would have seen from the report of the Select Committee, the Select Committee undertook on-the-spot studies of the latest methods of evolving seeds and varieties and other connected matters relating to the provisions of the Bill in the various parts of the country. They had ascertained the views and wishes of not only the State Governments but a large cross-section of the farmers and others interested in the seed production and distribution. The broad features of the amended Bill are:—

(a) The composition of the Central Seed Committee, which is to advise the Central Government and the State Governments on matters arising out of the administration of this Bill and to carry out the other functions assigned to it by or under this Bill, now provides for a representative of each State Government, including Union Territories, and eight persons to be nominated by the Central Government to represent various interests. The earlier draft Bill provided for State representation in three groups by rotation. As this Committee is an important one, charged with the responsibility of advising the Central and State Governments on the administration of this Bill, the State Governments were keen to have individual representation. This would be a Committee consisting of technical and scientific personnel, who can bring their expertise and experience on matters placed before it. Adequate representation is proposed to be given to the growers of seed out of eight nominees by the Central Government. Other specialised institutions like the Indian Standard Institution, Central Seed Testing Laboratory, Plant Breeders and Seed Dealers would also be given representation on the Committee. The Central Committee can also appoint one or more sub-committees consisting wholly of Members of the Committee or wholly of other persons or partly of Members of the Committee and partly of other persons. Whenever there is any subject where the Committee considers it necessary to have expert advice of those not on the Committee, this provision would enable the Committee to have their advice.

(b) The earlier draft Bill provided for regulating the quality of seed in general. It is now proposed that the quality of seed of particular kinds of varieties should alone be regulated—not all seeds. For instance, paddy has hundreds of varieties and it is neither necessary nor desirable to regulate the quality of seed of all these varieties. The Bill now seeks to give power to the Central Government to notify a particular variety the quality of which the Central Seed Committee would recommend for regulation. Thus, Sir, all paddy seeds are not being regulated because of this Bill, nor all varieties of all seeds. Only particular varieties or kind of particular varieties will be regulated by this Committee.

[Shri Shyam Dhar Misra]

(c) The Bill has been simplified to provide only for the main requirements of the legislation without details, which could more appropriately be provided in the rules to be framed under this Bill.

(d) Provision of licensing has been done away with. Earlier, in the draft Bill there was a provision for licensing. That has been done away with.

Shri Tyagi (Dehra Dun): Licensing for agricultural purposes or sale?

Shri Shyam Dhar Misra: Licensing for seeds for seeds trade.

Any person who wants to do business in seed of a notified variety or kind can do so, but he has to ensure that the seed sold by him is identifiable as to its kind or variety, conforms to the minimum limits of germination and purity as specified in the Bill and the container of such seeds bears in the prescribed manner the mark or label containing the correct particulars thereof etc.

(e) Certification has been made voluntary. The idea is that any person, who wishes to sell the seeds has in any case to conform to certain specified conditions before he can sell the seeds. But if he wants, in addition, his seeds to bear the stamp and authority of an independent agency, there should be an independent agency to certify his seeds.

(f) The Bill makes it now clear that the provisions of this Bill would not apply to seed of any notified kind or variety grown by a person and sold or delivered by him in his own premises direct to another person for being used by that person for the purposes of sowing or planting. This means, Sir, that a cultivator who grows his seed can give his seed for sowing purposes to another cultivator and that is not within the purview of this Bill. He is quite free to do that as it is being done all over the country. In other words, seed transaction at the farmers' levels would not come within the purview of this Bill. This was the demand made in this House and also in Rajya Sabha. Therefore, these provisions have been made accordingly.

Thus, in this Bill, Sir, every care has been taken to remove hardship to the cultivators. It will ensure availability of good quality seed to the advantage of our agricultural production. Therefore, I commend this Bill for consideration of the House.

Mr. Deputy-Speaker: Motion moved:

"That the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith, as passed by Rajya Sabha and as reported by the Select Committee, be taken into consideration."

Two hours is the time allotted for this Bill, Hon. Members know that there is the other Bill, the Patents Bill, which the House is anxious to pass. I would, therefore, request hon. Members to be as brief as possible.

Shri Ranga (Chittoor): Sir, two hours will not be enough for this.

Mr. Deputy-Speaker, the idea of tested seed, improved seed, is not new either to our country or to the world. Many other countries have gone far ahead of us. Forty or fifty years ago, I used to find, as I was going from Oxford to London and *vice versa*, *en route*, the huge big farms known as Sutton farms. They were seed farms and those seeds were being used by the farmers there on a very large scale. There were several other farms also. That is one of the reasons why the quality of their products of agriculture has gone up. For the past fifty years they have been using only improved and tested seeds.

They did not have an Act like this. They did not provide for another set

of inspectors. Here you have got seed inspectors like factory inspectors. They found out after a time, the need for central or regional surveying and testing laboratories. I am in favour of such a laboratory. The Government of India wants to establish only one at the centre. I do not know why they do not want to establish similar laboratories at all State levels. We can afford to have them. There is no harm in having them, and we should have them.

That does not mean we should bring in this kind of coersive legis.aticn. It is good that the Government has thought it fit to agree with the complaint made by so many of us in both the Houses, that peasants should not be brought within the mischief of this Bill. But, then, if the peasants want tested seed, they should also be free from the various other possibilities of mischief that are bui't into this Bill. The peasants go to the town, purchase seeds from merchants or others who do business in these improved varieties of seed and bring them back to their villages. They are liab!e to be accosted on the awy, not only by the inspector but by any policeman. Any ordinary policeman can say: now, you wait here until the inspector comes, because I think that you are carrying contraband stuff, stuff that has not been certified, stuff that is dangerous to agrculture and so on. The poor peasant is thereby harassed and he would have to shell out a few rupees in order to get rid of this trouble. Then, supposing the inspector himself comes on the complaint sent to him by some of the enemies of the peasánt. He gets his *nazrana* and lets hm go. Without *nazrana* to the inspector a cart of seeds cannot move from the town to the village. That is what is going to happen. Therefore, let us not think that the peasants are free from the mischief.

Suppose some peasants want to deve'op a small business out of sale of seed. My hon. friend has been talking about the possibility of encouraging the whole village to go as a seed farm. Then what would happen? All those people would have no other subsidiary source of living except this, except to sell their seed. Now, when they begin to sell, are they going to sell only to the other farmers in their own vil age? They can sell to the farmers in other villages. Those other farmers have to certify that they are farmers. Otherwise, there will be trouble. The inspector will be there in the village, because the village is a seed farm. He would go on collecting money from the peasants in the same way as the old karnam in our parts and village officers in other parts used to col ect their levies from the peasents. So, that possibility of mischief is in-built in this Bill.

Let us take the traders themselves. There must be traders and there will be traders. They would be selling seeds. It is good that only seeds of particular varieties, and not the whole crop, are being brought within the mischief of the Bill. It is an improvement that only certain varieties are to be tested and certified. Very well. They wou'd be sold. To whom? To the peasants. The peasants would be buying them from the merchants in the towns and carrying them to their villages. On the way he is accosted by the inspector, who wants to know why he is carrying such a large quantity of seeds. Now, that peasant may be the owner of 10 or 20 acres of lands. So, he would be needing it for himself. Besides, he would be needing it for 10 or 20 of his neighbours in the same village. So, he would be taking 10 or 20 bags of seed with him. But the inspector will say that he is carrying too much seeds and there will be trouble. He is likely to be prosecuted by the inspector.

Shri Shyam Dhar Misra: Here I want to clarify one point. First of a'l, it will apply only to certan varieties of certified seeds. Secondly, that variety of seed will be put only in a particular type of container hereafter. Therefore, if a merchant or farmer is taking any seed to any person, if it is not in that particular container—

[Shri Shyam Dhar Misra]

that container will have to be defined in the rules—he will not come under the provisions of the Bill.

Shri Ranga: This is another complication. I did not find it here, hessain container will not be good enough; it will have to be a tin one.

Shri Shyam Dhar Misra: Not necessarily.

Shri Ranga: Then, what is that wonderful container?

Shri Tyagi: Are they going to establish a Government agency for putting them in containers?

Shri Ranga: This reminds me of what is happening in the case of gas for cooking purposes. Quite a number of people in the towns want gas for cooking purposes. It is becoming more and more popular. But the companies are unable to supply gas because the container is a special one and the production of container falls far short of the growth of demand; so much so, the containers have gone into the blackmarket. This is what would happen in the case of containers for seeds also. Of what material are they going to have containers—of steel or tin or hessain? Of what material are they going to make it? Do these people have got any sense of proportion of this country and its capacity to produce all these various kinds of things that are suggested by the so-called scientists and technicians? I would like to know what provision is there in the kind of Plan they have made, also in the kind of administration that they have developed and the industrial development to provide these containers in such large scale that they are envisaging to make the administration and implementation of this Bill possible. After giving wide publicity to the advantages of use of fertilizers the Government have not been able to provide fertilizers to our kisans and therefore they are forced to go to the black market and pay through the nose in order to get a small quantity of one kilogram for one whole acre for one whole crop. In the same way, they would be creating another difficulty or trouble for our kisans. Therefore, I do not know how, at what stage and through what means they would take care to see that the kisans would not be brought within the mischief of this.

The next thing is that a huge machinery of administration has got to be brought into existence. It is a notorious fact that even today there are not enough labour inspectors and tripartite conferences in regard to labour have from time to time gone on record about the inadequacy of the number of inspectors that we should have in our country. When that is the position in the case of labour, when would it be possible for these people to have all these inspectors? True, this is one of the mechanism that they have created in order to provide employment for those non-technical graduates or undergraduates who are now unemployed in our country, who would be distributed all over the country. They would not be able to distribute good variety seeds but they would be distributing these non-technical people as inspectors all over the country.

When there is any violation of this law, the inspectors are there to launch prosecution under the Criminal Law Amendment Act or the Criminal Procedure Code so that the offending people could be given punishment of imprisonment. What will the inspectors do? They have provided in the Bill, and they propose to give, some kind of powers to the inspectors as they have given to the income-tax officers, sales-tax officers and various other officers that they have created in this country. With these criminal powers they would be able to go to the houses of peasants and harass them. They would go to any particular house and ask for entry. If the entry is refused, denied, because the owner of the house is not there—only his wife is there and she says "No. I would not allow you to enter the house until my husband comes"—irrespective of any witness is present on the

scene or not, the inspector can come to the conclusion that permission is denied, and that is enough for him to bring all the processes under the Criminal Law Amendment Act and the Criminal Procedure Code into action. I do not know why the Government do not think in terms of the criminal law in these matters. Then, there is the other official, analyst, and that is the only institution that I am prepared to welcome. Let them have as many analysts as possible, one not only for every district but for every taluka. It is no good saying that they are going to have one analyst at the State level. That is not sufficient. There should be one analyst in at least every district, if not in every taluka. Whoever wishes to get his seed to be analysed should be free to go to the analyst, pay his particular fees and get his seed analysed.

14 hrs.

Suppose, many of our kisans themselves are in doubt whether a particular variety is really a good one or not. The merchant says that it belongs to such and such a variety; therefore, he will fix such and such a price. The kisan says, I am not quite sure about it; so many complaints I have heard from my neighbours; I want it to be analysed and a particular certificate to be obtained; therefore, let us go to the analyst." Then, it should be possible for them to reach the analyst.

Therefore, what I would like to suggest to the Government is that instead of thinking in terms of these inspectors, think in terms of providing as many analysts as possible at Government's expenses and let them be there. Once they are there, a small fee may be charged. It would be the job of these people to analyse and say that whatever sample has been presented to them is a good one or not.

Mr. Deputy-Speaker: He should try to conclude.

Shri Ranga: If you go on like that, I would not be able to do justice to my subject. I do not know who fixed two hours or one hour for this. This is a very important Bill. A new engine of oppression is going to be introduced into our social economy—that is the real trouble—in the guise of a very salutary and a very useful purpose. This purpose is needed and has got to be served. But the shame of this Government as well as the previous Government also is that they have delayed the development of improved seeds in this country for all these decades. I have been asking for it ever since 1923 when I took up the kisan's cause. Lord Linlithgow's Commission itself had recommended this kind of a thing to be done. But this Government and the other Government had neglected their duty. And now when they come forward with this, they think in terms of these coercive processes. I am opposed to these coercive processes.

Then, they suggest that there should be an advisory council at the Centre. With great difficulty they have found it possible to agree to each State having its representative. Why should we be fed only with Government officials, scientists and other people who will be in the employment of Government or a few people who would be in charge of these big seed installations? What about the kisans themselves? What about the merchants who would take out their certificates? It is good that licensing is not made compulsory, but at the same time quite a number of them would like to get these certificates in order to improve their own capacity to buy these improved seeds and to sell also and to do business and in that way serve the society as well as themselves. Those people also have got to be represented here. Therefore there should be non-official representation.

Then, why should there be only one council at the Centre? Why should there not be similar councils

[Shri Ranga]

at all State levels? That is also necessary.

Then, is it the Government who has got to implement it or anyone else? I am all in favour of an independent commission. The less of this governmental interference, the better it it would be for our society. But, at the same time, there must be an authority for regulation, inspection, settling disputes and so on. Therefore, I suggest—and Shri Kamath has already suggested in his minute of dissent—that there should be an independent commission presided over by an eminent scientist who would have nothing to do with politics. Even if they were to be content only with their advisory councils, the Chairman should never be a politician or a politically minded person at any time; he must be a scientist only. They must be completely non-political people; otherwise, there would be danger.

Lastly—not the last point that I would like to make but the last point that I am able to make within the prescribed time—the seed villages is a wrong idea. If the whole of the villages is to be a seed, that would be the breeding centre for adulteration. There would be a lot of mischief. All sorts of things would be produced all round. That would be imported into this village and the officers and the local producers would collude with each other and would begin to palm off wrong sort of seed to the people. Therefore, there should be no such thing as a seed village. It could be used as a coercive thing against the peasants also. I am opposed to this kind of a thing.

I am all in favour of the big seed farms. But who are to start them? The Government have already lost crores of rupees in regard to the seed farm machinery that they have tried to develop during the last three or four years. Crores of rupees they have lost and the cost of production has gone up three times as much as is the case with our kisans. Their production also was so very poor and weak. So, the best possible thing is to have a few of these farms with the Government—by all means—but more and more encourage ordinary business people, small concerns, to organise these seed farms, help them to obtain the necessary certificate and insist that they should get their seed tested in the laboratory.

I hope, these points as well as the other points made by hon. Members here and, maybe, in the other House also, would be scrutinised very carefully and as much of the substance in the suggestions as possible is incorporated in the rules in order to lessen the rigours of this Bill and make it more a helpful Act than a coercive Act.

श्री विभूति मिश्र (मोतीहारी) : यह बिल जोकि सिलैक्ट कमेटी से आया है, इस में और इम्प्रूवमेंट्स करने की जरूरत है। इस बिल को सरकार फैग एंड आफ दी सैशन में लाई है और तब लाई है जब कि इस पार्लियामेंट का जीवन करीब समाप्त होने जा रहा है।

माननीय मंत्री जी ने अपने भाषण में कहा है कि हमारे यहां चार हजार पच्चीस पच्चीस एकड़ के सीड फार्म थे। लेकिन वहां सरकार फेल हो गई है। अब सरकार कहती है कि वह पांच पांच सौ एकड़ के फार्म बनायेगी। एक तरह से फेल होने के बाद सरकार कहती है कि वह पांच सौ एकड़ के सीड फार्म बनायेगी। बलाक्स में पच्चीस पच्चीस एकड़ के सीड फार्म अब तक थे। अब सरकार किस तरह से करेगी, कुछ पता नहीं है। उन पर सरकार ने पैसा खर्च किया है और सरकार का फैलयोर हो गया। प्लानिंग कमिशन में लोग बैठे हैं, एक फेलयोर के बाद ऐसा मालूम होता है कि वे दूसरी फेल्योर को निमंत्रित करना चाहते हैं। एक

जगह जब असफलता हाथ लगती है तो दूसरा तरीका उसका निकाल कर हमारे सामने रख देते हैं। एक फेल्योर को बचाने के लिए दूसरी चीज हमारे सामने रख देते हैं। इसके बारे में एग्रिकलचर पेनल कमेटी में भी मैंने कहा था और इस चीज को उठाया था। मैं कहना चाहता हूं कि आप इस तरह से काम करें कि सरकार के जो कार्यक्रम हैं, सरकार के जो कदम हैं उनकी आलोचना करने का हमारे रंगा साहब जैसे लोगों को मौका न मिले।

मंत्री महोदय ने अभी बताया है कि वह पर्टिकुलर वैराइटी को ही रेग्यूलेट करेंगे। मैं समझता हूं कि इस में अगर कोई क्लाज किसानों को संरक्षण प्रदान करती है सारे बिल में तो वह क्लाज 24 है। यह एग्जेम्पशन के बारे में है। अगर यह क्लाज न होती तो किसानों को बड़ी मुश्किल का सामना करना पड़ता अगर किसानों को इंस्पैक्टर्ज और एनेलिस्टों के जिम्मे डाला जाता तो वे उनका गला काटते। हम लोगों को सरकारी नौकरों पर किस तरह से आप चाहते हैं कि विश्वास ही नहीं हो सकता है। आज हम देखते हैं कि जो हैल्थ-इंस्पैक्टर रहता है वह सब्जियां मिठाई आती जो बाजार में बिकती है, उसका कंडैम करवा देता है और उसकी संतुष्टि नहीं की जाती है। वह जो सामान होता है उसको फिकवा देता है। मैं चाहता हूं कि जब आप रूल बनायें तो रूल बनाते वक्त इसका भी ख्याल रखें। सरकार चूंकि किसानों का हित चाहती है इस वास्ते मैं समझता हूं कि इस बिल को अभी नहीं लिया जाना चाहिये, इसको अभी पास नहीं करवाया जाना चाहिये। 1962 में यह बिल आया था। अब तक इसको पास नहीं करवाया गया है। अब इस बिल को सरकार जल्दी से पास करवाना चाहती है। चुनाव नजदीक है। चुनाव के सिलसिले में जब हम किसान के पास जायेंगे तो किसान इस बिल को पढ़ने के बाद हमें बतायेगा कि क्या क्या इस में खामियां हैं, क्या क्या कमजोरियां हैं और उन कमजोरियों को दूर जब कर दिया जाए तभी इस बिल को पास किया जाए।

इंस्पैक्टर को आप बड़ी वाईड पावर्ज देने जा रहे हैं। एक गांव से दूसरे गांव में जो बीज ले जाता है वह बनिया ही ले जाता है, कोई दूसरा नहीं। मैं पूछना चाहता हूं कि कौन किसान है जो बम्बई में या मध्य प्रदेश में बीज निकलता है उसको ढो कर ले जाता है। आखिर बनिया ही ले जाता है। यह काम किसान नहीं कर सकता है। इसका एक उपाय यह हो सकता है कि सरकारी एजेंसी बीज किसान को ला कर दे। लेकिन सरकारी एजेंसी का जो हाल है वह मैं आपको बताता हूं। दो साल पहले की बात है कि मैंने अपने ब्लाक में कहा कि इसको सनई का बीज दो। सनई का बीज कब दिया जाता है इसको आप देखें जब इसका मौसम खत्म हो गया तब मुझे चिट्ठी आई कि फलां जगह से आ कर बीज ले लो। जब बुवाई हो चुकी है और बीज की जरूरत नहीं रहती है तब कहा जाता है कि आ कर ले लो। सरकारी संस्थाओं के द्वारा बीज देने का काम जिस तरह से सरकार चलाती है, उससे यह काम चलने वाला नहीं है, उससे कोई लाभ होने वाला नहीं है। आप को चाहिये कि आप एडमिनिस्ट्रेशन के अन्दर जो लोग काम करते हैं, उनके अन्दर यह भावना पैदा करें कि उनको किसान के हित में काम करना है और जो सुविधायें किसान को प्रदान की जायें, वे समय पर प्रदान की जाए।

इस बिल के द्वारा सीड इंस्पैक्टर्ज को बहुत ज्यादा पावर्ज दी गई है, लेकिन इसमें यह नहीं बताया गया है कि उनका ग्रेड क्या होगा। क्या इस पोस्ट पर सिम्पल ग्रेजुएटस रखे जायेंगे या एग्रीकल्चर के बी० एस० सी०, एम० एस० सी० या पी० एच० डी० रखे जायेंगे। उन लोगों को तीन चार सौ रुपये वेतन मिलेगा। आखिर सीड इंस्पैक्टर्ज के बदन पर ईमानदारी

[श्री विभूति मिश्र]

का चिन्ह तो लगाया नहीं गया है। आप खुद समझ सकते हैं कि ये लोग बनिये को किस तरह तंग करेंगे। इसलिए यह आवश्यक है कि इंस्पैक्टर्ज की पावर्ज पर रैस्ट्रिक्शन लगाई जावे।

जहां तक सर्टिफ़िकेशन का सम्बन्ध है, यह एक बहुत जबर्दस्त बात है। यह नहीं बताया गया है कि कौन सर्टिफ़ाई करेगा और सर्टिफ़िकेशन की क्या निशानी रहेगी? इस बिल में जर्मिनेशन की मिनिमम लिमिट की बात कही गई है, लेकिन जेठ के महिने में गेहूं के बीज का जर्मीनेशन कम होगा। उसी बीज को अगर एक आबो-हवा में रखा जाये, तो उसका जर्मीनेशन 95 फ़ीसदी होता है और दूसरी आबो-हवा में 80 फ़ीसदी जर्मीनेशन होता है। जर्मीनेशन बहुत कुछ आबो-हवा पर निर्भर करता है। मैं समझता हूं कि सर्टिफ़िकेशन की व्यवस्था के कारण किसानों को बहुत परेशानी का सामना करना पड़ेगा।

जहां तक सैंट्रल सीड कमेटी का सम्बन्ध है, मंत्री जी ने कहा है कि वह उसमें पार्लियामेंट के किसान सदस्यों को रखेंगे। लेकिन सिलेक्ट कमेटी से जो बिल आया है, उसमें यह व्यवस्था की गई है, "एट पर्संज टु बी नामीनेटिड बाई दि सैंट्रल गवर्नमेंट टु रिप्रेजेन्ट सच इन्ट्रेस्टस एज दि गवर्नमेंट थिंक्स फ़िट"। मैंने यह अमेंडमेंट दिया है कि इसके स्थान पर यह रख दिया जाये, "एट पर्संज टु बि इलैक्टिड बाई पार्लियामेन्ट टु रिप्रेजेन्ट किसान इन्ट्रेस्टस।" यह बिल किसानों से सम्बन्धित है, लेकिन इस कमेटी में इस हाउस के ऐसे सदस्य भी आने को तैयार हो जायेंगे, जिन्होंने कोई खेत भी नहीं देखा है। इस बिल में जो व्यवस्था रखी गई है, उसको देखते हुए मुझे डर है कि इस कमेटी में किसानों को उचित प्रतिनिधित्व नहीं मिल पायेगा।

आप जानते हैं कि इस देश में 32 करोड़ एकड़ जमीन पर खेती होती है। और यहां पर 32 करोड़ किसान हैं, जिनसे इस बिल का सम्बन्ध है। सरकार इतने महत्वपूर्ण बिल को दो घंटे में पास कर देना चाहती है। हम कांग्रेस के मेम्बर हैं। अगर सरकार "हां" कहेगी, तो हम भी "हां" कहेंगे और अगर वह "ना" कहेगी, तो हम भी "ना" कहेंगे। लेकिन हम चाहते हैं कि हमारे देश के किसानों का कुछ भला हो। इसीलिए मैं बता रहा हूं कि इस बिल में क्या क्या खामियां हैं। उपाध्यक्ष महोदय, आप इस बिल के लिए समय को बढ़ाइये और जो सदस्य किसान हैं, जो किसानों की समस्याओं से परिचित हैं, उनको अपनी बात कहने का अवसर दीजिए। हम देखते हैं कि जो किसान नहीं हैं, वे भी इस प्रकार के बिलों पर बोलते हैं। मैं सब बिलों पर नहीं बोलता हूं। मैं जिन इन्ट्रेस्ट्स को रिप्रेजेन्ट करता हूं, जिनसे मेरा ताल्लुक है, मैं उन्हीं से सम्बन्धित बिलों और प्रस्तावों आदि पर बोलता हूं। मैं स्वयं किसान हूं और मेरे क्षेत्र में किसान हैं। इसलिए मैं इस बिल पर बोल रहा हूं।

जैसा कि मैंने कहा है, मैंने यह अमेंडमेंट दिया है कि इस कमेटी में ऐसे आदमियों को रखा जाये, जो कि किसानों के इन्ट्रेस्ट्स को रिप्रेजेन्ट करते हैं। इस कमेटी में सदस्यों को नामिनेट करने का अधिकार सरकार के हाथ में नहीं छोड़ना चाहिए।

एक व्यक्ति ने मुझे कहा कि मैं एग्रीकल्चर पैनेल में उनका नाम रखे जाने में उनकी सहायता करूं। गुजरात के एक भाई ने मुझे बताया कि वह व्यक्ति किसान नहीं है। इसलिए मैंने उसका नाम उस एग्रीकल्चर पैनल के लिए रीकमेंड नहीं किया। अगर इस कमेटी की सदस्यता के बारे में ठीक व्यवस्था नहीं की गई, तो कई अन्य व्यक्ति किसानों के नाम पर उसके सदस्य बन जायेंगे। अगर मंत्री महोदय किसानों के शुभचिन्तक हैं, तो वे मेरे इस एमेंडमेंट को कुबूल करें।

इस बिल में यह व्यवस्था की गई है कि विभिन्न राज्यों और क्षेत्रों के लिए अलग अलग प्रकार की वैराइटीज को नोटीफ़ाई किया जायेगा। इस वैराइटी का फ़ैसला कौन करेगा? वैरायटी के बारे में निश्चय करने के बारे में भी घूस चलेगी। किसानों का सम्बन्ध अधिकतर लोअर लेवल के अधिकारियों से रहता है और लोअर लेवल पर काम दक्षता और ईमानदारी से नहीं किया जाता है। जैसा कि श्री रंगा ने कहा है, किसानों को अपने सीड्ज का एनेलेसिज और सर्टिफ़िकेशन कराने के लिए दूर दूर लैबोरेटरीज में जाना पड़ेगा। अगर हर एक स्टेट में भी लैबोरेटरी हो, तो भी बहुत कठिनाई होगी। उदाहरण के लिए अगर हमारी स्टेट में पटना में लैबोरेटरी स्थापित की जाती है, तो हमारे घर से वह डेढ़ दो सौ मील दूर होगा। हमारी पांच करोड़ लोगों की स्टेट है। वहां पर लोगों को लैबोरेटरी तक जाने में बहुत परेशानी होगी। आप जानते हैं कि बीज की कीमत थोड़ी ज्यादा मिलती है। अगर कोई किसान चार, पांच, बीस मन बीज बेचना चाहता है, तो उसको सर्टिफ़िकेशन कराने के लिए पचासों मील दूर लैबोरेटरी में जाना पड़ेगा, जिसके लिए उसको बस की यात्रा करनी होगी और पैदल भी चलना होगा। इससे किसानों को बहुत परेशानी होगी।

श्री श्यामधर मिश्र : सर्टिफ़िकेशन कम्पलसरी नहीं है। अगर कोई किसान एगमार्क क्वालीटी की तरह अपने बीज को कोई स्पेशल मार्क देना चाहता है, तब सर्टिफ़िकेशन जरूरी है, वर्ना वैराइटी वाले सीड के लिए सर्टिफ़िकेशन जरूरी नहीं है।

श्री विभूति मिश्र : सरकार की दक्षता की यह हालत है कि उसके गोदामों और सैलोपीड्ज में न जाने कितना गेहूं और चावल सड़ जाता है। इस स्थिति में वह बीज को कहां रखेगी?

अगर मंत्री महोदय इस बिल को वापस लेकर बाद में इसको अच्छा बना कर लावें, तो कुछ बिगड़ने वाला नहीं है। हां, अगर हमें मजबूर किया जायेगा, तो हमें इसका समर्थन करना पड़ेगा।

Shrimati Vimala Deshmukh (Amravati): Mr. Deputy-Speaker, Sir, our country has been facing food shortage continuously for the last two years, firstly, due to failure of rain, due to drought or floods, secondly, due to increased population and, lastly, because of availability of more jobs and employment created, our food consumption has gone up as a result of more purchasing power.

Country's food production went up from 61 million tons in 1949-50 to 82 million tons in 1960-61. While it showed sharp and welcome increase of 89 million tons in 1964-65, it fell to 72·3 million tons in 1965-66 due to severe droughts that affected our country which also recurred this year and there has been a steep fall from 89 million tons to 72·3 million tons. To meet this deficit, our Government was forced to import food from U.S.A. under P.L. 480 and other countries But this aid is not without strings.

Our late Prime Minister, Shri Lal Bahadur Shastri, as a true statesman, alerted all of us by giving us a slogan of "Jai Jawan, Jai Kisan" which should really inspire us in all times to come. As a free nation, it is not only our duty to preserve our hard-earned independence from foreign aggression but do all in our power to attain self-sufficiency in food, agriculture and industrial production, mainly by adopting the policy of self-reliance. Bearing this in mind, our Deputy Minister for Food and Agriculture has very rightly thought at the correct time to introduce the Seed Bill of 1964 for which I heartily congratulate him.

[Shrimati Vimla Deshmukh]

Our experience of First and Second Five Year Plans is that agricultural and food production has gone up from 61 million tons to 89 million tons from 1949 to 1965. In the Fourth Plan, it is estimated to increase our food production from 72·3 million tons to 120 million tons needed to meet the demand of increased population of 489.9 million which is expected to rise still further by 2·5 per cent per annum.

The Deputy Minister of Food and Agriculture wishes to attack the agricultural and particularly food front by what is known as a new strategy or approach. This is needed if we are to achieve results over a short span of time. The past four years' experience of trials conducted by research centres in India with exotic and hybrid variety of seeds has made a break through possible. With the use of these seeds, the farmers have increased their yield per acre. It should, therefore, be our endeavour and resolve to increase our production by intensive cultivation with the use of hybrid seed wherever irrigation facilities are available. Therefore, it becomes necessary to see that there is ready and enough supply of quality seed needed by the farmers at fixed price. If these facilities are assured to farmers, I do not see why farmers will not listen to the country's call of 'Grow More Food' and help to attain self-sufficiency as early as possible. But they must be given incentive price for their produce.

Sir, I welcome this Bill which is intended to bring economic relief to a producer as well as help self-sufficiency in food.

Furthermore, I do sincerely hope that the Government will see that every district or group of villages has its own seed farm, of the seeds of crops grown in round about villages, so that the growers can get seeds easily. A successful experiment has been tried on 700 acres in a village, Urali Kanchan in Poona district, under an able and a selfless leadership of Shri Manibhai Desai, a devoted follower of Mahatmaji. More of such seed farms, wherever possible, should be encouraged to be run on a co-operative basis in areas where selfless and able leadership exists.

It is high time we learnt a lesson from our past mistakes. In the past why the Plan could not achieve the estimated targets as compared to the large amount of money spent, to my mind, was mainly due to the fact that it was not people's Plan but the Plan of the Planning Commission formulated in the air-conditioned room in the Planning Commission; and for want of proper, selfless and zealous leadership that exists from the Lok Sabha to the Panchayat Samiti level, it is impossible to achieve the desired estimated physical targets necessary to increase production. You will kindly excuse my saying our representatives in legislatures do not even bother to open the packets of business paper sent to them by the Notice Office.

There must be participation of the farmers. It must be people's production programmes and for that matter they must be inspired, encouraged and helped and I am confident that we can achieve miracles.

Although a group of farmers registered their names well in advance to obtain hybrid jowar and cotton seeds in Ghandur village in my constituency, the Agricultural Officer in charge of seed distribution gave seeds to farmers who paid high prices and the poor farmers did not get any seed at all. Such anti-social acts should be dealt with firmly and I do earnestly hope that the administrative reform is really going to bring amelioration to the people.

The quality seed, I know it for certain, cannot only bring about revolution but also considerably help to increase our agricultural production.

Such a seed grower of Village Walgaon, 6 miles from my home-town Amravati, has grown hybrid jowar, maize and sawani bhindi seeds and his crop was ready for harvesting while the other crop grown in the traditional way had dried up without any grain due to failure of rain.

I conclude by saying that I hope that Government will do all in its power to see that the Seed Act is enforced in the best way possible and thereby help to make this land of ours, once again a land of plenty.

श्री सरजू पांडेय (रसड़ा) : उपाध्यक्ष जी, यह जो बिल सदन के सामने आया है एक बार पहले भी आ चुका है। मुझे याद है जब श्री शाहनवाज खां साहब इसके उप-मंत्री थे तो उन्होंने इस बिल को इस सदन में पेश किया था और उस जमाने में तमाम लोगों ने सरकारी पार्टी के लोगों ने और विरोधी सभी लोगों ने इस बात का विरोध किया था कि यह बिल नहीं आना चाहिए। उसके बाद फिर दोबारा यह बिल लाया गया। सेलेक्ट कमेटी को भेजा गया और अब सदन से कहा जा रहा है कि दो घंटे में इस बिल को पास करदें। यह बहुत महत्वपूर्ण बिल है और सरकार इस नाम से बिल को पास कराना चाहती है कि देश को सुधरे हुए बीज की आवश्यकता है। मगर यह सुधरे हुए बीज तो इस एक्ट के जरिये नहीं मिल सकेंगे, हां, इतना जरूर होगा कि इस देश में सरकार के कुछ खर्च बढ़ जायेंगे। कुछ इंस्पेक्टर्स मुकर्रर हो जायेंगे, कुछ आफिसर्स मुकर्रर हो जायेंगे और किसानों में भी एक नया भ्रष्टाचार का सिलसिला शुरू होगा।

श्रीमान् जी, आप इस बिल को देखें, माननीय मंत्री जी ने अभी फरमाया है कि हमारे देश में बड़े बड़े सरकारी फार्म हैं और इस एक्ट के द्वारा वह कुछ चीजों को राष्ट्रीय आधार पर एलान करने जा रहे हैं कि यह राष्ट्रीय बीज है और उनको सर्टिफिकेट इसका दिया जायगा, उनकी एनेलिसिस होगी उनका व्यापार कोई अन्य आदमी नहीं कर सकेगा, न बेच सकेगा, न खरीद सकेगा और जो भी आदमी ऐसा करेगा उसके लिए इसमें काफी सजा की भी व्यवस्था की गई है। मैं यह जानना चाहता हूं कि आखिर सरकार इस सुधरे हुए बीज के नाम पर क्या नयी चीज इस देश में करना चाहती है? मैं तो स्वयं इस कमेटी में था।

मुझे अवसर नहीं मिल सका कि मैं स्वयं जाकर देखता। लेकिन जितने लोग फार्मों को देखने गए और जो गवाहियां आयीं उनकी रिपोर्ट है कि इस समय पर इस कानून को लाने का ठीक अवसर नहीं है बल्कि उन्होंने यह भी कहा, बहुत जगह पर उन्होंने अपनी रिपोर्ट में यह भी लिखा है कि जहां कहीं वह गए हैं उनको बहुत सारे जो सरकारी फार्म दिखाए गए हैं उनको उनमें खुद इत्मीनान नहीं हुआ। इंस्पेक्टरों की हालत यह है कि इंस्पेक्टर इस देश में घूसखोरी के लिए प्रसिद्ध हैं। सरकार ने इंस्पेक्टर्स रखे मिलावट रोकने के लिए। नतीजा क्या है कि हर बनिये की दूकान पर पैसा मुकर्रर है माहवारी। जिनसे पैसा नहीं पाते हैं उनका चालान करते है और जिनसे पैसा पाते हैं वह चाहे बकरे की जगह पर कुत्ते का मांस बेचें तो भी कोई पकड़ने वाला नहीं है। . . (**व्यवधान**) . . . बल्कि होता यह है कि आम दूकानों पर यह बन्धेज हो जाता है कि इतना सामान दिया करो जो चाहे करो। वही हालत इस ऐक्ट से होने वाली है। किसानों के लिए मुसीबत पैदा होने वाला है। सरकार को तो चाहिए था कि अगर सुधरे हुए बीज की व्यवस्था करनी है तो जैसा कई माननीय सदस्यों ने कहा कि इसके लिए जरूरी है कि हर जिले में इसके जानकार लोग रखे जायं और वह स्वयं ही इस बात का प्रमाणपत्र दे दें कि यह बीज ठीक है या नहीं है। और अगर नहीं है तो किसानों को राय दें कि इसमें इस तरह का सुधार करो। लेकिन इस तरह का कानून बनाकर चन्द हाथों में इसका व्यापार केन्द्रित कर देना ठीक नहीं है। इससे होगा क्या कि फिर बड़े-बड़े आदमी फायदा उठायेंगे। एक और करोड़ों रुपया व्यय होगा इस कानून को लागू करने में

[श्री सरजू पांडेय]

तो हमारा यह कहना है कि मंत्री महोदय को चाहिए कि इस मौके पर इस बिल को न लायें। कई माननीय सदस्यों ने कहा कि इसका संबंध किसानों से है और किसान लोग स्वयं इस बात को समझें और देखें कि इस बिल का उनके ऊपर क्या प्रभाव पड़ता है। मगर अगर जल्दी में कोई चीज पास होगी तो आप के ऊपर इसका असर पड़ेगा, सारे देश पर असर पड़ेगा और खास तौर से किसान जनता पर असर पड़ेगा।

इसमें आप देखें, कहा गया है कि आठ आदमियों को सरकार नामिनेट करेगी और हर एक राज्य से एक प्रतिनिधि उस पर रहेगा। यह आठ आदमी जो सरकार नामिनेट करेगी इसमें लाजिमी तौर से उन्हीं लोगों का नाम आयेगा जो सरकारी पक्ष के आदमी होंगे या सरकारी नौकर होंगे या सेक्रेटरी, अंडर सेक्रेटरी जो हैं उनकी गुड-विल में जो होंगे वही लोग रखे जायेंगे।... (व्यवधान) हां, जैसा कि आप कह रहे हैं कि जो गेहूं और जी में भेद नहीं जानते। वह लोग इसमें रखे जायेंगे।

इसी तरह से आप देखें, इस ऐक्ट के अन्दर बहुत सारी ऐसी व्यवस्था की गई है हालांकि सेलेक्ट कमेटी ने बहुत इसको बदल दिया है लेकिन फिर भी बीसों तरह के उत्पात इस ऐक्ट के जरिये शुरू हो जायेंगे। अभी माननीय रंगा जी ने कहा कि कन्टेनर क्या होगा? कोई गोदाम होगा, कोई टिन होगा, कोई पैकिंग होगी, क्या होगा? कहां रखेंगे? यह सर्टिफिकेट की बात जो कही गई है वह कम्पलसरी नहीं है मगर जो नोटिफाइड चीज का व्यापार करना चाहेगा उसे सर्टिफिकेट लेना ही पड़ेगा और उसके लिए भी इसमें फीस की व्यवस्था की गई है। हजारों दरख्वास्तें पड़ेंगी और उन्हीं का फैसला हो पायेगा जो पैसे देंगे, बाकी आदमी दिन के दिन और रात के रात दफ्तरों में लटके रहेंगे और उनका फैसला नहीं हो सकेगा। जैसा रेड टेपिज्म मुल्क में है, सरकारी दफ्तरों में बगैर पैसा दिये हुए काम नहीं हो सकता। यह बात तय हो गई है और इसमें कोई दो राय नहीं है। मैं कहता हूं कि जैसे पुराने जमाने में राजा लोग वेश बदल कर अपने नौकरों की हरकतों को देखा करते थे, अगर मंत्री महोदय, जो कि खुद इस ऐक्ट को लाये हैं, किसी विभागीय दफ्तर में चले जायें और लोग उन को पहचानें नहीं तो मैं समझता हूं कि उनका काम भी बगैर घूस दिये हुए नहीं होगा। इसलिए मैं निवेदन करता हूं कि माननीय मंत्री जी कांग्रेस के सदस्यों को इस बात का मौका दें, और कांग्रेस सदस्यों से अपील करूंगा कि वह इस पर जोर दें, कि उनको आजाद छोड़ दिया जाये, उनके ऊपर व्हिप न लगाया जाये, इस पर वोट देने के लिये, क्योंकि यह बहुत खतरनाक ऐक्ट बनने जा रहा है और अधिकारी इसका बहुत बुरा उपयोग करेंगे और किसानों के रास्ते में बड़ी मुसीबत पैदा होगी। पैसे के खर्च के साथ साथ ब्यूरोक्रेसी के अधिकार भी बढ़ेंगे। यह किसानों की मदद करने वाला बिल नहीं है। या तो मंत्री महोदय इस ऐक्ट को वापस लें या जो किसानों का हित चाहने वाले लोग हैं उनसे राय लें और उसके आधार पर इसको सुधार करके दुबारा लायें। तभी इससे किसानों का फायदा हो सकता है।

इन शब्दों के साथ मैं चाहता हूं कि इस सदन में यह बिल पास न हो, और लोगों को अवसर दिया जाये कि किसानों के लाभ की बात को वह बतला सकें।

Shri Muthiah (Tirunelveli): The Seeds Bill seeks to regulate the quality of certain seeds for sale. Good seeds are most essential for increasing agricultural production. During the last two years, agricultural production in our country has very much declined. From 89 million tonnes in 1964-65 it fell down to 72.3 million tonnes in 1966. We have failed to reach the target of 90 million tonnes in the Third Plan. The problem of

increasing agricultural production has become the most serious problem of the country today.

Good seeds, fertilisers, pesticides and timely credit to needy farmers are essential to step up agricultural production. Today, in various places, spurious seeds are being sold by unscrupulous people and such seeds do not sprout up. This proves a heavy loss to the farmers and to the country. Government have, therefore, a special responsibility to ensure the supply of good seeds to farmers and to prohibit by law the sale of spurious seeds. The Members of the Select Committee visited various seed farms in the country for a study of the latest methods of evolving seeds. They heard evidence given by seed growers and seed merchants and directors of agriculture.

The Select Committee has made a few desirable changes in the original Bill. I shall now refer to some of those changes. The committee has wisely recommended in clause 3 that each State should be represented in the Central seed committee and that the term of the members of the committee should be two years instead of one year as mentioned in the original Bill. In clause 7 (original clause 9), the committee has proposed that there should be no licensing of sale of seeds and no compulsory certification of seeds. In clause 8, the committee has recommended that the Central Government should have power to establish in consultation with the State Government a certification agency in any State. In clause 17 (orignal clause 20) the committee has made a very important and welcome amendment that inter-State movement of seeds should be free and unrestricted. In clause 31 (original clause 27), the committee has made a very desirable amendment that the provisions of the Bill should not apply to seed of any notified kind produced by a person and sold by him in his own premises direct to another person for being used for sowing or planting. This protects genuine producers of seeds from official harassment.

I shall now mention some suggestions made by certain Members of the committee. Some members of the committee have made good suggestions to Government and I appeal to Government to give due consideration to those suggestions. One of the suggestions made is that in addition to the Central committee each State should have an advisory seed committee and that both the Central committee and the State committees should have sufficient representatives of progressive farmers conversant with the modern methods of farming. Another suggestion is that efficient farmers should be encouraged by Government to produce good seeds. The third suggestion made by some members of the committee is that good seeds should be supplied by the Government to poor farmers on credit and that foodgrain seeds should be purchased from such farmers at the time of harvest and adjusted against the loans granted.

I now come to the Bill. The Bill provides for a Central seed committee and nominations thereto by the Central Government and the State Governments. The Bill also provides for a Central seed laboratory at the Centre and a State seed laboratory in each State. It provides for the Central Government power to notify different kinds of seeds for sale for agricultural purposes and power for the Central Government to regulate the sale of such seeds to farmers.

Clause 12 provides for the appointment of seed analysts in order to test the quality of seeds, and clause 13 provides for seed inspectors to supervise and to control the sale of seeds and to check abuses. Clause 14 defines the functions and powers of seed inspectors. Clause 17 contains restriction on the export and import of notified seeds by individuals.

श्री मोहन स्वरुप (पीलीभीत) : उपाध्यक्ष महोदय, जो बिल हमारे सामने लाया गया है उस से किसानों का कोई लाभ नहीं होने जा रहा है। पहले भी यह बिल पेश हो चुका है और सेलेक्ट कमेटी में आने पर भी इस में कोई खास इम्प्रूवमेंट नहीं हुआ है। इस से किसानों का कोई फायदा होने नहीं जा रहा है।

इस वक्त बीज की व्यवस्था यह है कि सरकारी तौर से जो बीज मिलता है वह कृषि विभाग के गोदाम से अथवा कोआपरेटिव विभाग से मिलता है। उन की जो हालत है वह बड़ी खराब है। जो बीज मिलता है वह बोने योग्य भी नहीं होता। बाज दफे तो वह खाने योग्य भी नहीं होता। जो हालत आज कोआपरेटिव की है या कृषि विभाग की है, जो उस के कर्मचारी हैं, जब तक उन का कोई सुधार नहीं किया जायेगा और कोई अच्छा तरीका नहीं बनाया जायेगा सीड स्टोर्स के लिय उस वक्त तक इस बिल को लाने का कोई लाभ नहीं है।

इस बिल की जो आत्मा है उस का मैं स्वागत करता हूं, लेकिन जिस ढंग से यह बिल बनाया जा रहा है उस से किसानों का शोषण होगा। मसलन इन्स्पेक्टरर्स का ही मामला है, अनैलिस्ट्स का मामला है, उस से सिवा इस के किसानों को परेशानी बढ़े, किसानों को जो बीज मिलता है वह भी किसानों को नहीं मिल सकेगा। इस वक्त प्राइवेट तरीके से जो बीज मिलता है वह मार्केट से मिल जाता है या किसानों के घर से मिल जाता है, लेकिन जब ऐसी व्यवस्था होगी कि इन्स्पेक्टर्स घूमा करेगें, अनैलिस्ट्स उस की देख भाल करेगें, जैसी कि इस बिल में व्यवस्था है तब एक ओर तो सरकार बीज का कोई इन्तजाम नहीं करेगी और दूसरी ओर जो बीज प्राइवेट ढ़ंग से मिल जाता है वह भी नहीं मिलेगा। बीज की फसल खराब होती चली जायेगी। बीज तो फसल के लिए मुख्य चीज होती है अगर बीज अच्छा नहीं है तो चाहे जितनी सिंचाई की सुविधायें दी जाये, चाहे जितना फर्टीलाइजर दिया जाये, इस में कोई लाभ मिलने वाला नहीं है।

हमारे यहां सीड कारपोरेशन गवंमेंट की तरफ से चल रहा है। मैं समझता हूं कि उस की वर्किंग काफी दोषपूर्ण है। उस में जो बीज मिल रहा है जिस को फाउंडेशन सीड कहते हैं, और वह बहुत अच्छा बीज होना चाहिये, उस की स्थिति ऐसी है कि उस का काफी परसेन्ट तो जमता ही नहीं है। इसके अलावा नैशनल सीड्स कारपोरेशन से जो बीज मिलता है उसके बैग पर तो लिखा रहता है 10 कीलो, लेकिन किसी बैग में 6 कीलो मिलेगा, किसी में 8 कीलों मिलेगा बीज कम मिलता है। मैं निवेदन कर रहा था कि गवंमेंट की जो एजेन्सी हैं, जिस से सीड मिलता है, जब तक उन की स्थिति नहीं सुधरेगी, तब तक अनैलिस्ट बिठलाने से या इन्स्पेक्टर्स बिठलाने से, लेबोरेटरीज बनाने से कोई लाभ होने वाला नहीं है।

मैं आपको सुझाव देना चाहता हूं कि सीड मल्टीप्लिकेशन के काम को अधिक बढ़ावा आप दें। चाहे पैकेज प्रोग्राम बने या स्टेट वाइज प्रोग्राम बने सीड मल्टीप्लिकेशन का काम होना चाहिये। जो इंतजाम इस वक्त है, नैशनल सीड कारपोरेशन की तरफ से जो इंतजाम इस वक्त किया गया है वह बहुत ही लिमिटेड स्कोप का है। जब गेहूं-गम ज्वार या किसी और खद्यान्न का बीज बीज दिया जाता है वह छुटपुट तरीके से ही दिया जाता है, थोड़े से इलाके में ही दिया जाता है। इस वास्ते मैं समझता हूं कि जब तक सीड मल्टीप्लिकेशन का काम नहीं किया जाएगा, इसको बढ़ावा नहीं दिया जाएगा तब तक अच्छे सीड की व्यवस्था और ठीक ढ़ंग पर सीड की व्यवस्था नहीं हो सकेगी। सीड की उपलब्धि अच्छे ढंग से हो सके, इसके

लिए यह अनिवार्य है कि सीड सर्टीफिकेशन के काम को ज्यादा से ज्यादा बढ़ाया जाए, इसका ज्यादा से ज्यादा विस्तार किया जाए।

पैकेज प्रोग्राम आपने बनाया है। वह स्टेट के लेवेल पर हुआ है। मैं समझता हूं कि इसको आपको हर जिले के लेबल पर करना होगा। अगर हर जिले के लेबल पर इसको किया गया तो अच्छे सीड की उपलब्धि हो सकेगी। जब अच्छा सीड उपलब्ध होगा तो कोई वजह नहीं है कि किसानों को वह न मिल सके। इस तरह का बिल बनाने का कोई लाभ मुझे दिखाई नहीं देता है। बहुत से वक्ताओं ने अपने अपने विचार प्रकट किए हैं। मैं समझता हूं कि गवर्नमेंट को इस वक्त इस बिल को वापिस ले लेना चाहिये और व्यापक रूप से और अच्छे ढंग से सोच विचार करके नया बिल हमारे सामने लाना चाहिये ताकि किसानों को वास्तविक अर्थों में लाभ पहुंचे और किसानों का जो शोषण होता है उससे वे बच सकें।

श्री विश्वनाथ पाण्डेय (सलेमपुर) : मंत्री महोदय ने जो विधेयक प्रस्तुत किया है है वह इस में कोई सन्देह नहीं है कि लाभदायक सिद्ध होगा। लेकिन किसानों को इससे उतना लाभ नहीं हो सकता है जितना कि होना चाहिये। यह आवश्यक है कि इस विधेयक को आप संशोधित करें और संशोधित करके हमारे सामने रखें। अगर इसकी गुंजाइश न हो तो मैं चाहता हूं कि माननीय मंत्री जी अपना उत्तर देते वक्त जो बातें यहां कही जा रही हैं, उनका जवाब दें, उनपर रोशनी डालें।

हमारा देश एक विशाल देश है। बीज की जो किसान की आवश्यकता है उसको पूरा करना भी आवश्यक है। इस विधेयक का मुख्य उद्देश्य भी यही प्रतीत होता है कि देश के अन्दर अच्छा बीज किसान को मिले ताकि अन्न का उत्पादन बढ़े। इस में खाद्यान्न, खाद्य तेल, चारा, फल, सब्जी, आदि के बीजों का समावेश किया गया है। हम देखते हैं कि देश में जो अन्न का उत्पादन होता है वह बहुत कम है। देश की आबादी करीब पचास करोड़ है। इस में से खेती की जमीन 35-36 करोड़ एकड़ के करीब है। हमारे देश की जनसंख्या निरंतर बढ़ती जाएगी। लेकिन जमीन उतनी ही रहने वाली है। इस वास्ते अगर उपज न बढ़ी तो बहुत मुश्किल का सामना हमें करना पड़ेगा। हम खाद्यान्नों के मामले में आत्मनिर्भर नहीं हो सकेंगे। आत्म-निर्भर होने के लिए बीज का एक महत्वपूर्ण स्थान है। इस महत्वपूर्ण स्थान को देखते हुए मंत्री महोदय ने इस विधेयक को हमारे सामने प्रस्तुत किया है।

बीज कई तरह से रखे जाते हैं। एक तो किसान अपने गांव में ही बीज रखता है और कई बार ऐसा होता है कि बीज खराब हो जाता है। इसका कारण यह है कि उनके पास बीज रखने की सुविधा नहीं रहती है। हिन्दुस्तान में अस्सी प्रतिशत जनसंख्या गांवों में रहती है। राष्ट्रीय आय का पचास प्रतिशत गांवों से हमें आता है। इस वास्ते मैं कहना चाहता हूं कि उसको बीज अपने पास रखने की सुविधा सरकार को प्रदान करनी चाहिये और ऐसा प्रबन्ध करना चाहिये जिससे उसके बीज में कीड़ा न लगे, मकोड़े न लगें, वह खराब न हो और जिस समय वह खेत में उसको डाले तो वह अंकुरित हो।

जहां तक सरकारी फार्म्स का सम्बन्ध है, बीज गोदामों का सम्बन्ध है वहां भी ये सब घटनायें घटती हैं। जो लोग बीज लेने के लिए सरकारी गोदामों में जाते हैं उन्हें तरह तरह की परेशानियों का समना करना पड़ता है। इस ओर भी आपको ध्यान देना चाहिये और लोगों की कठिनाइयों को दूर करना चाहिये।

[श्री विश्वनाथ पाण्डेय]

इस विधेयक का सूत्रपात कैसे हुआ। सरकार ने एक एक्सपर्ट कमेटी बिठाई। विशेषज्ञों की यह कमेटी थी। प्रो० कारटर यहां आए थे और उन्होंने हिन्दुस्तान के कई भागों का भ्रमण किया था और भ्रमण करने के बाद उन्होंने रिपोर्ट दी थी कि हिन्दुस्तान में खेती की तरक्की तभी सम्भव हो सकती है जब कि उत्तम बीज हिन्दुस्तान में हों, किसानों को मिले और वह अंकुरित भी हों। बीज जो दिया जाए वह शुद्ध होना चाहिये और उसकी जांच भी की जानी चाहिये। यह भी देखा जाना चाहिये कि वह अंकुरित होगा या नहीं। उन्होंने यह भी कहा था कि प्रयोगशालायें सारे हिन्दुस्तान में स्थापित की जानी चाहिये, प्रान्तों में और जिला स्तर पर भी इनकी स्थापना होनी चाहिये। इस समय जो प्रयोगशालायें हिन्दुस्तान में स्थापित हैं उन में अपार धन-राशि व्यय होती है और उस व्यय को देखते हुए जो लाभ उनका होना चाहिये नहीं होता है, जिस प्रकार से बीज का परीक्षण होना चाहिये नहीं होता है। इस तरह की और प्रयोगशालायें स्थापित करने की योजना है। अमरीका से परीक्षण मशीनें मिलने के बाद प्रान्तों में उनको लगाया जाएगा। मैं चाहता हूं कि आप विवेकपूर्ण ढंग से काम करें।

मैं समझता हूं कि इस समय आपको जो काम करना है उसको आप देखें। इंस्पैक्टर जो आप रखेंगे उनको आपने बहुत से अधिकार दे दिये हैं। मैं समझता हूं कि हिन्दुस्तान में इंस्पैक्टर्ज की तादाद बहुत बढ़ गई है। गोल्ड इंस्पैक्टर, टोबैको इंस्पैक्टर, एग्रीकल्चर इंस्पैक्टर, पुलिस इंस्पैक्टर आदि कितने ही इंस्पैक्टर हमारे यहां बन गए हैं और अगर इनको मैं गिनाना शुरू कर दूं तो मेरा सारा समय इसी में खत्म हो जाएगा। इंस्पैक्टर लोगों से अगर देश को बचाया जाय तो मैं समझता हूं कि काम बहुत सरल हो जाएगा। मैं मानता हूं कि सरकारी जो मशीनरी है वह इंस्पैक्टरों और सरकारी कर्मचारियों से ही चलती है। इस में एक खास ध्यान में रखने वाली बात यह है कि हमारे जो कृषक हैं उनको कैसे लाभ हो सकता है। आखिरकार यह जो विधेयक आपने यहां रखा है यह कृषकों के लाभ के लिए, उनके फायदे के लिए ही तो रखा है, उत्पादन बढ़ाने के लिए ही तो रखा है। और जो इस के मातहत इंस्पैक्टर रखे जायेंगे अगर ये दारोगा जिस तरह कार्य करता है उसी तरह से करेंगे तब कोई इस विधेयक का लाभ नहीं होगा। इस वास्ते आपको चाहिये यह जो चीज है उसकी तरफ आप खास ध्यान दें।

आपने एक कमेटी बनाई हैं, केन्द्रीय कमेटी। वह सार्वभौम कमेटी है। यह तो केन्द्रीय या दिल्ली वाली कमेटी है इससे काम चलने वाला नहीं है। काम तो होना है प्रान्तों में, जिलों में। लेकिन प्रान्तों का और जिलों का इस में समावेश नहीं किया गया है। दूसरी बात यह है कि इस कमेटी में आपने एक्सपर्ट का भी समावेश किया है, विशेषज्ञों का ही समावेश किया है, किताबी जिन को ज्ञान है उनका ही समावेश किया है, किताबों से ही जिनको मतलब है उनका ही समावेश किया है। हल और फावड़े से इनको कोई मतलब नहीं है। जमीन से इनको कोई मतलब नहीं है। जो सदस्य बनाये जायें वे कृषकों में से लिये जायें। वास्तविक खेती करने वाले जो कृषक हैं जब तक उनका इसमें समावेश नहीं किया जाएगा तब तक मैं समझता हूं कि किसी तरीके से कृषि की उन्नति नहीं हो सकती है।

जहां तक ग्रेन डीलर्ज का सम्बन्ध है, लाइसेंस देने का सवाल है, जिनको बीज की बिक्री के लाइसेंस मिलेंगे उनसे आप किस तरह से कृषकों को मुनाफाखोरी से बचायेंगे

काले बाजार से बचायेंगे, संग्रहकर्त्ताओं से बचायेंगे उसके बारे में आपने कुछ नहीं कहा है। मैं चाहता हूं कि इस ओर भी आपका ध्यान जाना चाहिये यह जो कानून है सुन्दर होने के साथ साथ बहुत महत्वपूर्ण भी है। सुन्दर कानून होते हुए भी यह प्रायः देखा गया है कि जब उसको कार्यान्वित किया जाता है उस में सरकार असफल हो जाती है। उत्तम विधेयक होते हुए भी, आदर्श विचार होते हुए भी आपकों यह देखना होगा कि इस पर अमल भी अच्छा हो।

जब संशोधन पेश करने की मेरी बारी आएगी तब मैं अपने विचार आपके सामने उन संशोधनों के बारे में रखूंगा। मैं आशा करता हूं कि आप उन पर सहानूभूति से विचार करेंगे। हम लोग कृषकों की तरफ से बोल रहे हैं। देश में कृषकों की उन्नति होगी तो देश खाद्यान्नों के मामलों में आत्मनिर्भर होगा, अन्यथा नहीं होगा। आत्मनिर्भर बन कर ही हमारे देश का सिर ऊंचा हो सकता है।

श्री हुकम चन्द कछवाय : यह जो विधेयक लाया गया है इसको तैयार करने का काम एयर कंडिशंड बंगलों में बैठकर किया गया है। मैं समझता हूं कि मंत्री महोदय ने इसमें काश्तकारों की जो कठिनाइयां हैं उनकी ओर ध्यान नहीं दिया है। अगर आप देहातों में जाकर काश्तकार से उसकी कठिनाइयों के बारे में पूछें तो वह आपको बतायेगा कि उसकी क्या क्या कठिनाइयां हैं। वहां पर बीज किस प्रकार से रखा जाता है, इसकों देख कर आप बिल तैयार करते तो आज जिस रूप में इस बिल को तैयार किया गया है और हमारे सामने रखा गया है, उस रूप में न यह तैयार किया जाता और न ही हमारे सामने रखा जाता।

सब से पहले आप देखें कि काश्तकार जब बीज लेने जाता है तो उसको वह किस भाव पर मिलता है। काश्तकार से ज्वार 34 रुपये क्विंटल के भाव से खरीदी जाती है लेकिन जब काश्तकार को ज्वार के बीज की आवश्यकता पड़ती है तो वही उसको आठ रुपये किलो यानी आठ सौ रुपये क्विंटल की दर से मिलती है। कितना मुनाफा खाया जाता है, इसको आप देखें। अगर इसके मंत्री महोदय प्रमाण चाहें तो वह भी मैं दे सकता हूं। इसी तरह से आप गेहूं को देखें। 54 रुपये क्विंटल उन से गेहूं खरीदा जाता है और जब बीज के लिए उनको गेहूं दिया जाता है तो चौदह रुपये किलो के हिसाब से दिया जाता है यानी चौदह सौ रुपये क्विंटल के हिसाब से दिया जाता है। कितना मुनाफा सरकार कमाती है, इसको आप देखें। यह जो स्थिति है इस में सुधार होना चाहिये।

आप यह भी देखें कि काश्तकार अपने घरों में बीज रखते हैं। उनके एक कायदा है, परम्परा से यह पद्धति चली आती है कि अगर कोई काश्तकार उन से दो मन बीज ले जाता है तो उसका गल्ला जब घर में आता है तो उसको चार मन गल्ला उसके बदले में देना पड़ता है। यह एक प्रकार का एग्रीमेन्ट है जो कि उन में चालू है, परम्परा से चालू है। अब आप अपने व्यक्तियों द्वारा बीज बांटेंगे। कितनी उस में घूसखोरी होगी यह भी आप देखें। काश्तकार को समय पर बीज मिल सकेगा या नहीं, इसको भी आप देखें। समय पर बीज दिलाने की आप व्यवस्था करें। समय पर आप दिला सकेंगे, इसमें काफी शंका है। कब बादल गरजते हैं और कब पानी बरसता है, इसका कुछ पता नहीं है। वह बीज लेने के लिए जाएगा और कितनी देर तक उसको क्यू में खड़े रहना पड़ेगा, इसका कोई हिसाब नहीं है। ये जो सब उसकी कठिनाइयां हैं, इनकी तरफ आपका ध्यान जाना चाहिये।

देहात में हम देखते है कि अगर किसी काश्तकार के पास बीज के लिए पैसे नहीं होते हैं तो वह किसी दूसरे काश्तकार

[श्री विश्वनाथ पाणडे]

से बीज लेकर अपना काम चलाता है। सरकार काश्तकारों को यह सुझाव तो दे सकती है कि वे अपने घरों में बीज को व्यवस्थित रूप से और ठीक ढंग से रखें लेकिन विशेषज्ञ लोग बीज की वेरायटी को तय करें, इंस्पेक्टर जा कर उसकी जांच करें और इस सम्बन्ध में लम्बा-चौड़ा लेन-देन हो, इसकी सफलता और औचित्य में मुझे शंका है। इसलिए मैं इसका विरोध करता हूं। सरकार काश्तकारों को उन की सहूलियत और आवश्यकता को ध्यान में रखते हुए अच्छे से अच्छा बीज दे। सरकार को विशेषज्ञों द्वारा जांच करा कर बीजों में सुधार करना चाहिए।

मैं मंत्री जी से कहना चाहता हूं कि जिन पुराने और बूढ़े काश्तकारों को खेती और बीजों आदि के बारे में काफ़ी ज्ञान है, इस बारे में उन की सलाह लेनी भी आवश्यक है। इस बात का ध्यान रखा जाना चाहिए कि कौन सा बीज किस ज़माने के लिए ठीक और उपयुक्त होता है। कई बार कृषि विभाग द्वारा ऐसा बीज दिया जाता है, जो किसी काम का नहीं होता है, जिस से कुछ पैदा नहीं होता है और जिसको जानवर भी सूंघ कर छोड़ देते हैं। ऐसा नहीं होना चाहिए कि काश्तकार पैसा भी दे और उसको अच्छा बीज भी न मिले। जब काश्तकार दस किलो बीज लेने के लिए जाता है, तो उसको आठ किलो बीज मिलता है। उसको तोल में भी मारते हैं, दाम में भी मारते हैं, हर प्रकार से मारते हैं। इस पद्धति को समाप्त करना चाहिए। इस बिल को लागू नहीं करना चाहिए, बल्कि काश्तकारों को अच्छा बीज अपने घर में रखने के लिए प्रोत्साहन देना चाहिए।

श्री गजराज सिंह राव (गुड़गांव) : उपाध्यक्ष महोदय, मैं ने इस बिल के बारे में बहुत कुछ नहीं कहना है। मैं ने अपने मिनट आफ़ डिसेंट में बहुत सी बातें कह दी हैं और मैं दरख्वास्त करता हूं कि उन पर भी ग़ौर कर लिया जाये। इस बिल का मन्शा बिल्कुल सही और ठीक है कि देश में पैदावार की कमी है, इसलिए उसको बढ़ाने के लिए अच्छी खाद, बीज वग़ैरह का इन्तजाम किया जाये। यहां तक तो सब बातें सही हैं। अगर काग़ज़ पर ही अच्छा बीज पैदा हो सकता है, तो यह बिल बहुत अच्छा है। अगर काग़ज़ पर हल चला कर काम हो सकता है, तो यह बिल बहुत अच्छा है। लेकिन हर एक बिल के अमली पहलू को देखना निहायत ज़रूरी है।

आप देखिए कि नज़दीक ही मेरा ज़िला है। वहां पर जो गवर्नमेंट एग्रीकल्चरल फ़ार्म है, जिसको बेहतरीन खाद, बीज और तमाम सहूलियतें दी जा रही हैं, उसकी पैदावार और उसका पैदा किया हुआ बीज किस तरह का है और उस के मुकाबले में पेज़ेन्ट प्रोप्राइटर, छोटा किसान, अपनी मेहनत से उस ज़मीन में से कितनी पैदावार करता है, जहां दाना भी पैदा नहीं हो सकता है। मुझे याद है कि मेरे ज़िले में श्री मामचन्द पहले कृषि पंडित हुए, जिन्होंने उस ज़मीन में से 38 मन फ़ी एकड़ गेहूं पैदा किया, जहां पहले घास भी पैदा नहीं होती थी।

हिन्दुस्तान में इससे पहले सिविल सप्लाईज़ डिपार्टमेंट, कंट्रोल्ज़ और राशनिंग से रिश्वत हुई। इस बिल पर भी उन्हीं लाइन्ज़ पर अमल होगा। यह देखा जाय कि गवर्नमेंट के बढ़िया से बढ़िया एग्रीकल्चरल फ़ार्म में कितना खर्च होता है और उस ने किस किस्म का बीज पैदा किया है। मैं आपको बताना चाहता हूं कि बराबर का किसान उसी ज़मीन से उस से अच्छा बीज पैदा करता है। मुझे तीस चालीस साल का तजुर्बा है कि डिस्ट्रिक्ट बोर्ड की तरफ़ से काश्तकारों को पूरी सहूलियतें दिये जाने पर उन्होंने बहुत अच्छे किस्म के बीज पैदा किये।

मैं अर्ज़ करना चाहता हूं कि यह बिल लाने की कोई ज़रूरत नहीं है और इस को

पास करने के बारे में कोई जिद नहीं करनी चाहिये। हम जानते हैं कि इस बिल के मुताबिक मुख्तलिफ़ एरियाज के लिए सीड्ज की वेरायटी डिक्लेयर करने के बारे में कितनी गड़बड़ होगी। सीड इंस्पैक्टर वगैरह रिश्वत लेकर सारा काम करेंगे।

आज गवर्नमेंट से सीड खरीदने के लिए कौन जाता है? मुझे पंजाब का तजुर्बा है। जो बीज की तकावी लेता है, सिर्फ़ वही गवर्नमेंट का बीज खरीदने के लिए जाता है। बेचारा बी० डी० ओ० एग्रीकल्चरल इंस्पेक्टर और को-आपरेटिव सोसायटीज के यहां धक्के खाता फिरता है। बार-बार इधर से उधर जाने से उसका बहुत खर्च होता है और उस को बहुत परेशानी का सामना करना पड़ता है। मैं दावे के साथ कह सकता हूं कि बराबर का किसान उसी किस्म की जमीन से और कम सहूलियतों के होते हुए भी जो बीज पैदा करता है, वह गवर्नमेंट फ़ार्म के बीज से कहीं बेहतर होता है।

यह बिल सिर्फ़ इस एजम्पशन पर, इस कयास पर, लाया गया है कि जमींदार बेवकूफ़ है, उस को खेती करने की अक्ल नहीं है, वह खराब बीज पैदा करता है और उसको यह सलाह दी जा रही है कि यह सर्टिफाइड टाइप का बीज एवैलेबल है, इस को इस्तेमाल करो। जरूरत इस बात की है कि गवर्नमेंट ओपन मार्केट के तरीके पर काम करे। गवर्नमेंट किसानों को पानी, फ़र्टलाइजर, इम्प्लीमेंटस वगैरह की सहूलियत दे और खुला काम्पीटीशन कराये कि जो किसान अच्छे से अच्छा बीज पैदा करेगा, गवर्नमेंट उसको इनाम भी देगी और सबसिडी भी देगी। गवर्नमेंट प्लान में करोड़ों रुपये का खर्च करती है, लेकिन उस से फ़ायदा क्या हुआ है? आप गवर्नमेंट के पोल्ट्री फ़ार्म्ज और डेयरीज की हालत देख लीजिए। इस बिल से सरमायादारों को फ़ायदा पहुंचेगा। उनको लाइसेंस- होल्डर बनाया जायेगा। काश्तकार को सीड के लिए तकावी दी जायेगी और उससे चोगुनी प्राइस ली जायेगी। पंजाब सबसे अच्छा बीज पैदा करता है, लेकिन वहां पर भी गवर्नमेंट बीज के लिए चोगुनी कीमत ले रही है। सिविल सप्लाइज डिपार्टमेंट और राशनिंग डिपार्टमेंट की तरह यह एक करप्शन डिपार्टमेंट खोला जा रहा है और किसानों को पुलिस के हाथों में फेंका जा रहा है।

श्री काशी राम गुप्त (अलवर) : यह करप्शन डिपार्टमेंट कौन सा खुल गया है?

श्री गजराज सिंह राव : मैं समझता हूं कि इस बिल का नतीजा करप्शन होगा। किसान इतना बेवकूफ़ नहीं है। वह छांट कर बीज लेता है। वह एग्रीकल्चर के बी० एस० सी० से ज्यादा अकल रखता है। वह अपनी जमीन में खराब बीज का इस्तेमाल नहीं करेगा, क्योंकि उससे उसकी पैदावार कम होगी।

मैं अर्ज करूंगा कि गवर्नमेंट इस बिल को वापस ले ले और मैं ने जो तरीका बताया है, वह उस पर अमल करे। अगर गवर्नमेंट के पास अच्छे बीज हैं, तो गवर्नमेंट फ़ार्मज को उनकी पसन्द के मुताबिक सब्सिडाइज्ड बेसिस पर लोन के तौर पर वे बीज दे और हारवैस्टिंग के बाद फ्यूचर डिस्ट्रिब्यूशन के लिए उनसे बेस्ट सीड्ज खरीद लिये जायें। इसी तरह हमारे मुल्क में अच्छे मुल्क पैदा हो सकते हैं।

15 hrs.

श्री श्रीनारायण दास (दरभंगा) : उपाध्यक्ष महोदय, यह जो बीज विधेयक, 1964 है यह सदन को स्मरण होगा कि राज्य सभा से पारित हो कर यहां आया था लेकिन यह भी शायद सदन को मालूम होगा कि किस परिस्थिति में इस बिल को प्रवर समिति में भेजा गया। मैं समझता हूं कि यह कानून बनाने का जो हमारा काम है उसमें सरकार को इस सम्बन्ध में जितना ध्यान देना चाहिए, किसी कानून को हमारे सामने रखने के पहले शायद सरकार उतना

[श्री श्रीनारायण दास]

ध्यान नहीं दे पाती है । कारण क्या है मैं नहीं कह सकता । लेकिन आप देख लीजिये कि एक विधेयक राज्य सभा से पास होकर आता है जो कि बिलकुल समझा जाता है कि बहुत विशेषज्ञों की सभा है और हमारे द्वारा जो कानून पास किये जाते हैं उनमें भी उनको संशोधन करने का अधिकार रहता है, उस सभा से यह बिल जैसा सरकार ने रखा वैसा ही पास होकर चला आया । इतना महत्वपूर्ण बिल जिससे हमारे देश के करोड़ों किसानों का सम्बन्ध है, जिसका महत्व भी इतना ज्यादा है वह बिल वैसा ही राज्य सभा से बिलकुल बिना कुछ परिवर्तन किये पास होकर चला आया यह एक आश्चर्य का विषय है । अभी भी मैं कहना चाहता हूं कि यह जो विधेयक प्रवर समिति से गुजर कर आया है इस में बहुत से सुधार हुए जिसके लिए हम उनके बहुत कृतज्ञ हैं लेकिन फिर भी मैं समझता हूं कि इस में बहुत सी कमियां रह गई हैं जो यह कानून जब चालू किया जायगा तब सरकार को अनुभव होंगी और आगे फिर सदन में इसके कितने संशोधन होने वाले हैं, मैं इसका अन्दाज नहीं लगा सकता ।

उपाध्यक्ष महोदय, सब से पहली बात मैं कहूंगा कि इस बिल की आवश्यकता तो बहुत है, इस में कोई सन्देह नहीं लेकिन वह दरअसल में व्यावहारिक है या नहीं इस पर विचार करना चाहिए । यह सही है कि उत्पादन को बढ़ाने के लिए अच्छे बीज की जरूरत है और अच्छे बीज का जो उत्पादन हो या उसकी जो बिक्री हो, उसका नियंत्रण सरकार की तरफ से हो यह भी आवश्यक है । लेकिन सरकार इस काम को कहां तक कर सकती है और उसका प्रशासन इसको कहां तक चालू कर सकता है, इसमें मुझे शक है । मैं समझता हूं हिन्दुस्तान जैसे बड़े देश के लिए जहां पर कि करोड़ों किसान बीज अभी भी पैदा करते हैं और सरकार अभी कई वर्षों तक अच्छे बीज की आवश्यकता की पूर्ति अपने फार्म द्वारा नहीं कर सकती है ऐसी स्थिति में इस प्रकार का कानून लाना मैं समझता हूं कि अव्यावहारिकता का सब से जबर्दस्त नमूना है । कानून ऐसा हमें बनाना चाहिए कि जिससे हम दरअसल में जनता को और देश को फायदा पहुंचा सकें । लेकिन अगर जो कमी है उसकी पूर्ति न कर सके और कानून बना कर रख लें और उसका प्रशासन भी खड़ा कर लें तो वह हमारे लिए कोई ठीक बात नहीं है । मैं समझता हूं कि यह बिलकुल अव्यावहारिक है । सरकार को उस काम को पूरी तैयारी के साथ शुरू करना चाहिए था ।

सबसे पहली बात तो यह है कि करोड़ो किसान जो बीज पैदा करते हैं और उसका वितरण करते हैं, बेचते भी हैं और लोगों को बदली में भी देते हैं, उस काम को सरकार पूरा नहीं कर सकती, इसलिए ऐसे काम को नियंत्रण करने के लिए जल्दबाजी में इस तरह का विधेयक लाना हमारे ख्याल से व्यावहारिक नहीं है । लेकिन फिर भी जब यह लाया गया है और मैं समझता हूं कि यह पास होने वाला है तो कुछ सुझाव मैं दे देना चाहता हूं । राज्य सभा से पास होकर हमारे सामने जब यह आया था तो मैं ने इस बात का प्रयत्न किया था और मैंने कहा था कि इस विधेयक को प्रवर समिति में जरूर भेजना चाहिए । वह भेजा गया । प्रवर समिति में कुछ सुधार भी हुए लेकिन मैं समझता हूं कि इसको लागू करने के पहले पूरा विचार करना चाहिए और एक सीमित सीमा के अन्दर लागू करना चाहिए । मैं समझता हूं कि तरकारी के और फल के बीज के नियंत्रण से पहले हम इसे शुरू करें । अनाज के बीज को अभी न लें । फल और तरकारी के बीज के नियंत्रण के लिए यह कानून पहले व्यवहार में लाया जाय और उससे जो अनुभव हो उसके आधार पर खाद्यान्न की उपज के सम्बन्ध में इस बिल को फिर लागू करें ।

इसलिए सब से पहली बात मैं यह अर्ज करना चाहता हूं कि यद्यपि इस बिल का सम्बन्ध सभी खाद्यान्नों से भी है, फलों से भी है, सब्जियों से भी है, कपास और जूट आदि के बीजों से भी है, लेकिन मैं प्रार्थना करूंगा कि अगले दो तीन साल में इसको सिर्फ फल और तरकारी के सम्बन्ध में लागू करना चाहिए, अनाज के सम्बन्ध में इसको अभी लागू नहीं करना चाहिए।

दूसरी बात मैं कहना चाहूंगा कि इस विधेयक की दफा 24 जो है इसमें किसान अपने घर पर किसी प्रकार का बीज बेचेगा या बदली करेगा तो उसके ऊपर यह लागू नहीं होगा। मैं समझता हूं कि इसे और भी व्यापक बनाना चाहिए जैसे कि श्री विभूति मिश्र जी ने कहा था कि किसान एक जगह से दूसरी जगह ले जाय और वहां उसकी बदली करे तो उस पर लागू हो जायगा। मैं समझता हूं कि किसान द्वारा जो भी अनाज या बीज पैदा किया जाता है उस पर किसी प्रकार का भी कानून अभी लागू करना मैं समझता हूं कि उचित नहीं है और वह अव्यावहारिक है। उस से किसान कठिनाई में पड़ जायगा।

दूसरी बात जो कई माननीय सदस्यों ने कही, मैं उसे दोहराना चाहता हूं कि इस कानून को चलाने के लिए जो मुख्य जिम्मेदारी है वह इंसपेक्टर्स पर दी जाने वाली है। हमारे देश में, दुख के साथ कहना पड़ता है कि विभिन्न कानूनों को लागू करने के लिए जो इंसपेक्टर रखे गये हैं खास कर के जैसे प्रिवेंशन आफ एडल्टरेशन आफ फूड वगैरह में, वह जिस तरह के इंसपेक्टर बहाल किये जाते हैं, वह लोग जैसा काम करते हैं, उससे उनके प्रति जनता की घृणा हो जाती है। वह समाज के कल्याण के लिए कहां तक काम करेंगे, कहा नहीं जा सकता। बजाय उसके वह अपने कल्याण का काम करते हैं। नतीजा यह होता है कि जो मंशा होता है उसके ठीक खिलाफ काम होता है। इसलिए मैं कहना चाहता हूं कि इसमें जो इंसपेक्टर्स बहाल किये जायें वह ऊंचे दर्जे के इंसपेक्टर्स बहाल किये जायें। ऐसे न हों कि जिनका जनता के प्रति स्नेह न हो, प्रेम न हो और जो जनता का शोषण करना ही अपना कर्तव्य समझते हों।

15.05 hrs.

[SHRI SHAM LAL SARAF *in the Chair*]

एक बात इसमें अच्छी है। जहां तक अच्छे बीज को बाहर से लाने और अच्छे बीज को बाहर भेजने का ताल्लुक है मैं समझता हूं कि एक्सपोर्ट और इम्पोर्ट पर यह जरूर लागू किया जाय। बाहर से जो बीज आवे उसकी पूरी परीक्षा होनी चाहिए कि दरअसल में जैसा उसका गुण वह कहते हैं वैसे गुण उसमें हैं या नहीं, इस बात की जांच करने के बाद तब हमारे देश में कोई चीज आवे। इस पर काफी नियंत्रण रखना चाहिए ताकि हमारे देश के किसान जो पैदा करते हैं वह किसी धोखे में न पड़ें और हमारे देश से जो बीज बाहर जाय उस पर भी नियंत्रण रखना चाहिए क्योंकि बुरे बीज भेजे जायें तो उससे देश की बुराई होती है। तो इस सम्बन्ध में तो मैं कहूंगा कि इस बिल को जल्दी से जल्दी लागू करना देश के लिए और समाज के लिए हितकारक होगा। इसमें ज्यादा टाइम नहीं लगाना चाहिए।

लेकिन यह मैं फिर कहूंगा कि इस विधेयक को कार्य रूप में लाने से पहले सीमित दायरे में पहले इसको शुरू करना चाहिए और जैसे जैसे अनुभव हो उसके आधार पर इस का दायरा बढ़ाना चाहिए। यह हमारी अपील है। मैं माननीय मंत्री से अपील करता हूं कि इस कानून को जरा सावधानी के साथ व्यवहार में लाइये ताकि जो करोड़ों किसान हैं जो बीज पैदा करते हैं, बेचते हैं, बदली करते हैं वह किसी तरह से इस कानून की वजह से तकलीफ में न पड़ें और उनको दुश्वारी न हो। उनमें असन्तोष न पैदा हो, इस बात को माननीय मंत्री जी ध्यान में रखें।

Mr. Chairman: Shri Linga Reddy.

Shri H. C. Linga Reddy (Chikballapur): Sir.... (*Interruptions.*)

Shri S. M. Banerjee (Kanpur): When is the hon. Minister replying?

Mr. Chairman: We will see.

Shri H. C. Linga Reddy: Sir, the seeds legislation marks a great milestone in he matter of increased agricultural production in our country however half hearted it may be. The Members of the Select Committee know that the Bill as introduced here and passed by the Rajya Sabha was more comprehensive but now it has been made nominal and notional in the sense that seeds are not made compulsory for all the ryots in the country. The Central or the State Government may now on the advice of the central seeds committee notify a few seed varieties or kinds of seeds only in a few areas. I wish the entire country was notified to be the area where imporved seeds are made use of by the ryots. The Members of the Select Committee went round several areas and found that the country at present is not sufficiently saturated with improved seeds. At one time when the community development programme came into being we thought their would be at least one seed farm in each block though for the last ten years improved seeds have not been grown sufficiently. Now, the Government is thinking of state farms, the National Seed Corporation and the Birlas and the Tatas to produce improved seeds. I wish that before we thought of seed legislation we had prepared ourselves more for this legislation with sufficient saturation of improved seeds in the country, but, all the same, this seed legislation makes a good beginning in that improved seeds are emphasized and in some areas some varities are going to be notified for the introduction of improved seeds.

The Committee was originally confined to a few States only for a period of one year. I am glad that now each State will have a representative. In the quota of nomination that the Central Government is making, I wish at least two places are reserved for progressive farmers. Some Members suggested that there may be a State Committee also, but clause 5 (3) makes it clear that a sub-committee may be appointed. Instead of "may be" appointed, I think it is necessary we should make it "should be" appointed. After a sub-committee in each State is appointed, it will be in a position to know the kinds of improved seeds in each of the areas, and the Chairman of that committee may be an *ex-officio* member of the Central Seeds Committee also, and then there will be a good and better co-ordination between the Central Committee and the State Committees. As it is, it only says that it may appoint one or more members of the sub-committee—

श्री दे० शि० पाटिल (यवतमाल) : ये सदस्य सिलैक्ट कमेटी के भी सदस्य थे, क्या उन्होंने वहां पर 'मे' की जगह 'शैल' के लिये अपना अंपीनियन दिया है।

Mr. Chirman: It is a point of order?

Shri D. S. Patil: It is a point of in formation.

Mr. Chairman: He will ask him later. The hon. Member may go on.

Shri H. C. Linga Reddy: The provisions of the Bill are very salutary in that there would be seed analysts and seed inspectors. The Swatantra Member naturally does not want any restriction at all, and it is surprising that even some of the Communist Members were raising objections to the appointment of the seed analysts and the seed inspectors. After all, their functions are obvious. They have to certify that certain seeds are of good standard in rsepect of germination and purity. The seed inspec-

tors have to enforce the provisions of the Act. They are very necessary.

On the grounds, I welcome the Bill and I request the Government to pay more attention to the production of imporved seeds and to their proper distribution among the several parts of the country.

श्री क० गो० सेन (पूर्णिया) : सभापति महोदय, यह बीज विधेयक बड़ा महत्वपूर्ण है, इस में कोई शक नहीं है। आज हमारे किसान भाई, जो कि हमारे हिन्दुस्तान की रीढ़ हैं, जिनके ऊपर सारे हिन्दुस्तान का बोझ है, वे बीज के मामले में इतने ठगे जाते हैं कि कहने की बात नहीं है। आज कल तरह तरह की बीज कम्पनियां बन गई हैं, हटिया, बाजारों में जहां-तहां बीज बेचा करते हैं।

सभापति महोदय, हमारे इलाके में जूट बहुत पैदा होती है, जो कि फौरेन-एक्सचेंज अर्नर है, यदि जूट की उपज कभी फेल्योर हो जाय, तो पांच रुपये और दस रुपये सेर बिकता है। उस वक्त कहां-कहां से लोग पुराना बीज लाकर किसानों को ठगते हैं और इस से कितनी परेशानी किसानों को होती है, जिसका कोई हिसाब नहीं है। एक मर्तबा "बोय" हो गया, कुछ टाइम उस में बरबाद हो गया और उस से फिर पैदावार न हो, तो फिर दूसरा बीज लाकर "बोय" करने में बहुत समय लगता है, वह बहुत लेट हो जाता है। इस लिए इस बिल की बहुत जरूरत है।

इस बिल की जो धारायें हैं, उन में हम देखते हैं कि सैन्ट्रल सीड कमेटी के बारे में भी दिया गया है तथा स्टेट से भी एक एक नुमाइन्दा लेने की बात उस में रखी गई है। मंत्री महोदय से मेरी यह प्रार्थना है कि फार्मर्स फोरम का भी एक प्रतिनिधि इस में लिया जाय, क्योंकि उनको इसकी ज्यादा जानकारी है।

सैन्ट्रल लैबोरेट्री बनाना भी बहुत आवश्यक है, तथा हर स्टेट में भी लेबोरेटरी बनाने का प्रोवीजनम इस में रखा गया है, वह बहुत ही सराहनीय बात है। इंस्पैक्टर के बारे में हमारे बन्धु श्री नारायण दास ने कहा है कि इंस्पैक्टर कि जिम्मे ज्यादा काम सौंपा गया है, यह ठीक है, लेकिन इंस्पैक्टर लोग ठीक से काम करें तब तो कोई हर्ज नहीं है। जहां तक सर्टीफिकेशन का सवाल है, कहां कहां यह एजेन्सी रहेगी, हर एक स्टेट में एक एक एजेन्सी हो या ज्यादा एजेन्सी कायम की जाय, यह सवाल उठता है, इस पर गम्भीरता से विचार करना चाहिये। मल्टीप्लीकेशन फार्म हर स्टेट में बनाये जायें तथा ऐसे आदमियों को दिये जायें, जो ठीक तरह से काम करें तथा किसानों को ठग न सकें।

इंस्पैक्टर लोगों के लिये दिया गया है कि वे सेम्पल लेंगे और उस सैम्पल को वे सीड-एनालिस्ट को भेजेंगे। मेरा सुझाव यह है कि एनालिस्ट की जो रिपोर्ट आये उस की एक कापी कम से कम डिस्ट्रिक्ट एग्रीकल्चर आफिसर को जरूर भेजी जाय, ताकि एग्रीकल्चर आफिसर को सीड की उपलब्धि के बारे में पूरी सूचना मलूम हो। यह प्रोपेगेन्डे के लिये भी जरूरी है तथा उन से यदि कोई सीड के बारे में इन्फर्मेशन मांगे तो उसे पूरी पूरी इत्तिला मिल सके कि फलां फलां कम्पनी का सीड अच्छा है। इस समय रिपोर्ट की एक कापी सीधे एनालिस्ट के पास और दूसरी जिसका सीड है उसके पास जायगी, लेकिन जो किसान हैं, उनको इस की सूचना कैसे मिले? डिस्ट्रिक्ट एग्रीकल्चर आफिसर इस समय सब जगह हो गये हैं, अगर उनके पास यह कापी जाय तो किसान भाईयों को उन से अथवा ब्लाक लेवल आफिसर से इत्तिला मिल सकती है तथा किसान भाई किसी मामले में पूछताछ करना चाहें तो वहां जा कर सकें।

हमारे यहां आज कल यह प्रथा है कि गृहस्थ लोग ही ज्यादातर अपने पास सीड

[श्री क० गो० सेठ]

रखते हैं और कमी के वक्त दूसरे भाईयों को सीड सप्लाई करते हैं। इस लिये इस में जो जो छूट दी गई है, वह बहुत बेहतरीन बात है और इस की जरूरत भी थी।

सीड को बाहर से मंगाने की जो बात नरायण दास जी ने कही है, वह बहुत अच्छा सुझाव है। बाहर बहुत काफ़ी रिसर्च हो रही है, हम को वहां से भी सीड लाना चाहिये, तथा जिस प्रकार मेज, हाईब्रिड, ताइचून आदि किसानों को बांटे जा रहे हैं, उसी प्रकार से सीड मंगा कर किसानों को बांटना चाहिये। आज हम लोगों पर अन्न के मामले में बड़ा भारी संकट आया हुआ है। हमारे बिहार में काफ़ी जबरदस्त सूखा पड़ा हुआ है, वहां पर मवेशियों के लिये चारा नहीं मिल रहा है। भगवान की बड़ी कृपा है कि अभी वहां कुछ पानी आया है, जिससे उम्मीद है कि "बोग" हो जायगा, घास हो जायगी तथा मवेशियों के खाने के लिये कुछ राहत हो जायगी। इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं तथा स्वागत करता हूं और चाहता हूं कि यह पास हो जाय।

श्री बाल्मीकी (खुर्जा) सभापति महोदय, मैं इस विधेयक को आत्मा का तो समर्थन करता हूं, भावना को महसूस करता हूं, किन्तु इसके कलेवर से मुझे कोई सन्तुष्टि नहीं है—

ऊं. अन्नपतेऽन्नस्य नो
देह्यनमीवस्य शुष्मिणः।

प्र प्र दातारं तारीष,
ऊर्जं नो धेहि द्विपदे चतुष्पदे।

यजुर्वेद के इस मंत्र में आदेश है कि अन्नपति परमात्मन् इस संसार के समस्त प्राणियों को अपना शुद्ध अन्न प्रदान करे, और वह अन्न हम खायें। हम स्वास्थ्य वर्द्धक, रोगों के कीटाणुओं से रहित शुद्ध बलवर्द्धक अन्न का सेवन करें और वह अन्न सभी प्राणियों का चाहे वह मनुष्य हों या पशु हों, कल्याण करे।

यह बीज विधेयक शुद्ध बीज तथा अन्न वृद्धि की दिशा में एक शुद्ध प्रयत्न है। सारे देश में यदि हम देखें तो पंचवर्षीय योजनाओं की उन्नति और विकास के साथ साथ, और आजादी के आ जाने के बाद भी, हम ने किसानों से जो वायदे किये थे वह पूरे नहीं किये हैं। आज भी सारे देश में किसान वर्ग का शोषण होता है, और जो भी मशीनरी, अधिकारी, इस काम में नियुक्त हैं वह शोषण और भ्रष्टाचार से ऊपर नहीं हैं, बल्कि उसके लिये उत्तरदायी हैं। ग्रामीण क्षेत्र में किसानों को जो उचित सुविधायें प्राप्त होनी चाहियें बीज-पानी की, खाद की, फर्टिलाइजर की, अच्छे औज़ार की और अच्छे समय में उनके साथ सु और मानवोचित व्यवहार की, यदि वह सुविधायें दी जाती तो अच्छे बीज सम्बन्धी इस बिल को लाने की आवश्यकता नहीं होती।

बहुत प्राचीन काल से जब से खेती का उद्भव हुआ है हमारे वेद में कहा है कि :

"कृषि कृषस्व. नो राजा कृषि तर्वातु"

खेती करें और प्रशासन का यह कर्तव्य है कि वह खेती की वृद्धि करे। अन्न की वृद्धि हो। लेकिन अन्न की वृद्धि तभी होगी जब शुद्ध और बल वर्द्धक बीज होगा। बीज की समस्या पर जो इस प्रकार ध्यान दिया जा रहा है उससे बीज में वृद्धि हो सकती है, मगर किसानों का बीज नाश हो जायेगा, और इसके लिये जो निरीक्षक, विश्लेषणकर्ता या जो भी अधिकारी नये रूप से नियुक्त किये जायेंगे वह भी सोखा सीध पद्धोसिन सोखे के आधार पर जिस प्रकार और अधिकारी करते हैं, उसी प्रकार करेंगे।

मैं माननीय मंत्री जी का ध्यान आकर्षित करता हूं कि नहर विभाग के ऐसे कर्मचारी

हैं जो बिना लिये दिये पानी नहीं देते, तो बीज के बारे में भी हम सोच सकते हैं, जब आप उसका नियन्त्रण करने जा रहे हैं। जहां नियन्त्रण आ जाता है वहां भ्रष्टाचार अपने आप व्याप्त हो जाता है। इस बात की क्या गारन्टी है कि आप इस तरह से इस बचार को दूर कर सकेंगे।

यदि यह बिल पास भी हो जाता है तो उसकी क्या प्रतिक्रिया किसानों पर होती है, इसे आप महसूस करें या न करें, लेकिन मैं इस बात का पोषक हूं कि आप किसान को, जो कि स्वयं बीज पैदा करता है, इसके लिये सहूलियत दें। मैं प्रोग्रेसिव किसान को सरकारी किसान मानता हूं क्योंकि वह लाभ उठाता है किन्तु प्रशासन अन्य किसानों को उतनी सहूलियत और सुविधा नहीं देते हैं जितनी कि उसको देनी चाहिये। मैं यह जरूर चाहता हूं कि किसानों के लिये अभी इस विधेयक को आप पास न करें। इसके नताजों को सोच लें। इसके बारे में कोई काम्प्रिहेन्सिव बिल लाने की बात जिस आधार पर आप सोचते हैं उसको अच्छी तरह से सोच लें और बोने वालों के मत प्राप्त कर लें, उनकी राय समझ लें। मैं समझता हूं कि इधर ध्यान देने की आवश्यकता है।

यह विधेयक आप ऐसी स्थिति में पास करा रहे हैं जब संसद का अन्तिम अधिवेशन है, संसद की अन्तिम घड़ियां हैं। कौन आता है, कौन नहीं आता है, किसान वर्ग के कितने लोग आते हैं, कौन जाने। उधर पूंजीवादी प्रभाव और विदेशी विचारधारायें आती जा रही हैं। उनको आप किस प्रकार से दूर कर सकेंगे, यह आप के देखने की बात है। मैं यह जानना चाहता हूं कि जब देश के अन्दर अभाव है, देश के अन्दर भूख है, देश के अन्दर सूखा है, तब आप ने कष्ट निवारण के लिये क्या प्रयत्न अब तक किया है, जो कि आप को करना चाहिये। मैं महाभारत के सभा पर्व के एक श्लोक की तरफ आप का ध्यान आकर्षित करना चाहता हूं जिसमें कि राज्य के लिये महाभारत का यह आदेश है कि किसानों को शुद्ध बीज, अच्छा खाना, अच्छा अन्न देने का उत्तरदायित्व प्रशासन का है, राज्य का है

"कच्चिद बीजं च भक्तं च कर्षकायावसीदते।
प्रतिकं च शतं वृद्धया ददास्यृणमनुग्रहम।"

आप ने कितने किसानों को इस दुःखजनक स्थिति में जो हैं उनको बीज के रूप में, बोने व खाने के रूप में क्या दिया है। यही नहीं, कितनी रिलीफ, अनुग्रह ऋण या सहूलियत दी है। मैं समझता हूं कि तस्वीर वाला लिटरेचर तो हमारे हाथ में आता है, लेकिन उतना ध्यान उन लोगों की तरफ नहीं दिया जाता है।

मैं केवल एक बात की तरफ आप का ध्यान आकर्षित करना चाहता हूं कि यदि आप इसे पास भी करते हैं तो इसके अन्दर जो कमियां हैं, उनको आप रूल्स के अन्दर पूरी करें ताकि आप उत्तरदायी हो जायें। क्या गारेन्टी है कि किसानों को जो शोषण तथा भ्रष्ट प्रवृत्तियां सताती हैं उनको दूर किया जायेगा और अच्छा बीज पैदा किया जायेगा, क्योंकि बीज के लिये आज जो मशीनरी है वह भ्रष्ट है, वह अनुत्तरदायी है। उसने किसानों का शोषण किया है। उससे उनकी सुरक्षा करने का और अच्छे बीज की दिशा में यदि आप प्रयत्न करते हैं तो करें, लेकिन अच्छे बीज पैदा करने की दिशा में किसानों के अपने प्रयत्न में आप पूरी सहूलियत दें।

इन शब्दों के साथ मैं इस प्रकार की भावना का समर्थन करता हूं कि अच्छा बीज प्राप्त हो, लेकिन इसके लिये एक काम्प्रिहेन्सिव बिल ला कर अच्छे रूप में पास करें, अभी न पास करें। लेकिन अगर मंत्री जी गारेन्टी देते हैं कि इस को पास किया जाये और इसकी प्रतिक्रिया को देखा जायेगा,

[श्री वाल्मीकि]

जब मैं विचार करता और समझता हूं कि इसको पास भी किया जाये ।

इन शब्दों के साथ मैं माननीय मंत्री जी को धन्यवाद देता हूं कि उन्होंने ऐसी विचार-धारा बनाई है ।

श्री बृजराज सिंह (बरेली): यह हाई ब्रीड के समर्थक हैं ।

Shri D. C. Sharma (Gurdaspur): Sir, this is the last gift which the Food and Agriculture Ministry is giving to use to carry home with us and I must say it is a wedcome gift. When we go back to our constituencies and tell the people about the efforts our Government is going to make for distribution of good quality seeds, they will feel happy. Agriculture is a multi-purpse thing and one of its basic necessities is good seeds, which the Government of India is going to supply.

Sir, we are dotting India with agricultural universities and agricultural schools. What have they done for the production of good quality seeds? We have agricultural demonstration farms and so many other kinds of Government farms. But what is the net result? I feel so far our Government has miserably failed to deliver the goods in this field of utmost necessity for the farmers. The Government want to have seed villages. I welcome the idea. I want that there should be wheat villages, jute villages sugarcane villages, maize villages and so on. I want that there should be all kinds of villages.

I also want that these villages should not become a source of oppression on the part of any governmental machinery. These villages should be open to inspection, no doubt, but that inspection should not be done in an oppressing, exacting, penalising manner. That inspection should be done in the beneficial manner which can do good to the farmers.

Instead of having these seed villages I would request the hon. Minister to have farms of 500 acres each where we can grow seeds. They should be operated, looked after and tended like the Suratgarh Agricultural Farm. The Suratgarh Agricultural Farm, which is a mechanised farm, has done much more in the field of agriculture than many of the other farms have done. I want that there should be more farms like the Suratgarh Agricultural Farm. I also want that these things should be done in the same spirit in which that farm has been done.

Much has been said about inspectors Mr. Chairman, I think you and I share many things in common. But the one thing which has share in common is this, that we have an allergy to all kinds of inspectors. If you have inspectors—I would like to tell the Food Minister—you should have inspectors to inspect inspectors. These inspectors are the bane of our Government. They are bringing the Congress Party down in the eyes of everybody. They are making our administration farcical everywhere. ministration. But every time we come here we are asked to have more inspectors. At this rate I think there will be inspectors of family planning centres also—God forbid. There will be all kinds of inspectors. But I would say that you should devise effective measures so that these inspectors do not become tyrants of the villages, do not become despots of the farmers, but become benefactors of these farmers, become their good friends, advisers and counsellors. How you can do that, I do not know. But I am unhappy that you are going to have another series of these inspectors in this fine country of ours.

At the same time, I welcome the idea of seed analysts. But do you know that most of our analytical laboratories in the matter of medicines,

in the matter of other things, have become, shall I say, hot-beds of wild, extreme and very extreme places of corruption. Anyone who has money can get anything done there. Therefore, I would like that these laboratories should be kept under scientists of proven integrity, of un-blemished record of great feelings for the good of the people.

You are going to devise containers. Of course, our country is very poor so far as packing of materials is concerned. I would like to tell you one thing. Sometime back I wanted a can of hair oil for myself which was manufactured in England—I am talking of twenty years ago. I sent a man to search for that hair oil. That gentleman who was a lecturer in a college brought a can of hair oil for me. I may tell you, the bottle was the same, the label was the same, but the hair oil was of a different quality. Therefore, how do you mean to say that these containers are going to be a good substitute for giving us quality seeds.

The more we go into details—my hon. friend was talking of a comprehensive Bill—in these matters, the more we spread the net wide for corruption on behalf of the so-called administrators in this country. Therefore, the hon. Minister should look into these suggestions given on the floor of the House and he should try to see that the Central Advisory Board is made a little more representative. He should also see that the chemical processing of the seeds is done in such a way that there is no danger of adulteration, no danger of any sort of corruption on the part of these officers. It is a good Bill, but make it corruption-proof, make it adulteration-proof and make it proof against any harm to be done to the farmers and, I tell you, you will earn the gratitude of all the farmers who form 80 per cent of the population of this country.

श्रीमती जोहराबेन चावड़ा (बनासकांठा): आपको मैं समय देने के लिए बधाई देती हूं, अपना आभार प्रकट करती हूं ।

सब से पहले मैं कहूंगी कि खाद्यान्न की कमी को यदि पूरा करना है तो उसके लिए अच्छे बीज देने की बहुत ज्यादा आवश्यकता है उत्पादन बढ़ाने के लिए पानी, खाद और बीज अत्यन्त आवश्यक हैं । जब ये उपलब्ध हो जायें तब जा कर अच्छा अनाज पैदा हो सकेगा । तभी जा कर अच्छे बीज तैयार हो सकते हैं, वर्ना नहीं हो सकते हैं ।

मैंने देखा है कि लगातार तीन साल से सूखा पड़ता चला आ रहा है । मैं अपने क्षेत्र की बात ही कहूंगी क्योंकि मैं वहां घूमती हूं और मुझे उसका ज्यादा अनुभव है । हमने किसानों को तैयार किया । उनको गेहूं का बीज दिया और उस बीज से बुवाई उन से करवाई । उन्होंने इस गेहूं के अच्छे बीज को काफी पैसा दे कर खरीदा और बुवाई की । गेहूं जब तैयार होने लगा तब जैसे जैसे उनको पानी की जरूरत पड़ी, उनको पानी देना बन्द कर दिया गया । हमारे यहां कैनाल्ज से सिंचाई होती है । पानी बन्द कर देने का कारण यह बतलाया गया कि डैम में पानी नहीं है । मैं कहूंगी कि यदि डैम में पानी नहीं था तो आप पहले से ही इसके बारे में कोई योजना बनाते कि इतने एकड़ में आप पानी दे सकेंगे, इससे अधिक में नहीं और आप देखते कि उतने क्षेत्र को पानी मिलता रहता । आप उसको पानी न देकर क्यों दंडित करते हैं । वह अपनी सारी मेहनत खेती में लगाता है, जो पैसा उसके पास होता है, उसमें लगाता है, मारा मारा फिरता है, बच्चों के मुंह में से निकाल कर वह पैसा खेत में डालता है, बीज आदि खरीदता है, खाद आदि खरीदता है लेकिन जब वक्त पानी का आता है तो आप कह देते हैं कि डैम मे पानी नहीं है, हम पानी नहीं दे सकते हैं । इस कमी के कारण हमारे यहां सैकड़ों मन गेहूं कम हुआ है । आखिर नक्सान किस को

[श्रीमती जोहराबेन चावड़ा]

उठाना पड़ा है ? बीज दे कर आपने किसान से पैसा ले लिया, अब नुक्सान तो किसान का ही हुआ। मैं कहना चाहती हूं कि जब सरकार योजना बनाये तब पहले से देख ले, पहले से सोच ले कि उसके सामने कौन-कौन सी कठिनाइयां हैं और उन कठिनाइयों की वजह से अगर पांच दस परसेंट कम पानी मिल जाए तब तो कोई हरज की बात नहीं है लेकिन यह कहना कि हमारे पास पानी ही नहीं है, उचित नहीं। पांच दस परसेंट कम करके आप अपनी योजना को असली जामा पहनायें।

अभी इस साल बरसात में हमारे इलाके के अन्दर अच्छे बाजरे का बीज दिया गया। उसका दाम पांच रुपये किलो था। जब हम को उसके बारे में कुछ जानकारी मिली, तो हम ने कहा कि ठीक है, इस को बोया जाये। हमारे किसान इस के लिए तैयार हुए। उन्होंने जमीन तैयार की, वह बीज लाया गया और उसकी बुवाई की गई। देखा यह गया कि हमारे आम किसान अपने खेत में जो देसी बाजरी पैदा करते हैं और बोते हैं, वह बीज तो जमीन से अच्छी तरह निकल आया, लेकिन जो बीज अच्छा कह कर और ज्यादा कीमत पर सरकार की तरफ़ से दिया गया, वह बीज नहीं निकला। जब सरकार किसानों को बीज देती है, तो कम से कम उसकी जांच तो की जाये कि वह बीज जमीन में उगता भी है या नहीं—यदि वह एक जगह उगता है, तो क्या वह दूसरी जगह भी उगेगा या नहीं। उसका एक्स्पेरिमेंट करना चाहिए। लेकिन यह नहीं देखा जाता है और किसानों को वह बीज सप्लाई कर दिया जाता है। बेचारे किसान बीज ले लेते हैं और उसमें फ़ेल होते हैं। ऐसी हालत में हम उन को सरकार से बीज लेने के लिए कैसे कहें।

हर साल सूखा आता है और चला जाता है और अनाज की कमी होती जाती है। गवर्नमेंट को चाहिए कि वह अपने बीज के बारे में हर स्टेट में एक्स्पेरिमेंट कराये और अगर वह ठीक जंचे तो वह किसान को दिया जायं, वर्ना किसान को क्यों मारा जाये, जो कि वैसे ही कुदरत से मरा हुआ है, क्योंकि फ़सल खराब होने पर पहले उस को नुक्सान हो रहा है।

हमारे गुजरात में बहुत सूखा पड़ा है और पानी की बहुत कमी है। आप को याद होगा कि हैल्थ मिनिस्टर ने एक प्रश्न के उत्तर में कहा कि गुजरात के दो ढाई हजार गांवों में पानी के लिए पानी नहीं है। आप स्वयं सोच सकते हैं कि अगर पीने के लिए पानी नहीं है, तो किसानों के पास फ़सल के लिए पानी कहां से आयेगा। अगर सरकार पानी की व्यवस्था नहीं कर सकती है, तो उसका बीज फ़ेल होना ही है। सरकार पहले किसान को पानी दे और खाद दे।

मेरा अनुभव है कि जब हम ब्लाक डेवेलपमेंट आफ़िसर को अच्छे बीज के लिए कहते हैं, तो वह बीज फ़सल के समय ही मिलता है। चूंकि किसान को समय पर बीज नहीं मिलता है, इस लिए जैसा भी बीज उसको मिलता है, वह उसको अपने खेत में डाल देता है। इस प्रकार अच्छे बीज का उपयोग नहीं हो पाता है और न हमारा अन्नोत्पादन ही बढ़ता है। मैं सरकार से कहूंगी कि जो कुछ भी योजना बनाई जाये, उसको यथा-समय कार्यान्वित किया जाये और किसानों की आवश्यकताओं को समय पर पूरा किया जाये।

Mr. Chairman: I have to call the hon. Minister now. Those hon. Members who could not participate in the debate so far can speak on the clauses.

श्री श्यामधर मिश्र : सभापति महोदय, माननीय सदस्यों ने इस विधेयक पर अपनी राय दी है और इस बारे में अपनी चिन्ता

भी प्रकट की है। मैं उस चिंता से पूरी तरह से सहमत हूं, क्योंकि यह बात सही है कि आज अन्न के उत्पादन के सम्बन्ध में बीज हमारे देश की एक बड़ा समस्या है और उसी को लेकर सरकार भी चिन्तित है।

आप स्मरण करें कि विधेयक 1964 में राज्य सभा में उपस्थित हुआ और वहां से पास हो कर यहां आया। इस सदन में इस पर दो बार बहस हुई और इस सदन ने एक राय से इसको सिलेक्ट कमेटी को सौंप दिया। हाल में सिलेक्ट कमेटी ने इस पर पूरा गौर कर के अपनी सिफारिशें भेजीं। उस समय इस सदन ने एक आवाज सरकार से यह आश्वासन मांगा कि इस बिल को इसी सत्र में पास किया जाये। समय नहीं था, लेकिन फिर भी लीडर आफ दि हाउस ने यह आश्वासन दिया कि हम इस बात की कोशिश करेंगे कि इस बिल को पास किया जाये। इसलिये यह कहना ठीक नहीं है कि इस बिल को रश थ्रू किया जा रहा है। सरकार का यह विचार है कि जो भी समय मिल रहा है, उसमें किसानों को जो कुछ थोड़ा फ़ायदा हो सकता है वह होना चाहिये।

सरकार स्वयं जानती है कि इस देश में किसानों को जितना इम्प्रूव्ड सीड चाहिए, उतना उनको नहीं मिल रहा है। आज पूरे देश के किसानों को करीब 30 लाख टन अच्छा सीड चाहिए। हमने सोचा था कि हम तृतीय पंच-वर्षीय यजना के अन्त तक करीब 160 मिलियन एकड़ जमीन में इम्प्रूव्ड वैरायटी का सीड दे सकेंगे, लेकिन हम नहीं दे सके। सरकार के पास जो आंकड़े हैं, उन के अनुसार हम लगभग 125 मिलियन एकड़ जमीन में सीड दे सके, और वह भी बहुत इम्प्रूव्ड टाइप का नहीं, बल्कि वह सीड, जो साधारण तौर से इम्प्रूव्ड टाइप का समझा जाता है। मेरा ख़याल है कि चौथी पंच-वर्षीय योजना के अन्त तक करीब 275 एकड़ जमीन में हम इम्प्रूव्ड वैरायटी आफ़ सीड दे सकेंगे।

लेकिन इस विधेयक का उद्देश्य तमाम बीजों को सम्मिलित करने का नहीं है। इस विधेयक का मन्शा यह नहीं है कि ज्वार, रागी, चना, गेहूं, बाजरा और बारले वग़ैरह के जो बीज है, जिन के बारे में मैंने अभी चर्चा की है कि वे 30 लाख टन चाहिए, उन तमाम बीजों को कंट्रोल किया जाये, सब बीजों को सर्टिफ़ाई किया जाये और किसानों को सर्टिफ़ाइड सीड मिले। इस विधेयक की यह मन्शा कदापि नहीं है। इस साल के लिए हम ने 6 मिलियन एकड़, 60 लाख एकड़, जमीन के लिए सघन खेती का कार्यक्रम तैयार किया है। तृतीय पंच वर्षीय योजना के अन्त तक हम उन इलाकों में कैश क्राप्स और फूड क्राप्स के सम्बन्ध में नई किस्म की खेती करेंगे, वहां पर नये किस्म के बीज देंगे, जहां हम पर्याप्त पानी और खाद दे सकते हैं और जिन का एरिया 40 मिलियन एकड़ है।

मैं यह बात मानता हूं कि खेती के लिए पानी की भी आवश्यकता है और खाद की भी आवश्यकता है। इस बिल में यह नहीं कहा गया है कि खाद और पानी न दिया जाये। यह विधेयक है बीज के सम्बन्ध में, इस लिए इस में पानी और खाद की चर्चा नहीं है। सरकार के पास जो आंकड़े हैं, उन के अनुसार हमारे यहां 350 मिलियन एकड़ में खेती होती है, जिस में से केवल 80 या 85 मिलियन एकड़ में आज पानी मिलता है। इस साल, यानी तृतीय पंच वर्षीय योजना के अन्त तक, इस 80 मिलियन एकड़ में से हम केवल आधे यानी 40 मिलियन एकड़ में नये किस्म की खेती कर सकेंगे, जिस में हम नये किस्म के बीज और अधिक पानी तथा खाद की व्यवस्था कर सकेंगे।

देश में पानी की समस्या तो है ही। जितना पानी चाहिए, वह पर्याप्त रूप से नहीं उपलब्ध है। उसकी अलग व्यवस्था हो रही है। इसी प्रकार खाद की समस्या भी है ही। किसान जितनी खाद चाहता है, उतनी नहीं मिल रही है। आज हमारी दुर्दशा यह है कि दुनिया में जो नीचे से चार पांच देश लिये जायें ....

सभापति महोदय : मैम्बर्स की तरफ से यह कहा गया है कि जहां कहीं भी सीड प्रोडक्शन का कंट्रोल किया जाये, वहां पानी और खाद का इन्तजाम भी साथ किया जाये।

श्री श्यामधर मिश्र : हम इम्प्रूव्ड सीड को कंट्रोल नहीं कर रहे हैं, बल्कि उसको रेगुलेट कर रहे हैं कि किस तरह से उस का सेल हो। जिस तरह एडलट्रेशन आफ फूड होता है, उसी तरह एडल्ट्रेशन आफ सीड भी होने लगा है। हम उस को रेगुलेट कर रहे हैं। श्री रंगा ने कहा है कि इस से किसानों को मुसीबत होगी। इस बिल में खास तौर से यह व्यवस्था की गई है कि अगर कोई किसान किसी दूसरे किसान को किसनई के लिए, पैदावार के लिए अपना बीज देता है, तो उस पर यह व्यवस्था लागू नहीं होगी। लेकिन अगर कोई व्यापारी सीड बेचना चाहता है तो उसे इसको पर्टीकुलर लेबेल कन्टेनर में बेचना पड़ेगा जिस के सम्बन्ध में कन्टेनर की बात कही कि कन्टेनर क्या होगा, तो कन्टेनर तो हमने डिफाइन किया है इस बिल में :

'container" means a box, bottle, casket, tin, barrel, case, receptacle, sack, bag, wrapper or other thing in which any article or thing is placed or packed;"

और जो नेशनल सीड कारपोरेशन श्रीमन्, है उस से और स्टेट्स से भी जो कुछ सीड्स दिये जाते हैं वह आज भी पैक्ड और रैप्ड हैं किसी न किसी चीज में हैं। कोई टिन में नहीं है, कोई ऐसी महंगी चीज हम इस्तेमाल नहीं करते है बल्कि कोई जूट में हैं, गनीबैग्स में है या कुछ और एसी चीजें हैं जिनमें रैप करके सटिफाई करके तब दिया जाता है।

यह सम्भव है जैसा कि माननीय सदस्यों ने कहा कि आपका बीज बड़ा महंगा होता है तो जो अच्छे किस्म का सीड होगा, सचमुच अच्छा होगा वह निश्चय तौर से महंगा होगा और अनुभव श्रीमन् यह सिद्ध करता है, इसी साल 66-67 में महाराष्ट्र में, मैसूर में, बंगाल में, आन्ध्र में....

श्री मोहन स्वरूप (पीलीभीत) : अभी आपने नेशनल सीड कारपोरेशन की की बात कही तो हमारा उत्तर प्रदेश का अनुभव यह है कि ताइच्यू नैटिव जो यू० पी० में दिया गया वह कोई बैग ऐसा नहीं था जिसमें बीज अच्छा हो और कोई बैग ऐसा नहीं था कि जिसमें दस किलो की जगह पर दस ही किलो पूरा निकला हो, किसी में 9, किसी में में 7 किसी में 8 किलो निकला तो यह तो नेशनल सीड कारपोरेशन की हालत है।

श्री श्यामधर मिश्र : श्रीमन्, यह बात सही है कि यह शिकायत एक बार आयी थी और इस को स्वयं मैंने देखा। इसकी जांच की गई और जांच से यह मालूम हुआ कि एक समय यह हुआ था कि सीड प्रोसेस करके डाला जाता था तो उस में ड्रापेज के लिए मार्जिन नहीं रखा गया। तो वह सीड यहां से 10 किलो का यूनिट चला तो आठ नौ या सात आखीर में रह गया। अब यह कह कर दिया गया है कि अगर दस यूनिट होना है लेबेल तो 11 कर दिया जाय, 12 कर दिया जाय जिस से ड्रापेज वगैरह से कम होते होते भी 10 किलो रह जाय। तो यह शिकायत आयी थी और मैं माननीय सदस्य को बताना चाहता हूं कि इस पर सरकार ने कदम उठाया।

यह बात कि नेशनल सीड कारपोरेशन बहुत पैसा चार्ज कर रहा है, बहुत मुनाफा कर रहा है, इस सम्बन्ध में मैं बतलाना चाहता हूं कि जो पैसा चार्ज किया जा रहा है उस से सीड कारपोरेशन को कोई फायदा नहीं

हो रहा है बल्कि वह आवश्यक है प्रोसेसिंग के लिए। मार्जिनरी सीड को जब तक प्रोसेस नहीं करते और रद्दी सीड निकाल नहीं देते है तब तक वह अच्छा सीड होता नहीं। उस प्रोसेस को करने से अच्छा होता है और मैं आपको बतलाना चाहता हूं कि अच्छे सीड के लिए किसानों को ज्यादा रेट देने में कोई ज्यादा नुकसान नहीं है। महाराष्ट्र, आंध्र और दूसरे स्टेट्स का मैं कह रहा था। वहां के किसानों ने अधिक पैसा देकर इस बात का स्वागत किया है कि अच्छा बीज उन को मिले न कि कम पैसा देकर के रद्दी बीज मिले। आज आवश्यकता है अच्छे बीज की, अच्छे खाद की, अच्छी खेती की और अच्छे औजार की। तो अच्छा बीज अगर मिलता है एक सीमित दायरे में थोड़ा ज्यादा पैसा देकर तो वह आवश्यक हो जाता है। चाहे वह थोड़ा महंगा ही हो लेकिन उस से उत्पादन बढ़ता है। तो यह तो केवल एक कदम उठाया गया है इस बिल के जरिए। इसलिए मैं कह रहा था कि प्रोड्यूसर तो इससे अफेक्ट नहीं होता बल्कि प्रोड्यूसर को प्रोटेक्ट करने के लिए यह बिल आपके सामने लाया गया है।

श्रीमन्, दो माननीय सदस्यों ने यह कहा कि आप यह बतलायें कि एक सीड लेबोरेटरी है वो कैसे उस से देश भर में काम चलेगा। मैं यह बतलाना चाहता हूं कि आज भी हमारे पास 15 स्टेट्स लेबोरेटरीज हैं, हर स्टेट में एक है और एक सेंटर में पूसा इन्स्टीट्यट सोलहवां है। सेंट्रली ऐडमिनिस्टर्ड एरियाज में भी जो बगल वाले इलाके हैं उन से उन को मिला कर वहां यह किया जाता है। और उन की कैपेसिटी श्रीमन्, यह है कि एक सैम्पलिंग लेबोरेटरी में इस समय दस हजार सैम्पल सालाना टेस्ट किये जाते हैं और अब यह विचार है कि कम से कम इस दस हजार की कैपेसिटी को बढ़ा कर 20 हजार से 30 हजार तक सालाना यह कर दी जायेगी और इस प्रकार जो कमियां हैं उन को दूर किया जायगा।

माननीय सदस्यों ने और खास तौर से मिश्र जी ने कहा कि आप एक कमेटी बनाने जा रहे हैं और इस कमेटी में ग्रोअर्स का इंटरेस्ट नहीं रेप्रेजेन्ट कर रहे हैं। मैं यह कहना चाहता हूं कि पुराने बिल को देखें तो उस से पता चलेगा कि उस में इस तरह के इंटरेस्ट कितने थे। केवल आठ सदस्य होने वाले थे और रोटेशन बेसिस पर कुछ स्टेटस के रेप्रेजेन्टेटिव्ज बनने वाले थे। वर्तमान सेलेक्ट कमेटी ने जो इस पर विचार किया तो वह इस नतीजे पर आये, स्टेटस से बात हुई, किसानों से बात हुई, अधिकारियों से बात हुई और फिर इस नतीजे पर कमेटी आई कि नहीं कम से कम एक एक प्रतिनिधी राज्य का हो और आठ प्रतिनिधि और हों और उन आठ में जो सोचा गया है वह यह सोचा गया है कि कम से कम दो सीड ग्रोअर्स जरूर इस कमेटी में रखे जायेंगे। उस इंडियन स्टैंडर्ड इंस्टीट्यूशन के प्रतिनिधि, सेंट्रल सीड टेस्टिंग लेबोरेटरी, प्लान्ट ब्रीडर्स, सीड डीलर्स और नेशनल सीड कारपोरेशन के प्रतिनिधी, इन सब को मिलाकर इस तरह से कम्पोजीशन इस का रखा गया है।

अगर यह बात मान लें कि नहीं, इनकी संख्या रख दें कि फार्म दो होंगे या एक होंगे तो यह हो सकता है कि अगर हम बाद में ज्यादा देना भी चाहें तो उस संख्या से हम सीमित हो जायेंगे। यह बिल तो किसानों के लिए है। उनके प्रतिनिधि उसमें चाहिए। लेकिन एक टेक्नीकल कमेटी है जिसमें कि खासकर जानकार लोग सम्मलित होंगे इस लिए राज्यों के एक एक प्रतिनिधि और आठ मेम्बर यह इस प्रकार मिलाकर के उस को बनायेंगे....

श्री विभूति मिश्र : जो राज्य से लेंगे वह उनके लिए कहीं नहीं कहा है कि जो किसान या ऐसे लोग हैं वहीं होंगे, तो जो नान-किसान हैं वहां इस में चले आयेंगे। इस लिए मैं चाहता हू कि क्लीयर होना चाहिए इसमें कि किसानों के रेप्रेजेन्टेटिव राज्य से इस में आयेंगे।

श्री श्यामधर मिश्र : मैं आप को आश्वासन देना चाहता हूं कि

श्री विश्वनाथ पांडेय : मेरा इस में अमेंडमेंट है, ऐसा कर दीजिए कि "Of these two will be actual farmers"

श्री श्यामधर मिश्र : मैं आप को कह देना चाहता हूं कि सरकार का पूरा विचार है कि इन आठ में से, राज्यों के प्रतिनिधियों में से नहीं, बल्कि इन आठ में से कम से कम दो जो सीड ग्रोअर्स होंगे और जो प्लान्ट ब्रीडर्स होंगे वह भी किसान होंगे और बकाया और लोग जैसा मैंने बताया वह होंगे । इस तरह से रेप्रेजेन्टेशन उन का होगा ।

एक चीज और कही गई और वह यह कि क्या कारण है कि आप एक सेंट्रल कमेटी कायम कर रहे हैं और राज्यों में कमेटी नहीं कायम कर रहे हैं ? तो उसका मुख्य कारण केवल एक है कि यहां से वेराइटी तय होगी और कोई हर सीड या हर बीज वहां से डिटरमिन होने वाला नहीं है । आज भी मेरे पास लिस्ट है । स्टेटस में इम्प्रूव्ड वेराइटी का सीड कई किस्म का है और जिसको न इरादा है और न कभी इरादा था कि इस कमेटी के अन्दर लाया जाय या जैसे कि व्हीट एन पी एल 48, सी० 36 और के० 68 आपका यू०पी० का है और ऐसे ही पैडी में भी कई वैराइटीज हैं, इनको कन्ट्रोल करने या रेगुलेट करने का कोई विचार नहीं है। विचार यह है कि यह कमेटी सेंटर में बैठ करके राज्य सरकारों के प्रतिनिधियों से राय ले कर के जोकि 16 इस में रहेंगे और 8 जो दूसरे रहेंगे उन से राय लेकर, सांइटिस्ट से राय लेकर के कोई पर्टीकूलर वैराइटी अगर सर्टिफाई करना चाहेंगे तो उस को नोटिफाई करेंगे और केवल वह बीज जो है वह उस बिल के अन्दर सीमित ढंग से, इस के प्राविजन्स के अन्दर आयेगा। इसलिए राज्य सरकारों के पास अगर हम एक एक कमेटी कर दें इस के अतिरिक्त सेंट्रल कमेटी के अलावा तो नतीजे क्या होंगे । नतीजा यह होगा कि वह यह कहेंगे कि यह पर्टीकूलर वैराइटी ठीक नहीं वह ठीक है । कान्फलक्ट हो सकता है । उस से अच्छा यह है कि देश के अन्दर केन्द्र में एक कमेटी रहे जो कि पर्टीकुलर वेराइटीज सीड्स की जो हैं चाहे वह अनाज का सीड हो या चाहे फ्रूट का हो, चाहे काटन का हो, जूट का हो किसी चीज का हो, सबका लेकर देखे और उस में यह देखे कि यह हमारे पास विदेश से आया है या यहां लेबोरेटरी में रिसर्च करके इस नतीजे पर हम आये हैं कि इन सायलकंडीशंस के लिए यह सबसे अच्छा है जैसे टाइच्यून-3 या गेहूं लरमारोहो की तरह का कोई है, तो इस तरह की बात वह नोटिफाई करेगी और नोटिफाई तभी होगा जब सेंट्रल कमेटी करे । अब यह कहा जाय कि एक कमेटी स्टेट लेवेल पर हो जो सेंट्रल कमेटी को ऐडवाईस करे तो बात रिडडेंट हो जाती है ? क्योंकि एक एक प्रतिनिधि स्टेट से आता है एडवाइस करने को सैन्ट्रल कमेटी में ।

16 hrs.

श्री त्यागी : वे तजुर्बे नाकाम हो जाते हैं ।

श्री श्यामधर मिश्र : तजुर्बे में कमी है, तो उनके पास 15 और भी रहेंगे और उस पर सब राज्यों की राय ली जायगी । फिर भी अगर राज्य सरकार चाहें कि उनकी भी कमेटी होनी चाहिए, तो इन्फार्मली उनको सलाह देने के लिये बना सकते हैं । हम इसमें उसका प्रावीजन कैसे कर सकते हैं । मैं इसमें इसकी आवश्यकता नहीं समझता हूं ।

श्री विश्वनाथ पांडेय : कमेटी बनाने में क्या दिक्कत है ।

श्री त्यागी : सैन्ट्रल कमेटी की भी क्या जरूरत है ।

श्री श्यामधर मिश्र : जो हाई ईल्डिंग प्रोग्राम देश को दिया गया है, मैं उसको जोड़ रहा था । खरीफ़ और रबी को मिलाकर जो हाई ईल्डिंग वैराइटी— हाई ब्रीड मेज, ज्वार, बाजरा, व्हीट, आदि दिया गया है वह

80 हजार टन है और हम आशा करते हैं यह इतनी तेजी से मल्टीप्लाई होगा कि बहुत जल्द हम 32 मिलियन टन के प्रोग्राम को पूरा कर सकेंगे तथा फूड-ग्रेन्ज में सेल्फ-सफिशियेन्ट हो सकेंगे। इसलिये इसको देखने के लिये कोई होना चाहिये, सर्टिफाई करने वाला होना चाहिए, समझने वाला होना चाहिए। लेकिन यहां पर मैं यह बात स्पष्ट करदूं कि किसान के पास यदि बीज किसुनाई के लिये है तो उसको सर्टिफाई कराने की जरूरत नहीं है, लेकिन जब कोई ट्रेडर यह कहे कि यह अच्छा सीड है, तब हम उसको इजाजत नहीं देंगे और उसको सर्टिफाई कराना होगा, तब उसको कन्टेनर में डालना होगा, उसको लेबल करना होगा . . . .

श्री त्यागी : कमेटी क्या करेगी ?

श्री श्यामधर मिश्र : कमेटी यह तय करेगी कि कौनसी वैरायटी किस सायल के लिये उपयुक्त है . . . . .

श्री त्यागी : वह तो एक एक्सपर्ट भी कर सकता है।

श्री श्यामधर मिश्र : एक एक्सपर्ट की राय कैसे मानी जाय, एक्सपर्ट-एक्सपर्ट की राय में फर्क होता है।

सभापति महोदय : कमेटी वह भी कन्सीडर करेगी।

श्री श्यामधर मिश्र : जी हां, कमेटी उसको भी कन्सीडर करेगी। एक आदमी की राय पर सारे देश को वह बीज दे देना सरकार उचित नहीं समझती।

श्री विभूति मिश्र : जैसे आपने सेन्टर में कमेटी बनाई है और उसमें एक एक आदमी स्टेट से लिया है, उसी तरह से हर स्टेट में कमेटी बना ली जाय और हर एक जिले से एक-एक आदमी उसमें ले लिया जाय।

श्री श्यामधर मिश्र : सर्टिफिकेशन के लिये बहुत कुछ कहा गया है। मैं बड़े अदब से कहना चाहता हूं कि वह बिल्कुल ऑपशनल है, वह ऐसा है जैसे कोई अपने माल का ट्रेड-मार्क लेता है, या जैसे क्वालिटी प्रोडक्ट का एग-मार्क होता है। यह कोई स्टेचूटरी कन्ट्रोल नहीं है, लेकिन वह एक प्रकार से लेबिल होता है जो इस बात को सिद्ध करता है कि यह चीज टेस्ट हुई है, कम से कम लेने वाले को उससे यह विश्वास होता है कि यह चीज ठीक है, हालांकि यह कम्पलसरी नहीं है और हर किसान के लिये सर्टिफिकेट लेने की जरूरत नहीं है।

श्री नरेन्द्र सिंह महीडा (आनन्द) : यदि आई०एस०आई० का मार्क लेकर बेचे तो क्या आप उसे एलाऊ करेंगे।

श्री श्यामधर मिश्र : उसको तय करना होगा। सर्टिफिकेशन एजेन्सी हर स्टेट में होगी।

श्रीमन्, जो बातें माननीय सदस्यों ने कही हैं, उनमें बड़ा वजन है, जो चिन्ता उनको हुई है, सरकार भी उन बातों से चिन्तित है। मैं यह तो नहीं कहता कि इस बिल से पूरी तरह से सब कमियां दूर की जा सकती हैं, सरकार के जैसे जैसे अनुभव बढ़ेंगे, इसकी कमियां महसूस होंगी, उन पर विचार करेंगे। लेकिन वर्तमान समय में जैसा सम्भव हो सका है, इस बिल को सदन के सामने लाया गया है और इसी उद्देश्य से लाया गया है कि किसानों को इससे अधिक से अधिक लाभ हो तथा जिस हद तक कमियां महसूस होंगी, फिर सदन के सामने आयेंगे और उनको इम्प्रूव करने की चेष्टा करेंगे। लेकिन इस वक्त इस बिल से माननीय सदस्यों को सन्तुष्ट होना चाहिए।

16.03 hrs

[MR. SPEAKER *in the Chair*]

Mr. Speaker: The question is.

"That the Bill to provide for

(Mr. Speaker)

regulating the quality of certain seeds for sale, and for matters connected therewith, as passed by Rajya Sabha and as reported by the Select Committee, be taken into consideration."

The Lok Sabha divided:

Division No. 29] **AYES** [16.00 hrs.

Achuthan, Shri
Akkamma Devi, Shrimati
Alva, Shri A.S.
Alva, Shri Joachim
Ankineedu, Shri
Arunachalam, Shri
Babunath Singh, Shri
Balmiki, Shri
Besra, Shri
Bhanja Deo, Shri L.N.
Bhanu Prakash Singh, Shri
Birendra Bahadur Singh, Shri
Brajeshwar Prasad, Shri
Brij Basi Lal, Shri
Chaudhry, Shri Chandramani Lal
Chaudhuri, Shri D.S.
Chaudhuri, Shrimati Kamala
Chavan, Shri Y.B.
Chavda, Shrimati Johraben
Das, Dr. M.M.
Das, Shri B.K.
Das, Shri N.T.
Das, Shri Sudhansu
Dass, Shri C.
Deo Bhanj, Shri P.C.
Desai, Shri Morarji
Deshmukh, Shri B.D.
Deshmukh, Shri Shivaji Rao S.
Dhuleshwar Meena, Shri
Dixit, Shri G.N.
Ganapati Ram, Shri
Gandhi, Shri V.B.
Govind Das, Dr.
Gowdh, Shri Veeranna
Gupta, Shri Badshah
Jadhav, Shri M.L.
Jaipal Singh, Shri
Jamunadevi, Shrimati
Jedhe, Shri
Jena, Shri
Jyotishi, Shri J. P.
Kamble, Shri
Kedaria, Shri C.M.
Khanna, Shri Mehr Chand
Kindar Lal, Shri
Kisan Veer, Shri
Koujalgi, Shri H.V.
Krishna, Shri M.R.
Kureel, Shri B.N.
Lakshmikanthamma, Shrimati
Lalit Sen, Shri
Laskar, Shri N.R.
Mahadeo Prasad, Shri
Mahida, Shri Narendra Singh
Mahishi, Dr. Sarojini
Maimoona Sultan, Shrimati
Mali Mariyappa, Shri
Mandal Dr. P.
Mandal, Shri J.
Mandal, Shri Yamuna Prasad
Maniyangadan, Shri
Masuriya Din, Shri
Matcharaju, Shri
Mathur, Shri Harish Chandra
Mathur, Shri Shiv Charan
Mehrotra, Shri Braj Bihari
Melkote, Dr.
Menon, Shri Govinda
Minimata, Shrimati
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Misra Shri Bibudhendra
Misra, Shri Shyam Dhar
Mohanty, Shri Gokulananda
Mukerjee, Shrimati Sharda
Munzni, Shri David
Murti, Shri M.S.
Muthiah, Shri
Naik, Shri Maheswar
Pandey, Shri R.S.
Pandey, Shri Vishwa Nath
Panna Lal, Shri
Pant, Shri K.C.
Patel, Shri Chhotubhai
Patil, Shri D.S.
Patil, Shri J.S.
Patil, Shri M.B.
Patil, Shri S.B.
Patil, Shri V.T.
Prabhakar, Shri Naval
Pratap Singh, Shri
Raghunath Singh, Shri
Rai, Shrimati Sahodra Bai
Rajdeo Singh, Shri
Raju, Shri D.B.
Ram, Shri T.
Ram Sewak, Shri
Ram Swarup, Shri
Ramaswamy, Shri V.K.
Ramdhani Das, Shri
Rane, Shri
Rao, Shri Jaganatha
Rao, Shri Muthyal
Reddi, Dr. B. Gopala
Reddy, Shri H.C. Linga
Roy, Shri Bishwanath
Sadhu Ram, Shri
Saha, Dr. S.K.
Saigal, Shri A.S.
Saraf, Shri Sham Lal
Sarma, Shri A.T.
Satyabhama Devi, Shrimati
Satyanarayana, Shri
Sen, Shri P.G.
Shah, Shrimati Jayaben
Shakuntala Devi, Shrimati
Sharma, Shri D.C.
Sharma, Shri K.C.
Shastri, Shri Ramanand
Sheo Narain, Shri
Shivananjappa, Shri
Shree Narayan Das, Shri
Shyamkumari Devi, Shrimati
Siddananjappa, Shri
Siddhanti, Shri Jagdev Singh
Sidheshwar Prasad, Shri
Singh, Shri D.N.
Singh, Shri S.T.
Singha, Shri G.K.
Sinha, Shri Satya Narayan
Sivappraghassan, Shri Ku.
Snatak, Shri Nardeo
Soundaram Ramachandran, Shrimati
Swamy, Shri Sivamurthi
Thimmaiah, Shri
Thomas, Shri A.M.
Tiwary, Shri K.N.
Tiwary, Shri R.S.
Tula Ram, Shri
Tyagi, Shri
Uikey, Shri
Ulaka, Shri Ramachandra
Upadhayaya, Shri Shiva Dutt
Vaishya, Shri M.B.
Virbhadra Singh, Shri
Wadiwa, Shri
Wasnik, Shri Balkrishna
Yadab, Shri N.P.
Yadav, Shri Ram Harkh
Yadava, Shri B.P.

NOES

Banerjee, Shri S.M.
Brij Raj Singh, Shri
Krishna Pal Singh, Shri
Lahri Singh, Shri
Lakhan Das, Shri
Masani, Shri M.R.
Mate, Shri
Mohan Swarup, Shri
Omkar Singh, Shri
Ranga, Shri
Seth, Shri Bishenchander
Singhvi, Dr. L.M.
Warior, Shri
Yashpal Singh, Shri

Mr. Speaker: The result of the Division is: Ayes. 150; Noes 14.

The motion was adopted.

Mr. Speaker: Now we take up clause-by-clause consideration of the Bill.

Clause 2— (*Definitions*)

Shri Shyam Dhar Misra: I move:

"Page 2, line 17,—

omit "in relation to notified seed." (9).

Sir, clause 2 of the Seeds Bill, 1964, as reported by the Select Committee definds 'kind' as under:

"'kind', in relation to a notified seed, means one or more related species...."

Now, under this Bill, as reported by the Select Committee, there are only notified kinds and varieties and not notified seeds. So, the words 'in relation to a notified seed' are redundant. Therefore, I have moved this amendment. It only means minus the words "in relation to a notified seed". You take out these words "in relation to a notified seed". It will read as" 'kind' means one or more related species", etc. etc.

Mr. Speaker: The question is:

"Page 2, line 17,—

omit, "in relation to a notified seed," (9).

The motion was adopted.

Mr. Speaker: The question is:

"That Clause 2, as amended, stand part of the Bill."

The motion was adopted."

Clause 2, as amended, was added to the Bill.

Clause 3— (*Central Seed Committee*)

Shri Bibhuti Mishra: I move:

Page 3, *for* lines 26 and 27, *substitute*.—

(ii) eight persons to the elected by Parliament to represent Kisan interests;"

Shri Yashpal Singh (Kairana): I move:

Page 3,

after line 27, *insert*—

"Provided that there shall be at least two persons to represent the interests of farmers:

Provided further that Krishi Pandits declared in the last two years shall be the *ex-officio* members of the Committee." (2).

Shri Bibhuti Mishra: I move:

(i) Page 3, line 28,—

(i) *for* "nominated" *substitute* "elected"

(ii) *for* "government" *substitute* "Legislative Assembly". (3).

(ii) Page 3, line 32,— *for* "re-nomination" *substitute* "re-election". (4).

Shri Vishwa Nath Pandey: I move:

(i) Page 3, line 27,—

after "thinks fit" *insert*—

"and among them two persons shall be nominated from the actual farmers;" (10).

(ii) Page 3, line 32,—

(i) *for* "two years" *substitute* "five years".

(ii) *omit* "and shall be eligible for renomination." (11).

श्री यशपाल सिंह : अध्यक्ष महोदय, मैं कहना चाहता हूं कि जो बुकिश नालेज है वह बेकार हो चुकी है। 18 सालों तक किताबी ज्ञान बेकार हो चुका है और जितनी कमेटियां बढ़ाई गई हैं उतनी ही भूखमरी बढ़ी है। आज किताबों को उलटें तो उस में

[श्री यशपाल सिंह]

मिलेगा कि काफी सामान किसानों को दिया गया है। लेकिन उनको कभी भी अपने पैरों पर खड़े होने का मौका नहीं दिया गया है। जितनी कमेटियां आप पैदा कर रहे हैं उन का मकसद तो यह है कि किसानों को मौका दिया जाये कि वह सेल्फ सफिशिएन्ट हो सकें। लेकिन चीजें किसानों तक नहीं पहुंच पाती हैं, वह किताबों तक में ही खत्म हो जाती हैं। इस लिए मेरी यह हम्बल रिक्वेस्ट है कि जितने कृषि पंडित अब तक पैदा हो चुके हैं उन को एक्स आफिसियो मैम्बर जरूर होना चाहिए।

श्री बिभूति मिश्र : अभी मंत्री जी ने अपने जवाब में कबूल किया कि जो आम आदमी हैं, जो किसान हैं उन के केवल दो रिप्रेजेन्टेटिव रहेंगे। मैं चाहता हूं कि मंत्री जी दो के बजाय, जिस को उन्होंने सरकारी अमेंडमेंट ला कर कबूल किया है, 6 कबूल कर लें। जो आठ किसानों के रिप्रेजेन्टेटिव रहेंगे उन में से वह साइंटिस्ट भी रक्खें। आज बहुत से किसान हैं जो ऐग्रिकल्चर के बी० ए० सी० या एम० एस० सी० हो चुके हैं लेकिन घर पर खेती करते हैं। उन के कम से कम दो रिप्रेजेन्टेटिव होने चाहियें।

मंत्री महोदय ने इस में नामिनेशन की व्यवस्था भी रक्खी है। नामिनेशन में यह होगा कि जो सरकारी अफसर कहेगा, जो वह राय देगा उस की हां में हां मिलायेगा। अगर लोक सभा का मैम्बर वहां रहेगा तो वह देखेगा कि वहां पर किसान का रिप्रेजेन्टेटिव है या नहीं। इस लिए मैं चाहता हूं कि मंत्री जी बेसिक चीज जो किसानों के हित में है उस को कबूल कर लें।

Shri Ranga: I support the amendment suggested by Mr. Bibhuti Mishra. Regarding these eight members who are to be nominated by the Government of India, first of all I am opposed to the nomination itself and secondly even if nomination were to be accepted, at least six of them should be those who belong to kisan organisations or the organisations of seed growers as they come to be organized hereafter. If we give the complete freedom to the Government of India to nominate whomsoever they like, then it is likely to be misused and non-agriculturists or those who have very little directly to do with production of seeds are likely to be appointed by them.

Then, as I have already suggested, the Chairman of this Committee should be a distinguished scientist and any one of our public men who have nothing to do with politics at all and who does not belong to any political party—not only the ruling party but any other political party as such can be there: otherwise, the work of this Committee is not likely to be properly checked.

Then once again I repeat my demand that it would not be enough to have a committee like this. It is best to have an independent commission and it should have all the authority that is being vested in the Government of India. Instead of the Government of India as well as the State Governments having whatever powers that are going to be conferred upon them by virute of this Bill, there should be a commission which should be entrusted with the administration and they should be responsible for appointing these inspectors and analysts and for maintaining and managing these laboratories and so on. Otherwise, it is likely to be placed at the vicissitudes of the Central finances on the one side and also the vicissitudes and whims and fancies of the party in power and the people who would be having their agricultural ministries in the States as well as at the Centre.

I hope Mr. Bibhuti Mishra's amendment would be accepted and the Government would try to think once

again on the point that I have made in regard to the Chairmanship and also about replacing this committee by a commission.

श्री विश्वनाथ पाण्डे : मेरा जो संशोधन है वह इन लोगों के संशोधन से भिन्न है । लेकिन जो माननीय मंत्री महोदय ने हाउस के सामने विश्वास दिलाया है वह उस में अंकित है । मैंने यह प्रार्थना की है अपने संशोधन में कि जो आठ व्यक्तियों को मनोनीत किया जायेगा उन में दो रियल फार्मर्स हों । वास्तव में जो लोग खेती का काम करते हैं वह हों । मैं इस बारे में अधिक बहस या तर्क न करते हुए आग्रह करूंगा कि ऐसी बात नहीं है कि जो खेती करने वाले लोग हैं, जो कृषक हैं, जिन का बीज से सम्बन्ध है उन्हें मनोनीत न करने से और दूसरों को नियुक्त कर देने से कोई हानि हो सकती है, बल्कि यह समझा जायेगा कि आठ व्यक्तियों में यह जरूरी है कि दो किसान आयेंगे ।

इस शब्दों के साथ मैं अपना संशोधन प्रस्तुत करता हूं और मंत्री महोदय से प्रार्थना करता हूं कि वह इस को कबूल कर लें ।

श्री शिव नारायण : मैं इस अमेंडमेंट का विरोध करता हूं । विरोध इस लिये करता हूं कि दो किसान हैं और 6 अफसर हैं । मैं चाहता हूं कि दो अफसर रहें और 6 किसान रहें । आज ऐसे किसान हमारे पास हैं जिनके पास एग्रीकल्चर की ही डाक्टरेट है । वह उस के स्पेशलिस्ट और खुद खेती करते हैं । अगर जरूरत होगी तो मैं ऐसे आदमी का नाम दे सकता हूं जो कि पी० एच० डी० है और असेम्बली का मेम्बर भी है । मैं श्री रंगा से सहमत नहीं हूं कि वह पालिटीशियन न हो, । वह पालिटीशियन भी है और खेती भी करता है, फर्टिलाइजर के बारे में सब कुछ जानता है और अन्न पैदा करता है । उस किसान का नाम मैं बता देता हूं जिस ने बतलाया कि कृपया नाम भर दीजिए । तालाब की मिट्टी अगर खेत में डाल दी जाये तो अमरीका से जो फर्टिलाइजर आप मंगाते हैं, कैनाडा से मंगाते हैं उन की जरूरत नहीं रहेगी । अगर जरूरत होगी तो मैं उस का नाम भी बतला सकता हूं । उस का नाम है कि मिस्टर भा प्रसाद, एम० एल०ए०, यू० पी० । वह स्वतन्त्र पार्टी के मेम्बर हैं । मैं इस बारे में कोई पार्टी का डिस्टिंक्शन नहीं मानता, कोई पक्षपात नहीं करता । मैं उस आदमी का नाम रिकमेंड करता हूं जो खुद किसान है और खुद खेती करता है । मैं चाहता हूं कि आप उस जैसे किसान को रक्खें, और जो लोकल आफिसर्स हैं, जो गवर्नमेंट मशीनरी के आदमी हैं वह न रक्खे जायें ।

Shri Narendra Singh Mahida: I propose that representatives of the All India Seed Growers, Merchants and Nurserymen Association should also be included. The hon. Minister may kindly take this suggestion also into account. There is only one association of seed growers in India and their representatives also should be included in this because they have been dealing in the trade all these years.

श्री तुलशीदास जाधव : (नांदेड) *: हमारे विभूति मिश्र जी ने जो एमेंडमेंट रखी है, उसका मैं समर्थन करता हूं । मैं चाहता हूं कि जिस तरह से उन्होंने कहा है, जो कृषक हैं उनका इस में बहुमत होना चाहिए । हम देखते हैं कि ब्लाक्स में जो काम होता है और कम्युनिटी डिवलेपमेंट में जो काम होता है या जो एग्रीकल्चर एक्सटेंशन आफिसर होता है वह काश्तकारों से सलाह ले कर काम करता है । इस कमेटी में इस तरह के लोग नहीं होने चाहिये जो कि काश्तकारों से पूछ कर काम करें बल्कि जो काश्तकार खुद हों वे होने चाहिए । काश्तकारों में से ज्यादा से ज्यादा लोग लिये जाने चाहियें ।

इसका कारण क्या है वह भी मैं बताना चाहता हूं । अगर आप ने ऐसा किया तो काश्तकारों का ज्यादा विश्वास इस कमेटी पर होगा । जब कोई बात काश्तकार कहेंगे तो जो दूसरे काश्तकार हैं वे उनकी बात को

[श्री तुलशीदास जाधव]

ज्यादा अच्छी तरह से समझेंगे और उनको उनकी बात पर विश्वास भी होगा । यह भी एक कारण है जिसकी वजह से मैं कहना चाहता हूं कि जो काश्तकारी का काम करते हैं उनका इस में बहुमत हो ।

Shri Sonavane (Pandharpur): I rise to support the amendment moved by Shri Bibhuti Mishra. I do not know whether he is pressing his amendment. If he does not press it, then the supporters of his amendment would be at a loss to know what he stands for. There have been instances where his amendment was supported by a section of the Members but at the eleventh hour he withdrew it. So, we would like to have an assurance that he wants to press it. If he does not want to press it, it is no good because there is no other amendment worth the name which can substitute the provision as it stands in the Bill.

I think assurances given by the hon. Minister here are not sometimes implemented because all kinds of suggestions may be emanating from the machinery at his command in the department and with changing Ministers, probably the views also may change. I do not say that they will change but they might change. Therefore, it is very necessary that specific provision should be there in the Bill to provide for the representation of the kisans' interests. I know that the Central Government will look to their interest, but I wish that we provide that their representation on this committee would be by an overwhelming majority. Therefore, I support the amendment moved by Shri Bibhuti Mishra.

श्री क० ना० तिवारी (गोपालगंज) : कनसलटेटिव कमेटी में, ए० आई०सी०सी० में और दूसरी जगहों में हमेशा यह कहा जाता रहा है और इस को स्वीकार भी किया जाता रहा है कि ऐसी जो बाडीज हैं इन में किसानों का बहुमत होना चाहिए और उनको ज्यादा रिप्रेजेंटशन मिलना चाहिये । मेरा ख्याल है कि यह जो एमेंडमेंट है, इसको मंत्री महोदय को मान लेना चाहिये ताकि किसानों को इस कमेटी में विश्वास पैदा हो और यह जो काम है अच्छी तरह से आगे बढ़ सके ।

Shri Ranga: Let the hon. Minister accept this amendment.

Shri Shyam Dhar Misra: While speaking a little while ago I had stated that out of the composition of eight persons, two will be the minimum from seed growers and one will be a plant-breeder. Since the House is proceeding this point, I would say that in clause 3 (2) (ii) I shall accept an amendment which reads as follows:

> 'of whom not less than two shall be representatives of growers of seed.'.

That was the point pressed by Shri Vishwanath Pandey and some other hon. Members.

Shri Ranga: He asked for not less than four.

Shri Shyam Dhar Misra: Shri Yashpal Singh wanted Krishi Pandits to be members of this committee. I appreciate the work of Krishi Pandits and I appreciate the work that they are doing. They are interested in increasing production. I quite appreciate that. But how we can take in Krishi pandits in this production programme and certification programme of seeds? I am not able to follow it.

As regards kisans' representatives, I have already dealt with it. As regards the chairman, Shri Ranga said that he should be a distinguished scientist. I assure him that we shall try our best to have only such persons; we are not insterested in favouring any political per-

sons in this comittee because this is a technical committee and the idea of Government is also to have some techincal persons who know about the subject.

As regards the question whether we should have an independent commission or a committee, I think at this moment I would request Shri Ranga not to press the point. Let us start with this, and if at a later stage we find that any independent commission is necessary when we have proceeded with it, then we shall think of that.

There is no other point on which there is any disagreement. I am willing to agree to the amendment of clause 3 (2) (ii) on the lines I have suggested.

Mr. Speaker: Which amendment is he accepting with the modification that he has suggested?

Shri Shyam Dhar Misra: Amendment No. 10 of Shri Vishwanath Pandey, as modified which would read thus:

"of whom not less than two persons shall be representatives of growers of seed.".

The reason why I am putting in 'not less than two' is that we may increase the number also later on.

Shri Bibhuti Mishra: Why not have those two Members elected from this House?

Amendments Nos. 1 *to* 4 *and* 11 *were put and negatived.*

Mr. Speaker: I shall now put amendment No. 10 as modified by the Minister to vote.

The question is:

Page 3, line 27,—

after 'thinks fit' insert—

"of whom not less than two persons shall be representatives of growers of seed." (10 as modified)

The motion was adopted.

Mr. Speaker: The question is:

"That clause 3, as amended, stand part of the Bill."

The motion was adopted.

Clause 3, *as amended, was added to the Bill.*

New Clause 3A

Shri Vishwanath Pandey: I beg to move:

Page 4, after line 12, insert

"3A. The State Government shall constitute an advisory committee to advise the State Governments on matters arising out of the administration of this Act and to carry out the other functions assigned to it by or under this Act." (12).

मैंने यह संशोधन इसलिए रखा है कि मंत्री महोदय ने एक केन्द्रीय समिति बनाने का इसमें समावेश किया है । यह जो केन्द्रीय समिति होगी इसका जो कार्य क्षेत्र है यह बड़ा विशाल होगा । हमारे देश में बहुत से प्रान्त हैं । केन्द्रीय समिति सैंटर में बनेगी । इस अकेली केन्द्रीय समिति से जो सैंटर में बनेगी बीज के सम्बन्ध में काम उत्तम तरीके से नहीं हो सकेगा । इसके लिये यह जरूरी होगा कि प्रांतीय और जिला स्तर पर भी समितियां बनें । यदि ऐसा होगा तभी यह जो बीज विधेयक पेश किया गया है यह सार्थक हो सकेगा । इसलिए मैंने अपने इस संशोधन को पेश किया है । मै समझता हूं कि माननीय मंत्री महोदय इसको स्वीकार कर लेंगे । इससे कृषकों का बहुत हित होगा ।

Mr. Speaker: The amendment is now before the House.

Shri Sonavane: I support the amendment moved by Shri Vishwanath Pandey, and say that such an advigory committee is essential. The highest rate at which the seeds are sold by the seed farms sometimes go even up to Rs. 12 to 15 per k.g., and if there is no such advisory committee, probably the seed prices might go up

[Shri Sonovone]

even higher and the interests of the cultivator would suffer. Therefore, if such an advisory committee is formed and the grain producers have their representation, they will be able to put forward their point of view in that committee.

Ordinary grain is sold at about 53 or 55 paise a k.g., whereas these seeds are sold at the rate of Rs. 12 to 16 a k.g. Therefore, I would submit that it is necessary to give representation to the growers also. Otherwise, if only the certifying authority is there and the voice of the poor grower is not felt by Government in such a committee, then the growers' point of view would not be on record and would not be before Government.

I would, therefore, request the hon. Minister to accept this amendment which is a very wholesome and welcome amendment.

श्री तुलशीदास जाधव : आपने जो सेंट्रल कमेटी बनाई है यह अच्छा किया है। कई बार फूड मिनिस्टर साहब ने इस हाउस में कहा है कि खेती का जो प्रोग्राम है, यह जो खेती का काम है, यह स्टेट गवर्नमेंट के करने का है, सेंट्रल गवर्नमेंट का नहीं है, उस के करने का नहीं है। ऐसा नहीं होना चाहिए कि सेंट्रल गवर्नमेंट एक कमेटी बनाए और स्टेट लेबल पर कोई कमेटी न बनाई जाए। इस स्थिति में इस सारे काम को कौन कैरी आउट करेगा ? इसलिए स्टेट कमेटी की बहुत गर्ज है। श्री डी० एम० पाटिल ने अपने मिनट आफ़ डिसेंट में कहा है कि स्टेट लेवल पर ऐसी कमेटी की बहुत गर्ज है। ये सीड फार्म्ज कोई दिल्ली के आस-पास या दिल्ली के रास्ते पर नहीं है। जिस ताल्लुके, डिस्ट्रिक्ट और तहसील में सीड फार्म हैं, वहां पर ही यह कमेटी ज्यादा अच्छी तरह से काम कर सकेगी सरकार और मिनिस्टर साहब इस को प्रैस्टीज का इस्सू न बनायें। इस सदन के माननीय सदस्य, श्री विभूति मिश्र, श्री विश्वनाथ पाण्डेय और श्री बी० एस० पाटिल खेती के काम म बहुत दिलचस्पी लेते हैं। वे यहां पर काश्तकारों के लिए झगड़ते है और बोलते हैं। सरकार को उन की यह बात मान लेनी चाहिए और स्टेट लेवल पर कमेटी का निर्माण करना चाहिये। श्री कामत ने भी स्टेट लेबल पर कमेटी के निर्माण की मांग की है। मुझे आशा है कि मिनिस्टर साहब इस अमेंडमेंट को स्वीकार करेंगे।

श्री श्यामधर मिश्र : अध्यक्ष महोदय, मुझे खेद है कि मैं अपने को इस हालत में नहीं पा रहा हूं कि मैं इस अमेंडमेंट को स्वीकार करूं। इस का कारण यह नहीं है कि यह कोई प्रैस्टीज इस्सू है। मैंने अभी एक अमेंडमेंट को स्वीकार किया है और अगर मैं समझता कि इस अमेंडमेंट को स्वीकार करने से कुछ बन पड़ेगा, तो मैं जरूर इसको भी स्वीकार कर लेता। जैसाकि मैंने पहले भाषण में कहा है, नैशनल लेवल पर जो कमेटी मुकर्रर की जायेगी, उसका काम यह होगा कि वह सेंट्रल गवर्नमेंट और स्टेट गवर्नमेंट को एडवाइज करे और वह यह डेटरमिन करेगी कि कौनसी पर्टिकुलर वेरायटी आफ़ सीड को नैशनल सीड, या पर्टिकुलर स्टेट का सीड या पर्टिकुलर एरिया का सीड डिक्लेयर किया जाये। अगर सब स्टेट्स में भी कमेटीज कायम कर दी जायें, तो यह कमेटी एक सीड को निश्चित करेगी और स्टेट्स की सोलह कमेटीज दूसरे सीडज को निश्चित करेगी, जिस में डुप्लिकेशन होगा। इस से कनफिल्क्ट पैदा हो सकता है। हमने यह कह दिया है कि हर स्टेट में सीड लेबारेटरी होगी। हमने यह भी कह दिया है कि सर्टिफिकेशन एजेन्सी केन्द्र की नहीं होगी, बल्कि राज्य सरकारों की होगी। चूंकि इस कानून को स्टेट्स में कार्यान्वित किया जाता है, इसलिए उनकी वहां पर जरूरत है। एक केन्द्रित व्यवस्था हो, जिसमें राज्य सरकारों के लोग भी हों और वे सलाह दें और उसमें साइंटिस्ट्स और किसान भी हों। और वे सब मिल कर काम करें, वह

बात तो समझ में आ सकती है । लेकिन अगर सोलह सत्रह कमेटीज कहें कि के-68 अच्छा है और सेंट्रल कमेटी कहे कि के-67 अच्छा है, तो इस से किसान भ्रम में पड़ जायेगा यह प्रैस्टीज का इस्सू नहीं है । मैं समझता हूं कि इस अमेंडमेंट से कोई लाभ नहीं होगा ।

Mr. Speaker: Is the hon. Member pressing his amendment No. 12?

Shri Vishwa Nath Pandey: I seek leave of the House to withdraw it.

Amendment No. 12 was, by leave, withdrawn

Mr. Speaker: The question is:

"That clauses 4 to 6 stand part of the Bill."

The motion was adopted.

Clauses 4 to 6 were added to the Bill.

Clause 7—(*Regulation of sale of seeds of notified kinds of varieties*)

Shri Ranga: This is too drastic a clause.

"No person shall, himself or by any other person on his behalf carry on the business of selling, keeping for sale, offering to sell, bartering or otherwise supplying any seed of any notified kind or variety unless such seed is identifiable as to its kind or variety...'

"(d) he complies with such other requirements as may be prescribed."

They would be prescribed under section 6 I suppose. In one breath they say that they do not insist upon any licensing, but in another breath they say that nobody can carry on the business unless he is certified or licensed. What is it that they have in their mind? Do they want every trader to get himself certified?

I can understand that certain varities should be certified, and we have said so, but any trader should be free to sell or buy or barter or transport any of the certified varieties of seeds without having to get a certificate from the Government.

What is the object behind this particular clause? Why do they want to keep it here? He has got to comply with "such other requirements" with the result that he has got to satisfy them in regard to the container also:

"the container of such seed bears in the prescribed manner, the mark or label containing the correct particulars thereof specified under clause (b) of section 6;"

If every trader has got to satisfy all these coditions, it would mean he has got to spend so much money on establishment. clerical staff and all the rest of it, and also these containers. So much of investment he has got to put in, and he has got to run after and run round and round these officers in order to get their permission. Otherwise, how can he carry on his business?

I want to be assured that it would be easy and free for any trader anywhere in the country, whether he is a kisan or not, to deal in this particular trade in seeds without having to get any permission from anybody, without having to ask for any licence.

Secondly, why should they insist upon all these conditions? What is the special purpose? The Select Committee also has gone into it, and they made it even worse. See how comprehensive it is.

"Selling, keeping for sale...."

Keeping for sale means what? He makes up his mind, he is not a regular trader himself, he has got some grain with him which would be useful for seed purposes. At the time of harvest he is able to make use of whatever he wants for his own cultivation purposes, and the rest of it he wants to sell to a merchant. Then he

[Shri Ranga]

would be brought within the mischief of this clause.

Then, "offering to sell". Suppose he takes it to the bazaar in sacks not in the containers, in his cart and offers it. A policeman comes, or an inspector comes, and says: "What business have you? Where is your certificate?" Have they understood the full significance of this clause? Did they consider the practical difficulties of actual kisans themselves as well as the traders themselves? They seem to think the traders are criminals, and they want to deal with them in a criminal way.

Shri Sonavane: I have been pressing the point of fixation of price for these seeds. Nowhere in the Bill is such a provision made. Seeds would be sold at a whimsical or fanciful rate, without consideration of the cost of production being taken into consideration. Nowhere in the Bill is the rate prescribed even by rulemaking power. I would earnestly request the hon. Minister to introduce this. In sub-clause (d) under "such other requirements as may be prescribed", I request him to prescribe this, the price at which the seeds are to be sold. If he does that, I think he will be doing a good turn to the farmers who are actually the growers of the grain. Let him reply to this also because he did not reply to my point earlier. Let him reply as to how he would protect the interests of the poor growers against a heavy price or high price of the seeds that would be made available, irrespective of the cost of production.

Shri Shyam Dhar Misra: I may assure hon. Shri Ranga that we have not the least intention of insisting on the trader to take out a licence for selling; nor are the provisions like that. He should not go beyond what is contained here. The provision is that a trader should not offer for sale seeds of notified variety. It is not for all types of seeds or varieties. If anyone keeps a notified variety, it should conform to the minimum limits of germination and purity, etc. It is only then the provisions of the Bill would be applicable. Otherwise, he does not come under its purview.

This Bill is not intended to provide the rates for sale. We have a growing economy in the agricultural sector. We can not prescribe the methods and manners in which the rates of the improved seeds are determined. We are constantly at it. Even this year we came to know that certain varieties of seeds were being sold at higher rates and we reviewed the position. But quality seeds will necessarily mean more rates. Clause 7 (d) is not intended to determine the rates. All that is intended is that notified kind of variety of seed will be there and they should be of such quality and they should be in specified containers.

Mr. Speaker: The question is:

"That clause 7 stand part of the Bill."

The motion was adopted.

Clause 7 was added to the Bill.

Shri Ranga: Sir, In regard to clause 8, I have to make a few observations. The State Government or the Central Government has to appoint a certification agency and not a certification authority. All the traders have to go to some authority to have a certificate from them. The crux of the whole thing is this. Is it merely an agency appointed by the minister of food and agriculture at the State level? If so what sort of people are going to be appointed? How are they going to function? We know how the transport authorities function in the State level. We know how the sales tax officers have been functioning. Most of the time these people are merely agents of the political heads of their ministries and these people have been made to disagree one against the other, sometimes against their own better judgment just because the political authority dictates them to do so. In this case, it is not one or two people. Thousands and thousands of people from every district have to get

certificate from that particular authority and they will be at the mercy of this particular authority. Unless they satisfy that authority they could not get a certificate or selling, keeping or storing. It should not be an agency but an authority, an authority presided over by some officer who would be appointed for a particular tenure say, three years and once appointed, he should be independent of the botheration of the State Government.

It should be like that. Now, they have got a road transport authority; they have got the Khadi and Gramudyog body also. In most cases I can assure you that the Chairman of these bodies have been defeated ministers or MLAs or MPs. Anyhow, politicians who could not be otherwise provided for, have been rewarded in this manner. Even if such a wretched thing were to continue, the least bit of protection that can be taken is, once they are appointed, let them be made independent of the day-to-day policies, programmes and reactions of the State Governments. I am opposed to both; they should not be interfered with and influenced by the ministers concerned.

Secondl,y, they should not be politicians; they should not be defeated legislators or politicians; they should be quasi-judicial people, some retired district judges—

Shr K. C. Sharma (Sardhana): The Word "wretched" should be dropped; it is not in keeping with dignity.

Shri Ranga: If it is not wretched; than I say, bad people, undesirable people, corrupt people and so on. Anyhow, when some ministers themselves are being corrupt, what is the earthly use of his raising any objection to that word? Anyway, all that is irrelevant to my argument now. I am only concerned about these two things: that they should be independent authorities appointed, of course, in the first instance, by the Government and whosoever is appointed that way should not have been a politician but a non-politician and if possible, a retired distrct judge or a retired high court judge or anybody like that, for a period of three years. For these three years let not the Government interfere in his day-to-day activities. Otherwise, the power is likely to be misused and all those people who will be obliged to go and get the certificates will be turned into political instruments of the ruling party, whichevery it may be. The disease has become such an indemic thing in this country; whichever party may come into power would like to exploit the power once it is placed in its hands, and so, Parliament should be interested in ensuring the country against the misuse of power by these politicians. (*Interruption*). They have got it in their rule-making power; even if they were to get this passed, they could certainly incorporate this in the rule-making powers. I want the Government to consider this suggestion very carefully and replace the word "agents" with the word "authority". They can do it, though I do not have an amendment to that effect.

श्री तुलशीदास जाधव : अध्यक्ष महोदय, यह जो आठवां क्लाज है इसके अन्दर दिया है :

> "The State Government or the Central Government in consultation with the State Government may, by notification in the Official Gazette, establish a certification agency for the State to carry out the functions entrusted to the certification agency by or under this Act."

मेरा कहना यह है कि एजेंसी की क्या जरूरत है ? हर तहसील में एक सीड फार्म है, उसके अधिकारी रहते हैं, कर्मचारी रहते हैं, इन्चार्ज आफिसर्स रहते हैं. वह सर्टिफिकेट दे दें। वह सीड के बारे में सब जानते हैं। उनका सर्टिफिकेट तहसील में मिल जाय तो उसमें क्या हर्जा है ? यह एजेंसी ऐसी न हो कि उस एजेंसी में जो खुद सीड पैदा करने वाले ट्रेडर्स रहते हैं, जैसे पूना और बम्बई में हैं, वह ऐसे लोगों का, सीड ही सर्टिफाईड हो और

[श्री तुलशीदास जाधव]

दूसरों का न हो, दूसरों को सर्टिफिकेट न दिया जाय। ऐसी दिक्कत इसमें पैदा होने वाली है। इसलिये मेरा कहना है कि हर तहसील में जो सीड फार्म हैं, वहां जो काम करते हैं, उनको इसके बारे में पूरी जानकारी होगी कि कौनसी वैराइटी ऐसी है, तो उनका ही सर्टिफिकेट देना काफी होना चाहिए, उनके सर्टिफिकेट देने में कोई हर्जा नहीं है। कोई दूसरी एजेंसी इसके लिए बनाना ठीक नहीं है। दूसरे भाइयों ने भी कहा कि एजेंसी की जरूरत नहीं है सर्टिफिकेट देने के लिए। तहसील का जो आफिसर होता है वह कोई ऐसी बात करप्शन वगैरह की भी नहीं करेगा जैसी कि आशंका छोटे कर्मचारियों ग्रामसेवक वगैरह के लिए हो सकती है। इसलिए मेरा कहना ऐसा है कि तहसील में सीड फार्म के अधिकारी ही यह सर्टिफिकेट दे दें। इसके लिए दूसरी एजेंसी या आफिसर्स मुकर्रर करने की जरूरत नहीं है।

श्री विभूति मिश्र : यह जो सर्टिफिकेट एजेन्सी के बारे में कहा है, इसकी परिभाषा इस प्रकार है :

(3) "certification agency" means the certification agency established under section 8 or recognised under section 18;

अब सेक्शन 18 को देखा जाय—

18. The Central Government may, on the recommendation of the Committee and by notification in the Official Gazette, recognise any seed certification agency established in any foreign country, for the purposes of this Act.

बीज के लिये हम विदेशी आदमियों से सर्टिफिकेट एजेन्सी का काम लें, यह उचित नहीं है। हमारे देश का किसान आज से नहीं जन्म-जन्मान्तर से यह काम करता रहा है और कर सकता है। 15-20 वर्षों में स्वतन्त्रता के बाद इन विदेशी लोगों की राय से ही हम हिन्दुस्तान में काम चलाते रहे हैं, लेकिन उससे कितनी पैदावार बढ़ी ? जैसा रंगा साहब ने कहा है कि सर्टिफिकेट एजेन्सी किसी अथारिटी को मान लिया जाय, जैसे एग्रीकल्चर के डायरेक्टर हैं, ऐसे किसी आदमी को मान लिया जाये। लेकिन इस तरह से कोई एजेंसी बनाई जाये, जैसे टिकट खरीदने के लिये एजेंसी होती है, उस तरह की एजेंसी बना दी जाय तो उससे काम नहीं चलेगा, उस में न कोई एक्सपर्ट होगा। मिनिस्टर साहब को जरा आंख-खोल कर पढ़ना चाहिए, जो अफसरों ने बना कर दे दिया उसी को यहां ला कर रख दिया, यह उचित नहीं है, इसलिये एक एजेंसी की बजाय अथोरिटि को मानें, और वहां डाइरेक्टर शब्द जोड़ दें।

श्री श्यामधर मिश्र : इस बहस में माननीय सदस्यों ने दो-तीन बातें कही हैं। मैं सब से पहले तो यह बतलाना चाहता हूं कि यह आइडिया नहीं है कि इस प्रकार की एजेंसी में कोई पोलिटिशियन्ज या ज्यूडीशियल लोग आयेंगे। आइडिया केवल यह है कि हर राज्य में टेक्नीशियन्ज बैठें जो सीड के बारे में पूरी जांच कर के सर्टिफिकेट दें, उसमें प्योरिटी क्या है, कन्टेन्टस क्या हैं, जर्मिनेशन क्या है, जिनेटिक्स क्या हैं। इस काम में पोलिटिशियन्ज या ज्यूडिशियल लोग कुछ नहीं कर सकते, तो एक टेकनीकल बाडी होगी।

श्री त्यागी : क्या वे होल-टाइमर होंगे ?

श्री श्यामधर मिश्र : यह जरूरी नहीं है।

दूसरी बात यह है कि इस के कम्पोजीशन के बारे में रूल्ज स्पेसिफाई होंगे, हर स्टेट में किस तरह से कम्पोजीशन किया जाय, इसको

बिल विल में कैसे ला सकते थे। एक प्वाइन्ट और उठाया गया है कि स्टेट गवर्नमेंट और सेन्ट्रल गवर्नमेंट दोनों के लिए क्यों किया गया है। सेंन्टरल गवर्नमेंट भी नोटिफाई कर सकती है तथा स्टेट को सर्टिफिकेट एजेंसी भी कर सकती है। इन की आवश्यकता इसलिए पड़ी, यदि हर राज्य में सर्टिफिकेशन एजेंसी हो गई, तब तो सेन्ट्रल गवर्नमेंट को इस पावर को एक्सरसाइज करने की जरूरत नहीं पड़ेगी, लेकिन हो सकता है किन्ही राज्यों में ऐसी एजेंसी स्थापित न हो पायें या हो सकता है कि सैन्टरली एडमिनिस्टर्ड एरियाज में ऐसी व्यवस्था न हो, तो हमें अथॉरिटि होंगी कि एक जगह का दूसरी जगह एलोकेबिल हो सके, एक तरह से इस बारे में सेन्टर को रेसीड्यूरी अथॉरिटि होगी।

श्री रंगा का शायद यह इम्प्रेशन हो गया है कि सर्टिफिकेशन हर डीलर के लिये जरूरी है। आप इस के क्लाज 9 को पढ़ें :

9(1) Any person selling, keeping for sale, offering to sell, bartering or otherwise supplying any seed of any notified kind or variety may, if he desires to have such seed certified by the certification agency, apply to the certification agency for the grant of a certificate for the purpose.

इस से यह बिलकुल स्पष्ट है कि हर डीलर नोटिफाइड अथारिटी से सर्टिफाई करायें या न करायें, अगर वह यह समझता है कि सर्टिफाई कराने से उसकी बिक्री और ज्यादा बढ़ सकती है, जैसे क्वालिटि का एग-मार्क होता है, तो वह उसका कराये। सर्टिफाइड माल को खरीदते वक्त ग्राहक को उसकी क्वालिटी के बारे में विश्वास रहेगा, इस किसान को लाभ होगा तथा ट्रेडर को भी उस से लाभ ही होगा। उसकी बिक्री ज्यादा बढ़ सकेगी।

Shri Ranga: Is my hon. friend aware of the fact—I do not know whether he comes from Uttar Pradesh—that in U. P. one defeated M. L. A. has been appointed as the head of the milk authority getting Rs. 2000 a month, a car and all the rest of it. If you would look into clause 7 once again you will find that whoever gets a certificate under clause 9 alone can escape the mischief of clause 7, otherwise he cannot function. Therefore, he is obliged to get the certificate, and when he is obliged to get the certificate he necessarily comes under the mischief of clause 8 (*Interruption*).

Mr. Speaker: The question is:

"That clause 8 stand part of the Bill.".

Lok Sabha divided:

Division No. 30] **AYES** **[16.59 hrs.**

Achuthan, Shri
Alva, Shri A.S.
Alva, Shri Joachim
Arunachalam, Shri
Babunath Singh, Shri
Balmiki, Shri
Barupal, Shri P.L.
Basappa, Shri
Birendra Bahadur Singh, Shri
Chanda, Shrimati Jyotsna
Chaturvedi, Shri S.N.
Chaudhry, Shri Chandramani Lal
Chaudhuri, Shri Sachindra
Chavan, Shri Y.B.
Chavda, Shrimati Johraben
Daljit Singh, Shri
Das, Shri B.K.
Deo Bhanj, Shri P.C.
Deshmukh, Shri B.D.
Deshmukh, Shri Shivaji Rao S.
Dhuleshwar Meena, Shri
Dubey, Shri R.G.
Gandhi, Shri V.B.
Govind Das, Dr.
Gupta, Shri Badshah
Heda, Shri
Jadhav, Shri M.L.
Jadhav, Shri Tulsidas
Jamunadevi, Shrimati
Jedhe, Shri
Jena, Shri
Jyotishi, Shri J.P.
Khanna, Shri P.K.
Kinder Lal, Shri
Koujalgi, Shri H.V.
Kripa Shankar, Shri
Kureel, Shri B.N.
Lakshmikanthamma, Shrimati
Lalit Sen, Shri
Laxmi Bai, Shrimati
Mahadeo Prasad, Shri
Mahadeva Prasad, Dr.
Mahida, Shri Narendra Singh
Mahishi, Dr. Sarojini
Maimoona Sultan, Shrimati
Mali Mariyappa, Shri
Mallick, Shri Rama Chandra
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad

Maniyangadan, Shri
Masuriya Din, Shri
Mathur, Shri Harish Chandra
Mathur, Shri Shiv Charan
Mehrotra, Shri Braj Bihari
Mengi, Shri Gopal Datt
Menon, Shri Krishna
Minimata, Shrimati
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Misra, Shri Bibudhendra
Misra, Shri Shyam Dhar
Mohanty, Shri Gokulananda
Mohsin, Shri
Mukerjee, Shrimati Sharda
Muthiah, Shri
Naik, Shri Maheswar
Nigam, Shrimati Savitri
Niranjan Lal, Shri
Paliwal, Shri
Pandey, Shri R.S.
Pandey, Shri Vishwa Nath
Pant, Shri K.C.
Parashar, Shri
Patel, Shri Chhot
Patil, Shri, D.S.
Patil, Shri J.S.
Patil, Shri M.B.
Patil, Shri V.T.
Pattabhi Raman, Shri C.R.
Pratap Singh, Shri
Rai, Shrimati Sahodra Bai
Raju, Shri D.B.
Ram, Shri T.
Ram Sewak, Shri
Ram Swarup, Shri
Rane, Shri
Rao, Shri Jaganatha
Rao, Shri Krishnamoorthy
Rao, Shri Muthyal
Rao, Shri Ramapathi
Roy, Shri Bishwanath
Sadhu Ram, Shri
Saigal, Shri A.S.
Saraf, Shri Sham Lal
Sarma, Shri A. T.
Sharma, Shri D.C.
Shashi Ranjan, Shri
Shastri, Shri Ramanand
Sheo Narain, Shri
Singh, Shri S.T.
Sinha, Shrimati Ramdulari
Sinha, Shri Satya Narayan
Sivappraghassan, Shri Ku.
Snatak, Shri Nardeo
Sonavane, Shri
Sounadram Ramchandran, Shrimati
Subramanyam, Shri T.
Sumat Prasad, Shri
Thimmaiah, Shri
Thomas, Shri A.M.
Tiwary, Shri R.S.
Tula Ram, Shri
Tyagi, Shri
Uikey, Shri
Ulaka, Shri Ramachandra
Upadhayaya, Shri Shiva Dutt
Vaishya, Shri M.B.
Veerabasappa, Shri
Venkatasubbaiah, Shri P.
Verma, Shri K.K.
Virbhadra Singh Shri
Wadiwa, Shri
Wasnik, Shri Balkrishna

NOES

Bade Shri
Deo, Shri P.K.
Gokaran Prasad, Shri
Gupta, Shri Kashi Ram
Kachhavaiya, Shri Hukam Chand
Kandappan, Shri S.
Kapur Singh, Shri
Krishnapal Singh, Shri
Lakhan Das, Shri
Mohan Swarup, Shri
Ramabadran, Shri
Ranga, Shri
Seth, Shri Bishanchander
Swamy, Shri Sivamurthi

Mr. Speaker: The result of the division is: Ays 123; Nos. 14.

The motion was adopted.

17 hrs.

Mr. Speaker: The question is:

"That cause 9 stand part of the Bill.

The motion was adopted.

Clause 9 *was added to the Bill.*

Clause 10 *was added to the Bill.*

Clause 11.— (*Appeal*)

Shri Bibhuti Mishra: I beg to move.

Page 7, line 10,—

for "as expeditiously as possible" *substitute* "within a month". (6).

मैं यह चाहता हूं कि मंत्री जी इस बात को कबूल कर लें कि इस में जो **ऐज एक्स्पैडिशसली ऐज पासिबल**" के शब्द हैं उनकी जगह पर "**विदइन ए मन्थ**" कर दिया जाये। जो आदमी सर्टिफिकेशन के लिए जायेगा अगर उसके सर्टिफिकेशन में कोई गड़बड़ी होगी तो उसके मामले को खारिज कर दिया जायेगा। उसके बाद वह अपील में जायेगा। आपने देखा होगा कि 140 के लिये यह तय हुआ था कि 6 महीने में फैसला हो जायेगा। जब डा० काटजू होम मिनिस्टर तब उन्होंने इस बिल को रक्खा था लेकिन आज छः महीने के बजाये वर्षों लग जाते हैं। इस लिये सर्टिफिकेशन के लिये अगर कोई अपील में जाता है तो उसको सहूलियत हो। अगर 100, 50 मन बीज से डील करने वाला आदमी, वह बनिया हो या कोई भी हो, अपील में जायेगा तो कचहरी में दौड़ते दौड़ते मर जायेगा। इस लिये मैं चाहता हूं कि सरकार इस के लिये एक महीने का समय रख दे। अगर कोई आदमी अपील में जाये तो एक महीने में उसका फैसला हो जाये। अगर एक

महीने न रख कर के **"ऐज एक्स्पेडिशसली ऐज पासिबल"** रक्खेंगे तो वह बड़े वेग शब्द हैं। मैं यह व्यवस्था चाहता हूं जिस में कि बीज की फसल की तरक्की हो। इस सम्बन्ध में जो झगड़े हों उनका जल्दी से जल्दी फैसला कराने का इन्तजाम सरकार को करना चाहिए। इस में वेग शब्द न रक्खे जायें। यह गांधी जी को मानने वालों की सरकार है और गांधी जी के विचारों का आदर इस को करना चाहिये।

श्री श्यामधर मिश्र : श्रीमान यह सम्भव नहीं है कि मैं इस अमेन्डमेंट को स्वीकार करूं। इसमे इरादा तो यही है कि जल्दी की जाये, लेकिन यह एक टेकनिकल काम है। इसकी पूरा जांच पड़ताल करना होगा। हो सकता है कि कभी देर हो जाये और एक महीना बीत जाये लेकिन काम पूरा न हो पाये।

श्री विभूति मिश्र : मैंने अपाल के बारे में कहा है।

Mr. Speaker: I will now put amendment No. 6 to the vote of the House.

Amendment No. 6 was put and negatived.

Mr. Speaker: The question is:

"That clause 11 stand part of the Bill".

The motion was adopted.

Clause 11 was added to the Bill.

Clauses 12 and 13 were added to the Bill.

Shri Ranga: This clause authorises the Seed Inspector to "take samples of any seed of any notified kind or variety from any person selling such seed"; one can easily identify that. Then it says:

> "any person who is in the course of conveying, delivering or preparing to deliver such seed to a purchaser or a consignee;"

It is just like the Preventive Detention Act or the Code of Criminal Procedure. It is too drastic and it is likely to be abused and it is calculated to create trouble for any number of people who are innocent. The term is "any person who is in the course of conveying". Suppose a bullock cart driver or lorry driver is engaged for transporting grain. It is very difficult to distinguish the seed from the ordinary grain, whether it is groundnut or any other crop, even if it contained in the so-called "containers". What sort of containers are they? When I asked him about it, he said "Oh! they would be something special."

Shri Shyam Dhar Misra: This is defined.

Shri Ranga: Afterwards he said that they may be sacks.

Shri Shyam Dhar Misra: I thought, he has read the Bill.

Shri Ranga: I have read the Bill. If I had not read it, do you think I would have been able to tackle you as I have done today?

What happens? He is carrying these things. This gentleman comes and says, "I am going to take a sample out of this." Just think of the fate of that man, the lorry driver, conductor or the bullock cart driver. At this rate anybody can be harassed and troubled. In order to get out of this trouble an innocent man will have to shell out Rs. 5 or Rs. 10. That is the real danger in this.

I do not take any objection to any person selling such seed being tackled. A purchaser also will be brought within the mischief of this. A consignee also will be brought within its mischief after delivery of such seed to him. If he imported this thing knowingly, though it is a certified variety but if it is not properly certified, so far as his own possession is concerned, he would be brought within the mischief of it. I am not quarrelling

[Shri Ranga]

with that at all. I am only quarrelling with sub-clause (ii), which says:—

"any person, who is in the course of conveying, delivering or preparing to deliver."

So much of it is dependent upon the subjective attitude of the Seed Inspector. There can be no appeal against this because if the aggrieved person were to go to the court and were to complain that he has been unnecessarily harassed, this man would simply go and say, "I had information and had reason to believe that this man was carrying uncertified commodity or seed; therefore, I had gone and demanded this sample."

Then, there is a bigger complaint that I have. When this man takes any sample and sends it to the seed analyst, where is the guarantee that he is sending just that part of the seed which he has collected from that particular man? In order to trouble this man, would it not be possible for him to substitute it by something else and get him into trouble? I am prepared to go into all this trouble and put up with it provided you do not trouble people who, on their way from one place to another, are conveying their own foodgrains from one place to another. They are the people who are going to be troubled because it is said here:—

"any person, who is in the course of conveying, delivering or preparing to deliver such seed to a purchaser or a consignee:".

The purchaser says, "I am not a purchaser. The consignee, of course, cannot escape because there may be bills of lading or railway receipts; but the purchaser can say that he is not a purchaser. The conveyor can say that he did not know the stuff he was carrying. Therefore, these people are likely to be subjected to any kind of harassment.

So, I would like to suggest to the hon. Minister if he would be good enough to withdraw this part of it, to delete it, namely, sub-clause (ii). If he deletes it, I am prepared to swallow the rest of the clause, however unpalatable it may be.

Shri Tyagi: Professor Ranga's argument deserves consideration.

Shri K. K. Verma (Sultanpur): Mr. Speaker, Sir, so far as clause 14 is concerned, it is a very simple clause. It simply authorises the Seed Inspector to take samples only. There is nothing in this clause which admits of any mischief. Professor Ranga probabaly did not go further. If he had seen sub-clause (4), he would have found that it has been provided there:—

"Where the Seed Inspector takes any action under clause (a) of sub-section (1), he shall, as far as possible, call not less than two persons to be present at the time when such action is taken and take their signatures on a memorandum to be prepared in the prescribed form and manner."

Whenever any such sample is taken, it is usually sealed before two reliable persons and sub-clause (4) has also provided, as I read out, that a memorandum will be prepared and two reliable persons will be signatories to that memorandum. So, if this power is not given, then, of course, we cannot be assured of the sale of any notified kind or variety. It does not apply to any seed that is being carried. It applies only to taking samples of any notified kind or variety. So, we have to ensure that it is of notified kind or variety and it is a genuine one at every stage. I do not think Mr. Ranga's apprehensions are justified.

Shri Shyam Dhar Misra: Without these provisions in clause 14, the provisions of the Bill as such cannot be really successfully implemented because under clause 15, as Mr. Verma said, a detailed procedure has been

laid down. The idea is to take samples only and not only one sample but three samples and, if necessary, to be paid for the person from whom the sample is taken. If the Seed Inspector has no authority to take samples, then what is the use of having the Seed Inspector? The clause relating to the Seed Inspector should have been done away with.

Shri Ranga: I am objecting to only one item there, that is, (a)(ii).

Shri Tyagi: Shall we take it that the conveyor will not be prosecuted or penalised if the seed is adulterated? Is it only a compulsion to keep some sample? Is that all?

Shri Shyam Dhar Misra: It is not the conveyor who can be penalised. It is the person who is selling, whose sample will be taken either from him or from the conveyor, who will be penalised.

Shri Ranga: You say, "If any person contravens any provision of this Act or any rule made thereunder;".

Mr. Speaker: The question is:

"That clause 14 stand part of the Bill".

The motion was adopted.

Clause 14 *was added to the Bill*

Clauses 15 *to* 18 *were added to the Bill*

Clause 19— (*Penalty*)

Shri Ranga: Here, punishment are provided. It says:

"If any **person**—

(a) contravenes any provision of this Act or any rule made thereunder; or

(b) prevents a Seed Inspector from taking sample under this Act;".

This is the reason why I took objection to the earlier clause but my hon. friend would not see the wisdom of it.

Any ordinary conveyor of the seed would be accosted by the Seed Inspector and he gets angry and feels that there is injustice and, therefore, he says, "I am not going to allow any sample to be taken from my load. When I reach the destination you may take it from the man who is going to take charge of it." Now, that man also will be brought within the mischief of it. That is the reason why I raised an objection to the earlier clause. Then, what is provided is that for the first offence, there may be fine which may extend to Rs. 500. I consider this sum to be too high.

Shri Tyagi: That is only if he resists.

Shri Ranga: You will see hundreds of people will have to resist and they will resist because here is this man who will demand, "I want Rs. 10. Give it to me." That man has not got it and he does not allow the sample to be taken and he gets frightened and he does not know what will be the consequences. Then, your officer who is a 'highty-mighty' man gets annoyed and charge-sheets that man and he will get into trouble and will be fined for Rs. 500.

Shri D. C. Sharma (Gurdaspur): All these are hypothetical cases.

Shri Ranga: When my hon. friend admitted a student for B.A., he was having the hope that that boy would be good enough in B.A. That is also hypothetical.

Mr. Speaker: Both are professors. I cannot intervene.

Shri Ranga: You happen o be a judge. Therefore, you can perform your functions.

Shri D. C. Sharma: One is an Acharya and the other is a Professor.

Shri Ranga: Therefore, I say that this punishment of Rs. 5 imposing a fine of Rs. 500 is too much.

[Shri Ranga]

Then the second one is:

"in the event of such person having been previously convicted of an offence under this section, with imprisonment for a term which may extend to six months...."

That is also too much. Then, as if that is not enough,

"....or with fine which may extend to one thousand rupees, or with both."

These people seem to be very keen in punishing people. First of all they have no faith in our people and then, they are too keen to punish everybody as soon as he comes within the four corners of this law and when they get him, they are not satisfied with a nominal punishment or a simple punishment and so they have these—a fine of Rs. 500 and then Rs. 1000, then six months' imprisonment and then 'both'.

Would it not be possible for my hon. friend at least at this stage to try and resign from his criminal approach to this agricultural problem and reduce these things First of all, why do you want this "with both"? That is what I object to. Then comes this fine of Rs. 500. Should he not be willing to reduce it to Rs. 250? Even a sum of Rs. 250 is too much. Let them show whether they really have any kind of a regard at all for any criticism.

Shri Narendra Singh Mahida: There are two amendments here. One is increasing the fine from Rs. 500 to Rs. 1000....

Mr. Speaker: Which amendment does he refer to.?

Shri Narendra Singh Mahida: I am talking about amendment No. 7. That is by Mr. Yashpal Singh.

Mr. Speaker: That has not been moved.

श्री तुलशीदास जाधव : ग्राप ने इसके ग्रन्दर पांच सौ रुपया जुर्माना ग्रौर छ: महीने की कैद की सजा रखी है ग्रौर ग्रगर दुबारा कोई ग्रपराध करता है तो एक हजार रुपया ग्राप ने रखा है । ऐसा मालूम होता है कि इतना भारी जुर्माना रखने का ध्येय यह है कि सीड का जो कारोबार करते हैं, वे मर्चेंट्स ही करते हैं, ट्रेडर ही करते हैं । यदि वही करते होते तो यह शिक्षा ठीक थी । लेकिन काश्तकार भी सीड उगाते हैं । काश्तकारों द्वारा पैदा किया गया सीड ही काफी नहीं होता है इस वास्ते व्यापारी भी सीड को बेचते हैं । ग्रगर व्यापारी ही सीड पैदा करें ग्रौर बेचें तो काम नहीं चल सकता है । जब तक काश्तकार, जो ग्रच्छे काश्तकार हैं, वे भी सीड ग्रच्छा पैदा नहीं करेंगे तब तक हमारी जो सीड की जरूरत है वह पूरी नहीं हो सकेगी । जो काश्तकार सीड पैदा करते हैं वे दो सौ या चार सौ एकड़ में नहीं करते हैं । एक दो एकड़ में या एक दो बीघे में ही वे इसको उगाते हैं । ये गरीब काश्तकार होते हैं । इनके लिए जो ग्राप ने शिक्षा रखी है वह बहुत ग्रधिक है । दूध में मिलावट करने वाले जो हैं उनके लिए जो शिक्षा रखी है उनसे भी ज्यादा शिक्षा ग्राप ने इस में रखी है । मैं कहूंगा कि पांच सौ रुपये या एक हजार रुपये ग्रौर छ: महीने की सजा ग्राप क्यों रखते हैं ? यह उचित नहीं है ।

श्री श्यामधर मिश्र : श्रीमन, इस पैनेल्टी क्लाज 19 में जो कुछ कहा गया है, उसका यह मतलब है कि मैक्सिमम सेन्टेन्स क्या हो सकता है । फ़र्स्ट ग्राफ़ेन्स के लिए पांच सौ रुपये का जुर्माना मैक्सिमम है ।

Shri Ranga: Why not put it at Rs. 250?

श्री श्यामधर मिश्र : मिनिमम तो कोर्ट को डिसाइड करना होगा हर केस के मैरिटस को देख कर । सब्सिक्वेंट ग्राफ़ेंसिज के लिए यह कहा गया

"with imprisonment for a term which may extend to six months

or with fine which may extend to one thousand rupees or with both.".

हमेशा ग्रेविटी 'आफ़ दि आफ़ेंस और मेरिट्स् आफ़ दि केस के आधार पर कोर्ट को सेन्टेन्स के बारे में डिसाइड करना होता है। मैं समझता हूं कि श्री रंगा ला को मुझ से ज्यादा जानते हैं। ऐसी दफ़ायें इस तरह के प्राविजन्ज में रखी जाती हैं। हम कोर्ट को बाइन्ड नहीं करना चाहते कि वे ऐसा करें, वैसा करें। यह केवल अधिकार देने की बात है।

जो केरियर्ज सैम्पल को या सामान को ले जायेंगे उनको सब्स्टेंटिव आफ़ेंस पर सजा नहीं होगी, बल्कि अगर वे सैम्पल देने से प्रिवेंट करते हैं या सैम्पल नहीं देते हैं, तब उस पर सजा हो सकती है। मैं पहले ही कह चुका हूं कि इस डर का कोई बुनियाद नहीं है कि केरियर्ज को सजा हो जायेगी। माननीय सदस्य, श्री जाधव, ने कहा है कि एक या दो एकड़ वाले किसान पर यह व्यवस्था लागू होगी। मैं ने पहले भी कहा है कि यह व्यवस्था उन छोटे किसानों पर लागू नहीं होगी, जो सीड बनाते हैं और दूसरे किसान को उत्पादन के लिए देते हैं। लेकिन अगर कोई किसान ट्रेडर हो जाता है, ट्रेड करता है, तो आबवियसली, उस पर यह व्यवस्था लागू होगी।

Mr. Speaker: The question is:

"That clause 19 stand part of the Bill".

Let the Lobby be cleared—

Now, the Lobby has been cleared. I shall put the question again....

Shri Ranga: I am not pressing for division.

Mr. Speaker: The question is:

"That clause 19 stand part of the Bill".

The motion was adopted.

Clause 19 was added to the Bill.

Clauses 20 to 24 were added to the Bill.

Clause 25— (*Power to make rules*)

Shri Ranga: A number of points have been made by us and some assurances were given in regard to a few only, that is, in regard to the personnel of the Committee they are going to have. I would like the Minister, who was unwilling on the floor of the House today to agree to many of our amendments, to consider again the detailed suggestions we have made, especially in regard to the authority I have suggested and try and accommodate as much of our approach as possible, when Government formulate the rules so that at least some of the mischief this Bill when passed into an Act is capable of causing can be minimised and safeguards provided against misuse of power that they may give to the certifying authority or agency. So I hope the Minister would be wililng to give us some assurance so that we know that he will give careful and favourable consideration to the suggestions we have made and see that in the exercise of this power viewpoints we have put forward are accommodated.

श्री विभूति मिश्र : अध्यक्ष महोदय, इस बिल को इस तरह जल्दी में पास कर के अगले प्रस्ताव को लेने का प्रयत्न नहीं करना चाहिए। अगर हम ठीक तरह से सीड पैदा नहीं करेंगे, तो गायें खायेंगी क्या? पहले पैदा तो करने दीजिये।

अध्यक्ष महोदय : कीजिये।

श्री विभूति मिश्र : मैं मंत्री महोदय से यह कहना चाहता हूं कि रूल्ज ऐसे बनाये जायें, जिससे किसानों को असुविधा, परेशानी और नुकसान न हो। जो किसान पांच दस मन या पचास मन बीज रखता है और उस में

[श्री विभूति मिश्र]

से कुछ बेचना चाहता है, अगर वह बीज को सर्टिफ़ाई कराने के लिए जाता है, तो वह ट्रेडर की गिनती में हो जायेगा और इंस्पैक्टर उस को हैरास करेगा । इससे काश्तकारों को फायदे के बजाये नुक्सान होगा । क्लाज 25 में कहा गया है कि सीड एनेलिस्टस और सीड इंस्पेक्टर्ज की क्वालिफ़िकेशाज के बारे में भी रूल्ज बनाये जायेंगे । मैं निवेदन करना चाहता हूं कि इन पोस्टस पर ऊंचे तबके के लोगों को खूब छान बीन कर के रखना चाहिए, जो कि गोल माल न करें । आप जानते है कि गवर्नमेंट के विभिन्न विभागों में जितने भी इंस्पक्टर्ज हैं, जैसे हैल्थ इंस्पैक्टर आदि, वे खानेप्पाने के मामले में बहुत आगे हैं । उनके कारण लोगों को बहुत परेशानी और नुक्सान होता है और सरकार अनपापूलर होती है । इस कानून के सम्बन्ध में किसानों से डील करना पड़ेगा, जिन की तादाद देश में अस्सी फ़ीसदी है । इसलिए मैं मंत्री महोदय से कहूंगा कि वह रूल्ज बनाने के सम्बन्ध में पूरी हुशियारी से काम लें ।

श्री तुलसीदास जाधव : क्लाज 21 में कहा गया है कि अगर कोई आफ़ेन्स किसी कम्पनी के द्वारा होता है, तो उस समय जो व्यक्ति कम्पनी का इंचार्ज था या जो कम्पनी के बिजिनेस के कन्डक्ट के लिए जिम्मेदार था, अगर वह यह साबित कर देता है कि वह आफ़ेन्स बग़ैर उसके नालेज के कमिट किया गया था और उसने उस आफ़ेंस के कमीशन को रोकने के लिए पूरी सतर्कता से काम लिया था, तो उसको कोई पनिशमेंट नहीं होगी । अगर कोई व्यक्ति कहता है कि कम्पनी द्वारा किया गया कोई जुर्म उसकी जानकारी के बग़ैर हुआ था, तो उसको छोड़ दिया जायेगा । लेकिन इसकी तुलना में काश्तकार के लिए ऐसी कोई व्यवस्था नहीं की गई है । आखिर यह कानून कोई बड़े काश्तकारों के लिए ही नहीं है । यह कानून सब काश्तकारों के लिए है । काश्तकार के लिए यहां कोई क्लाज नहीं है और कम्पनी करती है तो उसेके बगैर नालेज के हुआ तो उस को छोड़ देते हैं । मेरी समझ में नहीं आता कि वह छोटे लोगों के लिए ऐसा कानून नहीं बनता, बड़े लोगों के लिए ही बनता है । तो रूल बनाते वक्त में कम से से कम ऐसा जरूर करें । ऐसा न हो कि काश्तकार की नालेज के बगैर उसका भाई, उसकी औरत या उसका लड़का बेचे तो काश्तकार को मालूम न होते हुए भी उसको सजा हो जाये । इसमें काश्तकार को इससे बचाने के लिए कोई क्लाज नहीं है । बड़े बड़े लोग टाटा बिरला से ऐसा हो जाए तो उनको तो छूट है लेकिन काश्तकार के लिए नहीं है । इसीलिए मेरा कहना है, 21वां क्लाज तो पास हो गया लेकिन रूल बनाते वक्त इस बात का ध्यान रखें । ऐसी चीज न हो कि गरीबों के ऊपर अन्याय हो । यह मेरा कहना है ।

श्री श्यामधर मिश्र : मैं सदन को विश्वास दिलाना चाहता हूं कि जो रूल्ज बनाये जायेंगे जैसे श्री रंगा ने, मिश्र जी और जाधव जी ने कहा, उन तमाम बातों का उसमें हम ख्याल रखेंगे क्योंकि यह बिल किसानों के फायदे के लिए है । अगर कोई नुक्सान इससे हो जाय तो विधेयक कोई मानी नहीं रखता है । हम इन तमाम बातों का ख्याल रखेंगे और जिस तरह से रूल बनाने में किसानों का लाभ होगा, उसी तरह से हम इसको बनायेंगे ।

एक बात माननीय जाधव जी ने कही कि कम्पनियों के डाइरेक्टर्स के लिए क्यों यह रखा है कि उनका गिल्टी इन्टेंट मालूम हो तब उनको सजा हो ? लेकिन यह तो आर्डिनरी जूरिस्प्रूडेंस की बात है, जब तक कि गिल्टी इन्टेन्ट साबित न हो, तब तक आप कैसे करेंगे ? तो इस को यह डिनाई करना कि कोई केवल कम्पनी का डाईरेक्टर है इसलिए उसको रेस्पासिबिलिटी

कान्स्ट्रक्टिव लायबिलिटी हो गई, ठीक नहीं है। इसलिए उस को एक मौका दिया जाता है। अगर उसका क्रिमिनल इन्टेन्ट साबित हो जाता है तो उस को पनिशमेंट होगा।

श्री तुलशीदास जाधव : वहो काश्तकार के लिए रखिए न।

Mr. Speaker: The question is:

"That clause 25 stand part of the Bill."

The motion was adopted.

Clause 25 was added to the Bill.

Mr. Speaker: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri Shyam Dhar Misra: I beg to move:

"That the Bill, as amend ed, be passed."

Mr. Speaker: Motion moved:

"That the Bill, as amentd, be passed."

As the House is aware, the Seeds Bill, 1964, was passed by Rajya Sabha on the 18th November, 1964. It was transmitted to Lok Sabha on the 23rd November, 1964. Lok Sabha referred the Bill to a Select Committee on the 15th February, 1966. The Select Committee presented its Report on the 4th November, 1966. The Select Committee has made changes in the Enacting Formula and Clauses 1 to 14, 17, 18, 20, 21, 22, 23, 27 and 28. The amendments now finally made by Lok Sabha to the Bill, as passed by Rajya Sabha, are as follows:

Amendments made by Lok Sabha to the Seeds Bill, 1964, as passed by Rajya Sabha

Sl. No.	Text of Amendments	Clause No
1.	Page 1, line 1,— *for* "Fifteenth" *substitute* "Seventeenth"	Enacting Formula
2.	Page 1, Line 3, – *for* "1964" *substitute* "1966"	1
3.	Page 1, lines 4 and 5,— *omit* "except the State of Jammu and Kashmir"	1
4.	Page 1,— *omit* lines 12 and 13	
5.	Page 1, line 15—, *after* "established" *insert*— "or declared as such"	
6.	Page 1, line 17,— *after* "section 8" *add*— "or recognised under section 18"	2

S. No.	Text of Amendments	Clause No.
7.	Page 1,— *omit* lines 18 and 19.'	2
8.	Page 2,— *for* lines 6 and 7, *substitute*— "(8) 'export' means taking out of India to a place outside India,"	2
9.	Page 2,— *omit* lines 8 to 11.	2
10.	Page 2,— *for* lines 12 and 13, *substitute*— '(11) "import" means bringing into India from a place outside India;'	2
11.	Page 2, line 14,— *omit* ",in relation to a notified seed,"	2
12.	Page 2, line 17,— *for* "rice" *substitute* "paddy"	2
13.	Page 2,— *omit* lines 18 and 19.	2
14.	Page 2,— *for* lines 20 and 21, *substitute*— '(14) "notified kind or variety" in relation to any seed means any kind or variety thereof notified under section 5;'	2
15.	Page 2,— *omit* lines 24 and 25.	2
16.	Page 2, line 26,— *after* "classes of seeds" *insert*— "used for sowing or planting"	2
17.	Page 2, lines 31 and 32,— *after* "cuttings" *insert*— "all types of grafts"	2
18.	Page 2, line 41,— *after* "established" *insert*— "or declared as such"	2
19.	Page 3,— *for* lines 13 to 30, *substitute*— "(ii) eight persons to be nominated by the Central Government to represent such interests as that Government thinks fit of whom not less than two persons shall be representatives of growers of seed; (iii) one person to be nominated by the Government of each of the States."	3

Sl. No.	Text of Amendments	Clause No.
20.	Page 3, line 33,— *for* "one year" *substitute* "two years"	3
21.	Page 4, line 14,— *after* "Central Seed Laboratory" *insert*— "or declare any seed laboratory as the Central Seed Laboratory"	4
22.	Page 4, line 15,— *for* "that" *substitute* "the Central Seed"	4
23.	Page 4, line 17,— *for* "a State Seed Laboratory" *substitute*— "one or more State Seed Laboratories or declare any seed laboratory as a State Seed Laboratory"	4
24.	Page 4, lines 17 and 18,— *for* "notified seeds" *substitute*— "seeds of any notified kind or variety"	4
25.	Page 4,— *for* clause 5, *substitute* — "Power to notify kinds or varieties of seeds. 5. If the Central Government, after consultation with the Committee, is of opinion that it is necessary or expedient to regulate the quality of seed of any kind or variety to be sold for purposes of agriculture, it may, by notification in the Official Gazette declare such kind or variety to be a notified kind or variety for the purposes of this Act and different kinds or varieties may be notified for different States or for different areas thereof."	5
26.	Page 4,— *omit* clause 6.	6
27.	Page 4, line 36,— *for* "notified seed" *substitute*— "seed of any notified kind or variety"	7
28.	Page 5,— *omit* lines 1 to 7.	7
29.	Page 5,— *omit* clause 8.	8
30.	Page 5,— *for* clause 9, *substitute* — "Regulation of sale of seeds of notified kinds or varieties. 9. No person shall, himself or by any other person on his behalf, carry on the business of selling, keeping for sale, offering to sell, bartering or otherwise supplying any seed of any notified kind or variety, unless— (a) such seed is identifiable as to its kind or variety; (b) such seed conforms to the minimum limits of germination and purity specified under clause (a) of section 7;	9

S.No.	Text of Amendments	Clause No.

(c) the container of such seed bears in the prescribed manner, the mark or label containing the correct particulars thereof, specified under clause (b) of section 7; and

(d) he complies with such other requirements as may be prescribed."

31. Pages 5 and 6,— 10

for clause 10, *substitute*—

"Certification agency.

10. The State Government or the Central Government in consultation with the State Government may, by notification in the Official Gazette, establish a certification agency for the State to carry out the functions entrusted to the certification agency by or under this Act.".

32. Page 6,— 11

omit clause 11.

33. Page 6,—

for clause 12, *substitute*—

"Grant of certificate by certification agency.

12. (1) Any person selling, keeping for sale, offering to sell, bartering or otherwise supplying any seed of any notified kind or variety may, if he desires to have such seed certified by the certification agency, apply to the certification agency for the grant of a certificate for the purpose.

(2) Every application under sub-section (1) shall be made in such form, shall contain such particulars and shall be accompanied by such fees as may be prescribed.

(3) On receipt of any such application for the grant of a certificate, the certification agency may, after such inquiry as it thinks fit and after satisfying itself that the seed to which the application relates conforms to the minimum limits of germination and purity specified for that seed under clause (a) of section 7, grant a certificate in such form and on such conditions as may be prescribed."

34. Pages 6 and 7,— 13

for clause 13, *substitute*—

"Revocation of certificate.

13. If the certification agency is satisfied, either on a reference made to it in this behalf or otherwise, that—

(a) the certificate granted by it under section 12 has been obtained by misrepresentation as to an essential fact; or

(b) the holder of the certificate has, without reasonable cause, failed to comply with the conditions subject to which the certificate has been granted or has contravened any of the provisions of this Act or the rules made thereunder,

S. No.	Text of Amendments	Clause No.

then, without prejudice to any other penalty to which the holder of, the certificate may be liable under this Act, the certification agency may, after giving the holder of the certificate an opportunity of showing cause, revoke the certificate."

35. Page 7, lines 5 and 6,—
omit "a licensing officer or"

36. Page 7, line 6,- 14
omit "section 11 or" 14

37. Page 7, line 33,—
for "notified seed" ***substitute***—
"seed of any notified kind or variety" 17

38. Page 8, lines 7, 8 and 11,—
omit "notified"

39. Page 8 line 20,— 17
for "notified seed" ***substitute***—
"seed of any notified kind or variety"

40. Page 8, line 25,— 17
for "notified seed" ***substitute***—
"seed of any notified kind or variety"

41. Page 8, line 26,— 17
for "notified" ***substitute*** "such"

42. Page 9, line 2,— 18
for "notified seed" ***substitute***—
"seed of any notified kind or variety"

43. Page 9, line 9,— 18
for "notified seed" ***substitute***—
"seed of any notfied kind or variety"

44. Page 9, lines 31, 32, 35 and 36,— 18
omit "notified"

45. Page 10, line 3,— 18
omit "notified"

46. Page 10,— 20
for cluase 20, ***substitute***—

"Restriction on export, and import of seeds of notified kinds or varieties.

20. No person shall, for the purpose of sowing or planting by any person (including himself), export or import or cause to be exported or imported any seed of any notified kind or variety, unless—

it conforms to the minimum limits of germination and purity specified for that seed under clause (a) of section 7; and

S. No.	Text of Amendments	Clause No.
	(b) its container bears, in the prescribed manner, the mark or label with the correct particulars thereof specified for that seed under clause (b) of section 7."	
47.	Page 11,— *for* clause 21, *substitute*— "Recognition of seed certification agencies of foreign countries. 21. The Central Government may, on the recommendation of the Committee and by notification in the official Gazette, recognise any seed certification agency established in any foreign country, for the purposes of this Act."	21
48.	Page 11,— *for* lines 19 to 21, *substitute*— "(i) for the first offence with fine which may extend to five hundred rupees; and"	22
49.	Page 11, line 28,— *omit* "notified"	23
50.	Page 12,— *for* clause 27, *substitute*— "Exemption. 27. Nothing in this Act Shall apply to any seed of any notified kind or variety grown by a person and sold or delivered by him on his own premises direct to another person for being used by that person for the purpose of sowing or planting."	27
51.	Page 13,— *omit* lines 1 to 3.	28
52.	Page 13,— *for* lines 5 to 7, *substitute*— "(e) the manner of marking or labelling the container of seed of any notified kind or variety under clause (c) of section 9 and under clause (b) of section 20; (ee) the requirements which may be complied with by a person carrying on the business referred to in section 9;"	28
53.	Page 13,— *Omit* lines 8 to 13.	28
54.	Page 13,— *for* lines 14 to 17 *Substitute*— "(f) the form of application for the grant of a certificate under section 12, the particulars it may contain, the fees which should accompany it, the form of the certificate and the conditions subject to which the certificate may be granted;"	28
55.	Page 13,— *omit* lines 18 and 19.	28
56.	Page 13,— *omit* line 33.	28
57.	Page 13, lines 34 and 35,— *for* "by a dealer in notified seeds" *substitute*— "by a person carrying on the busineess referred to in section 9"	28
58.	Renumber clauses, sub-clauses and parts of clauses.	

श्री विभूति मिश्र : मुझे यह बात कहनी है कि जब सरकार इस सम्बन्ध में रूल बनाये तो इसमें यह किसानों के हित में एक क्लाज है क्लाज 24 जिसमें लिखा है :

"Nothing in this Act shall apply to any seed of any notified kind or variety grown by a person and sold or delivered by him on his own premises direct to another person for being used by that person for the purpose of sowing or planting.".

अध्यक्ष महोदय, आप वकील हैं और जज भी रह चुके है....

अध्यक्ष महोदय : वह बात बहुत पुरानी हो गई ।

श्री विभति मिश्र : बात यह है कि पुरानी हो गई लेकिन अब आप बनाने वाले भी तो हो गए । काम में भी लाये और अब बनाने वालों में भी चले आये । तो दोनों का आप को अनुभव है । इसलिए मैं यह कहना चाहता हूं कि इस क्लाज 24 को सरकार को रूल बनाते वक्त पूरा साफ करना चाहिए । अगर कोई ऐसी बात रह गई तो किसान का फायदे के बजाय नुकसान हो हो जायेगा क्योंकि सर्टिफाई करने वाली ऐजेंसी है, उधर इंसपैक्टर्स हैं और बीज को किसान कहीं दूसरी जगह ले जाय, दूसरी जगह बेचे उस पर पाबन्दी है तो इससे किसानों का क्या हित होने वाला है ? इसलिए मैं चाहता हूं कि मन्त्री जी रूल बनाते वक्त 24 क्लाज के संबन्ध में स्पष्ट रूप से रूल बनावें ताकि किसानों को कोई नुकसान न होने पाये ।

Shri Shyam Dhar Misra: Sir, I have already said that we will bear all this in mind and see that the rules are so framed.

Mr. Speaker: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

17.36 hrs.

STATEMENT *RE.* GOVERNMENT APPROACH TO STUDENT PROBLEMS AND DETAINED POLITICAL WORKERS

The Minister of Home Affairs (Shri Y. B. Chavan): In a statement that I made in this House on 16th November last I indicated our general approach towards the problems of students and made an appeal to them for a cooperative and constructive attitude. Our future hopes are centred in the youth and we are most anxious to do all that is possible with our resources to provide them congenial conditions in which they can fully develop their potentialities and equip themselves for the tasks that lie ahead. This is the general perspective in which we would like to approach all matters concerning students. I have already asked for from the States information about students who are in preventive detention or in prison following conviction or in custody in connection with pending criminal cases. As soon as the information is received I shall consult the Chief Ministers concerned. Our general approach in this matter is that where action has been taken for breaches of the law not involving violence, the cases should be reviewed in a sympathetic and liberal spirit. The same approach should be adopted in cases of preventive detention. I am sure the House will agree with me that where violence is involved, Government owe it to the society to be firm and to enforce the law.

About political leaders and workers detained under the Preventive Detention Act, may I say at the outset that I do not want anybody to be kept in preventive detention a day longer than is manifestly necessary for the maintenance of peace and order. We are anxious that the General Election should be held in completely free atmosphere and in as normal conditions as possible. I would not only like all actions of Government to be informed by this

[Shri Y. B. Chavan]

spirit but also to appear to be so informed. I shall take an early opportunity to consult the Chief Ministers and I am confident that they will be willing to review cases of preventive detention in the spirit I have just mentioned.

I hope that the House will appreciate that the implementation of the policy I have stated requires the co-operation of the various political parties. If it is necessary for Government to act with utmost restraint it is equally necessary for all political parties to do all that lies in their power to maintain peaceful conditions. All of us who have the interest of our democracy and free institutions at heart have to cooperate in ensuring that the next General Election is held in a free and peaceful atmosphere.

Some hon. Members *rose*—

Mr. Speaker: I do not think I should allow any questions now.

Shri S. M. Banerjee (Kanpur): I want one clarification. I have also written to you.

Mr. Speaker: We will take up the next business.

Shri Tyagi (Dehra Dun): The next Bill may not be taken into consideration. We are anxious—I can speak on behalf of my party—that the other motion on the ban of cow slaughter may be taken up. I would like the Government to announce their policy. Quite a lot of tension has been created in the country.... (*Interruptions.*)

Mr. Speaker: I have to proceed in the order in which they are laid down on the agenda unless the House directs me otherwise.

Shri Raghunath Singh (Varanasi): That is our request.

Shri R. S. Pandey (Guna): Many religious heads are on fast and there is great anxiety in the country. Since the Home Minister is willing to make an announcement and there is already a resolution standing in the name of Mr. Prakash Vir Shastri, the Government must be given an opportunity to clarify what exactly Government wants to do.

Shri Tyagi: Quite a number of States have stopped cow slaughter.... (*Interruptions*)

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): We are also anxious that this unfinished debate on the 7th November incident, which was partly discussed, should be discussed in this House. I would, therefore, suggest that the Patents Bill may now be taken, the Minister's speech may last for 10 to 15 minutes (*Interruption*)—they cannot block me from moving—and then he will stop, and then the anti-cowslaughter business may be taken up.

Shri Vasudevan Nair (Ambalapuzha): That proposal should be accepted. (*Interruption*).

Mr. Speaker: If you want to spend sometime on the cowslaughter issue, why have speeches also; he may formally move it.

Shri Raghunath Singh: We shall formally move it. We are more interested in the discussion about cowslaughter.

Shri Satya Narayan Sinha: We are prepared.

Mr. Speaker: Let him just move a motion and then, if a motion is made that further discussion be adjourned, the House might take that decision.

17.41 hrs.

PATENTS BILL

The Minister of State in the Ministry of Industry (Shri Bibudhendra Misra): Sir, On behalf of Shri D. Sanjivayya, I beg to move:

"That the Bill to amend and consolidate the law relating to patents, as reported by the Joint Committee, be taken into consideration."

Shri M. R. Masani (Rajkot): No.

Dr. L. M. Singhvi (Jodhpur): I have already given notice of a motion to adjourn the debate.

Mr. Speaker: Yes; he has given notice. Let me first put the motion. Motion moved:

"That the Bill to amend and consolidate the law relating to patents, as reported by the Joint Committee, be taken into consideration."

Dr. L. M. Singhvi: I beg to move:

"That the debate on the motion for consideration of the Bill be adjourned."

An hon. Member: Postponed.

Shri N. C. Chatterjee (Burdwan): I can move for the suspension of rule 119, then the position would be perfectly clear.

Mr. Speaker: I shall put the question. The question is:

"That the debate on the motion for consideration of the Bill be adjourned."

The motion was adopted.

Mr. Speaker: The further discussion on the Patents Bill is adjourned. We now take up the motions moved by Shri Kachhavaiya and Shri Prakash Vir Shastri.

17.42 hrs.

MOTIONS RE. INCIDENTS IN NEW DELHI ON 7TH NOVEMBER, 1966 AND BANNNIG OF COW SLAUGHTER—*contd.*

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Kachhavaiya on the 2nd December, 1966, namely:

"That this House takes note of the statement made by the Minister of State for Home Affairs on the 9th November, 1966, regarding certain incidents in New Delhi on the 7th November, 1966."

and also the following motion by Shri Prakash Vir Shastri on the 2nd December, 1966, namely:

"That this House takes note of the statement made by the Minister of Home Affairs on the 4th November, 1966, regarding banning cow slaughter."

Shri Harish Chandra Mathur gave notice of an amendment; he may just move it.

Shri Tyagi (Dehra Dun): I beg to make a suggestion, that before the discussion takes place, it is better that we may know the Government policy in this regard, and then we can discuss it.

Mr. Speaker: Let him move the amendment first.

Shri Harish Chandra Mathur (Jalore): You have been good enough to admit this amendment of mine. I beg to move:

That at the end of the motion, the following be added, namely:—

"and while welcoming the Government's statement making clear their acceptance of the principle for ban on cow slaughter and appreciating the steps already taken by Government in the matter, urges the Government to take

[Shri Harish Chandra Mathur]

vigorous steps to implement the ban in co-operation with the States and appeals to all concerned for the abandonment of the agitational approach or fasts for this purpose."

Shri R. S. Pande (Guna): My name is also appended to that amendment.

Mr. Speaker: Members may wish to sit longer. I would ask Dr. Singhvi to speak first, since he said he had to catch the plane this evening.

Dr. L. M. Singhvi (Jodhpur): Mr. Speaker, Sir, it is well known that a democratic government is formed on public opinion.

Shri A. P. Sharma (Buxar): Why have a discussion on this subject if the Government is going to announce its decision?

Mr. Speaker: Order, order. After Dr. Singhvi's speech, let him raise it if he wants.

Dr. L. M. Singhvi: It is unexceptionable that a democratic government is formed on public opinion. Only fools, it has been said, pure theorists, or apprentices in moral philosophy fail to take public opinion into account in their political undertakings. Sir, David Hume has said that it is on opinion only that government is founded, and this maxim extends to the most despotic and most military governments as well as to the most free and most popular.

Public opinion is an object of widespread interest. It is venerated, feared, praised, cursed, and solicited. Politicians court it; statesman appeal to it; philosophers extol or condemn it; merchants cater to it; military leaders fear it; sociologists analyze it; satisticians measure it; and constitution-makers try to make it soreign.

17.44 hrs.

[Mr. Deputy-Speaker *in the Chair*]

Mr. Deputy-Speaker, Sir, I wish to emphasise that the opinion of a whole nation, a united and tolerably homogeneous nation is, when at last it does express itself, the most competent authority to determine the ends of national policy. It is this which our Government, I think, is seeking to defy and to deny by not accepting the inexorable force of public demand in respect of banning cow slaughter, in respect of putting an all-India ban on cow slaughter.

Shri Tyagi: It is already accepted.

Dr. L. M. Singhvi: I do not think so. It seems to me that by defying the force of public opinion in accepting an all-India ban, if necessary, by amending the Constitution, the Government is doing violence to public sentiments. The depth of public feeling has not been fully gauged by the Government and as result a great hiatus has been created between the psychology of the people and the thinking of Government.

The stock argument used against an all-India ban is that the Constitution prevents it, because the Constitution does not confer any power on the Central Government to act in this matter, as it falls within the exclusive competence of the State Governments concerned. There is juristic opinion to support this stand. But since when has the Government been converted to the view that the Constitution is not subject to any amendment? It has amended it 23 times already. Is the Government entitled to proclaim to the world at large that the Constitution cannot be changed essentially to give expression to a constitutional mandate which is already contained in the Constitution? The Constitution was amended not only for trivial and far less pressing consideration, but even to include a whole package of Acts declared *ultra vires* by the Supreme Court to be constitutionally pro-

tected. The fact that the Central Government pleads helplessness in the matter of prevailing upon the State Governments is sufficient ground to reinforce the demand for an all-India ban on cow-slaughter.

Instead of preventing cow-slaughter as the Government claims to do and as Mr. Mathur's resolution seems to show when it says that it appreciates the steps taken by the Government of the Government of India, I would like to cite letters written by the Central Government asking the State Government to revise even the legislation they had undertaken to ban cow-slaughter. In 1950, the Central Government went so far as to advise the State Governments that the Constitution and also the economic consideration should be taken into consideration and even the legislation undertaken by State legislatures should be revised. Here is a letter written by Mr. K. L. Punjabi, ICS, Secretary to the Government of India dated 20th December, 1950:

> "In view of what is atated above, the Government of India hope that the adverse effects of a total ban on the slaughter of cattle will be realised by the States and in the larger economic and other interests of the country, no legal restriction on the slaughter of useless and unproductive cattle will be imposed. The States which have already passed legislation totally banning cow-slaughter are accordingly requested to take early steps to reconsider it."

In the context of letters like this of which there are many in the country, does it lie in the mouth of the Government to claim that they accept in principle a ban on cow-slaughter? This is today only as a result of public pressure which has been exercised on the Government; this is truly in response to a national and popular demand. It is as it should be because the Government is a democratic government and it must respect popular sentiments.

Shri Tyagi: There are States like Gujarat, M. P., Maharashtra, Mysore, Punjab, U.P. Jammu and Kashmir . . .

Dr. L. M. Singhvi: Yes, I am aware that some States have imposed partial or complete ban on cow slaughter. I welcome the move taken by several State Governments. But there are State Governments which have refused or shown disinclination to fall in line with this popular demand.

I would like to make a passing reference to the incidents of 7th November. It is claimed that the organisers of the demonstration actually organised the violence. I have a letter from the Prime Minister which says that after all, those who organised this demonstration should have been aware of the consequences. Perhaps Mahatma Gandhi should have been aware of the consequences of the demonstrations and agitations he planned and by that token, this Government is actually trying to bring abuse to one of the greatest leaders of the country by saying that those who gave the demonstration, peaceful demonstration are also responsible for the unintended consequences of it, for the consequences that ensued, not so much because of the lapses of those who organised the demonstration but because of the lapses of the administration, the failure of the administration to keep law and order.

Sir, I have here a letter which I wrote to Shrimati Indira Gandhi expressing deep concern about the situation that has developed, because the lives of some of the great religious leaders of the country are in jeopardy. The response to this, I am afraid, is not very encouraging, is not very promising. I am sorry to add that in matters like this the deeper remifica-

[Dr. L. M. Singhvi]

tions of the problem have not been taken into consideration. I am sorry that while the Government refused to put a White Paper to bring before the country and this House the evidence that it has in its possession to show as to who organised violence, who were those mysterious culprits who organised violence—certainly, even the Prime Minister has said she appreciates that the organisers of the demonstration did not intend the consequences and therefore nobody can say that these religious leaders actually planned any violence or organised any violence, but Government is not prepared to put before the country any evidence—a large number of people are detained today. Whatever may be the views of these people, this is a Government under rule of law. If this Government has to continue to enjoy as a Government under rule of law, the Government must come before the country with the material, with the evidence they have against the people whom they are detaining endlessly.

Before I conclude, Sir, I would like, particularly, to make a plea. These persons who are being detained should be released forthwith, if what the Government says is at all true, that is to say, if they wish to secure a proper atmosphere in the country, I wish, particularly, to bring to the attention of the House the manner in which the dead bodies of many people who died in the incidents of 7th November were dealt with. I have a case by which I am greatly saddened, because in that case the body of the man who died was not even delivered to his family, whose body could not even be identified. In that case the Government played hide-and-seek, they played the cruel game of hide-and-seek. I wish to bring that case to the attention of the House. One Mr. Jhumarlal Asopa of Jodhpur, my home town, came here. He was one of the very highly placed officials in the Jodhpur Railways. He was a respectable man, enjoyed considerable status in the Municipal Council and all that. In an effort to save a large number of women who had joined this demonstration, which showed that the organisers of the demonstration had not planned any violance because otherwise hundreds and thousands of women would not have joined it, Shri Jhumarlal Asopa sustained injuries and died. His body was carried to the Willingdon Hospital in the night. This is what his brother has to say:

"मैं वह श्री झूमर लाल का पुत्र उसके घायल होने का पता लगने पर स्यान-स्यान पर डोलते रहे। अन्त में रात्रि को 10.30 बजे उनके पुत्र को विलिंगडन अस्पताल में अपने पिता का फर्स्ट क्लास रेलवे पास जो उनको डिस्ट्रिक्ट कन्ट्रोलर आफ स्टोर्स के उच्च पद से उतर रेलवे से अवकाश लेने के कारण मिलना था देखने को मिला। इस पर उसने डाक्टर की अनुमति से जा कर देखा तो उनका मृत शव ऐसे ही अन्य 16 शवों के साथ रखा हुआ था व उनके हाथ व सीने पर गोली के घाव थे। शव को मांगने पर डाक्टर ने सुबह आ कर ले जाने को कहा। इस पर रजिस्टर में पूरा विवरण पता वगैरा लिखा दिया गया।

तारीख 8-11-66 को जल्दी सुबह जब शव लेने पहुंचे तो वहां विलिंगडन हॉस्पिटल में पूछ ताछ पर शव को गायब पाया। डाक्टर ने नर्स के नाम स्लिप भेजी जो निम्न प्रकार है;

I have seen the photostat copies.

"Sister, please tell this gentleman who has taken the body of Mr. Jhumarlal.

Signed: Doctor".

"सिस्टर से पूछताछ करने पर उसने बिल्कुल अनभिज्ञता जाहिर की व यह कहा कि ऐसा कोई व्यक्ति न तो मरा है न शव यहां आया न शव किसी को दिया गया। अस्पताल के रजिस्टर में लिखे हुए पते पर जब उन्हें दिखाया गया तो टाल-मटोल कर यह उत्तर दिया गया कि पुलिस रात्रि को 17 शवों को यहां से ले गई व अस्पताल की कोई जिम्मेदारी नहीं है।"

Mr. Deputy-Speaker, I myself went from pillar to post. I am grateful to the Deputy Minister, Shri Vidya Charan Shukla. He at least condescended, co-operated to the extent of flinding the photographs of the deceased, if there were any, and showing them to me and the relatives, the next of kin of the deceased. Sir, I went to the Parliament Street Police Station and the shame of it is that the photograph was not there. The man is dead, the dead body was seen by the son of the deceased and yet this body is somehow spirited away by the authorities.

Who is responsible for this kind of cruel misconduct? It this the government that claims to be a democratic government? I have talked to the brother of the deceased, the son of the deceased and I know with what great depth of feeling they have spoken about this affront to them in a democratic country. This is a matter of lasting shame, enduring shame, a blot on the fair name of the country, a blot on the name of democracy, a blot on the name of the democratic government. And this is not a single instance. There are countless cases in which dead bodies have been spirited away, in which no particulars have been given of the dead bodies. Even in the case of ordinary accidents, particulars of those who die are given, but in this particular case the bodies were spirited away; when the bodies were in the hospital, their particulars had not been made available. Why this cloak of secrecy? Is this not cruel? Is this not unfair? Is this not undemocratic?

I would like to conclude with these words, that the Government has got to act in this matter, by accepting this claim in principle. They have aroused public feeling to such an extent that if it is not satisfied, there will be nothing but frustration and despair, and I hope there would be many more things to come, if this demand is not satisfied, because this is a national demand, this is a demand which has the backing of a constitutional mandate. I hope that the hon. Minister will be good enough, when he rises to reply, to accept the demand and also accept our demand, which is contained in the amendments which I have moved, for an impartial inquiry into the happenings of the 7th of November, including the misbehaviour of Government, in the matter of concealing the particulars of the deceased and their bodies.

Shri P. K. Deo (Kalahandi): Sir, I request that the time for this subject may be extended.

डा० गोविन्द दास (जबलपुर) : उपाध्यक्ष महोदय, जहां तक मेरा संबंध है, यह सदन और सारा देश इस बात को जानता है कि मेरे सार्वजनिक जीवन के प्रारम्भ से ही, जिस को लगभग 50 वर्ष बीत चुके हैं, गोवध बन्दी का प्रश्न, मेरे सार्वजनिक जीवन के सब से बड़े प्रश्नों में से एक प्रश्न रहा है। मैं यह भी मानता हूं कि गायों का प्रश्न साम्प्रदायिक प्रश्न नहीं है। यदि यह साम्प्रदायिक प्रश्न होता तो महात्मा गांधी ने, हमारे पहले राष्ट्रपति डा० राजेन्द्र प्रसाद ने, गांधी जी के सब से बड़े अनुयाई विनोबा भावे ने गोवध बन्दी के संबंध में वह सब ने कहा होता जोकि आज इतिहास का विषय

[डा० गोबिन्द दास]

है, और आज भी विनोबा जी इस संबंध में जो कुछ कह रहे हैं वह इतिहास का विषय होने वाला है। गोवध बन्दी के प्रश्न को साम्प्रदायिक प्रश्न बनाना या किसी साम्प्रदायिक अथवा किसी राजनीतिक दल या किसी ऐसी चीज से संबद्ध करना, मैं कहना चाहता हूं बड़े से बड़ा अन्याय है। मे अपने सारे सार्वजनिक जीवन में किसी भी साम्प्रदायिक संस्था मे नही रहा। मैं 1920 में कांग्रेस में आया। 40 सालों से कांग्रेस में हूं और मेरे सदृश एक नहीं कांग्रेस में अनेक व्यक्ति हैं जो गोवध बन्द करना इस देश के लिये सब से आवश्यक मानते हैं।

मैं इस मत का भी रहा हूं कि सम्पूर्ण गोवध बन्दी का काम यदि राज्यों के ऊपर छोड़ा जायेगा तो यह मामला निपट नहीं सकता, यदि मेरा मत यह न होता तो मैं इस सदन में स्वंय गोवध बन्दी का विधेयक उपस्थित न करता। वह विधेयक उस समय उपस्थित हुआ था जब हमारे राष्ट्र नायक और प्रधान मंत्री पंडित जवाहरलाल नेहरू थे। राजर्षि पुरुषोत्तम दास टंडन, श्री ठाकुर दास भार्गव और मैं तीनों को इस बात का इजाजत दी गई थी मेरी पार्टी के द्वारा कि हमारा जो मत है वह हम स्पष्ट रूप से इस सदन के सामने रक्खें और अपने मत के अनुसार वोट दें। पंडित जी में यह उदारता थी कि उन का विचार चाहे कैसा भी हो, लेकिन वे प्रजातन्त्र के इतने बड़े समर्थक थे, लोगों की अन्तरात्मा के विचारों के इतने बड़े समर्थक थे कि यदि उन के विचारों के विरुद्ध भी कोई विचार रखता था तो उस को पूरी आजादी दी जाती थी अपने विचारों को व्यक्त करने के लिये। इसलिए मेरा यह निश्चित मत है कि जब तक केन्द्र इस संबंध मे कुछ नहीं करता तब तक केवल राज्यों के ऊपर इस विषय को छोड़ देने से काम नहीं चल सकता है। इसके लिए मैं यह भी मानता हूं कि संविधान में संशोधन करने की आवश्यकता है। यदि हम 23 बार अपने संविधान में परिवर्तन कर चुके हैं तो 24वीं बार कम से कम गोवध के विषय में जिस को बन्द करने के लिए सारे देश में इतनी बड़ी राय है, हम फिर संविधान क्यों नहीं बदल सकते हैं, यह मेरी समझ के बाहर की बात है। यदि हम 23 बार अपने संविधान को बदल चुके हैं तो 24 वीं बार भी संविधान को बदला जा सकता है।

18 hrs.

परन्तु अब मैं इस प्रकार की बात भी नहीं कहना चाहता कि जो संभव न हो। संविधान बदला जा सकता है, अब तक बदल दिया जाना चाहिये था, अब तक केन्द्र को गोवध सम्पूर्ण रीति से बन्द कर देना चाहिये था लेकिन अब तक यह बात नहीं हुई और अब जबकि इस संसद का यह अंतिम अधिवेशन है और नए चुनाव हो रहे हैं तब मैं इस बात को स्वीकार भी करता हूं कि आज संविधान नहीं बदला जा सकता है। संविधान बदलने के लिए जो आवश्यकतायें हैं वे आज पूर्ण नहीं हो सकती हैं, जो कठिनाइयां हैं उनको आज दूर नहीं किया जा सकता है। इस बात को मैं स्वीकार करता हूं। ऐसी हालत में चार तारीख को जो नन्दा जी ने अपना वक्तव्य यहां पर दिया था, श्रीमती इंदिरा गांधी जी ने जो पत्र मुनी सुशील कुमार जी को लिखा था उसके अनुसार सरकार कुछ बातें कर सकती है जो कि सरकार को तुरन्त करनी चाहिये।

पहली बात सरकार को यह करनी चाहिये कि सम्पूर्ण गोवंश के वध को इस देश में कतई बन्द किया जाए, इस नीति को सरकार स्वीकार करती है। मैं कहना चाहता हूं कि कांग्रेस दल की कार्यकारणी की बैठक मौजूद था--बुलाया गया था —और उस में नन्दा जी उस समय गृह मंत्री थे और वहां सर्वमत से कांग्रेस पार्टी की जो कार्यकारणी है उस में यह बात स्वीकार की गई थी कि सरकार की नीति इस देश में सम्पूर्ण रीति से गोवध बन्द करने की है

दूसरी बात यह कि जानी चाहिए कि जिन राज्यों में अब तक गोवध बन्द नहीं हुआ है उन में गोवध तुरन्त बन्द किया जाय और इस सम्बन्ध में आगे कोई हीला हवाला न किया जाय। पहली बात नीति की घोषणा सम्पूर्ण गोवध बन्द करने की है क्योंकि संविधान नहीं बदला जा सकता है और दूसरी बात जिन राज्यों में अभी तक गोवध बन्द नहीं हुआ है, उन में गोवध तुरन्त बन्द करनी है।

तीसरी बात एक और मैं कहना चाहता हूं जिस मे बहुत सी कठिनाइयां हल हो जायेंगी गाय को सरकार की राष्ट्रीय पशु घोषित करना चाहिये। इस सम्बन्ध में मैं श्री जवाहरलाल नेहरू की खुद की राय यहां पर रखना चाहता हूं। उन्होंने एक बार कहा था :

> "भिन्न भिन्न देश वालों ने भिन्न भिन्न पशु पक्षियों को अपनी महत्वाकांक्षा या अपने चारित्रय का प्रतीक बानाया है। उकाव संयुक्त राज्य अमरीका का, जर्मनी का सिंह और बुलडाग इंग्लेंड का, लड़ते हुए मुर्गे फांस का और भालू पुराने रूस का प्रतीक है। सवाल यह है कि ये सब पशु पक्षी राष्ट्रीय चारित्रय को किस तरफ ले जायेंगे। उन में से ज्यादातर आक्रमणकारी, लड़ाकू और शिकारी जानवर हैं। ऐसी दशा में यह कोई ताज्जुब की बात नहीं है कि जो लोग इन नमूनों को सामने रख कर अपना जीवन निर्माण करते हैं वे जानबूझकर अपना स्वभाव वैसा ही बनाते हैं, आक्रमक रूप अख्तयार करते हैं दूसरों पर गुर्राते हैं, गरजते हैं और झपट पड़ते हैं। और यह भी आश्चर्य की बात नहीं है कि हिंदू नरम अहिंसक हैं क्योंकि उनका आदर्श पशु है गाय।"

यह पंडित जवाहर लाल नेहरू ने खुद कहा था। सरकार को इस सम्बन्ध में घोषणा कर देना चाहिये कि गाय हमारा राष्ट्रीय पशु है। जिस प्रकार सरकार ने मोर को अपना राष्ट्रीय पक्षी बताया है उसी तरह गाय को राष्ट्रीय पशु यदि घोषित सरकार कर दे तो बहुत से सवाल अपने आप हल हो जाते हैं। और यह बात स्वर्गीय जवाहरलाल नेहरू जी ने जो कही थी, उसके अनुसार है।

फिर गोरक्षा का विचार करने के लिए सरकार को एक समिति बनानी चाहिये। यह कहा जाता है कि आर्थिक दृष्टि से गोवध बन्द करना आसान नहीं है। मैं कहना चाहता हूं कि यह सही नहीं है। इसके लिए मैं तर्क प्रस्तुत कर सकता हूं लेकिन मेरे पास ऐसा करने के लिए समय नहीं है। लेकिन मैं कहना चाहता हूं कि कोई भी गाय, अथवा गोवंश का कोई भी प्राणी जीव निरर्थक नहीं हो सकता है। उसके गोबर से, गो मूत्र से खाद तैयार की जा सकती है। उसके मरने के बाद उसके चमड़े से जूते तैयार किये जा सकते हैं। खाने के मामले में जो यह कहा जाता है कि हमारे पास खाना नहीं है, मैं कहना चाहता हूं कि मनुष्य जो खाता है वह गाय नहीं खाती है इसलिए एक विशेषज्ञों की कमेटी बननी चाहिये जो इस विषय पर विचार करे।

अन्त में मैं एक बात कहूंगा। जहां तक आन्दोलन का संबंध है मैं यह कहूंगा कि इस समय उस सूखे की स्थिति है। देश के ऊपर बड़ी भारी आपत्ति है। गांधी जी ने 1934 में जब सत्याग्रह चल रहा था, बिहार के भूकम्प के कारण सत्याग्रह आन्दोलन को स्थगित कर दिया था। इसलिए मैं आन्दोलन करने वालों से कहना चाहता हूं, जो अनसन कर रहे हैं उन से अपील करना चाहता हूं कि इस समय की परिस्थिति को देखते हुए आन्दोलन को बन्द कर देना चाहिये, हर एक को बन्द कर देना चाहिये। साथ साथ सरकार से यह भी कहना चाहता हूं कि उसको अपनी नीति की घोषणा कर देनी चाहिये।

Some hon. Members rose—

Mr. Deputy-Speaker: We have to now take up the Call Attention Notice.

श्री बागड़ी (हिसार): ग्रान ए प्वाइंट ग्राफ इनफार्मेशन ।

Mr. Deputy-Speaker: Order, order. We now take up the Call Attention Notice. Shri Warior.

Shri Bagri: On a point of information. इस सभा के चारों तरफ पुलिस के बजाय फौज लगी हुई है । क्यों.

Mr. Deputy-Speaker: He is going on without being called. This is not to be recorded.

Shri Bagri**

Mr. Deputy-Speaker: We now take up the Call Attention Notice.

18.06 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

PROPOSED STRIKEN OF EXECUTIVE EMPLOYEES OF THE KERALA STATE ELECTRICITY BOARD.

Shri Warior (Trichur): I call the attention of the Minister of Irrigation and Power to the following matter of urgent public importance and I request him that he may make a statement thereon:

> "The proposed strike of Executive employees of the Kerala State Electricity Board from 7-12-1966.

The Minister of Irrigation and Power (Dr. K. L. Rao): The Kerala State Electricity Board Executive Employees Union covering 76 categories of employees from Line Helper to Junior Engineer, gave notice on 18th November, 1966, to the Chairman, Kerala State Electricity Board, of their intention to go on strike from the midnight of 6-7th December, 1966 to get their demands conceded. The major demands relate to pay revision, grant of dearness allowance linked with cost-of-living index, grant of bonus and grant of various allowances and concessions. A conciliation meeting was called by the Labour Commissioner, Kerala on 30th November, 1966. The conciliation efforts did not succeed in bringing about a settlement. The Executive Employees of the Board went on mass casual leave on 3rd December, 1966.

2. According to a report received from the State Government on 4th December, 1966, some electric connections were tampered. The State Government have reported that power connection to water supply works was cut off in several places like Trivendrum, Quilon, Kottayam, Alwaye and Chowara.

3. Conciliation meetings held on 3rd December, 1966 and 4th December, 1966, have failed to bring about any settlement. Further details from the State Government are awaited.

4. It is unfortunate that the Kerala State which has suffered considerably due to power shortage during the past few years and which has just recovered from this chronic shortage, should suffer a setback again due to the precipitate action taken by the executive employees of the Board. I would take this opportunity of appealing to the executive employees to call off the proposed strike from 7th December, 1966 in the interest of the country. Given the goodwill and co-operation on both the sides, it should be possible for the executive employees union and the Kerala State Electricity Board to reach a settlement. The Central Government will keep in close touch with further developments in the matter.

Shri Warior: It is reported in the Press that yesterday and the day before yesterday—fro two days consecutively—there was absolutely no light in Kerala and not a single bulb was burning in the Kerala State. May I know whether this is a fact and also whether it is a fact that

---

**Not recorded.

these Executive Employees Union had asked the Government three months ahead for conciliation of their demands and that the Board failed to implement the conciliation proceedings and apart from that, the Board failed to give even the interim relief and it is on that point that the employees have to go on strike and put the whole State in darkness?

Dr. K. L. Rao: It is true that the talks failed on account of interim relief demands. This is a matter which has got to be discussed more and I would request the hon. members, especially those from Kerala, to see that the Executive Employees' strike is called off because, after all, it is not a very big affair and we can always settle these matters. Electricity especially is the very source and basic need of the country and I would appeal to the hon. members to use their good offices to see that this unfortunate strike, which will result in a great suffering to the public and a great suffering to the strikers themselves and to the prosperity of the country is called off. I would appeal very earnestly that they should interfere and see that this strike does not come off. I can assure the hon. members that the Ministry of Irrigation and Power will do its best to see how far it can, within the possibilities, try to assist them in the settlement of this dispute.

Shri S. M. Banerjee (Kanpur): Apart from making an appeal from this House to the employees not to go on strike from the 7th December, 1966, may I know what other steps have been taken? May I know whether the hon. Minister or his deputy or even the Secretary of the Department is going to Kerala to have a negotiated settlement with them?

Dr. K. L. Rao: I was trying the whole day today to get in touch with the Kerala State Government, but unfortunately the telephones were out of order and I could not get at them. It is a good suggestion that hon. Mr. Banerjee has made and I will definitely see that we also try to assist them in the matter. The main thing is that the State Government should first move in the matter. Anyway, I will keep this suggestion in mind and I will see that some officer is sent from here to assist them.

Shri Vasudevan Nair (Ambalapuzha): It is regrettable that the Chairman of the Kerala State Electricity Board has chosen to allege that the employees have committed a deliberate sabotage. The General Secretary of the Union has promptly contradicted that statement by saying that this is a calculated lie to hoodwink the people. Now in this particular situation when the Board Chairman has taken up this kind of a rigid position and even gone to the extent of alleging the employees of committing a sabotage and the workers have denied it, I should like to know whether the Union Government, especially the Minister who knows the problems of Kerala much more than anybody else, will take the initiative to start fresh talks on the only disputed question that remains now, *i.e.*, the question of interim relief—because all the other issues have been referred for arbitration one or two days back. Only two more days are left for the strike to materialise and I should like to know what the Minister himself is going to do in the matter, so that this dispute is amicably settled.

Dr. K. L. Rao: It is not proper that I should interfere here. But I would say that the suggestion of the previous member, namely, Mr. Banerjee, is a good one and I will try to send one officer and see how far we can assist in the matter.

Shri Nambiar (Tiruchirapalli): While welcoming the good wishes of the hon. Minister and the appeal given to the Opposition members to use their good offices to call off the strike or rather to see that the strike does not materialise, may I know whether the Central Government would advise the Kerala State Government and the

[Shri Nambiar]

Chairman of the Electricity Board to withdraw his allegation of sabotage foisted on the workers and say that electricity can fail by the withdrawal of labour by thousands of workers and that there need not necessarily be any sabotage for the failure of electricity? This being a simple proposition, will the Government consider the question and ask them to withdraw their allegation and negotiate on the question of grant of interim relief here and now before the strike materialises?

Dr. K. L. Rao: I have been very careful in my statement. I have only stated that the electric connections were tampered with. I have not said who has done it and so on. I was very careful in my statement.

Shri Vasudevan Nair: The newspaper reports contain observations by the chairman to that effect.

Dr. K. L. Rao: I have seen reports in the papers about what both the parties have stated. So far as we are concerned, I have no information and it is not proper for me to say anything except this that some connections were tampered with; that is a fact. That is the only thing that I can say. Who has done it or who is responsible is very difficult for us to say from her.

Shri Imbichibava (Ponnani): **

Shri Nambiar: I shall translate his question in English. In view of the seriousness of the situation, may I request the hon. Minister himself to fly to Kerala and intervene in the matter and persuade the employees not to go on strike, and set matters right so as to satisfy both sides?

Dr. K. L. Rao: I think my hon. friends opposite have got more influence and they can be more effective than I. I would suggest that my hon. friends may go there and try to assist in this regard.

Shri Bade (Khargone): While congratulating Government for taking a sympathetic view of the whole situation, may I know whether Government are not responsible for this? A notice had been served three months back and no action was taken on that, and that is the reason why this deplorable situation has come about there. Will Government inquire into the matter and find out why no relief had been given by this time? Who is responsible for bringing about this situation in Kerala?

Dr. K. L. Rao: I shall make inquiries.

श्री हुकम चन्द कछवाय (देवास) : मैं यह जानना चाहता हूं कि कि लगातार पिछले पांच महीने से सरकारी कर्मचारियों की तन्ख्वाह बढ़ाने का यह जो झगड़ा चला आ रहा है, सरकार ने अब तक उसकी ओर ध्यान क्यों नहीं दिया है । मंत्री महोदय ने कहा है कि छेड़छाड़ की गई है। मैं ये जानना चाहता हूं कि इससे कितनी हानि हुई है और क्या सरकार इन बातों की निष्पक्ष जांच कराने के लिए तैयार है ।

Dr. K. L. Rao: I have already answered this question. I shall be making inquiries about the delay in taking up the conciliation proceedings. Regarding the amount we do not exactly know what has happened there. But I do not think that so far anything much has happened except that there is interruption to the water supply and a few lines are off.

श्री हुकम चन्द कछवाय : मैं ने पूछा है कि छेड़-छाड़ से कितनी हानि हुई है । इस का उत्तर नहीं दिया गया है

**Spoke in Malayalam.

18.18 hrs.

HALF-AN-HOUR DISCUSSION RE: PRIMARY EDUCATION IN CALCUTTA

Mr. Deputy-Speaker: Now, Shri Madhu Limaye may raise the half-an-hour discussion, regarding primary education in Calcutta.

श्री मधु लिमये (मुंगेर):उपाध्यक्ष महोदय यह जो आधे टे की बहस . . .

Shri A. P. Sharma (Buxar): What about the Home Minister's statement?

Mr. Deputy-Speaker: That will be after the half-an-hour discussion is over.

Shri A. P. Sharma: We are all waiting to hear the Home Minister's statement.

Shri Harish Chandra Mathur (Jalore): Are we going to have the half-an-hour discussion now, or will the other item be taken up?

Mr. Deputy-Speaker: We have to take up the holf-an-hour discussion now, and after that we shall resume the other debate.

Shri Shree Narayan Das (Darbhanga): The half-an-hour discussion may start after the conclusion of that debate.

श्री मधु लिमये : नहीं आर्डर पेपर पर दर्ज है कि यह बहस छः बजे ली जायेगी।

Mr. Deputy-Speaker: I am sorry. The half-an-hour discussion has to be taken up at a particular time. It has to be taken up at six o'clock as scheduled.

Shri Raghunath Singh (Varanasi): I propose that the half-an-hour discussion be adjourned....

श्री मधु लिमये: नहीं। यह बहस पहले ही चार दफा मुलतवी हो चुकी है।

Mr. Deputy-Speaker: No such motion can be made unless the hon. Member Shri Madhu Limaye yields.

Shri Raghunath Singh: I move a motion that the half-an-hour discussion to be raised by Shri Madhu Limaye should be taken up after the debate on the statement regarding the agitation for ban on cow-slaughter is over. This is my definite motion before the House.

Mr. Deputy-Speaker: It cannot be done. Unless Shri Madhu Limaye says that he would not raise the discussion, I cannot do it.

Shri Raghunath Singh: That is the wish of the House; it is not the wish of Shri Madhu Limaye. When there is a motion before the House, that motion should be accepted or it should be voted down.

Mr. Deputy-Speaker: The half-an-hour discussion has to be taken up at a particular time. There cannot be any motion for adjournment.

Shri Raghunath Singh: We say that this motion that the half-an-hour discussion should be adjourned till after the other item is disposed of should be put to vote first. You cannot say that there cannot be any motion. That is against the rule.

Mr. Deputy-Speaker: Order, order. Shri Raghunath Singh may resume his seat.

Shri Bhagwat Jha Azad (Bhagalpur): No, no; you have to put the motion before the House . . .

Mr. Deputy-Speaker: Order, order. I am not putting it to the House....

श्री मधु लिमये : उपाध्यक्ष महोदय, देखिये, कांग्रेस पार्टी कितना अनुशासन दिखा रही है। आप इन लोगों को निकाल दीजिए। उपाध्यक्ष महोदय, ... (व्यवधान) उपाध्यक्ष महोदय, जरा शांति स्थापित कीजिए, कांग्रेस के लोग देखिए किस प्रकार अनुशासन का पालन नहीं कर रहे हैं....

उपाध्यक्ष महोदय : आर्डर, आर्डर। (व्यवधान)

Shri Raghunath Singh: There is no option for you. (**व्यवधान**)

श्री मधु लिमये : अध्यक्ष महोदय,.... (**व्यवधान**)

Shri Raghunath Singh: There is a formal motion before the House.

Mr. Deputy-Speaker: I do not admit it. There cannot be any such formal motion.

Shri Bhagwat Jha Azad: How can you do that?

श्री बागड़ी (हिसार): अध्यक्ष महोदय, यह तीन आदमी आपकी इजाजत से खड़े हैं ?... (**व्यवधान**)

उपाध्यक्ष महोदय : आर्डर, आर्डर । मिस्टर रघुनाथ सिंह, आप बैठ जायें । (**व्यवधान**)

Shri Raghunath Singh: This is under rules.

श्री बागड़ी : आप इसको निकालिए । हम को निकाल देते हैं जरा सी बात के लिये ।

Mr. Deputy-Speaker: I ask hon. Members to resume their seats. I am not admitting that motion.

Shri Bhagwat Jha Azad: Why? We want to know the reason.

Mr. Deputy-Speaker: The half-an-hour discussion has to be taken up at the particular time. So I cannot admit this motion.

श्री मधु लिमये : अध्यक्ष महोदय, मैं जो आधे घंटे की बहस आज उठा रहा हूं वह कलकत्ता के अन्दर प्राथमिक शिक्षा की जो इस वक्त स्थिति है उसके बारे में उठा रहा हूं । अध्यक्ष महोदय, हमारे संविधान में यह लिखा हुआ है कि यह राज्य का कर्तव्य होगा कि सभी लोगों को पढ़ने का अधिकार दे । संविधान की 41 धारा में लिखा हुआ है :

> "The State shall make effective provision for securing the right to education".

और 45 धारा में लिखा हुआ है :

> **"The State shall endeavour to provide, within a period of ten years from the commencement of this Constitution, for free and compulsory education for all children until they complete the age of fourteen years."**

अध्यक्ष महोदय, मैं आपको याद दिलाना चाहता हूं कि कलकत्ता हिन्दुस्तान का सब से बड़ा शहर है और अंग्रेजों के जमाने में जब वहां पर इम्पीरियल लेजिस्लेटिव कौंसिल की बैठकें होती थीं तो 1910 में 18 तारीख को गोपाल कृष्ण गोखले ने पहली बार प्राथमिक शिक्षा के बारे में एक प्रस्ताव इम्पीरियल लेजिस्लेटिव कौंसिल के सामने रखा था । वह प्रस्ताव इस तरह था :

> "That this Council recommends that a beginning should be made in the direction of making elementary education free and compulsory throughout the country"

उसके बाद 37 साल तक अंग्रेजों का राज्य रहा और गोखले के प्रस्ताव के बावजूद, उन के विधेयक के बावजूद, प्राथमिक शिक्षा के बारे में प्रगति बहुत मन्द रही ।

1947 में भारत आजाद हुआ । तीन साल के अन्दर संविधान बना । 26 जनवरी 1950 को वह संविधान लागू भी हुआ जिसमें कहा गया था कि दस साल के अन्दर समूचे देश में प्राथमिक शिक्षा मुफ्त और अनिवार्य बनायी जायगी । लेकिन क्या हुआ? आज 16 साल हो गये । अभी तक जो गोपाल कृष्ण गोखले सपना देख रहे थे 1910 में और जो संविधान के मातहत कहा गया था कि दस साल के अन्दर साकार होगा 16 साल के बाद भी साकार नहीं हुआ और आज भी प्राथमिक शिक्षा मुफ्त और अनिवार्य समूचे देश में नहीं हुई है । मैं आप को याद दिलाना चाहता हूं कि इंग्लिस्तान में 19वीं सदी में जब प्राथमिक शिक्षा मुफ्त

और अनिवार्य बनाने का कानून पास हो गया 1870 में तो 12 साल में उन्नीसवीं सदी में अंग्रेजों ने मुफ्त और अनिवार्य शिक्षा का यह कानून अमल में लाया था। लेकिन बीसवीं सदी के मध्य में हमने अपने संविधान के मातहत जो देश में दस साल के अन्दर प्राथमिक शिक्षा को अनिवार्य और मुफ्त करने का जो निर्णय किया था वह आज तक कार्यान्वित नहीं हो सका है। कलकत्ता जैसे शहर में आज प्राथमिक शिक्षा की जो दुर्गति है उसके मैं कुछ आंकड़े आपके सामने रखना चाहता हूं। जे० पी० नाइक साहब की रपट में कहा गया है :

"The probable enrolment on 31st March, 1961 would be 1,85,000 only, which works out to 60 per cent of the total population of the children of the age group of 6 to 11. This is even below the average for India as a whole, and much below the average for urban areas and other municipal corporations."

जो हिन्दुस्तान का सब से बड़ा शहर है उस में 40 प्रतिशत बच्चों की प्राथमिक शिक्षा के लिये कोई भी व्यवस्था नहीं है और जो बच्चे स्कूलों में पढ़ते हैं उनमें केवल 28 प्रतिशत मुफ्त स्कूलों में, महानगर पालिका के और राज्य सरकार के द्वारा चलाये गये स्कूलों में पढ़ते हैं लेकिन बाकी 72 प्रतिशत लड़के फीस वाले निजी स्कूलों में पढ़ते हैं और गरीब लोगों को प्राथमिक शिक्षा के लिये संविधान की धारा के बावजूद आज 72 प्रतिशत गरीब बच्चों को फीस देकर पढ़ाना पड़ता है इससे ज्यादा शर्मनाक चीज कलकत्ता जैसे शहर के लिये, पश्चिमी बंगाल की सरकार के लिये और केन्द्रीय सरकार के लिये और क्या हो सकती है ? अध्यक्ष महोदय, मैं आपसे निवेदन करूंगा कि जे० पी० नाइक की रिपोर्ट में कहा गया था कि :

"The Calcutta Corporation has taken the stand that it has put in the maximum possible effort for primary education, and that it will not be able to open even one additional school during the third plan period."

एक भी स्कूल तीसरी योजना के कार्यकाल में हम नहीं खोल सके हैं इस तरह की घोषणा कलकत्ता कार्पोरेशन ने की थी। क्या स्थिति रही 1956 से लेकर 1966 तक, एक पत्रकार लिखता है :

"Even more significant is the record of the Calcutta Corporation in setting up schools. No more than two schools were set up over the last ten years."

दस साल में कलकत्ता नगरी में केवल दो प्रथमिक स्कूल खोले गये हैं। हम लोगों ने संविधान के मातहत यह वादा किया है कि दस साल के अन्दर समूचे देश में मुफ्त और अनिवार्य शिक्षा होगी लेकिन कलकत्ता जैसी बढ़ती हुई आबादी के शहर में दस साल में केवल दो स्कूल खोले गये हैं । 16 मार्च 1959 को विधान चन्द्र राय अध्यक्ष, गार्जियन्स एसोसिएशन को लिखते हैं :

"The phased programme for realising the policy of the Union Government of free and compulsory education is not before us in a concrete shape yet."

1959 तक कोई योजना भी नहीं बन पायी। कोई योजना साकार करने की बात तो छोड़ दीजिये, बनाने का काम भी नहीं हुआ। अब कलकत्ता शहर में प्राथमिक शिक्षा पर खर्चा कितना होता है, यह आप देखें :

"It will be seen that the total expenditure on primary education in the City of Calcutta is low, especially as compared with corpo-

[श्री मधु लिमये]

ration standards. It works out to less than Rs. 2.5 *per capita* of the population."

प्रति व्यक्ति के पीछे केवल ढाई रुपया खर्चा प्राथमिक शिक्षा जैसे महत्वपूर्ण सवाल पर कलकत्ता नगरी में होता है। अब आप महा-पालिका की बात देखिये :

"The State spent only about Rs. 13.2 lakhs on primary education in the City. This is low by any standards. The Corporation also spends only Rs. 28.8 lakhs from its own funds. That is about 3.5 per cent of its total revenue. This is also very low by the standards of other corporations, or even by that of smaller municipalities."

और एक बात पर आप सोचें कि प्राथमिक शिक्षा के बारे में जिम्मेदारी किसकी है ? यह विवाद 19 साल से चल रहा है। राज्य सरकार कहती है कि यह स्थानीय स्वराज्य संस्थाओं की, नगर पालिकाओं की जिम्मेदारी है, और नगरपालिकायें कहती हैं कि यह जिम्मेदारी राज्य सरकार की है। लेकिन इस सदन की निगाह में यह जिम्मेदारी किस की है ? संविधान के सातवीं सूची में राज्यों के और केन्द्र के तथा दोनों के समान अधिकार बताये गये हैं। उसमें शिक्षा राज्य सरकार के तहत आती है, यानी उसके लिये राज्य सरकार की पूरी जिम्मेदारी है। लेकिन चूंकि योजना केन्द्र सरकार की है, इस लिए केन्द्र सरकार भी अपनी जवाबदेही से भाग नहीं सकती। आप लिस्ट 3 एन्ट्री 20 को देखिये, उसमें कहा है कि यह केन्द्र सरकार का काम है— "इकानामिक एंड सोशल प्लानिंग", सामाजिक और आर्थिक नियोजन—यह केन्द्र सरकार की जिम्मेदारी है। शिक्षा का अर्थ नीति से ताल्लुक है, शिक्षा का समाज नीति से ताल्लुक है, इसलिये शिक्षा की हर तरह से केन्द्र सरकार पर जिम्मेदारी आ जाती है।

अध्यक्ष महोदय, केन्द्र सरकार के द्वारा जब एजूकेशनल सर्वे, शैक्षाणिक सर्वेक्षण की योजना बनाई गई तो पश्चिमी बंगाल सरकार ने इसमें सहयोग देने से भी इन्कार किया। पश्चिमी बंगाल सरकार ने शहरी इलाके में और विशेषकर कलकत्ता नगरी में प्राथमिक शिक्षा के बारे में अपनी जिम्मेदारी को बिलकुल पूरा नहीं किया है और आज भी नहीं कर रही है। इस के कई कारण हैं—एक कारण तो यह है कि वहां की महापालिका के द्वारा और सरकार के द्वारा कोई योजना नहीं बनाई गई। दूसरे, अध्यक्ष महोदय, नियन्त्रण और शासन दोनों में दो धारायें चलती हैं—एक महापालिका की धारा और दूसरे राज्य सरकार की धारा, दोनों में बिल्कुल मेल नहीं है। तीसरे—निजी क्षेत्र पर ज्यादा जोर है, निजी स्कूल ज्यादा खुलते चले जा रहे हैं, 72 प्रतिशत लड़के उनमें पढ़ते हैं। हम समाजवाद की बात करते हैं, समाजवादी चरित्र कैसे बनेगा, अगर प्राथमिक शिक्षा के क्षेत्र में भी अमीर लोगों के स्कूल और गरीब लोगों के स्कूल अलग अलग रहेंगे और कुछ लोगों के लिये, 40 प्रतिशत के लिये कोई स्कूल ही नहीं है। जब तक इस प्रकार की विषमता रहेगी कि 40 प्रतिशत के लिये कोई स्कूल ही न होगा, और केवल 28 प्रतिशत के लिये मुफ्त और अनिवार्य शिक्षा रहेगी तथा 72 प्रतिशत के लिये फीस वाले स्कूल होंगे तो यह काम चल ही नहीं सकेगा।

अध्यक्ष महोदय, इसलिये मेरी मांग यह है कि कलकत्ते में प्राथमिक शिक्षा की स्थिति को यदि आप सुधारना चाहते हैं तो सब से पहले यह काम होना चाहिये कि अमीरों के विशेष स्कूल—मिसिज पार्कर का स्कूल, मिस जानसन का स्कूल, आदि, जिनमें अंग्रेजी माध्यम से पढ़ाई होती है,

जो बंगला माध्यम स्कूल नहीं हैं, जो उड़िया के लिये स्कूल नहीं हैं, जो हिन्दी के लिये स्कल नहीं ह, वन्द कर के प्राथमिक शिक्षा न केवल मुफ्त और अनिवार्य बल्कि सभी लोगों के लिये एक जैसी और समान करनी चहिये । अमीरों के बच्चे, करोड़पतियों के बच्चे, मंत्रियों के बच्चे, नौकरशाहों के बच्चे, सभी लोगों के बच्चे एक ही किस्म की प्राथमिक शिक्षा जब तक नहीं पाते हैं, तब तक समाजवाद की घोषणा एक विशुद्ध ढोंग है । मैं आशा करता हूं कि श्रीमती इन्दिरा गांधी की सरकार कलकत्ते के बच्चों पर जो अत्याचार हो रहा है, उस को खत्म कर के यह काला धब्बा, यह दाग धोने का प्रयत्न करेगी । बस इतना ही आपकी मारफत कहना चाहता था ।

Shri Dinen Bhattacharya (Serampore): Mr. Deputy-Speaker, Sir. Mr. Limaye has vividly described the appalling picture of primary education in Calcutta city, not only Calcutta city.......

Mr. Deputy-Speaker: No speech, please put your question

Shri Dinen Bhattacharya: I must give some background.

Mr. Deputy-Speaker: No background.

Shri Dinen Bhattacharya: The point raised by Shri Madhu Limaye is that there is a quarrel between the Calcutta Corporation and the State Government as to who is to bear the expenditure for primary education.. (*Interruption*) . . . To whom shall I put the question, because the Minister is talking there? My question is very simple. The quarrel between the State Government and the Calcutta Corporation, and the effect...

Mr. Deputy-Speaker: He has already put the question.

Shri Dinen Bhattacharya: Why are you so impatient?

Shri Raghunath Singh: Because there is the other motion.

Shri Dinen Bhattacharya: This subject is also very important.

Mr. Deputy-Speaker: There is the time-limit. You must finish your question.

Shri Dinen Bhattacharya: My question is whether the Government at the Centre is in the knowledge of this situation and whether it has any plan to see that the directive of the Constitution regarding free and compulsory primary education for all the children up to the age of 14 is taken up seriously by the State Government so that the situation in Calcutta and other towns of West Bengal and in other States may change for the better in the near future.

Shri S. M. Banerjee (Kanpur): I want to know whether the hon Minister is aware that all the big business-houses in Calcutta have started convent schools and schools of Montessori type and so on and, if so, whether he is aware that these schools, are being opened and inaugurated by the Chief Minister and Ministers under their patronage and, if so, whether any instructions have been issued by the Centre to the State Governments to discontinue such schools.

श्री बागड़ी : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि कलकत्ता में बिरला और अतुल्य बाबू जी के जो बच्चे है, वे जिन विशेष स्कूलों में पढ़ते है......

Shri Raghunath Singh: Can we bring in personalities, who are not here, into the discussion?

Mr. Deputy-Speaker: Don't bring personalities.

श्री बागड़ी : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि जो यह अन्तर बड़े लोगों के बच्चों और छोटे लोगों के बच्चों के लिये है यह कब मिटेगा? क्या यह भी बताने की कृपा

[श्री बागड़ी]

करेंगे कि खुद मंत्रियों के बच्चे 100 में से 70 फेल होने के बाद विदेशों में तालीम हासिल करने के लिये जाते हैं, ऐसे कितने मंत्री हैं जिनके बच्चे विदेशों में हैं? जैसे प्रधान मंत्री के दोनों बच्चे फेल हो गये तो दोनों अब विदेशों में पढ़ते हैं, कितने मंत्री ऐसे हैं, जिनके बच्चे विलायत में हैं?

शिक्षा मंत्रालय में उपमंत्री (श्री भक्त दर्शन) : आदरणीय उपाध्यक्ष महोदय, इस बहस को उठाते समय माननीय सदस्य श्री मधु लिमये ने हिन्दी में अपना विवाद प्रारम्भ किया है, अतः मुझे आज्ञा दीजिए कि मैं भी हिन्दी में ही अपने विचार व्यक्त करूं।

मैं माननीय सदस्य को इस बात के लिये धन्यवाद देता हूं कि उन्होंने इस महत्वपूर्ण समस्या की ओर इस सदन का और शासन का ध्यान आकर्षित किया है। जहां तक कि संविधान की व्यवस्थाओं का सम्बन्ध है, इस में कोई सन्देह नहीं कि इच्छा रहते हुए भी हम लोग उसकी पूर्ति नहीं कर पाये है, परंतु हमारा प्रयत्न इस ओर जारी है और इस दिशा में तेजी के साथ कदम बढ़ाये जा रहे हैं। जहां तक 6 वर्ष से 11 वर्ष तक के बच्चों की शिक्षा का सम्बन्ध है सन् 51 में 43 प्रतिशत बच्चे स्कूलों में जाते थे, सन् 1956 में 53 प्रतिशत हो गये, सन् 1961 में 62 प्रतिशत हो गये और अब 1966 का अनुमान है कि 80 प्रतिशत इस प्रकार के बच्चे विद्यालयों में शिक्षा प्राप्त कर रहे हैं। इस प्रकार प्रगति हो रही है, लेकिन मैं सदन को यह विश्वास दिलाना चाहता हूं कि इस सम्बन्ध में और भी जोरों से प्रयत्न किया जायेगा और चौथी पंच वर्षीय योजना के अन्तर्गत इस सम्बन्ध में और भी महत्वपूर्ण कदम उठाये जायेंगे।

श्रीमती सहोदराबाई राय (दमोह): क्या इस में लड़के और लड़कियां दोनों शामिल हैं?

श्री भक्त दर्शन : हम लड़कियों को अलग कैसे कर सकते हैं?

जहां तक कलकत्ता कारपोरेशन का प्रश्न है, मैं यह स्वीकार करना चाहता हूं कि वहां की स्थिति बहुत असन्तोषजनक है। यह बतलाया गया कि वहां पर छात्रों के साथ 'अत्याचार' होता है। इस को तो मैं स्वीकार नहीं कर सकता; लेकिन उनके लिये निःशुल्क शिक्षा की व्यवस्था नहीं की गई है इस को मैं स्वीकार करता हूं। जहां तक भारत सरकार का सम्बन्ध है, इस बारे में हम लोग प्रयत्नशील रहे है। स्वयम् श्री मधु लिमये ने श्री नायक का उल्लेख किया, जो हमारे मंत्रालय के परामर्शदाता थे। उन्होंने सन् 1960 में जा कर विस्तार से बातें कीं और अपना प्रतिवेदन मंत्रालय को दिया। उस के आधार पर राज्य सरकार से पत्र परामर्श किया गया, और तब से स्थिति में कुछ थोड़ा बहुत परिवर्तन हुआ है।

कलकत्ते में इस समय 6 वर्ष से लेकर 11 वर्ष के 3 लाख 40 हजार बच्चे हैं जिन में से 2 लाख 11 हजार अर्थात् 62 प्रतिशत छात्र पाठशालाओं में जा रहे हैं और आशा है कि यह संख्या बढ़ती जायेगी। शिक्षा मंत्रालय द्वारा पश्चिमी बंगाल की राज्य सरकार और कारपोरेशन के साथ लम्बा पत्र व्यवहार किया गया है। उन पर हम लोग जोर डालने का प्रयत्न करते रहे हैं। जहां तक इस सम्बन्ध में कानून बनाने का प्रश्न है, दो कानून बंगाल सरकार ने पहले ही इस बारे में बना दिये हैं, और उसके बारे में एक और कानून बनाने पर विचार किया जा रहा है। आशा है कि वह जल्दी ही लागू कर दिया जायेगा। इस बीच केन्द्रीय सरकार की ओर से राज्य सरकार पर जो बार बार जोर डाला जाता रहा और अनुरोध किया जाता रहा, उस का अब यह परिणाम हुआ है कि सारे कलकत्ता कारपोरेशन के क्षेत्र के महानगर क्षेत्र का एक

शैक्षिणिक सर्वेक्षण, एजुकेशनल सर्वे किया जा रहा है । इस के सिवा कलकत्ता कारपोरेशन से हम ने अनुरोध किया है कि एक ऐसा कार्यक्रम बना कर के पश्चिम बंगाल सरकार के सामने और केन्द्रीय सरकार के सामने रखें जिस को उन्होंने स्वीकार कर लिया है । इस के अतिरिक्त कलकत्ता कारपोरेशन से यह भी अनुरोध किया गया है, और उन्होंने स्वीकार किया है कि किस प्रकार से वहां अनिवार्य प्रायमिक निःशुल्क शिक्षा जारी की जा सकती है वह इस पर भी विचार करें, और अगर एजुकेशनल सेस भी लगाना पड़े तो इस के ऊपर भी विचार किया जाये ।

इस सम्बन्ध में चौथी पंचवर्षीय योजना के बारे में मैं कुछ आंकड़े आप के सामने रखना चाहता हूं । पश्चिम बंगाल सरकार ने जो कार्यक्रम तैयार किया है और उस में जो व्यवस्था की है उस के मुताबिक अगले पांच वर्षों में कलकत्ता महानगर क्षेत्र में 2 करोड़ रु० प्रायमिक शिक्षा फैलाने पर खर्च किये जायेंगे और 1 करोड़ रु० कुछ अन्य नागरिक क्षेत्रों में खर्च किये जायेंगे ?

श्री बी० चं० शर्मा : क्या योजना कमीशन से उस की मंजूरी हो चुकी है ।

श्री भक्त दर्शन: जब आप मंजूर करेंगे, भगवन्, तभी वह लागू होगा ।

राज्य सरकार ने जो अंतिम पत्र इस सम्बन्ध में भेजा है उस के अनुसार उन्होंने यह आश्वासन दिया है कि वे पहले से अधिक तेजी से इस के ऊपर ध्यान दे रहे हैं । उन्होंने एक तो आर्थिक कठिनाई बतलाई है; दूसरी कठिनाई उन्होंने यह बतलाई है कि कलकत्ते सरीखे महानगर में मकान मिलने बड़े कठिन हैं । लेकिन फिर भी आशा की जाती है कि चौथी पंचवर्षीय योजना के दौरानमें वहां जो इस समय असन्तोषजनक स्थिति है उस में काफी सुधार होगा और प्रायः सब लड़के पढ़ सकेंगे ।

श्रीमन्, मैं सदन का और अधिक समय नहीं लेना चाहता । मैं माननीय सदस्य को और इस सदन को विश्वास दिलाना चाहता हूं कि कलकत्ता नगर हमारे देश का सब से बड़ा नगर है; अगर वहां पर शिक्षा की पूरी प्रगति नहीं होती है तो यह हमारे लिए अशोभनीय है, शोभा की बात नहीं है, बल्कि लज्जा की बात है, इस लिये केन्द्रीय सरकार, राज्य सरकार और कलकत्ता कारपोरेशन मिल कर इस को आगे बढ़ाने का प्रयत्न करेंगे; यह आश्वासन मैं देना चाहता हूं ।

श्री मधु लिमये : एक बात का जवाब नहीं आया कि क्या 72 फीसदी लड़कों को फीस देनी पड़ रही है ।

श्री भक्त दर्शन : जी हां, यह मैं स्वीकार करता हूं ।

18.45 hrs.

MOTIONS *RE*. INCIDENTS IN NEW DELHI ON 7TH NOVEMBER, 1966 AND BANNING OF COW SLAUGHTER—*contd.*

Mr. Deputy-Speaker: We shall resume the discussion on cow-slaughter now. Shri Krishnapal Singh.

Shri Krishnapal Singh (Jalesar): Sir, it is really unfortunate that it should be necessary for a private member....

An hon. Member: What is the time left?

Mr. Deputy-Speaker: 50 minutes are left. How long does the House want to sit? I think if we hear the statement of the minister, it may cut short the discussion. As soon as he comes here, I will call upon him to make the statement.

श्री हुकम चन्द्र कछवाय (देवास) : उपाध्यक्ष महोदय, हम लोग बैठने के लिये तैयार हैं, लेकिन इस पर पूरी तरह चर्चा होनी चाहिये । दो घंटे का समय बढ़ाया जाये ।

Shri Tyagi: Sir, I was on my legs (*Interruptions*).

Shri Raghunath Singh (Varanasi): Sir, I move that we sit for two more hours, that the time for this discussion be extended by one hour and ten minutes.

Mr. Deputy-Speaker: If that is the desire of the House, I have no objection.

Several hon. Members: Yes.

Mr. Deputy-Speaker: All right. It is 6.45 now. We will go on till 8.45.

Shri Krishnapal Singh: Sir, it is unfortunate that this problem of imposing a ban on cow slaughter and slaughter of other types of cattle should be discussed in this House on a motion moved by a private Member. It is still more unfortunate that three of India's leading saints, the Shankarachariya, Swami Karpatriji and the great Brahmachari Prabhu Duttji and a number of other Sadhus should risk their lives by fasting unto death before this Government accepts this ban or refuses to accept it. It is most unfortunate that the views of an overwhelming majority of people in the country —all the Hindus, Jains, Sikhs, quite a large number of Muslims and members of other communities who are in favour of imposition of a ban on cow slaughter and slaughter of other types of cattle should be ignored by Government, and it may be only a very small minority, a handful of people are opposed to this; yet, Government is not able to accept it. In such circumstances the Government is feeling so diffident to make up its mind. They take up their stand on a technical ground, on an entirely technical ground, that the Constitution does not permit them to make a law, does not permit the Union Government to frame a law. Some hon. Member has already pointed out that we have had 23 amendments of this Constitution, some amendments on trifling matters, and yet when it comes to such an important matter, a demand which is backed by an overwhelming majority of people in the country, this Government says that it has to amend the Constitution and that is why they cannot frame any law. Sir, it is for the Constitution-pundits like my hon. friend, Shri Chatterjee, to tell us whether such a law can be framed under the existing provisions of the Constitution or not. I have here the opinion of one of the lawyers, and it is that the Union Government can frame a law for imposing a ban on the slaughter of cattle without amending the Constitution. Well, conceding that it will need an amendment of the Constitution, I do not see why on such an important matter Government could not bring an amendment of the Constitution before the adjournment of this House. Now, the only alternative left to them is to ask the President to promulgate an ordinance and I hope the Government will have the wisdom to advise the President to do it.

This problem has two sides; it can be divided into two parts. One is sentiment and the other economics. Some people think that sentiment is a matter to which much value need not be attached. I ask these people how do they determine the relationship between human beings if they do not take sentiment into consideration. Is our relationship with our friends, with our parents, with our other relatives determined by economics alone? Is it ever possible in the human society to decide everything on the basis of economics? No, it is not possible. Sentiment plays a very important part in our lives and in this particular matter, sentiment of an overwhelming number of people is so strong that it is time Government pays proper attention to it.

As regards the economic aspect, I may be permitted to say that, first of all, in my opinion—I have been a farmer and I have studied this problem in the agricultural institute—no cattle is uneconomic and no cattle is

unproductive, provided we make arrangements for grazing. In this country there are such vast areas of forests and grazing grounds in various parts of our country that all the so-called unproductive cattle can certainly be maintained on them.

If we are to go through the figures of estimated unproductive cattle we will notice one thing which is very significant. The number of unproductive cattle is more in States where there is no law banning the slaughter of cattle. I will read the figures. According to Government figures the percentage of unproductive cattle in different States is as follows: Jammu and Kashmir 0.77, Rajasthan 1.22, Bihar 1.92, Madhya Pradesh 1.51, Mysore 2.15, Punjab 0.7, Uttar Pradesh 0.78 (now I come to States where slaughter of cows is not prohibited by law) Assam 4.36, Madras 5.28, Andhra Pradesh 3.34 and West Bengal 2.47. So, the argument that a ban on slaughter of cattle will result in a larger number of unproductive cattle is absolutely incorrect. In fact, the position is just the reverse. There is a large number of unproductive cattle in States where there is no ban.

Then, people talk: cows give milk, it is all right, but why have bullocks; tractors are there for ploughing. But, then, will tractors yield any manure?

I am a farmer and I have given up the use of a tractor because I find that bullocks are more economical and better. We can get better cultivation with bullocks than by any tractor. I think, people who study the economics, the cost of cultivation by tractor and the cost of cultivation by bullocks, will always give their decision in favour of the bullocks.

I therefore think that it is absolutely necessary from the point of view of sentiment and from the point of view of economics that we should impose a ban and the Centre should do it straightaway.

Shri N. C. Chatterjee (Burdwan): Sir, I want to inform the House that while we are debating this important matter, there is very serious news that we have received. We have received very sad news that the condition of the Shankaracharya is very, very grave and there is rapid deterioration in the state of his health. Therefore, some Members of Parliament had the privilege to discuss the matter with the Home Minister. I am appealing that we should not now waste time in discussing the economic problem, the agrarian problem, the population pressure and other things. It is absolutely clear and I say it definitely, taking my stand on the clear enunciation of the law by the Supreme Court of India that total ban can be imposed in regard to two things.

My hon. friend, the Raja Bahadur, was asking my opion. I am reading the judgment of Chief Justice S. R. Das in the great case of Quereshi against the State of Bihar (1958 Supreme Court, page 755). His Lordship is summing up the whole legal situation in paragraph 44. I had something to do with that case because I was then connected with an all-India organisation and also the anti-cow slaughter movement. Chief Justice S. R. Das says:—

> "So approaching and analysing this problem, we have reached the conclusion (i) that a total ban on the slaughter of cows of all ages and calves of cows and calves of she-buffaloes, male and female, is quite reasonable and valid and is in consonance with the Directive Principles enshrined in our Constitution laid down in article 48;".

Chief Justice S. R. Das also goes on to say:—

> "(ii) that a total ban on the slaughter of she-buffaloes or breeding of bulls or working bullocks (cattle as well as buffaloes) as long as they are as milch or draught cattle is also reasonable and valid".

The only thing that, His Lordship observed, could not be done is:—

> "a total ban on the slaughter of she-buffaloes, bulls and bullocks

[Shri N. C. Chatterjee]

(cattle or buffalo) after they cease to be capable of yielding milk or of breeding or working as draught animals cannot be supported as reasonable in the interest of the general public."

Therefore, that cannot be banned.

So far as these two matters are concerned, I am appealing to the Home Minister today to make a definite and categorical statement so that the great tragedy may be averted. Whether we like it or not, the fact is that this Shankaracharya is an apostolic successor of the great maker of Hindu India, the Great Shankaracharya, and millions of people worship him as a God-given man. His life is in danger.

There is somehow a feeling—I told the Home Minister—that the exit of Shri Gulzarilal Nanda from the Home Ministry means a definite shift in Government policy. Therefore, there is a certain amount of misunderstanding and misapprehension that there has been, really some alteration in the stand. Let the Home Minister make it prefectly clear that he stands by the categorical statement which Shri Gulzarilal Nanda made and that he will take steps in two things. He should state that so far as the Union territories are concerned—it is completely in his hand—he will introduce the necessary legislation.

I saw the Chief Minister of one State. I take it that if the Home Minister wants it—the law is perfectly clear—a total ban can be imposed. Shri Nanda, as Home Minister, said that it should be imposed. The present Home Minister should make it perfectly clear that he will take immediate steps in that direction.

With regard to some States which have not yet introduced this kind of legislation, which is permissible and valid, the Home Minister assured us that he has taken some steps. Some States have responded; some States are not in a responsive mood. Therefore, immediate—I do not say, pressure—steps should be taken to make them see sense. For instance, my State West Bengal, has not yet responded. I do not know why. Let that thing be clarified and let him take steps.

19 hrs.

If a categorical statement is made that at least in these matters, where the Union Government can immediately take action, there will be no hesitation, no delinquency, no shortcoming, I am quite sure the Shankaracharya and other great saints can be saved. One saint is already dead. We should remember that it is linked up with the evolution of Hindu culture and Hindu traditions through the ages, generations and centuries. The cow has been placed on a peculiar pedestal having regard to the evolution of our history. Even in Jammu and Kashmir State, as you know, this legislation has been honoured by all the Muslim and it is still honoured and, therefore, I think that there should be no hesitation in making a categorical and a definite statement in respect of two things. One is that total ban, as declared by the Supreme Court which is constitutionally legal and permissible, should be imposed. In Union Territories, where he can operate, the Home Minister should immediately make a categorical statement that it shall be done. In regard to other territories, it should be made clear as to which States have responded, and which States are not responsive and are still hesitant or diffident and are creating difficulties. The hon. Minister should take steps in the matter and I am sure, if that is done, not much of debate or discussion is necessary, it will clarify the situation and it will assuage the religious sentiments of the millions of the people. I say, save the life of one of the greatest saints of modern India. That life is precious and, God forbid, if something happens, there will be terrible repercussions and no amount of Emergency

or Preventive Detention law or any other law will be of any help in tackling the situation.

I again make this appeal that let the Home Minister, without any further discussion, make a categorical and a clear statement giving assurances, reiterating the stand, if possible, in stronger words than what was given by Shri Gulzarilal Nanda, that the Government's policy has not changed and that the new Home Minister does not mean any deflection from the old policy and that he stands with that fully and that he will see the implementation of what the Supreme Court has clearly laid down as permissible, valid and legally constitutional.

Shri Harish Chandra Mathur: Mr. Deputy-Speaker, Sir, I have moved this amendment to give a definite meaning and purpose to this discussion which has been held.

19.03 hrs.

[SHRI SONAVANE *in the Chair*]

Shri S. M. Banerjee (Kanpur): Why don't you read the amendment?

Shri Harish Chandra Mathur: It has been circulated.

The motion, as it stood in the name of my hon. friend, Shri Prakash Vir Shastri, would have been discussed without any conclusions and we would have just talked it out. To avoid that, I have moved this amendement to give a definite meaning and purpose to the discussion.

I think, there has never been any doubt in our minds, at least so far as I am concerned, about the proposition which has been enunciated by my hon. friend Shri N. C. Chaterjee quoting the Supreme Court judgment. As a matter of fact, certain States have already taken this step. If certain States have already taken that step, that is quite clearly indicative of the fact that we not only accept that proposition but we have acted upon that proposition.

It has been said that there should be a central legislation and that the Central Government should be able to do it. But it has been conceded that it cannot be done without the passing of an amendment of the Constitution. Another point which has been made is that we have amended the Constitution twentythree times and why not do it the twentyfourth time. Let us understand that in this matter, when we amend the Constitution, we have to carry the States with us because we have got to get it implemented by the States because it is the States which are affected. Whenever we have amended the Constitution, we have always carried the States with us.

My hon. friend suggested that let the President pass an ordinance. I think, the President cannot pass an ordinance. The President cannot have the rights which this House has not got. The President has only those rights which this House has and those which can be endorsed and passed by this House. Therefore, there is no point in that.

Let us put the whole thing in a correct perspective. It is not the time when we have to depend on this side or on that side. We have to put it in a correct perspective. The Directive Principle is there; the principle is accepted. There are so many Directive Principles. I think, of all the Directive Principles, if any Directive Principle which has received, whether because of the Centre or because of the States, any implementation, this stands almost at the top. What has happened about Prohibition?

What about primary education? It is because of the compulsion of certain circumstances that we have not been able to go about it. I see the importance and urgency of this matter. It is not only economics that should be taken into account. The sentiments cannot be ignored. We are human beings and we live in a society where sentiments and feelings count. But at the same time let us not be

[Shri Harish Chandra Mathur]

overwhelmed by these feelings and sentiments.

So far as India is concerned, our economy is based on cow. Ours is a cow-based economy as a matter of fact. Even when we are in the jet age today we believe,

हमारे देश में दूध, दही और शहद की नदियां बहें

Our economy is definitely based on cow. Even Mr. Khruschev, when he was talking about agriculture said that we cannot think about agriculture, even in the scientific age, without animal husbandry. It is in that context that we have to see. Let it not be forgotten that it is in that context and in a very correct context that the Directive Principle has been made. If you read the Directive Principle, you will find that it is in the context of this maxim that this Directive principle has been given to us. I wish the hon. House realise that. There is absolutely no going back upon what the hon. Home Minister has said. As a matter of fact, the former Home Minister, Mr. Nanda, made a very clear and categorical statement. There is absolutely no doubt about it so far as I can see it. Though it is for the Home Minister to say that in so many words, being connected wth it and having discussed this matter with the Prime Minister and with the Home Minister, I see that there is absolutely no departure from that policy. As a matter of fact, they have gone a step further. May I inform the House that I congratulate the Government of Rajasthan in this matter? They have already taken a further step. There was a ban on cow slaughter altogether. Now they have gone a step further and placed a ban on even the export of cow from the State; no cow or no milch cattle can be taken out from the State. That was a point made out. We must be able to appreciate that it is not only that we are sticking to that statement, but we are also taking positive and concrete steps towards that direction and here is the Rajasthan Government which has taken that step.

A word is necessary about the approach. If we want that positive steps should be taken in this matter, then there are two things which must follow. One is that we must look also to the constructive side of it, that those people who are interested in cow and the protection of cow take these constructive steps which will enable us to give a full meaning to this—to banning cow slaughter. If you want a ban on cow slaugher, then it follows that the religious heads should give up their agitational approach. The agitational approach should be given up to further the interest of the cow. The agitational approach must be given up to further the interest which they have in their heart, so that positive steps can be taken in a cool, calm and collected manner. I am sure the Home Minister will spare no effort in this. About shifting the responsibility to the States, I have made the position very clear in my Resolution. Of course, we have to do it in co-operation with the States. For implementation it will be the States which will have to take action. I purposely have gone on record in this particular resolution where I have said that the Central Government take steps—not only steps but I have gone further to say that the Central Government take vigorous steps . . .

Shri Nambiar (Tiruchirapalli): What does he mean by 'vigorous steps'?

Shri Harish Chandra Mathur: It means that you take positive action which will bear result.

Shri N. C. Chatterjee: The Prime Minister can talk to the Chief Ministers . . .

Shri Harish Chandra Mathur: Not in that manner. We do not take it in a leisurely manner. We take it in a sincere manner and we take all the necessary steps quickly and strongly, so that we may be able to

go ahead about it. Therefore, I want to impress upon the House the particular wording of this Resolution. Of course, we have to say that the Government will have to take vigorous steps for implementation of the ban. There is a small mistake; we have to say "for implementation of the ban". Let it be for implementation of the ban because it would be the State Governments which will have to do it. Let us come to grips with the problem instead of accusing each other or instead of trying to take any political benefit out of it. I do not want to take any political benefit out of it. Let us do something. It is very necessary that this House does something. I would appeal to the hon. Home Minister to accept this amendment. In this amendment I have fixed certain responsibilities on him. I have made certain requests and certain appeals to him. At the same time, I have made also a great appeal to all the persons concerned to give up this agitational approach and to forget the past. I do hope that the House will pass this resolution or amendment which will strengthen the hands of all friends who have this objective in view so that there would be a good response to what has been said by this House in the resolution that would be unanimously passed by this House. I am sure that what is said in this resolution to be passed unanimously by this House will be respected by Shankaracharya. We respect him, and I hope he also will respect the wishes of the House.

Mr. Chairman: Now, the hon. Home Minister. He is only intervening.

Shri Nambiar: Our views also should be heard before he speaks. Some more time has been given for this debate.

Mr. Chairman: The Home Minister is only intervening. We are not concluding the debate now. The reply will be there at the end.

एक माननीय सदस्य : सब की राय जानन के बाद गृह मंत्री अपनी बात कहें . . .

Mr. Chairman: The hon. Member should listen to the Chair first. After we listen to the Home Minister, if there are any other points they could be made and the reply will come. It will be better if hon. Members listen to the Home Minister now.

Shri Vasudevan Nair: Would you please listen to us for a minute? There are divergent views on the subject. Some views have been given expression to already. There are other views also which the Home Minister should hear before he makes his statement.

After the Minister's statement, we know what is going to happen to the debate, because already it is about 7.15 p.m.; after the Home Minister's speech, you know what will happen.

Shri Nambiar: We protest against this.

Mr. Chairman: What has the hon. Minister to say on this?

The Minister of Home Affairs (Shri Y. B. Chavan): I shall explain the position. The motion has not been moved by me, and so, there is no question of a reply from my side. The right of reply vests in the hon. Mover Shri Prakash Vir Shastri.

What I propose to do is this. I am not going to reply to any of the points made here in this debate. The purpose of my intervention is to explain the policy of Government. So, there is no question of any reply to the debate or of joining issues with anyone. This will be my only speech in this discussion.

श्री हुक्म चन्द कछवाय : हमने जो आरोप लगाये हैं उनका जवाब कौन देगा

श्री यशवन्तराव चह्वाण : वह मैं दूंगा।

श्री हुक्म चन्द कछवाय : हमारे आरोपों का जवाब आना चाहिए।

Shri Y. B. Chavan: First of all, I shall take up the question about what happened on the 7th November, and deal with some of the points made by certain Members, particularly Shri Hukam Chand Kachhavaiya. He made some imaginary allegations and statements. He said that on that day, a large number of police officers and police constables were on leave and some goondas were imported from Calcutta. He mentioned certain figures. If these figures are true then I am tempted sometimes to say that he should be in charge of all the police activities.

An hon. Member: Goondas.

Shri S. M. Banerjee: He cannot take charge of goondas. There is another man in Calcutta who is already in possession of that.

Shri Y. B. Chavan: That may be so. I can only tell this House that there is no truth in what he has said. Possibly, he was misinformed or misguided.

श्री हुकम चन्द कछवाय : एन्क्वायरी करवाइये, सब सामने आ जायगा ।

Shri Y. B. Chavan: I am making a statement here only after making all the inquiries that I could make.

श्री हुकम चन्द कछवाय : आप न्यायिक जांच करवाइए न ।

Shri Y. B. Chavan: I have heard what he wanted to say. Now, let him hear what I want to say.

So there was not any large number of people, men, on leave, so far as the police were concerned. So there was no question of there being any difficulty on that score.

I quite concede one point. This point was made by Dr. Singhvi also. We never said that those responsible leaders, saints and mahatmas who participated in this demonstration had any intention of committing violence or that they started with the purpose of organising any violent demonstration as such. I quite concede that point. It is nobody's case; our only case is that though these things start innocently, they could not anticipate what was likely to happen. When on an explosive issue, lakhs of people have been organised to stage a demonstration like this, it was bound to go out of control. That is what exactly happened in this case. Now, they are trying to run away from the consequences of it. One can understand it. I do understand their difficulty in this matter. But it is no use saying that these violent activities flowing from this demonstration must have been organised by the police. It is a rather very interesting theory. But I would only request them and tell them that it is no use trying to resort to this sort of strategem. The fact is that all these things which were innocently started ultimately resulted in violence. Therefore, it is no use trying to completely dissociate themselves from this. Some people did come or they could not orginise it properly so as to control them. The fact remains that those responsible parties who organised these things got a very large number of people from outside. They cannot say that every person that was brought was certified one way or the other. When thousands of people come from thousands of places, it is quite possible—it is humanly possible—that some anti-social elements might have got involved in them. It only stands to reason that that should happen. I concede that point. But I am sure they will not concede it.

My case is that the demand they are making for some sort of judicial inquiry etc. is completely uncalled for. There is absolutely no case for it. The people who are involved in prosecution with whatever evidence is there will go through that. The matter is being examined and naturally those people who will be found guilty will certainly face the consequences thereof. To that extent, certainly the investigation and inquiry will go on.

Shri S. M. Banerjee: Are you sure there was no conspiracy by some in-

terested persons against Nandaji or anybody else?

Shri K. C. Sharma (Sardhana): It is a funny story.

Shri Y. B. Chavan: As far as my information goes, there was no conspiracy of this type, to which they make a reference, but there was certainly this conspiracy to use this occasion to develop into some sort of violent activity.

Shri S. M. Banerjee: That is exactly the point. By whom? Is it not a fact that a lakh of Mr. Patil's sadhus clashed with a lakh of Nandaji's sadhus?

Shri Vasudevan Nair (Ambalapuzha: The Minister himself has said that there was a conspiracy.

Shri Y. B. Chavan: Conspiracy in this sense that some people organised this thing because these things do not happen without organisation. These matters are being investigated and will be pursued further. But the type of judicial inquiry asked for is not necessary and is not feasible in this matter; it is neither in their interest, nor in the interest of the country nor in the interest of anybody to have a judicial inquiry of the type demanded. I put a full stop to it there.

I come to the other motion.

Shri Bade (Khargone): He has not mentioned about the dead bodies.

श्री हुकम चन्द कछवाय : 122 लोग मरे हैं इसके अन्दर. . . . (व्यवधान) कुछ लोगों को पेट्रोल में जलाया गया ।

Mr. Chairman: When the hon. Minister is not yielding, there is no use interrupting.

श्री प्रकाशवीर शास्त्री : कांग्रेस प्रेसिडेंट कामराज के दफ्तर पर हमला हुआ, वह भी एक बात है ।

Shri Y. B. Chavan: All those things are being separately investigated. Every thing will depend upon the result of those investigations.

About the dead bodies, we did make inquiries, because certain allegations were made about this point in the other House as a result of which I had to make certain inquiries. My information is that that body was not in the hospital. That was the report. I asked some officer to make an inquiry. The statement of the medical officer was produced before me. The report that has been sent to me is that that body was not there.

Shri Bade: How is it that a photostat copy has been produced.

Shri Joachim Alava (Kanara): It is a forgery.

Shri Y. B. Chavan: I am not saying that.

Shri Bade: It was not a forgery at all. I can show you the letter.

Mr. Chairman: The hon. Minister has taken note of your point.

Shri Bade: He makes wild allegations. Why don't you ask him?

Shri Y. B. Chavan: What is the photostat copy? It is the photostat copy of a note, a doctor writing a note to a nurse.

श्री हुकम चन्द कछवाय : असल कापी मेरे पास है ।

Shri Y. B. Chavan:. . . ."Please see whether there is the body and tell the prople who are bringing this any information about it." That note and its photostat copy does not convey more than that. We certainly took the statement of the nurse concerned. The nurse concerned says, "Nobody brought this note to me". Otherwise, if the note were conveyed or handed over to her, it would not have been with the person carrying the note, and again getting a photostat copy. It is a very obvious fact. Some people came to the doctor, and naturally, with a view to help them, he gave a note to the nurse to get the information. The nuse says nobody brought that note to her. Now we find that note in the form of a photostate copy. Instead of that note being produced before the nurse, it is being produced in Parliament.

Shri Bade: Because the dead body was not there, it was not produced.

Shri Y. B. Chavan: I am not drawing any inference. I am merely stating the facts as they were officialy reported to me.

Shri Harish Chandra Mathur: If further facts are brought to your notice, kindly look into it.

Shri Y. B. Chavan: If more facts are brought to my notice, I will certainly look into it. These are the facts brought to my notice, and I have looked into that. This is the result of that enquiry. Coming to the other motion, which is a very important motion . . .

श्री हुकम चन्द कछवाय : बरहमपुर में जो पैट्रोल से जलाये गये

Shri Y. B. Chavan: I am not going to say in a more deliberate or detailed manner, but only in a few sentences I would like to state the Governments policy in this matter. Mr. Chatterjee wanted a categorical statement, and he wanted to know whether Mr. Nanda's resignation was an indication of any shift of policy or any departure from the policy that he announced himself. No individual Minister makes the policy. Even when Mr. Nanda made the statement on the floor of the House, it was the Government's policy, and that Government's policy stands unchanged. There is no shift, there is no departure. So, I am making a categorical statement to assure Mr. Chatterjee and this hon. House, and through this hon. House the country, that the policy statement made by Mr. Nanda on the floor of the House stands unchanged.

Shri S. M. Banerjee: Why was Nandaji changed?

Shri Y. B. Chavan: That is a separate matter.

There are certainly some realities in this matter that we must see. The Constitution has accepted the principle of a ban or cow slaughter. This Government is bound by that constitutional provision, and as a result of this, not as a result of pressure of any movement or anybody, the majority of the States in this country have accepted this policy, legislated for it and they are implementing it.

But at the same time, there is also the constitutional position that States have their own rights in this matter. they will have to legislate, their legislatures will have to legislate.

Another feature of the statement that Nandaji made on the floor of the House was that he would take up these matters with the State Governments. Nandaji himself had taken up this matter with the State Governments, and I assure this hon. House that this Government will continue to take up this matter with the State Governments as vigorously as is contemplated by the amendment of hon. Mr. Shastri, more vigorously.

Shri Vasudevan Nair: That should not mean any pressure on State Governments.

Shri Y. B. Chavan: When you take up a matter vigorously with us, you to not pressurise us, do you? When we say that we take up the matter vigorously, it is a democratic expression to be understood in a democratic manner. So, Sir, when we say that this Government will take steps it does not mean any legislative steps. It certainly, naturally, means that we will have to discuss with the different State Governments and some State Governments have reacted very favourably. Andhra, Assam and I have information that Maharashtra also had appointed a committee to consider the other aspects of it because these State Governments have to implement it. It is not merely a question of having a law and adding to the statute book one more law.

Shri Nambiar: Just like prohibition law. What is the use?

Shri Y. B. Chavan: It is a question of implementing it honestly. Therefore they have appointed some committees and are going into the matter. There are certain steps which we will have to sit and discuss, we will have to understand and advise about their difficulties, and try to remove the difficulties if any. That is a process which is inherently a long drawn out process. In order to complete that process successfully, it is the atmosphere that matters. It is the attitude of the whole country; it is the attitude of the whole number of parties that function in our country......

Shri Nambiar: ......And the secular state of affairs.

Shri Y. B. Chavan: We do want to pursue this matter. We know the direction in which we have to go; we have made journey in that direction; a very substantial journey has been made in that direction. We want your help, support and co-operation; we want the co-operation of the State Governments in this matter. But this is not the way of getting co-operation of the State Governments by creating conditions and making one get the feeling that somebody is trying to wrongly pressurise or even coerce. I would request Shri Chatterjee and Shri Prakash Vir Shastriji to help the cause in which they have faith and we have faith. Faith in the ban on cow-slaughter is not the monopoly of any individual. It is a feeling and sentiment which we individually accept and it is also enunciated in the Constitution. We have accepted it and laws have been passed and we have implemented that. We want your co-operation in this matter. Every issue that is being tried to be solved through an agitational approach is a wrong thing. I am not merely telling this to hon. Member Shri Shastriji and other hon. Members also. The atmosphere of agitation takes away the necessary healthy atmosphere in which decisions can be taken and implemented. Let me also say that I have got respect for all the great men who are on fast; we all respect the great Shankaracharya. But every Government and administration ultimately will have to function in a rational way and take certain rational decision. How can it be taken or implemented in an atmosphere which is vitiated by this kind of thing. I have made a categorical statement.

Shri N. C. Chatterjee: What about Union Territories?

Shri Y. B. Chavan: Some Union Territories have legislatures and they have also written to us that they are examining these questions. As far as Delhi is concerned, immediately after the Parliament session is over, the U.P. Act will be extended to this territory. We are advancing in this matter. It is a question of accepting the realities. I have mentioned the realities. It is a question of creating an atmosphere of co-operation; it is very essential. I would, therefore, request the hon. Members here to persuade those people who are on fast to give up this fast and persuade those people who are unnecessarily creating an atmosphere of agitation to give up that agitation. If necessary, discussions can be held and dialogue can be continued in the matter, difficulties of each other can be tried to be understood. It is only through this way that every important issue can be solved. That is, really speaking the way; as I understand it, of democratic functioning. If policies are there, these policies have to be implemented in a certain way. In this matter, it is not merely the Centre's policy but also the States' co-operation is very essential. I request the hon. House to help me in this matter by accepting—I must say that I am going to accept—the amendment suggested by Shri Harish Chandra Mathur. I therefore request this hon. House to support—

Shri Nambiar: You are accepting his amendment?

Shri Y. B. Chavan: Yes, I am accepting his amendment.

Shri Nambiar: The "vigorous" amendment?

Shri Y. B. Chavan: Yes.

Shri Harish Chandra Mathur: Mr. Nambiar is always very vigorous in this House, and so, why should he object to my being vigorous or my government being vigorous?

Shri Y. B. Chavan: I request this hon. House to accept the appeal I made and also the amendment moved by Shri Harish Chandra Mathur.

Mr. Chairman: Shri Barupal.

श्री प० ला० बारूपाल (गंगानगर) सभापति महोदय, मैं आप का आभारी हूं कि मुझ पूरे सेशन में तो बोलने का मौका मिला नहीं, लेकिन आज इस पवित्र और महत्वपूर्ण विषय पर आप ने मुझे बोलने का समय दिया।

'जहां तक गोवध बन्द करने का प्रश्न है, मैं इस से सहमत हूं। लेकिन आज मैं यह महसूस करता हूं कि हमारे देश में ऐसे बहुत से लोग हैं जो हिन्दू भी कहलाते हैं और जो गोवध बन्द करने के सम्बन्ध में बातें भी करते हैं, लेकिन व्यावहारिक तौर से, सैद्धान्तिक तौर से उन के कहने और करने में बड़ा अन्तर है। वह हमारी सरकार के लिये तो कहते हैं कि यह शर्म की बात है कि वह गोवध बन्द नहीं करना चाहती, लेकिन वह लोग दो अलसेशियन कुते रख कर पाल सकते है, आज उनके बच्चों के पीने के लिये दूध चाहिये, कुत्तों के लिये दूध चाहिये, कुत्तों के लिये मीट चाहिये, लेकिन ऐसे आदमी एक गाय नहीं रख सकते। क्या यह उनके लिये शर्म की बात नहीं है। मैं यह कहना चाहता हूं कि आज उनको भी उतना ही अपराधी माना जाना चाहिये जो जब तक गाय दूध देती है तब उसका दूध पीते हैं लेकिन जैसे ही वह दूध देना बन्द कर देती है, उस गाय को अपने घर से निकाल देते हैं और वह गाय तड़प तड़प कर मरती है। ऐसे आदमियों की सूची बनाई जानी चाहिये और ऐसी गायों की संख्या रखनी चाहिये जो घर से बाहर निकाल दी जाती हैं। जो लोग ऐसी गायों की देख भाल नहीं करते हैं उन को गोहत्यारों में शामिल किया जाना चाहिये और उन को दंड का भागी बनाया जाना चाहिये।

दूसरा निवेदन मैं यह करना चाहता हूं कि यहां पर बहुत से सन्यासी आये। कुछ सम्प्रदायों के साधुओं को छोड़ कर बहुत से साधु तो स्वभाव से ही सीधे होते हैं और उन के सीधा होने के कारण कुछ राजनीतिक लोग उन से फायदा उठाते हैं या फायदा उठाने की कोशिश करते हैं। इस सम्बन्ध में बहुत से महात्माओं और बड़े बड़े ऋषि मुनियों ने आन्दोलन किया या चाहे जो किया हो, मैं हर एक के प्रति श्रद्धा रखता हूं हृदय से उन को सद्भावना की दृष्टि से देखता हूं, लेकिन मेरा ख्याल है कि लाखों की संख्या में ऐसे साधु भी हैं जिन को पीने के लिये दूध चाहिये। उन में से जो साधु जंगलों में रहते हैं उन को घास मुफ्त मिल सकती है। आज ऐसे धार्मिक लोग अधिक नहीं हैं जो उन साधुओं को गाय खरीद कर दे सकें। लेकिन वह लोग गाय नहीं पालते। उन को पीने के लिये दूध जरूर चाहिये। उन साधुओं के बारे में भी हम को सोचना चाहिये।

आज भी हजारों की संख्या में गाय जो सड़ सड़ कर, तड़प तड़प कर मरती हैं। उन गायों को पालने के लिये सरकार कुछ भी करती हो, लेकिन ऐसी संस्थाय हैं, ऐसे मन्दिर हैं, मठ हैं जिन के पास करोड़ों रुपयों की सम्पत्ति है। क्यों न उन का पैसा गोसंवर्द्धन के लिये लगाया जाये। यदि ऐसा किया जाये तो इस से गायों को बहुत कुछ लाभ हो सकता है।

जहां तक गोवधबन्दी का प्रश्न है, मैं उस को हृदय से चाहता हूं, लेकिन मैं कहना चाहता हूं कि जो लोग गोवध बन्दी की बातें करते हैं वह खुद उस को कार्य रूप में नहीं लाना चाहते

है । वह सैद्धान्तिक दृष्टि से अपनाना चाहते है लेकिन व्यावहारिक दृष्टि से कुछ भी नहीं करते हैं । जैसा मंत्री महोदय ने स्पष्ट शब्द कर दिया है, और इस में दो रायें नहीं हैं, लेकिन सोच विचार कर के यह तय करना चाहिये कि यह किस तरह से बन्द हो सकता है । आज तड़प तड़प कर गायें मरती है, उन का इन्तजाम समाज को करना चाहिये, मठाधीशों को करना चाहिये और हिन्दू धर्म के लोगों को करना चाहिये । वह खुद कुछ नहीं करते हैं और तमाम बातें सरकार पर छोड़ देते हैं और राजनीतिक दृष्टि से उस का नाजायज फायदा उठाते हैं । धन्यवाद ।

Mr. Chairman: Mr. Nambiar. Before he starts, may I make an appeal. I see that many more Members are going to speak. If the House agrees, can I reduce the time-limit of 10 minutes to about five minutes each?

Some hon. Members: Yes.

Mr. Chairman: Five minutes each.

Shri Nambiar: Mr. Chairman, Sir, I have also sentiments for the cattle and cows, and all living beings. But I have got sentiments first to protect the human beings. Here, the question is this: whether we should ban cow slaughter. Cow-slaughter is going on. Why? I had a cow; I got milk, but as soon as the productivity was over, however much I loved the cow, I did not have the money to feed it and so I had to dispose of it ultimately. That is what is happening. Even the very sadhus, if at all they possess any cow, would ultimately do so.

Shri Raghunath Singh (Varanasi): What is the stand of your party?

Shri Nambiar: I am speaking on behalf of the Communist Party—Marxist Group. I have no fear. The minister may have fears because he is playing to the tune of somebody to catch votes. Let us not make this a vote-catching issue. I want to be frank. We love the cow and we will see that it is protected as far as possible. But when that limit is exceeded, we will have to dispose of it. There is already scarcity of food and fodder and there are economic problems. We must see what is happening in the whole world. After all, cows are there in other countries also, which have their own economic problems. If any hon. members want to protect the cow, we will support them. If necessary I will bring some fodder in my pocket from Madras when I come next and hand it over to Mr. Kachwai. But there are sentiments of the other religions and castes in this country. We cannot pay lip sympathy to secularism in our speeches and in action do everything against it. We will be enacting Ayub Khan in India in another fashion if we do so.

Shri Bade: You are enacting Chou En-lai.

Shri Nambiar: Let us not worrry about Chou En-lai. I am talking of the Indian cow, not Chinese cow. Ayub Khan wants to protect only Islam in Pakistan. Here if we do this we will be only protecting Hinduism in India. I have all the sympathy for cow, cow-worshippers and for the culture and sentiments of Hinduism. I also sympathise with the Shankaracharya who is fasting. But my request is they must also know the feelings of others and try to accommodate a part of the human race first before they extend their unaccounted for, unresolved and unexplained love for the cow.

We request the Government not to pressurise or bamboozle the State Governments to enact legislation compulsorily banning cow-slaughter. If that is done, it will only have the effect of a dead letter. Agitation has already been started in Madras and Kerla to counteract this move and orders under section 144 have been issued. We have to send food and fodder to Bihar and other places There are so many other factors. Let us not for God's sake divert

[Shri Nambiar]

the attention of the people to a wrong channel. It has already been done by some of my hon. friends. It was witnessed on the 7th November at the gates of Parliament House. Let us not repeat that. Let us, for God's sake, work for the betterment of the Indian people and see that the people live in a better way. With these words, Sir, I warn the Government not to enter into the trap of any of these friends and get into a position of enacting a law which is not enforcible in this country.

Shri Bakar Ali Mirza (Warrangal): Mr. Chairman, Sir, there is no doubt a very great and very deep religious sentiment around the cow for a large section of the people in this country, and I believe that it is the basis of secularism and tolerance not only to respect your own religion and your own point of view but to respect the sentiment of people belonging to other religions. That is really what secularism is. Whatever my personal view is, I know that millions of our bretheren in this country feel that the cow slaughter should be banned. They consider it as a sort of religious duty and their sentiment is very strong. Whatever be my views, I respect that sentiment and I support it.

It is not only that some people have gone on hunger-strike. One sadhu died and the lives of others are in danger. I think the appeal should go from this House to the Jagatguru that he should stop his fast and believe in the appeal made by our hon. Home Minister.

Some people not only do not want to ban cow slaughter but they want to ban hunger-strike. If there is any property that an individual possesses, it is his own life and nothing else. Even your own son you cannot say he is entirely your own, even a mother cannot say that her son is entirely her's. But the life of a person he can say is entirely his own, and I think I as an individual should have the right to dispose of the only property that I possess for the right and moral cause. Therefore, I support and respect the steps that have been taken by the Jagatguru and others in this cause, excepting this. But this is not the end. In fact, it is the beginning of an end. Take for example a gentleman who has high regard for his cow. When the cow stops giving him milk, it is a burden on his finances. He has not got money to support his own children. What should he do? Should he drive the cow out in the street or should he send it to one of the goshalas. I have seen one goshla one time in my life and that will be the last time. If you go there you will see that there are some Marwaris who have donated money and who never go there. Half that money is eaten by the people who organise them. There are cows inside with a few blades of grass. There are wounds on them in which there are worms and crows are pecking on them. This kind of goshalas are existing in this country. If you want to really serve the cause you must see that the cows are insured so that just like old-age pension there must be places where these old cows can be kept. There is a huge amount of money, lakhs and lakhs of rupees at Tirupathi, Puri, Kashi and so on. Why can't they have a farm where fodder can be grown? There are very rich marwaris who want to have seed farms. Why can't they have fodder farms, get hold of these old cows and give a place for them to stay?

There are some people who think that the non-vegetarian beef eaters are a hindrance in this matter. I want to make it quite clear that only in Europe and America beef is considered a greater luxury than mutton and the price of beef is twice that of mutton. But in India it is one-fourth the price of mutton and those who go in for beef are the poorest in the land, who do not have anything else to eat.

They go for beef because it is the cheapest food and nobody else wants to have it. Where the respect for the cow has grown in the country, it has its effect on each other. The respect for cow is also there in the mind of the Muslim, because they all live together. The Home Minister, when taking steps, has also to see that the ban on cow slaughter is also accompanied by provision for looking after aged cows so that useless and sick cows are properly looked after.

Shri Joachim Alva (Kanara): Mr. Chairman, we must commend warmly the very conciliatory and effcetive statement the Home Minister has made on the situation. This has been one of the thorniest problems facing us. Now I would say in Hindi:

हम दारू नहीं पीते, बीड़ी नहीं पीते, गो का मांस नहीं खाते। ये तीन चीज़ हम नहीं करते। क्या हम दूसरों का खून करेंगे।

I would say that the cow is an animal to which sentiment is attached by the largest number of people in this country. After all, this is the land of Hindustan, which has been cruelly divided into two parts by British machivallism. Yet, a preponderating number of people being Hindus, even though I belong to another faith, I think people belonging to other faiths should respect the sentiment of the large number of people, namely, Hindus.

That also reminds me of what Mahatma Gandhi had to say, and I hope you would bear with me when I quote him. Mahatma Gandhi, whatever Dr. Soekarno might say today, was the greatest seer this country produced down the centuries. He was a great Hindu, a real Hindu, a real humanist. While undergoing imprisonment in the Yerwada Jail, this is what he had to say on cow slaughter which is worthwhile repeating:

"Hindu religion prohibits cow slaughter for the Hindus, not for the world. Religious prohibition comes from within. Any imposition from without means compulsion. Such compulsion is repugnant to religion. India is the land not only of the Hindus but also of the Muslims, of Sikhs, of Parsees, of Christians and of Jews, all those who claim loyalty to the Indian union."

These are the golden words by the greatest man, who paid the higest penalty of sacrificing his life. It is worthwhile preserving his message for ever in our minds.

Every word in the statement of the Home Minister was conciliatory. He fought against pressure. He appealed to the leaders of the opposition not to start agitations; he appealed to the holiest of the land not to go on fast. I hope they will heed his advice. Whatever victories are snatched by force are not worth keeping. Whatever victories are snatched by force and violence will not last long.

I think my friends on the other side, some of them, are wrong in their views about the disturbances of the 7th of November. What happened that day was terrible indeed. What would have happened if the House was set on fire? You and I, everyone of us, wou'd have had to put down our heads in shame. When the party decided that one Minister was in a way responsible for not preventing the murderous disturbances in time, he was thrown out without any consideration to the individual. I am one of the greatest admirers of Shri Nanda's ideology but when the party decided that price has to be paid at the ministerial level it was done without the slightest hesitation.

I think my hon. friend, Shri Banerjee, who is not here—I wish he were present—is entirely wrong when he said that Shri Atulya Ghosh engineered the disturbances from Calcutta by bringing in or sending goondas, or something to that effect. I do not stand by everything that Atulya Babu may or may not do. He might do things which I, you or somebody else may not approve of, but to make a statement that he engineered the disturbances from Calcutta by send-

[Shri Joachim Alva]

ing the goondas here is not at all fair. It is scandalously false. We, Members of Parliament, as the representatives of the people, have to keep the scales even. We should not make such utterly defamatory statements. I say that the institution of photostat copies has now become the greatest bane of the land. I can forge the signature of anybody, put it on a paper, get it photographed and say, "Here is a photostat copy". The only time perhaps when we signed for others was during our law classes in the Bombay Law College nearly forty years ago. I have made an honest confession and you can take it for what it is worth.

Now, photostat copies have become the bane of our public life. You just get something and flourish it. In the first place, you steal a document and violate all principles of secrecy and of Government. Let us fight for principles; let us fight for great causes. But let us not do this. This cancer is big enough to blow us into pieces. We, as a Parliament, must set limits to our discussion to the issues that we raise. Let us raise great and noble issues. This land is full of grievances and let us raise them but let us not do like this.

My Chief Minister, Shri Nijlingappa, made a golden suggestion. What did he say? He said, let every State set apart 10 or 20 acres, or even a thousand acres. Let the richest people in India be the donors. Let them give money and the cows will be looked after in those farms. The farmers and those who want to give away their bad cows can dispose of them for a good sum of money. I think, Shri Nijlingappa's statement is worth consideration of the people.

How many of us worry about milk? I cannot do without my blass of milk at night. Milk is the test of our civilisation. Are you able to provide milk for the average man in India? That is your test. We cannot boast that we have given plenty of good milk to the people. Bombay City has taken a lead in the supply of good milk. I have travelled throughout the length and breadth of the land and there is only one place which gives good milk. You will be surprised to know where it is. It is in the constituency of the hon. Home Minister—Satara. I have gone right from Bombay down to south and it is only in Satara that I got good milk. I have tasted it. I have often been finding fault with the milk given at railway stations and during rail journey water and powder are mixed in the milk. Why do you not give good quality milk? Why do our children not get good quality milk instead of the rotten milk mixed with water?

Mr. Chairman: The hon. Member should try to conclude now.

Shri Joachim Alva: Shri Mathur's amendment is an excellent amendment. It praises the efforts of Government in this direction. Shri Mathur amendment says that whatever the Government has done has been done well and that it should continue those efforts. The second part appeals to all concerned for abandoning fasts. I would say one thing and sit down. Fasts have been undertaken by the greatest of men in the world. I remember, when I was a college boy, Mr. Terence McSwiney, Mayor of Cork, went on over eighty days' hunger strike and died. It will for ever be remembered in the annals of fasting and pages of Irish freedom. Thereafter Jatindranath Das undertook a fast and died. The great Pandit Motilal Nehru, the grandfather of our distinguished Prime Minister, fought for him and India was set on fire. Before the thirties, there was the first lathi charge in the south of Bombay. My hon. friend, that planning patriot, the late Yusuf Meherally and myself were the victims of that first lathi charge. Then, there was the fast into death of Pottu Sriramulu, the Andhra leader. But fasts should not be undertaken indiscriminately. This land is the land of fasts. We somewhat, off and on fast almost every day, but fasts should not be held as threats. I would

appeal to the holiest of men in India, men who are the holy of holies, who are in these temples to see that we do not undertake fasts and thus add a weapon in our armoury and that this weapon will not be indiscriminately used for pressure. We should never have disturbances of the type we had on November last. I think, the Home Minister will see that such kind of disturbances never occur again. People in the West try to make television shows out of them and throw them in our face! Do you like that? Do we like this land to be known as the land of stability and security or to be known as the land of superstition, confusion and chaos? If confusion ends in utter chaos, we shall not be able to put our head up.

I think, the debate has taken a good turn and this House will support Shri Mathur's amendment.

Mr. Chairman: When I call an hon. Member and he exceeds his time limit, it becomes difficult for the Chair to control. That is not a very happy thing. I think, every hon. Member will stick to five minutes strictly so that I can call as many Members as possible within the time available. Shri Vasudevan Nair.

Shri Muthyal Rao (Mahbubnagar): How long are going to sit?

Mr. Chairman: When the Deputy-Speaker was in the Chair, he said that we will complete the discussion at 8.45 p.m. Extra two hours were agreed to by the House. So, we have to conclude the discussion and the voting at 8.45 p.m. Shri Vasudevan Nair.

श्री बागड़ी सभापति महोदय, मेरी पार्टी की तरफ़ से अभी कोई नहीं बोला है ।

Mr. Chairman: I will call you.

श्री बागड़ी : आप मेरी बात तो सुन लीजिए ।

Mr. Chairman: Order, order, Nobody should speak when I am on my legs.

श्री बागड़ी आप तो बच्चों की तरह धमका रहे है । आपको बात सुनना चाहिये ।

Mr. Chairman: You should be courteous to the Chair.

श्री बागड़ी : लेकिन चेयर को भी बच्चों की तरह धमकाना नहीं चाहिए । मैं कहना चाहता हूं कि मेरे दल की तरफ़ से अभी कोई सदस्य नहीं बोला है और मैं ही अकेला बोलने वाला हूं । इसलिए मैं आप से निवेदन करूंगा कि जिन दलों के सदस्य बोल चुके हैं, उन से पहले मुझे बोलने का मौका दीजिए ।

Mr. Chairman: I will call him afterwards. Shri Vasudevan Nair.

Shri Vasudevan Nair: Mr. Chairman, Sir, I will be very brief. On the question of November 7, disturbances, I should only like to reiterate the demand made on behalf of my Party even at that time that there is every reason for a judicial inquiry into that matter. The hon. Minister, in his statement, himself said that there was some kind of preparation made by certain groups at least for all that happened on that day and that itself is enough justification for a judicial inquiry. I leave it at that.

Coming to the question of ban on cow-slaughter, at the very outset I may say that—Mr. N. C. Chatterjee read out the judgment of the Supreme Court and everyone of us heard him reading that out—the Supreme Court judgment is very clear that there cannot be a total ban on cow-slaughter. That is the other side of the picture. He wanted to put only one side of the picture. But there is clearly the other side of the picture that the Supreme Court judgment itself did not say that there is any justification for a total ban. The hon. Home Minister tried to say that he is a rational being as far as his approach to this problem is concerned. But I am sorry to say that in his effort to accept this amendment of Mr. Mathur, he has behaved in the most irrational manner because

[Shri Vasudevan Nair]

the point is that there cannot be a total ban on cow-slaughter all over the country.

Shri K. C. Sharma: The Supreme Court judgment has laid down that there could be a total ban on the slaughter of cows and calves.

Shri Vasudevan Nair: Don't take away my time. You can speak on that. Then, the question of sentiment was the main issue raised by the hon. Members in this House. They should know that there are areas, provinces, States, in this vast country, with the complex and complicated nature, where the vast majority of people are not for a ban on cow-slaughter. The Central Government is going by surreptitious methods—they may say, this is all persuasion and all that; they are nice words used—and this is an effort to pressurise them. There is no doubt about that. They are going to coerce the State Governments where the vast majority of people do not have such a sentiment over that matter. My State is one like that. Including the Hindus of my State, there is not that kind of a feeling about it. That does not mean that they do not respect cows and that they do not love cows. Is there any human being in his normal senses who is going to kill a calf or a milch cow? That does not happen generally. That is madness. But as far as useless cows are concerned, the problem was very well posed by my friend, Mr. Nambiar, that if we are going to have a total ban on all kinds of cows all over the country, there cannot be a more irrational approach to the problem.

20 hrs.

That is going to put our economy in turmoil. The problems that we will have to face as a result of such a total ban will be tremendous. I request that more thought should be given to this problem. I should say that it is unfortunate that at this particular moment a dispassionate discussion of this topic cannot take place: agitations are going on; people are on hunger strike; and elections are in the offing. In many States in India there are a large number of people who are agitated over it and deep sentiments have been expressed. Naturally many people can look at the problem only in a particular manner. So, I will request the Home Minister not to vigorously pursue this matter on the basis of this Resolution.

Even the West Bengal Government is a Congress Government. I hope that Mr. P. C. Sen is capable of appreciating the sentiments of the people. There are other people also in his own State. This is not a child's play. He has to deal with the whole State. There are minorities and if the majority of the people cannot appreciate the sentiments of the minority, then that is worse according to me. So, this is a problem that should be tackled very carefully. For instance, take the State of Kerala. There nearly 50 per cent of the population are Muslims and Christians. Of course, it is a State with Hindu majority, but the Hindu majority there is so little; the bulk of the people are following different faiths. Also, as one member has put it, there is the economic problem also. This is the cheapest food for a few millions of people in this country. All these issues will have to be considered dispassionately.

Shri Joachim Alva: The Kerala christians are Hindus by culture and the religion for them is inside the churches.

Shri Vasudevan Nair: I will invite Mr. Alva to Kottayam or Ernakulam and will ask him to make a speech in a public meeting and I am sure he will not speak like this. These are problems that should be taken into consideration. So, I am surprised that the Home Minister is going to accept this amendment. This amendment should not be accepted. There is a total ban in some States; there is a partial ban in some other States; and

there is no ban at all in a few other States. That position should remain; the status quo should remain and it should not be disturbed at this stage in the name of agitations and so on.

So, on behalf of my Party, I cannot accept this amendment moved by Mr. Mathur.

Mr. Chairman: Shrimati Sahodra Bai Rai.

Shri Tyagi: Have we to pass on slips to you or have we to catch your eye? What is the procedure? I would like to know this.

Mr. Chairman: It can be done both ways. You have to catch my eye and if you want to remind me, you can send a slip also.

Shri Tyagi: I do not believe in passing on slips to the Chair.

Mr. Chairman: I am following the rule set by Mr. Tyagi.

श्री पाराशर (शिवपुरी) : श्रीमान् जी, ग्राज ग्रधिवेशन का ग्राखीरी दिन है इसलिए जब तक हर एक बोलने वाला खत्म न हो जाय, तब तक कृपा करके सदन का टाइम बढ़ा दें । . (व्यवधान) . . .

सभापति महोदय : श्रीमती सहोदरा बाई राय ।

श्रीमती सहोदराबाई राय (दमोह) : सभापति महोदय, मैं ग्रापको बधाई देती हूं कि दो मिनट ग्रापने मुझे बोलने को दिए । मैं मध्य प्रदेश से ग्राती हूं ग्रौर हमारे यहां मध्य प्रदेश में तो गऊ कटना कतई बन्द है । वहां कोई गऊ नहीं कटती है । इस के साथ साथ एक बात ग्रौर मैं कहना चाहती हूं कि ग्राज लाखों एकड़ जमीन जो बंजर पड़ी थी वह ट्रैक्टरों के द्वारा जोत ली गई । ग्रब गायें चरने के लिए कहां जायं ? गोचर के लिए कोई जमीन नहीं बची । गरीब हरिजन ग्रौर ग्रादिवासी गऊ को ज्यादा रखते थे ग्रौर किसान लोग रखते थे । तो ग्रब गरीबों ने ग्रौर हरिजनों ने ग्रपनी ग्रपनी गायें बेच दीं क्योंकि चरोखर के लिए ग्रौर गाय के खड़े होने तक के लिए कोई जगह नहीं बची । इसलिए गऊ के लिए जमीन का भी ध्यान देना है जहां गऊचर हो ग्रौर वहां उनके चरने का इन्तजाम हो सके ।

दूसरी बात मैं यह कहना चाहती हूं कि बड़े बड़े किसान लोग गाय ग्रौर बैल जब बूढ़े हो जाते हैं तो उन को घर से निकाल देते हैं । वह गाय ग्रौर बैल छूटते हैं तो किसान की जमीन में जाते हैं जहां रबी की फसल या ज्वार इत्यादि लगे होते हैं । वह वहां से उन को हांकते हैं तो कांजीहौस में ले जाते हैं । कांजीहौस वाले ऐसी मरने वाली गायों को ग्रन्दर नहीं करते । फिर बड़ैती ग्रौर कांजीहौस वालों में बड़े झगड़े इस पर होते हैं ग्रौर वहां के मेम्बर बहुत परेशान होते हैं । तो जो मालिक हैं उनके लिए प्रतिबन्ध होना चाहिए कि उस को छोड़ें न ग्रौर दूसरे हर एक गाव में गोचर होना चाहिए ।

ट्रैक्टरों से ज्यादा खेती नहीं हो सकती । जिसके पास 6 एकड़ या 8 एकड़ जमीन है वह ट्रैक्टर से तो नहीं जोत सकते । इसलिए बैलों ग्रौर गायों की जरूरत है । नहीं तो किसानों का काम नहीं चल सकता । इसलिए मैं प्रार्थना करना चाहती हूं कि जो यह 7 तारीख को ग्रान्दोलन हुग्रा था, मैं थी यहां । मुझे मालूम है इस में कुछ राजनीतिक तत्व थे ग्रौर कुछ उस में ऐसे लोग थे जो बताने की बात नहीं है, जिन्होंने गलत फायदा इससे उठाया है । एलेक्शन पास में ग्राया तो इन्होंने यह ग्रान्दोलन उठा दिया । जब पंडित जी थे, तो इतना उपद्रव नहीं किया, शास्त्री जी ग्राये तो इतना उपद्रव नहीं किया ग्रौर जब मेरी बहन प्रधान मंत्री बनी तो इन लोगों को मौका मिल गया ग्रान्दोलन उठाने का । इस लिए मैं ग्रपनी बहन से प्रार्थना करती हूं कि एक सभा पृथ्वी ग्रौर लक्ष्मी भगवान के पास

[श्रीमती सहोदरा बाई राय]

गई। लक्ष्मी भगवान के चरण दबा रही थीं। तो लक्ष्मी ग्रौर पृथ्वी ने भगवान से कहा कि मेरे ऊपर बड़ा ग्रन्याय हो रहा है, ग्राप उसे दूर कीजिए। मैं ग्रपनी बहन से कहना चाहती हूं ग्राप लक्ष्मी का स्वरूप हैं। ग्राप घोषणा कीजिए कि गऊ वध कतई बन्द हो जाय। कहीं गऊ न कटे। गोवध नहीं होना चाहिए जिसमें कि हमारे इन साधु संतों ने भी राजनीति की ग्राड़ ली है। उन को मौका मिल गया कि ग्रच्छा समय है चुनाव का। तो मैं तो समर्थन करती हूं कि गोवध बन्द होना चाहिए। गऊ कत्तई न कटे। ग्रौर यह भी प्रार्थना करना चाहती हूं कि जो हमारे साधु महात्मा ग्रनशन ठाने हैं, उनको ग्रनशन बन्द कर देना चाहिए। उन के लिए राहत मिलेगी। उनकी बात मानी जायगी। जितनी महिलाएं उत्तर प्रदेश में ग्रनशन ठाने हैं वह तोड़ देवें ग्रौर हमारी बहन घोषणा करें कि गोवध कत्तई बन्द हो जायगा। उनका इतिहास स्वर्णक्षरों में लिखा जायगा कि एक हमारी बहन गद्दी पर बैठी थी ग्रौर उसने गोवध बन्द कर दिया।

श्री बागड़ी: ग्रध्यक्ष जी, श्री करपात्री जी, श्री प्रभुदत्त जी ब्रह्मचारी, जगद्गुरु शंकराचार्यजी., श्री रामेश्वरानन्द जी, ग्रौर श्री मुनि सुशील कुमार जैन, यह सभी महान् ऋषि नहीं, बल्कि इस देश के राज ऋषि कहूंगा क्योंकि इस देश के राष्ट्रपति ग्रौर वक्त के मंत्री ग्रौर प्रधान मंत्रियों ने वक्त वक्त पर इन के चरण चुचकारे हैं, ग्राज जिस तरीके से सरकार इनके साथ व्यवहार कर रही है, कहीं भूख हड़ताल, कहीं भूख हड़ताल की दशा के ग्रन्दर जगद्गुरु को यहां से पांडीचेरी, ग्रौर भूख हड़ताल की दशा में पांडिचेरी से कहीं रांची ग्रौर इसी तरीके से कहीं गोली लाठी चलवाना, यह सब ऐसा प्रतीत होता है कि कहीं सरकार खुद इस देश के सामूहिक विद्रोह, जो देश की जनता भुखमरी, ग्रकाल, नाबराबरी के खिलाफ करना चाहती है, कच्चा विद्रोह खुद करवाना चाहती है इस बड़े विद्रोह को रोकने के लिए। ग्रध्यक्ष जी, श्रद्धेय डाक्टर राम मनोहर लोहिया ने 7 तारीख के बारे में इसी सदन में कहा था कि 7 तारीख को श्री कामराज की कोठी पर कोई भी सशस्त्र पहरेदार नहीं थे ग्रौर उनकी बन्दूक को ले लिया गया था। श्री चह्वाण साहब ने ग्रपने जवाब में कहा है कि मैंने ग्राई० जी० साहब से पूछा, ग्रंग्रेज़ी में उन्होंने जवाब दिया है, ग्राई० जी० साहब ने कहा है कि 7 तारीख को कोई भी सन्तरी सशस्त्र नहीं था ग्रौर यही बात डा० राम मनोहर लोहिया साहब कह रहे थे कि पांच को है, छ: को है, चार को है, सात को नहीं है। यही बात चह्वाण साहब कहते हैं ग्रौर फिर कहते हैं कि यह सस्ता ग्रारोप है जो खुद ग्रपने बयान के ग्रन्दर चह्वाण साहब मानते हैं। मैं निवेदन करूंगा कि ता० 7 को जो साधुग्रों पर गोली चली ग्रौर जनता के साथ जो टकराव हुग्रा, उस के सम्बन्ध में स्वामी रामेश्वरानन्द के खिलाफ़ जो इल्ज़ाम लगाया जाता है, स्वामी जी ने क्या कहा था? स्वामी जी ने कहा था कि ग्रगर ग्राप ग्रपनी मांग ले कर ग्राये हो, तो इस लोक सभा को चारों तरफ़ से घेर लो, बैठ जाग्रो, जब तक तुम्हारी मांग न मानी जाय, न ग्रन्दर जाने दो ग्रौर न बाहर ग्राने दो। यह कोई जुर्म नहीं है.....

श्री राम सहाय पाण्डेय (गुना): "घेरा डालो" कहा था।

श्री बागड़ी: हां, ठीक है घेरा डालो। मेरी पार्टी के नेता, समाजवादी नेता डा० राम मनोहर लोहिया 10 साल से यह बात कह रहे हैं ग्रौर हमारी पार्टी की यह इच्छा है कि इस देश की जनता, इस देश के साढ़े चव्वालीस करोड़ लोग, इस देश का शोषित वर्ग भुखमरी,

अकाल और भ्रष्टाचार के खिलाफ़ उठ कर, अगर यह सरकार न माने तो इस को घेर ले, तो इस में क्या जुर्म है ? स्वामी जी ने यह नहीं कहा था कि किसी को मारो या जलाओ। सरकार के अन्दर ये कुटिल और पापी तत्व कहीं न कहीं से शामिल हो गये हैं। जब उस दिन यह स्पष्ट इल्ज़ाम लगाया गया था कि कलकत्ता से किराये के सरकारी गुण्डे लाये गये, जिन्होंने आग लगाई, जिनकी कामराज को कत्ल करने की खुल्लम-खुल्ला साजिश थी——यह बात साफ़ है। अगर यह बात न होती, तो दिल्ली की लोक सभा के सामने इतना बड़ा अत्याचार हुआ, साधुओं को गोली मारी गई, तो सरकार, क्या वजह है कि उसकी न्याय की जांच नहीं कराती, इसलिये नहीं कराती कि न्याय की जांच होती तो सब बातें खुलने वाली थीं।

इस देश के अन्दर सरकार की तरफ़ से जो कच्चे विद्रोह या वक्ती विद्रोह का भुलावा दिया जा रहा है, इस देश की सामूहिक जनतन्त्रीय क्रान्ति को रोकने के वास्ते एक हित-चिन्तक के नाते 6 हिन्दी प्रान्तों तथा आन्ध्र, उड़ीसा और असम, जो इस देश के भूखे प्रान्त हैं, इन के अन्दर निराशा की जो गलत भावना आ गई है, उसको आज जगाना है। जैसे आज हिन्दुस्तान में कोई गैर-हिन्दी भाषी प्रधान मंत्री नहीं बन सकता, अछूत प्रधान मंत्री नहीं बन सकता, मुसलमान प्रधान मंत्री नहीं बन सकता, मैं चाहूंगा कि फौरन इस देश के अन्दर कोई हिन्दी भाषी प्रधान मंत्री न हो, गैर-हिन्दी भाषी प्रधान मंत्री हो, ताकि जो हिन्दी भाषी को प्रधान मंत्री की लैमनचूस देकर बैठाया जा रहा है, यह जो राजनीतिक भावना यहां जम चुकी है, इस को बदलने के लिये जरूरी है कि फौरी तौर पर अहिंदी भाषी को प्रधान मंत्री बनाया जाय। **(व्यवधान)**

एक माननीय सदस्य : बैठ जाइये।

श्री बागड़ी : कौन है बैठाने वाला !

मैं प्रधान मंत्री और गृह मंत्री से निवेदन करूंगा कि स्वामी रामेश्वरानन्द को, जिनको गलत आरोप लगा कर गिरफ्तार किया गया है चुनाव नज़दीक आ रहे हैं, उन को जल्द से जल्द छोड़ा जाय।

मैं एक बात और कहूंगा कि कभी पुलिस से शस्त्र ले लेना, कभी फौज बैठा देना, कभी विद्यार्थियों पर गोली चलाना, कभी बिहार का अकाल, इस प्रकार की मुनज्जिम देश के अन्दर जनक्रान्ति को रोकने के लिये जो सरकार कच्चा विद्रोह चलाती है, इस को रोका जाय और हिन्दुस्तान की 48 करोड़ जनता से यह चाहूंगा कि इस देश की सरकार जो जनता द्वारा उठाये गये जुल्म, अन्याय, भुखमरी, अकाल, असमानता, के खिलाफ़ जो कच्चा विद्रोह उठा रही है, हिन्दुस्तान की जनता उठे और एक जागृति ला कर जनतान्त्रिक ढंग से सब पार्टियां मिल कर इस को मिटायें।

सभापति महोदय : श्री त्यागी।

श्री त्यागी (देहरादून) : मैं बहुत दिल से, तहेदिल से श्री मायुर . . . **(व्यवधान)**

Mr. Chairman: Order, order. This type of behaviour in the House cannot be tolerated.

श्री बागड़ी : तुम तो रामेश्वरानन्द को पकड़वा कर भाग गये थे। . . . **(व्यवधान)** ***

Mr. Chairman: Please sit down.

श्री हुकम चन्द कछवाय : सभापति महोदय, मैं आप से कहना चाहता हूं मुझे कहा है, मैं बताऊं ***कौन है, यह गलत बात है . . . **(व्यवधान)** आप इस को विद्ड्रा करवाइये।

Shri R. S. Pandey: It is a very bad word that has been used. It should be expunged. It is an insult to the hon. Member. He should express regret.

***Expunged as ordered by the Chair.

Mr. Chairman: That word should be expunged.

श्री बागड़ी : सभापति महोदय, क्या शब्द एक्सपंज किये हैं, यह तो बता दो।

Shri Tyagi: I whole heartedly support the amendment moved by Mr. Mathur, and I must congratulate the Home Minister for a very plain speech today. He has made it absolutely clear what the policy of the Government is.

If I am not divulging a secret, I might inform the House that an atmosphere has no doubt been created accusing the Congress Party and the Government of lapses on account of this cow-slaughter. I must say that the Prime Minister herself was there in the party executive; we sat together, discussed thoroughly, and we agreed to the idea that cow slaughter should be stopped. Ban on cow slaughter has to come. So, it is not a matter where the Congress in the least hesitated.

I am reminded of the old days of the Constituent Assembly, when you were also there, the nice atmosphere that was there when our late friend Pandit Thakur Das Bhargava moved this article 48 to give protection to cows, to improve the breed of all cattle, to bring about some improvement in agriculture and to place a ban on the slaughter of cows. The whole House was unanimous. That is the feeling of my party.

Even today my hon. friends Shri Mirza and Shri Alva, Christians Muslims, Hindus, we all stand for ban of cow slaughter.

Shri Raghunath Singh: All except the Communist Party of India.

Shri Tyagi: Why unnecessarily create misunderstanding. It is the Congress Party majority in the Constituent Assembly which had passed this article of directive principle. According to this directive, it is not that the Congress Government here and in the States have been sleeping over it. As the House knows Bihar has enacted a law banning cow slaughter. So have Gujarat, Madhya Pradesh, Maharashtra, Mysore, Punjab, U.P., Jammu and Kashmir and Rajasthan, and even, I am told, Delhi. We decided in the Party executive that where it has not been done, we shall start negotiations with them and persuade them to do it soon. It is not possible for the Centre to force the Government of a State on an issue which is on the State List. Things should not be done in a way to create any resentment or prejudice. It is not only the State Assemblies who have to act according to the Directive Principles; it applies to the Centre as well as the States. If my friends there say that the State Government may or may not do, I say that if the State belongs to the Union, it must abide by the directive principles given by the Constituent Assembly. Shall I quote Mahatma Gandhi; we are guided by his principles also? He has said: "I hold that the question of cow slaughter is of great moment, in certain respects of even greater moment than that of Swaraj. Cow slaughter and man slaughter in my opinion are two sides of the same coin." This is what Ghandiji said. Is there a Congressman who can defy Gandhiji? Leaving apart even sentimentality and other things, we stand by Mahatma Gandhi and by the Constituent Assembly. That being so, how can people doubt us and attribute motives to us? After the most convincing statement of the hon. Home Minister today, I would ask those friends from the Opposition to try and persuade Shankaracharya to give up his fast and co-operate with us in the efforts that we are making. All of us are agreed on this and so he must give up the fast. You will recollect that it was mentioned in the Constituent Assembly that, during the days of Babar, Humayun, Akbar, Jahangir and Auranzeb, cow slaughter was not in practice; it was also mentioned that in China cow slaughter was a crime, and it was banned in Afghanistan it was also mentioned that a year earlier in 1947, Burma had also passed a law banning cow slaughter.

We are an agricultural country and we cannot thrive without cows. We are sure that the people will appreciate the way in which the Congress Government is proceeding to ban cow slaughter.

Some hon. Members *rose*

Mr. Chairman: I think there are 25 minutes or so left. The hon. Members Shri Shastri and Kachavaiah have also to reply.

Shri Raghunath Singh: I have given my name five days before, not today. I have to say something about my own party also.

Mr. Chairman: Let us not waste any more time now. Shri A. P. Sharma. Two minutes each.

श्री अ० प्र० शर्मा : सभापति महोदय, सरकार ने गोवधबन्दी की नीति के ऊपर जो रवैया अपनाया है और पिछले दिनों श्री नन्दा ने सदन के सामने जो वक्तव्य दिया था उस का जो पुष्टीकरण वर्तमान गृह मंत्री ने किया है तथा जो इस बात का आश्वासन दिया है कि वह प्रान्तीय सरकारों को समझा बुझा कर उन के सहयोग से आगे आने वाले दिनों में इस देश में गोकशी को बन्द करेंगे, इस के लिये मैं सरकार को धन्यवाद देना चाहता हूं। लेकिन इस के साथ ही साथ मुझे आश्चर्य मालूम होता है कि भारत की कम्यूनिस्ट पार्टी के रवैये पर। आज देश में एक ऐसा मौका आया है जब कि देश की सभी पार्टियों के लोग एक राय हो कर इस सदन में यह विचार प्रकट कर रहे हैं कि देश में गोकशीबन्दी हो जाये तब कम्यूनिस्ट पार्टी ने जैसे सन 1942 में देश के हित के खिलाफ काम किया था वैसे ही आज करने जा रही है। सारे देश में जो भी सेन्टिमेन्ट हो, जो भी विचार हो, तमाम पार्टीज का जो भी विचार हो, लेकिन तमाम धर्मों के लोग, हिन्दू, मुसलमान, सिख, ईसाई, सब चाहते हैं कि गोकशी बन्द हो। कम्यूनिस्ट पार्टी ने आज फिर जो अपना अलग राग अलापा है देश इस बात को याद रखेगा और लोग इस को याद रखेंगे। वे इस को कभी भी भूलेंगे नहीं कि कम्यूनिस्ट पार्टी इस देश की पार्टी नहीं है, वह दूसरे देश के लोगों से और दूसरे देश के लोगों के विचारों से मतलब रखती है।

मैं इतना ही कह कर एक बार फिर सरकार को धन्यवाद देता हूं, और महात्माओं से जैसे सभी लोगों ने दर्ख्वास्त की है, मैं भी निवेदन करना चाहता हूं कि वह अपना अनशन भंग करें और भारत में गोकशी बन्द हो कर रहेगी।

श्री काशी राम गुप्त (अलवर) : सभापति महोदय, इस विषय को साम्प्रदायिक दृष्टि से नहीं देखना चाहिये। मुझे अफसोस है कि श्री वासुदेवन नायर ने इस विषय को साम्प्रदायिक दृष्टि से देखा है और यह प्रश्न उठाया है कि केरल में ईसाई और मुसलमान बहुत हैं। यह हमारे संविधान का विषय है। संविधान ने प्रदेश सरकारों को अधिकार दे रखा है, लेकिन वह उस का उचित उपयोग नहीं कर सकी। अब वक्त आ गया है जब हम इस को केन्द्रीय सरकार के अधीन करें। इस का कारण यह है कि जितने बड़े बड़े शहर हैं बम्बई, कलकत्ता जैसे, वहां दुधारू गायों को काटा जाता है, वहां सूखी, बीमार या कमजोर गायें नहीं कटती हैं। वह जिस आर्थिक स्थिति की बात कहना चाहते थे, वह तब तक बन्द नहीं होगी जब तक कि आप केन्द्र में कानून नहीं बनायेंगे।

दूसरी बात मैं यह कहना चाहता हूं कि इस देश में आज भैंस और गाय का एक द्वन्द्व चला हुआ है। मैं इस का एक उदाहरण देना चाहता हूं। गुजरात में मेहसाना में एक मिल्क पाउडर फैक्ट्री लगाई गई है जिस में जो प्लान्ट लगा है वह हालैंड का है और गाय के दूध का है। भैंस का फैट निकाल कर उस दूध को उस में डाला जाता है। इसलिये गाय की रक्षा करने के लिये भैंस के साथ जो उसका कम्पिटीशन चल रहा है उस को तय करने के लिये यह जरूरी है कि इस को जल्दी से जल्दी केन्द्र का

[श्री काशी राम गुप्त]

विषय बनाया जाये । अन्यथा सारे प्रदेशों में कांग्रेसी सरकारें हैं । क्या कारण है कि वे इस सम्बन्ध में कुछ नहीं कर सकीं । गृह मंत्री जो दलील देते हैं कि व्यावहारिक कठिनाई है वह बीस वर्षों से चली आ रहा है । उस को दूर करने के लिये कोई उपवास करता है, कोई आन्दोलन करता है, जिस के लिये कहा जाता है कि नहीं करना चाहिये । लेकिन यह एक राजनीतिक दलील है ।

मेरा आप से निवेदन है कि अब समय आ गया है जब इस के ऊपर गम्भीरता से सोच विचार करके सरकार ने जो कदम उठाने की बात कही है, जिस को वह जल्दी से जल्दी और शीघ्र कदम कहती है वह उठाया जाये । उस का तात्पर्य यह है कि सारी दलीलों पर विचार कर के कानून बनाया जाना चाहिये ।

श्री रघुनाथ सिंह : सभापति महोदय, पहले तो मेरे मित्र ने कामराज के मकान के सम्बन्ध में कुछ कहा है । उस के सम्बन्ध में मैं उन को बतलाना चाहता हूं । कामराज के मकान पर कभी वर्दी वाला आर्म्ड गार्ड नहीं रहा । कामराज के मकान पर 6 और 7 तारीख को सादी वर्दी में आर्म्ड गार्ड जरूर था । इस लिये यह कहना कि कामराज के मकान पर वर्दी वाला आर्म्ड गार्ड था यह गलत है ।

श्री हरिश्चन्द्र माथुर, श्री राम सहाय पाण्डेय और मेरे नाम से जो संशोधन है, उस के पीछे एक भूमिका है । आज सवेरे महा-मंडलेश्वर श्री गंगेश्वरानन्द जी और द्वारिका के श्रद्धयास्पद शंकराचार्य जी महाराज हैं, उन से हम लोगों ने भेंट की । उस के बाद एक्जिक्यूटिव कमेटी की मीटिंग हुई । शंकराचार्य जी से मैंने कहा कि आप हम को कुछ लिख कर दीजिये । आप चाहते क्या है । जो कुछ उन्होंने कहा वह मैं आप को सुनाना चाहता हूं । तीनों सज्जनों का अमेन्डमेंट पहले का है । मैं अक्षर अक्षर पढ़ देता हूं कि आखिर वह चाहते क्या हैं ।

> सम्पूर्ण देश में पूर्ण गोहत्या बन्दी हमारी मांग है । सम्प्रति जो वैधानिक स्थिति हैं उससे न तो केन्द्र और न राज्य सरकारें पूर्ण गोहत्या बन्दी की मांग पूरा कर सकती हैं । हमें यह स्थिति विदित है परन्तु . . .

श्री हुकम चन्द कछवाय : क्या उनके इस पर दस्तखत हैं ?

श्री रघुनाथ सिंह : मेरे सामने लिखा गया है । मैं खुद गया था । मैंने उन से कहा कि उनकी जो मांग है उसको लिपिबद्ध करके वह हमें दें ; यह लिपिबद्ध करके हमको दो गई है । उन्होंने आगे कहा है :—

> "परन्तु यदि केन्द्रीय सरकार अपनी यह स्थिति अधिकृत रूप से स्पष्ट करती है कि सिद्धान्त रूप से वह इस मांग को स्वीकार करती है केवल वैधानिक कठि-नाइयों और समस्या के आर्थिक, राजनैतिक पहलुओं की गुत्थियों को सुलझाने के लिए . . . . . इत्यादि"

वापिस आने के बाद हम लोगों ने कांग्रेस संसदीय दल की मीटिंग की । एग्जीक्यूटिव की मीटिंग करने के बाद एक संशोधन हमने दिया है वह जो एमेंडमेन्ट है वह हमारी पार्टी का जो स्टैंड है, हमारा मत प्रदर्शित करता है । हिन्दुस्तान में गोवध बन्द होना चाहिये यह हमारी पार्टी का स्टैंड है । कम्युनिष्ट पार्टी का स्टैंड यह है कि हिन्दुस्तान में गोवध बन्द नहीं होना चाहिये । अब हम इस बेसिस पर इलेक्शन लड़ेंगे । कम्युनिस्ट पार्टी आए मुकाबले में इस बेसिस को ले कर . . . . (इंटरप्शन्स)

श्री मौर्य (अलीगढ़) : उन्नीस साल तक क्यों नहीं आपने इसको किया ? किस का शासन उन्नीस साल से चला आ रहा है ?

अब इलेक्शन के मौके पर तमाशा दिखाते हो ।

श्री रघुनाथ सिंह आपका स्टैंड मालूम हो गया है ।

आर्टिकल 48 कंस्टिट्यूएंट असेम्बली में पेश हुआ था जिस के सभापति महोदय, आप भी सदस्य थे। यह 24-9-48 की बात है । आज से अठारह बरस पहले की बात है । जो कांस्टीट्यूशन हमने ड्राफ्ट किया उसका Article 48 says:

"The State shall endeavour to organise agriculture and animal husbandry on modern and scientific lines and shall, in particular, take steps for preserving and improving the breeds and prohibiting the slaughter, of cows and calves and other milch and draught cattle."

कांग्रेस पार्टी का यह स्टैंड जब कंस्टियूएंट असेम्बली थी उस समय भी था और अब भी है । हमारे मित्रों ने कहा है कि लोक सभा कोई प्रस्ताव पास करे । आर्टिकल 249 के अनुसार हम कोई प्रस्ताव लोकसभा में नहीं पास कर सकते हैं। यह अधिकार केवल राज्य सभा को है । वह भी केवल एक बरस के लिए । उसके लिए भी 2/3 मैंजोरिटी होना आवश्यक है । इसलिये मैं कहना चाहता हूं कांग्रेस पार्टी और कांग्रेस का जो स्टैंड है वह सर्वविदित है । जो एमेंडमेन्ट हमने दी है यह एमेंडमेन्ट जो मांग है, उसको करीब करीब पूरा स्वीकार करती है ।

शंकराचार्य जी आज पुरी में अनशन कर रहे हैं । मैं कहना चाहता हूं कि जो साधु वर्ग है वह बड़ा श्रद्धास्पद वर्ग है, पूज्यनीय वर्ग है । मैं उन से प्रार्थना करता हूं कि वे देश का नेतृत्व करें, धार्मिक नेतृत्व करें, सामाजिक नेतृत्व करें और जो पार्टियां गोहत्या के प्रश्न को ले कर इलेक्शन लड़ने के लिए तैयारी कर रही हैं उनके फंदे में न फंसे । वे इस झमेले से, इस जाल से अलग हो जायें । जो अनशन इत्यादि कर रहे हैं उनसे मैं प्रार्थना करता हूं कि उसको त्याग दें । उनकी भावनाओं का आदर करते हुए हम इस संशोधन को स्वीकृत कर रहे है और उनको हमारी भावनाओं का आदर करते हुए आन्दोलन को खत्म कर देना चाहिये, पालियामेन्ट की भावनाओं का आदर करते हुए आन्दोलन और अनशन समाप्त कर देना चाहिये ।

Mr. Chairman: Shri Hukum Chand Kachhavaiya . . . .

श्री हुकम चन्द कछवाय : जिन माननीय सदस्यों ने इस बहस में भाग लिया है और उन्होने जो तर्क रखे हैं, उनको मैंने बड़े ध्यान से सुना है। माननीय गृह-मंत्री जी के भाषण को भी मैंने बड़े ध्यान से सुना है . . (इंटरप्शंस) गृह-मंत्री जी ने जो उत्तर दिया है, उस में उन्होने कोई ऐसा संकेत नहीं दिया . . . . (इंटरप्शंस) ।

श्री तुलशीदास जाधव (नांदड़) : आपने कहा था कि आप दो दो मिनट सब को देंगे कई माननीय सदस्य रह गए हैं, जिनको समय नहीं मिला है . . . . (इंटरप्शंस) ।

Some hon. Members: Sir, the time may be extended (*Interruptions*).

Mr. Chairman: If the House agrees we can sit for half-an-hour more.

Several hon. Members: Yes:

Shri Rajeshwar Patel (Hajipur): Sir, there is no quorum in the House. (*Interruptions*).

Mr. Chairman: Order, order, Quorum has been challenged. The Bell may be rung.

[Mr. Chairman]

The Bell has stopped ringing. Even now there is no quorum in the House. The Bell may be rung again. The bell has stopped ringing. There is no quorum.

An hon. Member: We may waive that condition.

Mr. Chairman: Once the attention of the Chair is drawn to the fact that there is no quorum, the Chair has no discretion to waive that condition. There is no quorum in the House even after the ringing of the bell twice. The House stands adjourned *sine die*.

20.40 hrs.

The Lok Sabha then adjourned sine die.